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Thursday,
21st September, 2023
30 Bhadra, 1945 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

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NEW DELHI

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RAJYA SABHA

Thursday, the 21st September, 2023/30 Bhadra, 1945 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN in the Chair.

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, I take this opportunity to extend birthday greetings to hon. Member of Parliament, Shri Vivek Tankha. Senior Advocate, former Additional Solicitor General of India and Advocate General of Madhya Pradesh, Shri Tankha, is a Member of this august House now in his second term since June, 2016. Shri Tankha is a social activist with deep empathy for the cause of challenged children. As the Chairman of Justice Tankha Memorial Institute of Special Children, he has been commendably running schools for the upliftment of differently-abled children in Central India. He is married to Shrimati Aarti Tankha, with whom he shares love for classical Indian music and ghazals. The couple is blessed with son, Varun and daughter, Vasundhara.

Hon. Members, on my own and your behalf, I wish him a long, healthy and happy life, extend greetings to his family and friends.

MESSAGE FROM LOK SABHA

MR. CHAIRMAN: Message from Lok Sabha; Secretary-General.

The Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on 20th September, 2023, passed the Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023.

Sir, I lay a copy of the Bill on the Table.

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, I have to inform that considering historic importance of the proceedings today, in addition to the existing panel of Vice-

Chairpersons, I am seeking assistance of the following hon. Members as Vice-Chairpersons for the day, namely, Shrimati P.T. Usha; Shrimati S. Phangnon Konyak; Shrimati Jaya Bachchan; Sushri Saroj Pandey; Shrimati Rajani Ashokrao Patil; Dr. Fauzia Khan; Sushri Dola Sen; Sushri Indu Bala Goswami; Dr. Kanimozhi NVN Somu; Sushri Kavita Patidar; Shrimati Mahua Maji; Dr. Kalpana Saini and Shrimati Sulata Deo. They all will have occasion, along with the Panel, to be on the Chair for some time and emanate a message to the larger world that they were in commanding position at a time when in this historic theatre, epochal change was taking place.

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Now, Papers to be Laid on the Table.

I. Notifications of the Election Commission of India

II. Notification of the Ministry of Law and Justice

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; (SHRI ARJUN RAM MEGHWAL): Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Election Commission of India, under sub-section (6) of Section 8A of the Representation of the People Act, 1950:—

- (1) O.N. 19 (E), dated the 20th June, 2023, publishing the proposals for the delimitation of Parliamentary and Assembly Constituencies in the State of Assam.
- (2) O.N. 33 (E), dated the 11th August, 2023, amending Schedule-I & II and Schedule V (with regard to the State of Assam) to the Delimitation of Parliamentary and Assembly Constituencies Order 2008.

[Placed in Library. For (1) and (2) See No. L.T. 10066/17/23]

II. (i) A copy (in English and Hindi) of the Ministry of Law and Justice (Legislative Department) Notification No. S.O. 3661 (E), dated the 16th August, 2023, publishing the order of the President issued in pursuance of second proviso to Article 82 and the second proviso to clause (3) of Article 170 of the Constitution of India, specifying the 16th August, 2023 as the date on which the Election Commission of India Orders, mentioned at I above, shall take effect.

[Placed in Library. See No. L.T. 10066/17/23]

(ii) A copy (in English and Hindi) of the Ministry of Law and Justice (Legislative Department) Notification No. S.O. 3778 (E), dated the 23rd August, 2023, publishing the Conduct of Elections (Amendment) Rules, 2023, under sub-section (3) of Section 169 of the Representation of the People Act, 1951.

[Placed in Library. See No. L.T. 10067/17/23]

I. Heritage Bye-laws of the Ministry of Culture

II. Report and Accounts (2021-22) of the Tibet House, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRIMATI MEENAKASHI LEKHI): Sir, I lay on the Table-

I. A copy (in English and Hindi) of the Heritage Bye-laws of the Ministry of Culture, publishing the National Monuments Authority Heritage Bye-laws, 2023 of Centrally Protected Monument - Memorial Pillar Marking the site of the pre-mutiny Residency in the old Mariaon Cantonment, Lucknow, under sub-section (6) of Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

[Placed in Library. See No. L.T. 10071/17/23]

II. A copy each (in English and Hindi) of the following papers:-

- (a) Annual Report and Accounts of the Tibet House, New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10070/17/23]

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON EDUCATION, WOMEN, CHILDREN, YOUTH AND SPORTS

श्री विवेक ठाकुर (बिहार): महोदय, मैं शिक्षा, महिला, बाल, युवा और खेल संबंधी स्थायी समिति के "उच्चतर शिक्षा में राष्ट्रीय शिक्षा नीति, 2020 का कार्यान्वयन" विषय पर 356वें प्रतिवेदन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON HEALTH AND FAMILY WELFARE**

SHRI BHUBANESWAR KALITA (Assam): Sir, I present a copy of the 149th Report (in English and Hindi) on “Implementation of Pradhan Mantri TB Mukht Bharat Abhiyan” of the Department-related Parliamentary Standing Committee on Health and Family Welfare.

**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY
STANDING COMMITTEE ON HOME AFFAIRS**

SHRI NEERAJ SHEKHAR (Uttar Pradesh): Sir, I present the 245th Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Home Affairs on 'Prison — Conditions, Infrastructure and Reforms'.

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON TRANSPORT, TOURISM AND CULTURE**

DR. C. M. RAMESH (Andhra Pradesh): Sir, I present the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (i) Three Hundred Fifty Fifth Report on the Action Taken by the Government on the recommendations/ observations of the Committee contained in its Three Hundred Thirty Ninth Report on Demand for Grants (2023-24) of Ministry of Civil Aviation;
 - (ii) Three Hundred Fifty Sixth Report on the Action Taken by the Government on the recommendations/ observations of the Committee contained in its Three Hundred Fortieth Report on Demand for Grants (2023-24) of Ministry of Culture;
 - (iii) Three Hundred Fifty Seventh Report on the subject ‘Development of Niche Tourism (including Spiritual Tourism), Theme-based Tourist Circuits and Potential Tourist Spots’;
 - (iv) Three Hundred Fifty Eighth Report on ‘Development and Expansion of Existing and New National Inland Waterways’; and
 - (v) Three Hundred Fifty Ninth Report on ‘Functioning of Archaeological Survey of India’.
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STATEMENT BY MINISTER CORRECTING ANSWER TO QUESTION

शिक्षा मंत्रालय में राज्य मंत्री (डा. सुभाष सरकार): महोदय, मैं 'इलाहाबाद विश्वविद्यालय के वर्तमान कुलपति की नियुक्ति' के संबंध में 29 मार्च, 2023 को राज्य सभा में अतारांकित प्रश्न सं. 3205 के दिए गए उत्तर के संशोधनार्थ एक विवरण (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

ANNOUNCEMENT BY THE CHAIR - Contd.

MR. CHAIRMAN: Hon. Members, a copy of the Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023, as passed by Lok Sabha, has now been laid on the Table of Rajya Sabha. I have admitted the notice received from the Minister of Law and Justice for consideration and passing of the Bill in Rajya Sabha today, by waiving off the requirement of two days notice period under Rule 123 of Rules of Procedure and Conduct of Business in the Council of States, Rajya Sabha. Accordingly, a Supplementary List of Business has been issued for today for taking up this Bill for consideration and passing. A copy of the Bill has been circulated to Members electronically through Members' portal yesterday night itself so as to enable them to peruse the Bill. In view of the short time period available to Members, I have decided that those Members who desire to give notices of Amendments to the said Bill may do so now till 2 p.m. so as to enable the Secretariat to process and circulate the list of Amendments. Notices received after 2 p.m. will, however, not be processed. As recommended by the Business Advisory Committee in its meeting held yesterday, lunch hour will be dismissed during the discussion on the Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023. Now, Shri Arjun Ram Meghwal to move a Motion for Consideration of the Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023.

GOVERNMENT BILL

The Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023

विधि और न्याय मंत्रालय के राज्य मंत्री; संसदीय कार्य मंत्रालय में राज्य मंत्री; तथा संस्कृति

मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : चेयरमैन सर, मैं प्रस्ताव करता हूँ:

“कि भारत के संविधान का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में विचार किया जाए।”

सर, आपकी अनुमति हो तो मैं इस संबंध में कुछ बोलना चाहता हूँ।

MR. CHAIRMAN: Yes, please.

श्री अर्जुन राम मेघवाल: थैंक यू। सर, यह कांस्टिट्यूशन अमेंडमेंट बिल है और बहुत महत्वपूर्ण बिल है। यह महिला सशक्तिकरण की दिशा में एक बढ़ता हुआ कदम है। यह दुनिया को भी दिशा दिखाने वाला कदम है, अमृत काल की बेला में भारत को विकसित भारत बनाने की दिशा में एक महत्वपूर्ण कदम है। मैं इस अवसर पर इस बिल के बारे में बोलने से पहले बताना चाहता हूँ कि बाबा साहेब भीमराव अंबेडकर जी ने 25 नवंबर, 1949 को संविधान सभा में भाषण देते हुए कहा था कि 26 जनवरी, 1950 को हमें राजनीतिक समानता मिल जाएगी, लेकिन सामाजिक और आर्थिक क्षेत्र में असमानता रहेगी, इसको कौन दूर करेगा, यह आने वाली सरकारों का कर्तव्य होगा। मैं आपको यहां पर बताना चाहता हूँ कि जब से नरेन्द्र मोदी जी की सरकार बनी है, तब से लेकर जो आर्थिक और सामाजिक क्षेत्र में असमानता थी, उसको दूर करने का प्रयास किया गया है और उसमें महिला सशक्तिकरण भी सम्मिलित है। सर, जैसे जन-धन अकाउंट है, इस अकाउंट की धारक महिला बनी, जैसे पीएम आवास है, उसमें मालिकाना हक महिला को मिला, जैसे शौचालय है - उसको हमने इज्जत घर का नाम दिया है। सर, संविधान की प्रस्तावना में यह भी उल्लेख है कि हम राजनीतिक, सामाजिक और आर्थिक न्याय के साथ-साथ प्रतिष्ठा और अवसर की समानता भी देंगे, तो यह जो शौचालय वाला विषय है, यह कोई छोटा विषय नहीं है। यह संविधान की प्रस्तावना में लिखा हुआ है - प्रतिष्ठा और अवसर, इसलिए यह महिलाओं को आगे बढ़ाने वाला विषय है। जैसे उज्ज्वला योजना है, किसी के घर में गैस थी, किसी के घर में गैस नहीं थी, यह असमानता थी, उसको दूर किया गया। नल से जल पर कहूं तो किसी के घर में नल से जल है और कोई महिला दूर से पानी ला रही है। मैं राजस्थान से आता हूँ, आपको भी पता है कि मेरा रेगिस्तानी क्षेत्र है। मैंने महिलाओं को दूर से पानी लाते हुए देखा है और मैं भी दूर से पानी लाता था, जब घर में नल नहीं था। हमने देखा है कि महिलाओं की क्या स्थिति है। यह असमानता अगर फील्ड में किसी ने देखी है, तो हमारे प्रधान मंत्री श्री नरेन्द्र मोदी जी ने देखी है और उन्होंने इस असमानता को दूर किया है, नल से जल उपलब्ध करवाया है। एक “प्रधानमंत्री मुद्रा योजना” है, इस मुद्रा योजना में लगभग 68 प्रतिशत महिलाएं बेनिफिशियरी हैं। एक “स्टैंड-अप इंडिया योजना” है। सर, बैंक तो पहले भी थे, मगर प्रधान मंत्री ने बैंकों को निर्देश दिए - कोई भी ब्रांच होगी, उस ब्रांच में आपको दस लाख से एक करोड़ के दो अकाउंट खोलने पड़ेंगे। सर, यह “स्टैंड-अप योजना” है।

महोदय, हमारे जो बच्चे हैं, वे अंडरवेट नहीं हों, कमजोर नहीं हों, जिस गर्भवती महिला के पेट में बच्चा हो, उसको न्यूट्रीशियस फूड मिले, इसके लिए उस महिला के खाते में 5,000 रुपए जाएंगे। महोदय, इसके लिए ‘प्रधान मंत्री मातृ वंदना स्कीम’ आई। इसके अलावा ‘सुकन्या समृद्धि

स्कीम' आई, 'मिशन पोषण' आया, 'मिशन शक्ति' आया, 'प्रधान मंत्री सुरक्षित मातृत्व अभियान' आया, आर्म्ड फोर्सों में महिलाओं का परमानेंट कमीशन आया, सेल्फ हेल्प ग्रुप के माध्यम से महिलाओं के आर्थिक उत्थान का विषय आया, जेम पोर्टल पर लगभग डेढ़ लाख विमेन वेंडर पंजीकृत हैं। वर्ष 2021 के टोक्यो ओलम्पिक में खेल में 49 प्रतिशत महिला एथलीट्स की भागीदारी रही। ये सब काम ऐसे हैं, जो यह बताते हैं कि जब 2019 का इलेक्शन आया, तो महिलाओं ने बढ़-चढ़कर लोकतंत्र के पर्व में भागीदारी की और 2019 के जनरल इलेक्शन में जन-प्रतिनिधि चुनने में महिला वोटर्स की भागीदारी पुरुषों की तुलना में अधिक रही। जहां पुरुषों का मत प्रतिशत 67.2 परसेंट रहा, वहीं महिलाओं का मत प्रतिशत 67.18 परसेंट रहा। ऐसा करिश्मा हमारे नरेन्द्र मोदी जी के कालखंड में हुआ है। आज जो मैं संविधान (संशोधन) बिल लेकर आया हूँ, उसके माध्यम से हम Article 330 में एक अमेंडमेंट करेंगे। यह इसमें जोड़ा गया है। अगर इसके लिए सदन अनुमति देगा, तो यह जुड़ेगा। Article 332 में एक section insert होगा, Article 334 में एक section insert होगा। क्रमशः 33A, Article 33(2A), Article 33(4A) संविधान में new Articles होंगे, जिनके माध्यम से लोक सभा और देश की सभी विधान सभाओं में एक तिहाई सीटें नारी शक्ति के लिए आरक्षित की जाएंगी। यह बहुत बड़ा कदम है।

सर, यह रिजर्वेशन हॉरिजॉन्टल भी है और वर्टिकल भी है। इसमें एससी/एसटी की महिलाओं को भी रिजर्वेशन है, इसलिए सेंसस आवश्यक है और डिलिमिटेशन आवश्यक है। संविधान के आर्टिकल 82 में पहले से ही प्रावधान है, डिलिमिटेशन की व्यवस्था दी गई है और वह 2026 तक फ्रीज़ है। जैसे ही यह बिल पास होगा, सेंसस होगा, डिलिमिटेशन होगा। वह एक कॉन्स्टिट्यूशनल प्रक्रिया है। इसलिए कौन सी सीट महिलाओं को जाएगी, यह डिलिमिटेशन आयोग तय करेगा, यह मैं आपके माध्यम से कहना चाहता हूँ। यह कमीशन सभी स्टेकहोल्डर्स से भी कंसल्टेशन करेगा। इस व्यवस्था में न्यायोचित आरक्षण और पारदर्शितापूर्ण प्रणाली के लिए डिलिमिटेशन का विषय आता है।

सभापति महोदय, इस बिल के स्टेटमेंट ऑफ ऑब्जेक्ट्स एंड रीजंस में स्पष्ट रूप से लिखा है कि आजादी के 75 वर्ष पूर्ण होने के बाद भारत जब -- सर, यह एसओआर में है -- आजादी के 75 वर्ष पूर्ण होने पर भारत जब 2047 तक अमृत काल की विकसित भारत की यात्रा प्रारम्भ कर रहा है, तो उसमें नारी शक्ति के योगदान की एक महत्वपूर्ण भूमिका रहने वाली है। इस बिल के माध्यम से हम माननीय प्रधान मंत्री जी के ध्येय वाक्य, "सबका साथ, सबका विकास, सबका विश्वास, सबका प्रयास" के मंत्र को साकार रूप प्रदान कर रहे हैं।

सभापति महोदय, मोदी सरकार के नेतृत्व में नारी शक्ति के विकास के लिए, महिला सशक्तिकरण के लिए जिन योजनाओं का उल्लेख मैंने पहले किया, उसी श्रृंखला में आज का यह बिल है। प्रधान मंत्री जी ने एक और बात कही है कि हम विमेन डेवलपमेंट से विमेन-लेड डेवलपमेंट की ओर तेजी से बढ़ रहे हैं, जो हमारे जी20 का भी एजेंडा था। महोदय, हमारे संविधान की प्रस्तावना में भी, जैसा मैंने पहले जिक्र किया, राजनीतिक, सामाजिक और आर्थिक न्याय की बात कही गई है, साथ में सभी के लिए प्रतिष्ठा और अवसर की समानता की बात कही गई है। आज मोदी सरकार महिलाओं को आर्थिक रूप से भी सशक्त बना रही है तथा शिक्षा और स्वास्थ्य के क्षेत्र में भी समानता स्थापित कर रही है। इन सब श्रृंखलाओं के माध्यम से यह श्रृंखला, आज मैं जो बिल लेकर आया हूँ, यह उससे जुड़ा हुआ ही एक कदम है।

मैं एक कविता के माध्यम से अभी अपनी बात को, -- इस पर आगे चर्चा होने वाली है -- उसको समाप्त करना चाहूँगा:

"सपने सब साकार करेंगे,
नारी को अधिकार मिलेंगे,
मातृ शक्ति नेतृत्व करेगी,
जन-गण-मन की शान बढ़ेगी।"

बहुत-बहुत धन्यवाद।

The question was proposed.

MR. CHAIRMAN: I will now call upon the Members whose names have been received for participation in the discussion. Shrimati Ranjeet Ranjan; you have ten minutes.

श्रीमती रंजीत रंजन (छत्तीसगढ़): धन्यवाद, सर। एक महिला होने के नाते मैं आशा करूँगी कि आप मुझे पाँच मिनट अपनी तरफ से देंगे और मैं सत्ता पक्ष से भी कहूँगी कि आज महिलाओं का दिन है, इसलिए मैं होम मिनिस्टर साहब से भी रिक्वेस्ट करती हूँ कि आप मुझे पाँच मिनट अपनी तरफ से दीजिएगा, अपनी पार्टी से दीजिएगा।

[**उपसभाध्यक्ष (श्रीमती पी.टी. उषा)** पीठासीन हुई।]

सबसे पहले मैं महिला रिज़र्वेशन बिल का स्वागत करती हूँ। मैं भी महिला हूँ और हम लोग चाहते हैं कि महिलाओं की जो भागीदारी है, वह सदन में बढ़े, राजनीतिक परिवेश में बढ़े, लोगों के प्रतिनिधित्व करने में बढ़े। मैं एक आपत्ति दर्ज कराना चाहती हूँ। आपने महिला आरक्षण के इस बिल का नाम दिया है - नारी शक्ति वंदन विधेयक। यह नारी शक्ति विधेयक है, लेकिन आपने इसका नाम दे दिया - नारी शक्ति वंदन विधेयक। मुझे लगता है कि यह एक संवैधानिक अधिकार है, यह कोई दैविक वरदान नहीं है, यह कोई प्रधान मंत्री साहब का या आपका महिलाओं को दिया हुआ दया का पात्र नहीं है। यह हमारा एक संवैधानिक अधिकार है। आपने इसका नाम दैविक, दया और पूजा से जोड़ कर मुझे लगता है कि जो आंदोलन का इतिहास था, उसको भी खत्म करने की कोशिश की है। यह मैं एक महिला होने के नाते बोल रही हूँ। आपकी सरकार में महिलाओं की वंदना कितनी होती है, यह हम सबको मालूम है। हम महिलाओं की वंदना, सत्ता पक्ष में हों या विपक्ष में हों, जितनी भी पुरुष मानसिकता है - इतिहास गवाह है कि जब-जब आपको शक्ति की जरूरत होती है, जब-जब आपको सत्ता पाने की जरूरत होती है, जब-जब आप विजय की आशा रखते हैं, तब-तब आप एक महिला को देवी बना कर उसकी पूजा करने लगते हैं, वंदना करने लगते हैं, लेकिन अंदर एक पुरुष की जीत और उसकी वंदना होती है। आपकी वंदना हमने जंतर-मंतर पर बैठी उन महिलाओं के रूप में देखी; आपकी वंदना, आपका महिलाओं का सम्मान जब मणिपुर में हमारी महिलाएँ निर्वस्त्र हो रही थीं, हमने तब देखा; आपकी वंदना, आपकी पूजा और सम्मान तब देखा, जब एक रेपिस्ट को बचाने के लिए सत्ता पक्ष वालों को यह मालूम चलता है कि वोट की राजनीति में जरूरत है, तो मैं रिक्वेस्ट करती हूँ कि हमें अधिकार चाहिए, दया का पात्र महिला न कभी थी, न होगी। यह हमारी करुणा है, हमारी ममता है कि हम अपने आपको आपके सामने दया का पात्र बनने देते हैं, क्योंकि हममें इतनी करुणा है।

हम आज इस नए सदन में बैठे हुए हैं। मैं प्रशंसा करती हूँ, बहुत अच्छा है, लैविश है, लेकिन मैं एक बात जरूर कहूँगी कि जो पुराना सदन है, वह घड़े का पानी है और यह जो नया सदन है, यह रेफ्रिजरेटर का पानी है। घड़े के पानी की जो महक होती है, वह पूरी जिंदगी, सालों-साल तक हम भूल नहीं पाते हैं - बस इतना फर्क है। यह आपको भी सोचना पड़ेगा कि आखिर यह फर्क इस पुरानी बिल्डिंग और नई बिल्डिंग में क्यों है! मैं जरूर बोलूँगी, क्योंकि आप महिलाओं के अधिकार की बात कर रहे हैं। कल मैं टीवी के सामने बैठ कर मेघवाल साहब को लोक सभा में सुन रही थी। आप बड़ी-बड़ी वंदना और नारी शक्ति की बात कर रहे थे, लेकिन उपसभाध्यक्ष जी, आपकी नारी शक्ति के लिए इतनी बड़ी प्रेरणा है कि जब इस नई बिल्डिंग का उद्घाटन हुआ, तो हमारी महिला राष्ट्रपति, आदरणीया द्रौपदी मुर्मू जी को उद्घाटन तक में नहीं बुलाया गया। यह है आपकी नारी वंदना!

13 साल से हमारे आरक्षण, हमारे अधिकार, हमारे सम्मान से हम वंचित हैं। मुझे आपके इस बिल में * नजर आता है। 13 साल पहले राज्य सभा में हम लोगों ने इसे पारित किया था और आज आप इसको लेकर आए हैं, ...(व्यवधान)... आज आप इसको लेकर आए हैं, ...(व्यवधान)... प्लीज, सुनि ए न! ...(व्यवधान)... आज आप इसको लेकर आए हैं साढ़े नौ साल के बाद! 2014 में आप सत्ता में आए। यह आपके मैनिफेस्टो में था कि महिला आरक्षण देना है। आपको इसमें साढ़े नौ साल क्यों लग गए? आपसे मेरा पहला सवाल यही है। दूसरा सवाल, महिला आरक्षण के लिए आपको स्पेशल सत्र बुलाने की जरूरत क्यों पड़ गई? आपको प्रचार करना था, आपको जो लाइमलाइट लेने की आदत हमेशा से रही है, इसमें भी आपने महिलाओं को यूज किया है। तीसरा सवाल, आपने जो जाति जनगणना और परिसीमन का पेंच लगाया है, वह क्यों लगाया है, मैं आपसे पूछती हूँ? आप कल इसका जवाब दे रहे थे कि अगर हम यह नहीं कहते, तो आप पीआईएल लेकर सुप्रीम कोर्ट जाते। अरे! आप तो वे लोग हैं, जिन्होंने नोटबंदी लगाने से पहले किसी से चर्चा भी नहीं की और 155 लोग लाइनों में मर गए, तो अभी ऐसी कौन सी बाधा है? आप वे लोग हैं, जिन्होंने किसान का काला कानून लाने से पहले किसी से नहीं पूछा, 750 किसान शहीद हो गए, लेकिन वह आपकी बाधा नहीं बनी! वे एक साल तक लगातार सड़कों पर बैठे रहे। मैं आपसे सवाल करती हूँ कि फिर महिलाओं के रिज़र्वेशन के अधिकार में यह परिसीमन की या जनगणना की और सीट के रोटेशन की आपने जो बाधा लगाई है, क्या यह 2024 का चुनावी एजेंडा है, जिस पर आपको सिर्फ और सिर्फ झुनझुना दिखाना है?

मैं आपको आपकी नीयत और अपनी कांग्रेस की नीयत के बारे में एक उदाहरण देना चाहती हूँ। आप महिमामंडन कर रहे हैं कि आप महिला रिज़र्वेशन बिल लेकर आए हैं, लेकिन मैं आपको एक उदाहरण देती हूँ कि 9 मार्च, 2010 में यूपीए-2 के समय में राज्य सभा में यह बिल पारित हुआ था, यानी सत्ता में आने के एक साल के बाद। उस समय हमारी मंशा आगे आने वाली लोक सभा में इसका प्रचार करना नहीं थी, क्योंकि उसके चार साल के बाद, 2011, 2012 और 2013 के बाद 2014 में चुनाव थे। हम लोग सिर्फ और सिर्फ महिलाओं का सशक्तिकरण करना चाहते थे। राजीव गांधी जी ने कहा था, मैं उनके एक इंटरव्यू के कुछ शब्दों को आज याद करना चाहती हूँ कि महिलाओं के मामले में जो हिन्दुस्तानी पुरुष है, वह डबल स्टैंडर्ड का है। एक तरफ

* Expunged as ordered by the Chair.

तो वह ऊँचे सिंहासन पर महिला को बैठाता है, लेकिन दूसरी तरफ जब उसको सम्मान और समानता का अधिकार देने की बारी आती है, तो वह अपना पल्ला खींच लेता है, जैसा कि आपने हमारी राष्ट्रपति जी के साथ किया, वह भी ट्राइबल राष्ट्रपति जी के साथ।

मैं आपसे सिर्फ इतना ही पूछना चाहती हूँ कि आप जातीय जनगणना परिसीमन रोटेशन को दरकिनार करके महिलाओं को आरक्षण क्यों नहीं देना चाहते हैं? इसका मतलब तो यह हुआ कि आप पुरुषों के हिस्से में से महिलाओं को हिस्सा नहीं देना चाहते हैं। आप परिसीमन करेंगे, सीटें बढ़ाएंगे, उसके बाद आप महिलाओं को अलग से हिस्सा देंगे। आखिर क्यों नहीं आप आज के हिस्से में से महिलाओं को हिस्सा देना चाहते? मैं आपसे इतना ही कहूँगी कि हमारा जो महिलाओं को मजबूत करने का बिल था, जो यूपीए-2 के समय में राज्य सभा में पास हुआ था, हम चाहते हैं कि आपने जो इस विधेयक का नाम - 'नारी शक्ति वंदन विधेयक' दिया है, इसको आप 'समानता का अधिकार' नाम देते - हमें वंदना और पूजा नहीं करवानी है।

इसके साथ ही मैं आपसे एक बात यह भी जरूर कहूँगी कि हम चाहते हैं कि यह बिल पास हो, लेकिन एससी/एसटी की महिलाओं के साथ-साथ ओबीसी की महिलाओं को भी अधिकार मिले, क्योंकि हमारी और आपकी जैसी महिलाएं, जो संघर्ष करके आई हैं, वे तो कल भी आ जाएंगी।

महोदय, हमें भी संघर्ष करना पड़ता है, लेकिन इस राजनीति के फील्ड में, राजनीति के मैदान में एक अकेली महिला अगर समाज के लिए अच्छा भी करती है - हालांकि इस राजनीति के दलदल में उसका अकेले कूदना, संघर्ष करना आज भी बहुत जटिल है - अगर महिला मजबूत है, आपके साथ कंधे से कंधा मिला कर चलना चाहती है(व्यवधान)...

उपसभाध्यक्ष (श्रीमती पी.टी. उषा): आपका समय समाप्त हो रहा है।

श्रीमती रंजीत रंजन: अगर महिला अपनी राय रखना चाहती है, तो जो पुरुष मानसिकता है, यह उसको गवारा नहीं है। हम चाहते हैं, मैं अपने पक्ष की महिलाओं से भी कहूँगी, जब मणिपुर की घटना घटी या जब कोई रेप की घटना घटती है या जब हमारी पहलवान बच्चियां धरने पर बैठती हैं....(व्यवधान)...

उपसभाध्यक्ष (श्रीमती पी.टी. उषा): आपका समय समाप्त हो रहा है।

श्रीमती रंजीत रंजन: आपने उन महिलाओं को कैसी समानता का अधिकार दिया है? आपने अपनी महिला मंत्रियों को ऐसा समानता का अधिकार दिया है कि उनको कह दिया जाता है कि आपका एक भी शब्द महिलाओं के शोषण के खिलाफ नहीं निकलना चाहिए। हमें आपकी ऐसी समानता और ऐसी दैवीय शक्ति नहीं चाहिए, हमें अपना अधिकार चाहिए। इसके साथ ही मैं एक कविता का एक अंश पढ़ कर अपनी बात को खत्म करना चाहूँगी। नारी के ऊपर एक कविता है,

"उतारो मुझे जिस क्षेत्र में, सर्वश्रेष्ठ कर दिखाऊँगी,
औरों से अलग हूँ दिखने में, कुछ अलग करके ही जाऊँगी,

चाह नहीं है एक अलग नाम की, इसी को महान बनाऊँगी,
नारी हूँ मैं इस युग की, नारी की अलग पहचान बनाऊँगी।

जो सदियों से देखा तुमने, लिपटी साड़ी में कोमल तन को,
घर-घर में रहती थी, पर जान न सके थे उसके मन को,
झुकी हुई सी नज़रें थीं, वाणी मध्यम मधुर-सी थी,
फिर भी तानों की आवाज़ प्रबल थी, हिम्मत न थी उफ़र करने की,
अब बदल गई है ये पहचान, नारी की न साड़ी परिभाषा,
वाणी अभी भी मध्यम मधुर-सी, पर कुछ कर गुजरने की है प्रबल सी आशा।
चाहे जो भी मैं बन जाऊँ, गर्व से नारी ही कहलाऊँगी।"

मुझे गर्व है कि आज सभापति जी की चेयर पर हमारी ओलंपियन पी.टी. उषा जी बैठी हैं। मेरे बचपन का सपना था, जब भी मैं पूजा करने जाती थी, तो गॉड से विश करती थी कि मुझे पी.टी. उषा जी की तरह गोल्ड मैडल लेना है। मुझे राजनीतिक व्यक्ति नहीं बनना था। मैं अंत में एक ही बात कह कर अपनी बात खत्म करूँगी कि महिलाओं के समानता के अधिकार के लिए चाहे राज्य सभा हो या लोक सभा हो, हम सब महिलाओं को एकजुट होकर अपने सम्मान और अधिकार के लिए एक होना पड़ेगा...(समय की घंटी)... आज महिलाओं के लिए यह एक ऐतिहासिक दिन है, इसलिए मैं इस बिल का समर्थन करती हूँ। इसके साथ ही मैं यह चाहती हूँ कि यह आपके झोले या पिटारे में नहीं चला जाए, आपने महिलाओं को 2029 का यह जो झुंझुना पकड़ाया है, अगर सही मायने में आप महिलाओं को हक देना चाहते हैं, तो इसका कुछ तोड़ निकालिए और परिसीमन एवं जनगणना से पहले, महिलाओं का हक उनके सामने रखिए। आपका बहुत-बहुत धन्यवाद।

श्री जगत प्रकाश नड्डा (हिमाचल प्रदेश): माननीय उपसभाध्यक्ष महोदया, आज मैं 'संविधान (एक सौ अट्ठाईसवां संशोधन) विधेयक, 2023' के समर्थन में अपना वक्तव्य रखने वाला हूँ। हम सब जानते हैं कि इस नये संसद भवन की शुरुआत गणेश उत्सव के दिन से प्रारम्भ हुई और कल लोक सभा में यह 'नारी शक्ति वंदन विधेयक' निर्विघ्न पास हुआ। मुझे आशा ही नहीं पूर्ण विश्वास है कि आज यहां राज्य सभा में भी यह 'संविधान (एक सौ अट्ठाईसवां संशोधन) विधेयक, 2023' किसी भी बाधा के बगैर, किसी भी विघ्न के बगैर सर्वसम्मति से पास होगा और इसमें सबकी सहमति मिलेगी।

मैं हमारे प्रधान मंत्री मोदी जी को धन्यवाद देना चाहता हूँ, जिन्होंने 'नारी शक्ति वंदन विधेयक' लाकर, महिला रिजर्वेशन का जो विषय बहुत लम्बे अंतराल से चल रहा था, उसको एक निर्णायक मोड़ पर लाने का प्रयास किया है। जहां मैं उनको इसके लिए धन्यवाद देता हूँ, वहीं नारी के सशक्तिकरण के लिए, एम्पावरमेंट के लिए, पिछले नौ साल में उन्होंने जो कार्य किए हैं, उनके लिए भी धन्यवाद देता हूँ। उन्होंने भारत की नारी की दशा को सुधारने और उसकी दशा एवं दिशा समाज में मजबूती से आगे बढ़े, इसके लिए बहुत ही कारगर कदम उठाए हैं। उनके उन्हीं कदमों में

से यह भी एक बहुत महत्वपूर्ण कदम है, जिससे नारी का सशक्तिकरण होगा और नारी की ताकत बढ़ेगी।

(सभापति महोदय पीठासीन हुए।)

शब्दों के बारे में कई लोगों का अपना-अपना वक्तव्य हो सकता है, लेकिन 'नारी शक्ति वंदन विधेयक' की शब्दावली ही अपने आप में हमारी सरकार की, हमारे प्रधान मंत्री जी की और समाज में महिलाओं को देखने के हमारे दृष्टिकोण को स्पष्ट करती है और दिशा देती है।

सभापति जी, मैं यहाँ यह भी कहना चाहता हूँ कि हम सब लोगों के मन में कुछ धारणाएँ बन गयी हैं। वह धारणा यह बनी है कि हम महिलाओं के लिए कोई कार्य कर रहे हैं, तो जैसे कुछ एहसान कर रहे हैं। अगर हमने महिलाओं के सशक्तिकरण के लिए कुछ किया, तो जैसे हम कुछ oblige कर रहे हैं। मैं यहाँ स्पष्ट करना चाहता हूँ कि भारत की संस्कृति में महिलाओं का बहुत बड़ा स्थान रहा है। यह हमारा और आपका नहीं है, हमारे पूर्वजों ने, हमारी संस्कृति ने महिलाओं को जिस तरीके से समाज में प्रतिस्थापित किया, वह यह बताता है कि हमेशा ही हमारी संस्कृति में महिलाओं का स्थान उज्ज्वल रहा है। इसलिए वे 'पिछड़ी' हैं, वे 'असहाय' हैं, वे 'अबला नारी' हैं - यह शब्दावली हमारी नहीं रही है। हमने नारी को 'शक्ति' के रूप में देखा, 'देवी' के रूप में देखा और समाज को दृष्टि देने वाला देखा। इसीलिए प्रधान मंत्री जी जब कहते हैं - 'women empowerment', तो वे हमेशा 'women-led development' की बात करते हैं। उन्होंने जी20 में भी दुनिया को बताया that it is not only women empowerment but women-led development. भारत की इस सोच को प्रतिपादित करते हुए दुनिया के सामने रखने का काम हमारे प्रधान मंत्री मोदी जी ने जी20 के माध्यम से भी किया है।

मैं जब भारतीय संस्कृति की बात करता हूँ, तो भारतीय संस्कृति में अगर हम नारी का स्थान देखें, तो आर्थिक स्वायत्तता में हमेशा उसका स्थान रहा है। उसके सामाजिक जीवन में आर्थिक स्वायत्तता रही है। आध्यात्म से लेकर अध्यापन तक नारी का विशेष योगदान रहा है। अगर हम हड़प्पा काल की भी बात करें, तो जो कांस्य की मूर्ति 'dancing girl' है, वह यह बताती है कि हमारे समाज में महिलाओं को कितनी स्वच्छंदता थी और कितना independence था - यह भी वह दर्शाती है। यह दीगर बात है कि जब हम गुलामी के काल से गुजरे, medieval period से गुजरे, तो उस समय पर्दा सिस्टम से लेकर, महिलाओं का कुछ जो उत्थान का स्थान था, उसमें कमी आयी, लेकिन भारतीय संस्कृति में उसे हमेशा 'ऊर्जा' का स्थान दिया गया, 'देवी' का स्थान दिया गया, 'शक्ति' के रूप में देखा गया। हमारे यहाँ शब्दावली भी वैसी है - 'गौरी-शंकर', 'गिरिजा-शंकर', 'भवानी-शंकर', 'सीता-राम', 'राधे-श्याम' अब हमें दुनिया समझाए - ladies first - यह हमारे साथ एक तरीके से मजाक नहीं है, तो और क्या है? इसलिए हमारी संस्कृति को समझने की आवश्यकता है।

वैदिक काल में भी हमारे यहाँ विदुषियों की कोई कमी नहीं थी। वैदिक काल में भी अगर देखें, तो जब आदि शंकराचार्य जी के साथ मंडन मिश्र जी का शास्त्रार्थ हुआ, तो आप जानते हैं कि उसमें न्यायाधीश कौन था? उसमें न्यायाधीश मंडन मिश्र जी की पत्नी उभय भारती थी, यह भी हमें ध्यान में रखना चाहिए। उसी तरीके से यजुर्वेद काल में महिलाओं को बराबर का स्थान दिया

गया और कहा गया कि राजा अगर न्यायप्रेमी है, तो रानी भी न्यायप्रेमी होनी चाहिए - इतनी दूर की सोच रखी गयी थी, यह भी हमें ध्यान में रखना चाहिए। उसी तरीके से चौथी सेंचुरी में प्रभावती गुप्त, जिन्होंने इंडियन हिस्ट्री में प्रथम राज्य किया, वह बताता है कि महिलाओं का कितना गौरवमय इतिहास रहा है। रानी जीजाबाई, जो मराठा रानी के रूप में जानी गई, उनका जो गाइडेंस था, उनका जो डायरेक्शन था, उसने छत्रपति शिवाजी को हिन्दवी स्वराज बनाने के लिए प्रेरित किया, यह भी हमें ध्यान में रखना चाहिए। अहिल्याबाई होल्कर जी को हम सब लोग जानते हैं, आध्यात्म की दुनिया में उनका नाम है। उसके साथ-साथ जिस तरीके से उन्होंने मन्दिरों का नवनिर्माण करवाया, वह बताता है कि महिलाओं का हमारे सामाजिक और आध्यात्मिक जीवन में किस तरीके का स्थान रहा है। 1857 की हमारी क्रांति और उसमें रानी लक्ष्मीबाई की भूमिका को हम नहीं भूल सकते, उनका नेतृत्व हम नहीं भूल सकते हैं। यहाँ हमारे संविधान सदन में कितूर की रानी चेन्नम्मा जी की जो मूर्ति है, संविधान सदन में सुशोभित होकर वह भी भारत की गाथा और महिलाओं की गाथा बताती है। पुर्तगीज़ के खिलाफ कर्णाटक की महारानी अब्बक्का ने अगर लड़ाई लड़ी, तो वह भी अपने आप में एक गाथा बताती है कि महिलाओं ने किस तरीके से हमारे विकास के लिए काम किया है।

मैं यह भी बोलना चाहूँगा कि मॉडर्न टाइम्स में भी, आज के युग में भी अगर हम देखें, तो 21वीं शताब्दी जो है, वह महिलाओं की शताब्दी है। फिर चाहे ज्ञान हो, विज्ञान हो, मिलिट्री एजुकेशन हो, सैन्य सुरक्षा हो या अर्थ जगत हो, हमें खुशी है कि आज हमारे भारत की महिलाएँ अपने आपको लीडिंग रोल में लेकर आयी हैं। उन्होंने अपने आपको प्रतिस्थापित किया है और वे स्वयं को सम्मानित स्थान पर लेकर आई हैं। It is not only their presence but their position. वह सम्मानित स्थान जो उनको मिला है, जो उन्होंने हासिल किया है, वह यह बताता है कि भारतीय नारियों ने किस तरीके से अपना योगदान दिया है।

आज सॉफ्टवेयर की दुनिया में 21 परसेंट हमारी महिलाएँ ऐसी हैं, जो लीडिंग रोल में हैं। अगर आज हम इसरो की बात करें, जिसके बारे में कल-परसों जयराम रमेश जी चर्चा कर रहे थे, उसमें अगर हम साइंटिस्ट्स देखें, तो फिर चाहे वह मार्स मिशन हो, चंद्रयान हो या आदित्य एल-1 हो, इन सबमें महिला साइंटिस्ट्स का बहुत बड़ा योगदान है, इसको भी हमें ध्यान में रखना चाहिए। अगर हम कहें, इस आज़ाद भारत में 16 महिलाएँ मुख्य मंत्री बन चुकी हैं, इसको भी हमें ध्यान में रखना चाहिए।

बहुत से ऐसे देश हैं, जहाँ महिलाओं ने वोटिंग राइट्स पाने के लिए एक लम्बा संघर्ष किया, सिर्फ franchise पाने के लिए बहुत लम्बा संघर्ष किया। किसी ने आधी शताब्दी तक संघर्ष किया, किसी ने पूर्ण शताब्दी तक संघर्ष किया, लेकिन यह हमारा सौभाग्य था कि first General Election में महिलाओं को बराबर का स्थान दिया गया, यह हमारी सोच दर्शाता है। इसमें सबका योगदान है। 1931 में सरोजिनी नायडु जी ने ब्रिटिश प्राइम मिनिस्टर को एक चिट्ठी लिखी थी और उसमें कहा था कि हमें franchise मिलना चाहिए। उसमें उन्होंने एक वाक्य लिखा था - 'We don't want to be nominated but we want to be elected.' इस तरीके से अगर हम देखें तो हर दृष्टि से महिलाओं का एक विशेष योगदान रहा है। हमारा यह भी सौभाग्य है कि बहुत से देशों से पहले हमारे देश को महिला प्रधान मंत्री भी बहुत पहले मिल गयीं थीं। इसलिए इनके प्रति हमारा नज़रिया 'अबला', 'बेचारी नारी' - ऐसा कभी नहीं रहा, हमेशा हम लोगों ने एक विशेष स्थान

देकर उनको आगे बढ़ाने का काम किया। हमारी कांस्टीट्यूएंट असेम्बली में भी 15 महिलाएँ थीं, जिनका विशेष योगदान संविधान के निर्माण में रहा। आज यहाँ पर हमारी 102 महिला एमपीज़ हैं। अपने सशक्तिकरण के कारण they are elected, वे इलेक्ट होकर आयी हैं। यह भी हमें बताता है कि महिलाओं ने किस तरीके से अपना योगदान दिया है। चाहे वह पॉलिटिक्स हो, स्पोर्ट्स हो, इकोनॉमी हो, एविएशन हो या एंटरप्रेन्योरशिप हो, सबमें नारियों ने अपना योगदान दिया है। इसलिए जब हम 'नारी शक्ति वंदन विधेयक' को लाकर उनका सशक्तिकरण कर रहे हैं, तो यह हम उनके ऊपर एहसान नहीं कर रहे हैं, बल्कि यह उनका सम्मान है, यह उनका सशक्तिकरण है, यह उनकी सहभागिता को बढ़ाने का कार्य है, इस बात को हमें ध्यान में रखना चाहिए।

मैं यहाँ यह भी कहना चाहता हूँ कि हम कुछ धारणाएँ बदल दें। मैं यह अपने आधार पर नहीं कह रहा हूँ, बल्कि रिसर्च के आधार पर कह रहा हूँ। रिसर्च ने यह बताया है कि महिलाओं की sensitivity ज्यादा है। रिसर्च ने यह भी बताया है कि महिलाओं की sensitivity वाले विषयों पर decision making capacity ज्यादा तेज, ज्यादा फास्ट है। मुझे याद है कि मैं 1993 में पहली बार विधायक बन कर बीजेपी ग्रुप का नेता बना था, उस समय पंचायतों में विमेन का रिजर्वेशन हुआ था और जब हम समाज में घूमते थे, तो पुरुष प्रधान समाज तरह-तरह की बातें करता था, जैसे ये कुछ नहीं कर सकेंगी, पता नहीं सरकार ने क्या सोच लिया है, ऐसे थोड़े ही काम चलता है, ये क्या जानें - हमें इस तरह की बातें सुनने को मिली थीं। मैं इसका फर्स्ट हैंड विटनेस हूँ। लेकिन महिलाओं को पंचायत में बराबर का स्थान मिला।

मैं आपको यह बताना चाहता हूँ कि अब रिसर्च यह बताती है कि women are more accessible than men as a public representative. अब रिसर्च यह बताती है कि महिलाओं ने collectively नशे के खिलाफ आवाज़ उठाई है। अब रिसर्च यह बताती है कि the corruption level are less where there are women representatives. हमें यह बात भी समझनी चाहिए। मैं पुरुषों के खिलाफ नहीं बोल रहा हूँ, इसको अन्यथा मत लीजिएगा। अभी यूनाइटेड नेशंस की एक रिसर्च आई है और उसमें यह कहा गया है कि water scarcity में काम करने में और water scarcity को दूर करने में महिलाओं के नेतृत्व में 62 परसेंट ज्यादा काम हुआ है। आप तो जानते ही हैं कि महिलाएँ घर चलाती हैं, इसलिए बजट का जितना ज्ञान उनको होता है और जितनी sensitivity उनको होती है, वह हम सबको मालूम है। इसे हम सबने अपने घरों में भी देखा है, इसलिए हमें उनकी capacity, decision making, financial sense को appreciate करना चाहिए और इन बातों को भी ध्यान में रखना चाहिए।

मैं यहाँ यह भी कहना चाहूँगा कि हम लोगों ने National Perspective Plan के तहत काम शुरू किया, उसमें आज लगभग 14 लाख से ज्यादा महिलाओं का पंचायती लेवल पर, on different levels, representation है। यह एक continuous process और ग्रोथ को आगे बढ़ाने का काम किया गया है।...(व्यवधान)...

श्री जयराम रमेश (कर्नाटक): यह कैसे हुआ?

श्री जगत प्रकाश नड्डा: यह सब लोगों के योगदान से हुआ।...(व्यवधान)... इस तरह से इसकी एक लंबी जर्नी है।...(व्यवधान)... उसमें से इस कार्य को आगे बढ़ाने का काम किया गया।

श्री सभापति: माननीय नड्डा जी, मैं एक बात बताता हूँ। जब हम चारों तरफ देखते हैं - जब नई-नई पंचायत व्यवस्था आई थी, तब मैं गाँव में जाता था और पूछता था कि आप कौन हैं, जो मीटिंग में आते थे? वे कहते थे कि मैं सरपंचपति, मैं प्रधानपति, मैं जिला प्रमुखपति हूँ - यह कल्चर चालू हुआ था। वह कल्चर अब खत्म हो गया है and that you can see all around.

श्री जगत प्रकाश नड्डा: सर, मैं यहाँ यह भी कहना चाहता हूँ कि कुछ इस तरह की चर्चा भी हुई कि इस बिल को अभी से लागू कर दिया जाए। इस तरह की चर्चा भी हुई कि इसमें देरी क्यों? मैं यहाँ स्पष्ट करना चाहता हूँ कि कुछ संवैधानिक व्यवस्थाएँ होती हैं और कुछ संवैधानिक तरीके से कार्य करने का तरीका होता है। आखिर हमें महिलाओं को रिजर्वेशन देना है, पर किस सीट पर रिजर्वेशन मिले, किस सीट पर न मिले - इसका फैसला कौन करेगा? इसका फैसला सरकार नहीं कर सकती है। यह फैसला quasi-judicial body करती है। उसको nominate करना पड़ता है।...(व्यवधान)... अब अगर मैं सरकार में हूँ और वायनाड को रिजर्व कर दूँ तो?...(व्यवधान)... अगर मैं अमेठी को रिजर्व कर दूँ तो? ...(व्यवधान)... अगर मैं रायबरेली को रिजर्व कर दूँ तो? ...(व्यवधान)... अगर मैं कलबुर्गी को रिजर्व कर दूँ तो? ...(व्यवधान)... इसके लिए दो चीजें आवश्यक हैं।...(व्यवधान)... पहला यह है कि census हो, जनसंख्या हमारे सामने आए और फिर उसके साथ-साथ quasi-judicial body के माध्यम से public hearing हो, सीट्स निकाली जाएँ, नंबर निकाला जाए। यह सब निकालने के बाद उसको आगे बढ़ाया जाए।...(व्यवधान)... मैं यहाँ यह भी कहना चाहूँगा कि कुछ लोग कह रहे हैं कि आप सीट बढ़ा दीजिए। अगर सीटें बढ़ेंगी, तो उसका 33 प्रतिशत भी तो बढ़ कर आएगा! इतना तो simple mathematics समझना चाहिए! बढ़ी हुई सीटों का भी 33 परसेंट होगा। आपको उसमें भी स्थान मिलेगा, इसलिए यह नियम-कानून से होगा। हम यह मानते हैं कि अगर आप आज बिल पास करते हैं, तो 2029 में महिलाओं के लिए आरक्षित सीटों से हमारी महिलाएँ एमपी बन कर आ जाएँगी - यह बात पक्की है। लेकिन अगर आप आज इसको पास नहीं करते हैं, तो 2029 में भी नहीं आना तय है - इसको भी हमें समझ लेना चाहिए।...(व्यवधान)...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : सर, मैं कुछ कहना चाहता हूँ।...(व्यवधान)...

MR. CHAIRMAN: I will come to you.

SHRI JAGAT PRAKASH NADDA: If this is the way, if this is the only way and if this is the shortest way, then, this is the way, जिस रास्ते से हमें जाने की आवश्यकता है। आज भारतीय जनता पार्टी की दृष्टि से मैं आपके सामने यह बात कहना चाहूँगा कि हमारे ...(व्यवधान)...

MR. CHAIRMAN: Hon. Leader of the Opposition wants to intervene for a minute. खरगे जी, कृपया आप बोलें।

श्री मल्लिकार्जुन खरगे : सर, इसका अमेंडमेंट करने में कोई दिक्कत नहीं है। आपको यह अभी करना चाहिए, लेकिन आप इसको 2031 में करने की बात कर रहे हैं। इसका मकसद क्या है? इसका मकसद यह है कि यह बिल ऐसे ही चले।...(व्यवधान)... आप ही ने कहा कि 2029 के बाद यह सब होगा।...(व्यवधान)...

श्री जगत प्रकाश नड्डा: मैंने '2029 को' कहा। ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे: सर, जब पंचायत में रिजर्वेशन है, जिला पंचायत में रिजर्वेशन है, तो यहाँ विमेंस रिजर्वेशन क्यों नहीं होता है? ...(व्यवधान)... आप इसको आज कीजिए। ...(व्यवधान)... मैं कबीर का एक दोहा सुनाता हूँ :

*"काल करे सो आज कर, आज करे सो अब।
पल में परलय होगी, बहुरि करेगा कब॥"*

इसलिए आप इसको आज से कीजिए, we are ready. कोई illegal नहीं होता, judiciary नहीं होता, कुछ नहीं है। ...(व्यवधान)...

श्री जगत प्रकाश नड्डा : सभापति जी, मैं यहाँ ...(व्यवधान)...

MR. CHAIRMAN: Hon. Members, please. ...(Interruptions)... Please sit down. We are the Upper House. We are the House of Elders. If there is a reflection that there is a legal working mechanism, a constitutional process, then, rather than playing the other way around, we have to look into the real legality of it, and he is focusing on the legality of it. Please go ahead, Shri Nadda.

श्री जगत प्रकाश नड्डा: सभापति जी, मैं यहाँ एक बात स्पष्ट करना चाहता हूँ कि भारतीय जनता पार्टी का कोई इंटेंशन अपने आपको स्कोर करने का नहीं है, कोई political advantage लेने का नहीं है, बल्कि हमारा उद्देश्य महिलाओं का सही मायने में सशक्तिकरण करने का है। अगर हमें political advantage लेना होता, तो हम यह कह देते कि हम इसको अभी से कर लेंगे। जो काम अभी नहीं हो सकता - मैंने कहा कि this is the only way, this is the shortest and this is the correct way. We have to understand that. ...(Interruptions)... आप लोग यह जो 'नो-नो' कर रहे हैं, इसीलिए आपको उधर बैठा दिया गया, क्योंकि आपको शासन करना नहीं आया। ...(व्यवधान)...

12.00 P.M.

अगर शासन करना आता, तो आपको यह भी मालूम होता कि नियम-कानून भी कोई चीज़ है। ...(व्यवधान)... I am not going to yield. ...(Interruptions)... I am not going to yield. ...(Interruptions)... No, Sir. ...(Interruptions)... मैं यह बोल रहा था। ...(व्यवधान)...

MR. CHAIRMAN: Khargeji, please. No. He is not yielding. ...*(Interruptions)*... He is not yielding. ...*(Interruptions)*... I gave you time when he had yielded. ...*(Interruptions)*... He is not yielding. Please continue. ...*(Interruptions)*... No. Nothing will go on record, except what Shri Nadda says. ...*(Interruptions)*... No. He is not yielding ...*(Interruptions)*...

श्री जगत प्रकाश नड्डा: वेणुगोपाल जी, आप बैठ जाइए।

SHRI K.C. VENUGOPAL: *

MR. CHAIRMAN: No. He is not yielding. ...*(Interruptions)*... Khargeji, please. ...*(Interruptions)*...

श्री जगत प्रकाश नड्डा: मैं फिर कहता हूँ कि सरकारें नियम-कानून से चलती हैं और नियम-कानून की कुछ लिमिटेशंस होती हैं।

मोदी जी काम करते हैं, वे पक्का काम करते हैं, कच्चा काम नहीं करते हैं, इसीलिए पक्के तरीके से महिलाओं का सशक्तिकरण किया जा रहा है। ...*(व्यवधान)*... भारतीय जनता पार्टी के अध्यक्ष के रूप में मैं यहाँ यह भी स्पष्ट करना चाहता हूँ कि भारतीय जनता पार्टी महिलाओं को स्थान देने में हमेशा अग्रसर रही है। आज लोक सभा में हमारी 42 एमपी हैं, राज्य सभा में 14 एमपी हैं, हमारी दस महिलाएं सेंट्रल मिनिस्टर हैं। इसके साथ ही, हम पहली पार्टी और अकेली पार्टी हैं, जो संवैधानिक तौर पर, महिलाओं को हर समिति में 33 प्रतिशत आरक्षण देती है, every Committee, right from the national committee to the booth committee. In every committee, there is 33 per cent representation for women. हम सबको मालूम है कि मोदी जी के नेतृत्व में फर्स्ट फॉरेन मिनिस्टर, मैडम सुषमा स्वराज जी, फर्स्ट फाइनेंस मिनिस्टर, निर्मला सीतारमण जी, फर्स्ट डिफेंस मिनिस्टर, हमारी निर्मला सीतारमण जी और फर्स्ट विमेन मेम्बर इन दि कैबिनेट कमिटी ऑन सिक्युरिटी बनीं, यानी हम लोगों ने, प्रधान मंत्री जी ने किस तरीके से महिलाओं का सशक्तिकरण किया है - यह बात हमारे सामने आती है। ...*(व्यवधान)*... यह तो मैंने आपको पहले ही बोल दिया है। ...*(व्यवधान)*... सभापति महोदय, मैं यहाँ यह भी कहना चाहूँगा कि... ...*(व्यवधान)*... कुछ लोग आत्मस्तुति में इतने ज्यादा रहते हैं कि अपने बारे में छोड़कर कुछ और सुनना ही नहीं चाहते हैं। ...*(व्यवधान)*... ये क्या बोलेंगे, मैंने तो खुद बोला है कि this country has seen the first lady Prime Minister before many countries had. यह हमने कहा है। ...*(व्यवधान)*... मैं यहाँ यह भी कहना चाहूँगा कि जो कार्यक्रम चलाए गए, चाहे 'स्वच्छ भारत अभियान' हो या 'बेटी बचाओ, बेटी पढ़ाओ' हो, मैं आपको इनके बारे में भी स्पष्ट रूप से

* Not recorded.

बताना चाहता हूँ कि जब प्रधान मंत्री जी ने पहली बार प्रधान मंत्री बनकर लाल किले की प्राचीर से, from the Ramparts of Red Fort, यह कहा कि हम स्वच्छता अभियान... ..(व्यवधान)...

श्री दीपेन्द्र सिंह हुड्डा (हरियाणा): सर, बेटी बचाओ, बेटी पढ़ाओ... ..(व्यवधान)...

श्री जगत प्रकाश नड्डा: दीपेन्द्र जी, बैठ जाइए। ... (व्यवधान)...

MR. CHAIRMAN: No disturbance. Please, sit down. ... (Interruptions)... This is not the way to conduct in the House. ... (Interruptions)... You are a senior Member. ... (Interruptions)... Don't go in that direction. ... (Interruptions)... Have some positivity. ... (Interruptions)... Please sit down. ... (Interruptions)... Sorry. Don't force my hands. ... (Interruptions)...

श्री जगत प्रकाश नड्डा: सर, 'बेटी बचाओ, बेटी पढ़ाओ' और 'स्वच्छता अभियान', जिनके बारे में जब लाल किले की प्राचीर से प्रधान मंत्री जी ने कहा, from the Ramparts of Red Fort, तब उस समय राजनैतिक लोगों ने कहा था कि यह बड़ा गैर-राजनैतिक है कि प्रधान मंत्री जी लाल किले से स्वच्छता की बात कर रहे हैं। कुछ लोगों ने मजाक उड़ाया था, कुछ लोगों ने हँसी उड़ाई थी। बेटी बचाओ, बेटी पढ़ाओ की बात करते हुए प्रधान मंत्री जी ने कहा था कि हम लड़कों की चिंता तो करते हैं, लेकिन लड़कियों की चिंता नहीं करते हैं। हमें उनके बारे में भी चिंता करनी चाहिए। इस पर भी बहुत कटाक्ष हुए थे, लेकिन आज मुझे आपको यह बताते हुए खुशी हो रही है कि हम सेक्स रेश्यो एट बर्थ लेवल में 19 प्वाइंट्स आगे बढ़कर आ गए हैं। इसी तरीके से, gross enrollment in higher education has increased by 18 per cent. For the first time, sex ratio of the total population is: Out of 1000 males, we have 1020 females. फीमेल का सेक्स रेश्यो बढ़ गया है। इससे आज हम सबके ध्यान में 'बेटी बचाओ, बेटी पढ़ाओ' आता है कि हमें इसका क्या फायदा मिला है। इसके साथ ही, 11-11.50 करोड़ इज्जत घर बनाए गए। मैं यहाँ बोलना चाहता हूँ कि आप लोगों ने 50 साल से ज्यादा राज किया है। जब हम लोग भी नेशनल हाईवेज़ पर जाया करते थे, तब हम अपने दैनिक नित्य कर्म के लिए महिलाओं के झुंडों को हाईवेज़ से गुजरते हुए देखते थे। हम देखते थे कि वे सूर्यास्त और सूर्योदय का इंतजार करती थीं, क्योंकि उन्हें अपना दैनिक नित्य कर्म इससे पहले करना होता था। क्या स्थिति थी और संख्या क्या थी - 12 करोड़! कभी सोचा नहीं था, कभी समझा नहीं था कि यह कैसी समस्या है। और समझते भी कैसे! जो सिल्वर स्पून के साथ पैदा होते हैं, वे गरीब का दर्द क्या जानेंगे। यदि इसे कोई समझते हैं, तो प्रधान मंत्री, श्री नरेन्द्र मोदी जी ही समझते हैं कि गरीब का दर्द क्या होता है और गरीब बहन की तकलीफ क्या होती है। आज 12 करोड़ बहनों को इज्जत घर दिए गए हैं। जब हम 12 करोड़ बहनों बोलते हैं, तो इसमें 12 करोड़ बच्चे भी साथ में जुड़ जाते हैं, 12 करोड़ फैमिलीज़ भी साथ में जुड़ जाती हैं। उनके साथ किस तरीके का बर्ताव होता था, उसके क्या-क्या बैड इफेक्ट्स होते थे - यह हम सबको मालूम है। उन्हें इज्जत देने का काम प्रधान मंत्री, नरेन्द्र मोदी जी ने किया है। इसे यूनाइटेड नेशंस ने भी recognize किया और इसके लिए प्रधान मंत्री जी को सम्मानित किया है, यह भी हमें ध्यान में

रखना चाहिए। इसी तरीके से, अगर हम 'प्रधानमंत्री आवास योजना' की बात करें, तो आपको जानकर खुशी होगी कि 'प्रधानमंत्री आवास योजना' में 69 परसेंट ऑनरशिप, ज्वाइंटली या इंडिविजुअल महिलाओं के पास है, महिलाओं को मिली है।

सर, मैं एलपीजी गैस कनेक्शन के बारे में बताना चाहता हूँ। मैं हिमाचल के एक गाँव से आता हूँ। मुझे मालूम नहीं कि आप लोगों ने गाँवों को कितना देखा होगा, लेकिन हमारी बहनें सुबह चार बजे उठती थीं, जंगलों में जाती थीं, पेड़ों पर चढ़ती थीं, लकड़ी काटती थीं, लकड़ी का बोझा लेकर आती थीं और सवेरे उस लकड़ी को जलाती थीं। कच्ची लकड़ी को जलाना कितना कठिन काम है और उसमें से कितना धुआँ निकलता है, इसका अंदाजा लगाना चाहिए। इस धुएँ से आँखों से पानी आ जाता था, फेफड़े खराब हो जाते थे। हमारी बहनें इस तरीके का जीवन जीती थीं। सर, जब मैं एलपीजी गैस कनेक्शन की बात करता हूँ, तो बताना चाहूँगा कि उसकी संख्या भी नौ करोड़ से ज्यादा है, यानी ऐसी 9.58 करोड़ बहनें हैं, जिन्हें एलपीजी गैस का कनेक्शन दिया गया है, जिसके माध्यम से आज वे पाँच मिनट के अंदर पति देव को भी चाय पिलाती हैं और घर को भी संभालती हैं। इससे उनका सशक्तिकरण हुआ है और यह परिस्थिति आकर खड़ी हुई है।

अगर मैं 'जल जीवन मिशन' के बारे में बात करूँ, तो मुझे याद है कि पहाड़ी क्षेत्रों में बहनें पहाड़ों से दो-दो किलोमीटर नीचे उतरकर पानी लेने के लिए जाती थीं। एक घैला पानी लाने में दो-दो घंटे लगाती थीं। नीचे जाना, पानी लाना और फिर चढ़ाई करके घर पहुँचना, यह परिस्थिति हमने देखी है। आज 'जल जीवन मिशन' के माध्यम से दस करोड़ घरों को और 68 परसेंट पानी के कनेक्शन की कवरेज दी जा रही है।

'प्रधानमंत्री मुद्रा योजना' में 70 परसेंट लोन्स सेंक्शन हुए। ट्रिपल तलाक एक सामाजिक बुराई थी, जिसके बारे में मैं बताना चाहता हूँ। जो आका लंबे समय तक राज करते रहे, उन्हें मालूम होना चाहिए कि There is no triple talaq in Bangladesh, Pakistan, Iran, Iraq, Syria, Indonesia, etc. ये सब मुस्लिम और मुस्लिम डोमिनेटेड देश रहे हैं, लेकिन हमारे भारत में ट्रिपल तलाक चल रहा था। सुप्रीम कोर्ट ने कह रखा था, उसके बावजूद भी यह क्यों चल रहा था - क्योंकि हम माइनॉरिटी की पॉलिटिक्स करते थे। अपीज़मेंट की पॉलिटिक्स करते थे, ये वोट बैंक की पॉलिटिक्स करते थे। यह प्रधान मंत्री मोदी जी की इच्छा शक्ति थी। आज ट्रिपल तलाक खत्म हो गया और मुस्लिम महिलाओं को इज्जत से जीने का अधिकार अगर किसी ने दिया, तो प्रधान मंत्री मोदी जी ने दिया।...(व्यवधान)...

इसी तरीके से, धरती से भेजे गए चन्द्रयान को चन्द्रमा के साउथ पोल पर लैंड करने वाले स्थान को भी प्रधान मंत्री मोदी जी ने 'शिव शक्ति' के नाम से पहचान दी। वहाँ भी महिलाओं की शक्ति को जोड़ने और उसकी बात को कहा गया है। मैं यहाँ यह भी बोलना चाहूँगा कि इन सारे महिला सशक्तिकरण के कार्यक्रमों के माध्यम से देश को आगे बढ़ाने का काम किया गया है, इसी में आज एक नई कड़ी जुड़ रही है और वह नारी शक्ति वंदन विधेयक को पास करना है। मैं सभी से तो अपील करूँगा ही, लेकिन इससे पहले आपके सामने कुछ और विषय भी रखना चाहता हूँ।

मैं आज सुबह से देख रहा हूँ कि एक चर्चा यह चल रही है कि ओबीसी का ध्यान नहीं रखा गया, ओबीसी की चिन्ता नहीं की गई, ओबीसी के बारे में कुछ सोचा नहीं गया। ठीक है, राजनीति में इस तरह के वक्तव्य चलते हैं। यह वक्तव्य चलते-चलते यहाँ तक पहुँच गया कि 70 सेक्रेटरीज़ में शायद 3 ही ओबीसी हैं। अब मैं इस बारे में सिर्फ ज्ञानवर्धन करना चाहता हूँ। नेहरू जी के टाइम की

काका कालेलकर की रिपोर्ट कहाँ पड़ी हुई थी? मंडल कमीशन इंदिरा गांधी जी के टाइम पर, राजीव गांधी जी के टाइम पर कहाँ पड़ा हुआ था? उसका क्या हुआ, उसको क्या कर पाए? 1992 में सुप्रीम कोर्ट ने कहा कि आप सर्विसेज में ओबीसी को रिजर्वेशन दीजिए और 1995-96 में एससी, एसटी और ओबीसी कैटेगरीज ऑल इंडिया सर्विसेज में जुड़ीं। अब आप देखिए कि सेक्रेटरी के एम्प्लॉयमेंट का जो कट ऑफ ईयर है, वह 1992 है। जो सेक्रेटरीज हैं, वे 1992 बैच के पहले के लोग हैं। ...**(व्यवधान)**... अब मैं आपसे पूछता हूँ कि 2004 से 2014 तक कितने सेक्रेटरीज ओबीसी के थे, वे ओबीसी के सेक्रेटरीज कहाँ थे, वे किस क्राइटेरिया में थे, जरा हमको इसका ज्ञानवर्धन कीजिए। मैं बार-बार बोलता हूँ, लीडर को लीडर बनना पड़ेगा, ट्यूटर से काम नहीं चलता है। ...**(व्यवधान)**... यह tutored statement से काम नहीं चलता है और वह ट्यूटर भी कोई लीडर हो तो भी समझ में आता है, आप एनजीओ को लेकर आ जाते हैं, जिनको न अता, न पता, न सता! जिन्हें किसी चीज़ की जानकारी नहीं, वे आपको समझाते हैं और आप बोलते हैं, "I was shocked and shattered." 'Shattered and shocked!' अरे भाई, shock तो लगना ही था, जब पूरा पढ़ना ही नहीं, तो shock ही लगेगा और क्या होगा? यह परिस्थिति आकर खड़ी होती है। ...**(व्यवधान)**... लेकिन मैं यहाँ यह बताना चाहूँगा...**(व्यवधान)**... इस देश को ...**(व्यवधान)**...सर, पॉकेट में हाथ रखकर बोला नहीं जाता है, यह पार्लियामेंटरी एटिकेट नहीं है।...**(व्यवधान)**...सर, ये आज़ाद भारत में ओबीसी की बात करते हैं। भारत को पहला ओबीसी प्रधान मंत्री भारतीय जनता पार्टी, एनडीए ने दिया, यह भी हमें ध्यान में रखना चाहिए। ...**(व्यवधान)**... ये ओबीसी की बात करते हैं! ...**(व्यवधान)**... मैं कांग्रेस की बात कर रहा हूँ। ...**(व्यवधान)**... कांग्रेस, कांग्रेस। ...**(व्यवधान)**...भइया, मैं कांग्रेस की बात कर रहा हूँ। ...**(व्यवधान)**... कांग्रेस।...**(व्यवधान)**... दूसरा, आज 27 मंत्री ओबीसी के हैं। ...**(व्यवधान)**...सर, मैं कांग्रेस की बात कर रहा हूँ, उनकी बात नहीं कर रहा हूँ।...**(व्यवधान)**... देवगौड़ा जी हमारे हैं। ...**(व्यवधान)**... मैं कांग्रेस की बात कर रहा हूँ।...**(व्यवधान)**... कांग्रेस। ...**(व्यवधान)**... I am not talking about Janata Dal. ...**(Interruptions)**... I am talking about Congress; the first OBC Prime Minister has been given by NDA, who is Narendra Modi. Never has Congress given... ...**(Interruptions)**... बीजेपी के 303 एमपीज में से 85, यानी 29 परसेंट हमारे एमपीज ओबीसी के हैं, यह भी हमें ध्यान में रखना चाहिए। ...**(व्यवधान)**... इसी तरीके से, 1,358 एमएलएज में से 27 प्रतिशत ओबीसी के हैं। Out of 163, हमारे जो एमएलसीज हैं, उनमें 40 परसेंट ओबीसी के हैं। जैसा मैंने कहा, 303 एमपीज में से 85, यानी 29 per cent MPs are from OBC. Out of 1,358 MLAs, we have 27 per cent OBC. And I repeat that among the MLCs, 163 हमारे एमएलसीज हैं, जिनमें से 40 परसेंट ओबीसी हैं, यह भी हमें ध्यान में रखना चाहिए। मैं फिर यह बोल रहा हूँ कि मैं कांग्रेस की बात कर रहा हूँ। कांग्रेस के जितने एमपीज हैं, उनसे ज्यादा तो हमारे ओबीसी के एमपीज हैं, यह भी हमें ध्यान में रखना चाहिए। ...**(व्यवधान)**... मैं यह सिर्फ लोक सभा की बात कर रहा हूँ। अगर लोक सभा और राज्य सभा मिला लें, तो आपसे हम कहीं ज्यादा आगे निकल जाते हैं, यह भी आपको ध्यान में रखना चाहिए। ...**(व्यवधान)**... आप ओबीसी की बात करें, जो एक बार नहीं अनेकों बार ओबीसी को गाली दें! एक बार नहीं, अनेकों बार बोलें, मैं माफी नहीं माँगूँगा! ...**(व्यवधान)**... इस तरह की बातचीत! ...**(व्यवधान)**... इसलिए मैं यह कहना चाहता हूँ कि सब लोगों का साथ मिलना चाहिए, सबकी सद्बुद्धि आए, सब लोग मिलकर चलें, नारी

सशक्तिकरण में अपने आपको जोड़कर चलें और इस काम में अपना योगदान दें। हम ओबीसी समर्थक होते हुए भी समाज में सबको साथ लेकर चलने की बात कहते हैं। इन्हीं शब्दों के साथ, मैं इसका समर्थन करता हूँ और सबसे समर्थन माँगता हूँ।

श्री सभापति : सुश्री दोला सेन। Madam, nine minutes.

MS. DOLA SEN (West Bengal): Thank you, Chairman Sir, for allowing me to speak on Women's Reservation Bill in my mother tongue, Bangla, and thanks to my Party, All India Trinamool Congress, and my respected leader, hon. Mamata Banerjee, for giving me a chance to be in the Council of States, Rajya Sabha, for the third term so that I get a chance to take part in policy-making debates over here.

[MR. DEPUTY CHAIRMAN *in the Chair.*]

"After governing for about 9.5 years, suddenly just on the eve of the 2024 Lok Sabha elections, the present ruling party has started to rush with this Constitution amendment. Yesterday, Lok Sabha sat late till about 10 pm. Rajya Sabha may also sit late today. " बुरा मत मानिएगा, बंगला में एक कहावत है- "Vote baro balai" इलेक्शन का कम्पलेशन है, भाई! * " Somehow, the Opposition unity and I.N.D.I.A. alliance have made the Treasury Benches worried. So these are back to back election stances. New Parliament House was inaugurated. " हमारी तो आदत ही हो गई थी कि प्रधान मंत्री जी संसद आते हैं, लेकिन हाउस के अंदर बहुत कम आते हैं, हाउस के अंदर और भी कम बोलते हैं। वह दुःख भी इस बार पहले दो दिनों में उनको चार बार सुनने के बाद चला गया। विमेंस रिजर्वेशन को लेकर नारी शक्ति वंदन कहकर इसको पास कराना है। बहुत खूब!

We would appreciate it. Better late than never. साढ़े नौ साल ही सही, थोड़ी विलम्बित सोच ही सही, we will certainly support the Women's Reservation Bill in this House with all our criticism. * "But one thing; the way in which from both the Houses of Parliament, it is being claimed that the sole credit for this goes to the Treasury Benches and Modiji, I am sorry to say, but this is not at all true, this is not just their credit. The process had started way back. In the year 1992, the Bill to reserve one-third seats for women in the Panchayat and Municipalities was passed in the Parliament. Women's Reservation Bill to reserve seats in Lok Sabha and Assemblies was never passed before. But efforts were there several times. In 1996, Smt. Gita Mukherjee of CPI had presented this Bill in Parliament. But it was not passed then. Thereafter, the Joint Parliamentary Committee which was constituted for the purpose

* English translation of the original speech delivered in Bangla

was headed by Smt. Gita Mukherjee. Our leader, Mamata Banerjee was also a member of the Committee. She had raised this demand in the year 1998 and many times thereafter also. In 2010, though it was passed in Rajya Sabha, Lok Sabha could not pass it. The role of Sushma Swaraji ji is also worth mentioning with regard to this Bill." हम तहे-दिल से गीता दीदी, सुषमा जी और दीदी को नमन करना चाहते हैं। * "Secondly, though because of compulsion of election, it will be passed now, but it will not be implemented instantly. Unfortunately, the census which is to be conducted every 10 years and which is due since 2021, has not been conducted as yet by this government." मोदी है, तो मुमकिन है, इसीलिए तो सेंसस और उसके साथ-साथ delimitation आदि सब वर्ष 2026 के बाद होगा। वर्ष 2027, 2028 या 2029 भी हो सकता है, और देर भी हो सकती है। यह नारी शक्ति वंदन पास करा कर और एक जुमला तो नहीं बन जाएगा? जैसे एनपीआर, एनआरसी, सीएए को ज़बरदस्ती पास करा दिया गया, जबकि उनमें implementation करने का दम नहीं है। वह एक जुमला बन गया है। किसान बिल के लिए सबको सस्पेंड करके पास करा दिया, फिर वह वापस revoke हो गया, वह भी एक जुमला बन कर रह गया। लेबर कोड को पास करा कर अभी तक रूल फॉर्मेशन नहीं करने का जुमला बन गया। काला धन वापस होगा, यह एक जुमला बन गया। हर व्यक्ति के बैंक अकाउंट में 15 लाख रुपये देने का जुमला, साल में दो करोड़ नौकरियां देने का जुमला - क्या इस लिस्ट में यह विमेंस रिज़र्वेशन भी जुड़ेगा? डर लगता है। * "We are afraid, very afraid. We believe that women are half the sky. But half the population is suffering like anything. Most of them are reeling below the poverty line. These women have not been able to enjoy the necessities of life. Thus, the economics of every household has reached its nadir now, in the last 50 years. The ordinary women are in deep crisis today. During demonetization, our harassed countrymen had to queue-up in front of the banks, about 150 people lost their lives in the process. However, each and every penny which had been safely deposited in the piggy banks of our mothers or grandmothers, money which had been saved under the pillows, quilts and mattresses could not be exchanged. Thus, demonetization had hit the women folk most adversely. During Covid period, mostly the women had lost their jobs. They have been devastated. The women employees of BSNL, SAIL, BHEL and Railways bore the brunt of the new policies of privatization, corporatization and disinvestment. The profitable PSUs have been sold out and women were impacted adversely due to that along with all the workmen. Therefore, only reservation is not enough. Women have to be brought in the forefront at every step. So, employment opportunities for women, social dignity and respect everywhere - all these are equally significant.

Overall, in the name of women empowerment, only providing Ujjwala gas connections, 5kg food grains, toilets under Swachh Bharat Mission and Janadhan or

* English translation of the original speech delivered in Bangla

Mudra schemes and calling women as goddesses is not sufficient. To empower women 24/7, I would request the Treasury Benches to please visit Bengal. We have our Didi there. Learn from her. That will be useful for the people of the country, particularly for the women. Emulating Didi's 'Kanyasree' scheme, "Beti Bachao Beti Padhao" was introduced. "Ayushman Bharat" was inspired by her 'Swasthya Sathi' scheme. "PM Kisan Nidhi" was inspired by her 'Krishak Bondhu'. Similarly to learn how to worship women power, take lessons from her, please.

She is the only woman Chief Minister of the country today and moreover, in 27 years she became MP for 7 times, became Minister for 6 times, and now continuously for the 3rd term, she is the Chief Minister of Bengal. She came up from the lower rungs of the society after immense suffering; she was beaten but she did not die, didn't give up. She struggled, she fought and passed BA. MA, LLB, not as a daughter or wife of any politician but on her own, due to her grit and talent. Now she is hailed as a social reformer after providing the basic necessities of life enshrined as fundamental right in the Constitution like food, clothing, shelter, education, health facilities and has touched the lives of millions of people. In our Bengal, not only 33% reservation in Panchayat and municipalities is there but we have 50% reservation for half of the population. In Lok Sabha and Assembly, the reservation is beyond 33%, it's almost 40-45%." आप मेरा reference भी ले सकते हैं, mainstream politics में, male dominated sector Trade Union में, दीदी ने मुझे पिछले 12 साल में 10 बरस स्टेट प्रेजिडेंट और 2 साल से ज्यादा समय से ऑल इंडिया प्रेजिडेंट बना रखा है। I am honoured. यह और किसी पार्टी में नहीं है। * "In our social sector, for women and also for others, whatever has been done has never been done anywhere in the world. Five most important foundations of women empowerment at the international level are education, health, security, finance and emotion. Let me cite an example. When a lady becomes pregnant, through 'Matri Maa' portal, her health gets tracked and, in the process, approximately 1.25 crore women undergo regular checkup, 7.5 lakh mothers are provided with all kinds of medical assistance. By encouraging birth of babies in the hospitals instead of homes, maternal mortality has been arrested to a great extent. In 2011, the rate of institutional delivery was 68.10% which has been increased to 99%. Thus, maternal mortality rate has come down from 117 in 2011 to 109, much below the national average too of 113. In the ICDS centres, along with 70 lakh children, 13 lakh pregnant women and new mothers get cooked nutritious food daily for 26 days every month. Under 'Kanyasree' scheme, from October 2013 in K-1 every year, Rs.1,000/- for 5 years, in K-2 Rs. 25,000/- as one-time grant at the age of 18 years, in K-3 at the university level, Rs.300 crores as scholarship for higher education have already been

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spent. Under 'Ruposree' scheme, Rs. 25,000/- is given as one time grant for marriage of poor and middle-class girls and till this date, 15 lakh girls have already benefitted. 27 lakh widows get widow pension of Rs. 1,000/- per month. Out of 16 lakh beneficiaries of old age pension, 15 lakhs are women. Earlier, they used to get only Rs.300- 400. Now they are getting Rs.1000. Under 'Lakhhir Bhandar' scheme, from the age of 25 years till 60 years, monthly grant is given on account of which about Rs. 8000 crores have been spent in the fiscal year 2022-23. Under 'SwasthyaSathi' Programme, the name of the senior most lady of the family is registered. She and her family members receive medical assistance to the tune of Rs. 5 lakhs. There are 12 lakh self help groups which are self-reliant. 10,88,000 self help groups have received Rs. 88,848 crores so far. To maintain the law and order situation and particularly for the safety of women, 49 new women police stations have been set up. Under 'Sayamsidhha' Scheme, 40,000 self-help groups have been created who are ready to defend themselves. 'Karmanjali' hostels have been built for the working women at various places. That is why it is said that 'what Bengal thinks today, India thinks tomorrow', i.e., Bharat thinks tomorrow. Not only Bengal. You should also learn from the schemes like free public transport for ladies in Delhi, 'Grihalakshmi' scheme of Karnataka, Skill Development programmes of Punjab."

MR. DEPUTY CHAIRMAN: Dolaji, your time is over. Time is over.

MS. DOLA SEN: * "If you follow the initiatives of Didi of Bengal and partner states of I.N.D.I.A alliance, the women of the country will be able to forge ahead. *Amrit Kaal* is being talked about. In this context, let me remind you that the women had played an unforgettable role in the freedom struggle of the country. Thus, not only founding fathers, but founding mothers also are no less in numbers. Your predecessors may not have participated in the freedom movement in large numbers. Even then, let me say that this women worship or women empowerment can be dedicated to the distinguished, unforgettable women leaders of the nation who had sacrificed everything for their motherland. Can't we do that? The government should think about it. " (*Time-bell rings.*)

MR. DEPUTY CHAIRMAN: Thank you.

MS. DOLA SEN: * "Let me flag another issue of great shame and misfortune. Manipur is the only state of the country where women reservation is already 50% for a long

* English translation of the original speech delivered in Bangla

time. But in that empowered state, mothers and sisters are being disrespected. Their rights to life, civil liberties are being trampled upon. Six months have passed. When will the double engine government take charge and save Manipur and Manipuri's mothers in coming days? "

MR. DEPUTY CHAIRMAN: I would be calling the next speaker now. Please conclude. ...*(Interruptions)*... Please conclude. Your time is already over.

MS. DOLA SEN: * "I will conclude by supporting this Bill and quoting Rabindranath Tagore, who had written for all of us and for women too;"

MR. DEPUTY CHAIRMAN: I am calling the next speaker, Dr. Kanimozhi NVN Somu. Your time is up. ...*(Interruptions)*... Please be seated. ...*(Interruptions)*... Ms. Dola Sen, please conclude. Thank you.

MS. DOLA SEN: * "*Shying away in hesitation is self-humiliation
Never be cowed down by imaginary crisis.
Free yourself from fear
Unleash inner strength and be victorious.*

Thank you."

MR. DEPUTY CHAIRMAN: Dr. Kanimozhi, you have ten minutes.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Hon. Deputy Chairman, Sir, first of all, I would like to express our support to the Women's Reservation Bill, under the leadership of our Chief Minister, *Thalapathi* M.K. Stalin, yesterday, today and forever. But for our beloved leader, Dr. Kalaignar, I would not be standing before this august gathering. He is one of the greatest leaders we had and had been a strong advocate of women empowerment. *Thanthai* Periyar, a visionary social reformer who fought for the rights of women a century back, has proclaimed that only a society that does away with slavery of women can grow, and that is real growth.

He always said # which means, '*from the kitchen to the classrooms for women*', which had been the Dravidian Movement vision from early 1920s. From the time immemorial, Tamil Nadu has a glorious tradition of recognising the importance of empowering women. We had empowered women in the Sangam Age, even about

* English translation of the original speech delivered in Bangla

Honourable Member spoke in Tamil.

2000 years ago. The Tamil poetess Avvaiyar and the two most celebrated Epics of Tamil literature Silappathikaram and Manimeghalai glorify the power of women during the Tamil Sangam period. Kannagi and Manimeghalai, who are revered like the Goddesses and the poetess Avvaiyar are the testimonials for the greatness of womanhood in making the enlightened society. 'Women's reservation is a matter of right and not a favour to us', Tamil poet, Bharathiyar, proclaimed a hundred years back. He also hailed the bravery and character of women as [#] which means, "*if we consider men and women equal consciously, then, that society flourishes.*"

As you all believe the concept of Ardhanarishvara, who gave half of his body to woman, according to that belief, without woman power, there is no life. This is the concept of life.

Our Indian Constitution has conferred and guaranteed equality before the law, universal adult franchise and equal opportunity to man and woman as fundamental rights. I would like to take this august House way back to 1921 to remind that the right to vote for women was given by Justice Party in Madras Presidency, followed by Tamil Nadu in 1927, as its first representation by a woman, Dr. Muthulakshmi Reddy, who was empowered with education. In 1996, the UPA-I along with our Party, DMK, brought about the Women's Reservation Bill which could not be passed at that time, which nobody could forget. In 2010, the UPA-II, along with the DMK Party, passed the Women's Reservation Bill in Rajya Sabha. Now the current Government is presenting the same Bill after 9.5 years of its regime, when they could pass the controversial Bills like Farmers' Bill, the CAA Bill, the Bill relating to Kashmir, the EWS Bill for 10 per cent quota, etc. Even the last evening, the Central Government announced that NEET PGs could get their post-graduation seats secured in the country even if they get zero marks. If the Government had done their homework on the Women's Reservation Bill, it could have been done in a better way. Our Party, DMK, played a role in passing the resolution, which provides 50 per cent reservation for women representatives themselves in urban local bodies. Tamil Nadu is the first State to do so in India. Under the dynamic leadership of our successive Chief Ministers of Tamil Nadu right from Arignar Anna, Tamil Nadu stands first in many initiatives meant for the welfare and development of women. Muthamil Arignar Dr. Kalaigarnar passed a law to ensure that women have legal rights over their ancestral properties decades ago. Dr. Kalaigarnar is the one who increased the financial support to several women through welfare schemes decades ago. Today, we have all-women police stations, women commandoes that has clearly shown the world the ways to achieve the empowerment of women. The Government of Tamil Nadu, under the dynamic leadership of Dr. Kalaigarnar, has framed various policies, designed specific

[#] Honourable Member spoke in Tamil.

interventions and implemented many programmes to empower women. Periyar E Ve Ra Nagammai Scheme - free coaching exclusively for women students, Entrepreneurship Awareness Programme, Tamil Nadu Corporation for Development of Women, Establishment of Self-Help Groups for Sustainable Economic Growth, the Entrepreneurship Development Training Programme for Women, Skill Upgradation Training Programme, etc., are some of the path-breaking schemes implemented in Tamil Nadu under the guidance of our beloved leader Dr. Kalaignar. The nation and its growth is in the hands of women and all-round efforts are being made by the DMK regime for their empowerment. The Dravidian Movement growth is all-inclusive and it includes both men and women. Nothing is planned excluding women in Tamil Nadu. Following the footsteps of trio of social justice and Dravidian Model, Thanthai Periyar, Perarignar Anna and Muthamil Arignar Dr. Kalaignar, initiatives and schemes for women empowerment are being implemented by the DMK Government. Continuing the legacy of the Dravidian Movement and the Dravidian Model of Governance, today, under the dynamic leadership of our hon. Chief Minister of Tamil Nadu, Thiru M.K. Stalin, we have improved upon women welfare schemes that are being implemented in Tamil Nadu over the last five decades. Some of them are: Equal rights for women in family properties since 1989; increase in reservation for women in Government jobs to 40 per cent; Dr. Muthulakshmi Maternity Benefit Scheme, which aims at ensuring maternal nutrition; schemes for education; marriage assistance and remarriage; fare-free travel for women in Government-run city buses. The Moovalur Ramamirtham Ammaiyar Higher Education Assurance Scheme provides financial assistance Rs.1,000 to girls till they complete their recognised course. The Government of Tamil Nadu has launched the grand social welfare initiative for women, Kalaignar Magalir Urimai Thogai Thittam on September 15. Through this scheme, monthly financial assistance of Rs.1,000 is provided to 1.06 crore eligible women in the State of Tamil Nadu.

The plethora of welfare programmes has engineered the empowerment of women in Tamil Nadu. Under the Dravidian model of social justice-led all inclusive growth, the Government is implementing more schemes for education, social justice and for women and their rights. Tamil Nadu is a role model State in the country and full credit goes to the Dravidian Movement and the Dravidian Model Government by our extraordinary leaders. No State in India can boast of such an overall growth of women in all walks of life other than Tamil Nadu. Be it education, employment and empowerment, it is the key to our success. And 'Yes', Tamil Nadu has done the homework in a right manner.

The sad part of the design by this Government is that the women in this country will have to wait further a long way, at least, till 2029 to rise to their fullest potential to force their way into Parliament and State Legislative Assemblies even if the Women's Reservation Bill is passed in our Parliament today. The provisions of Article 334 of the Constitution, relating to the reservation of seats for women in the House of the People and the Legislative Assembly of a State, shall come into effect after the exercise of delimitation is undertaken for this purpose, after the first census taken, on the enactment of the Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023, has been published and shall cease to have effect on expiration of a period of fifteen years from such commencement. I would like to say that the Government is conducting the marriage engagement now or the betrothal function, which we would rather call it, but we don't know when the marriage is. In Tamil, we have a proverb saying: [#] which means, *the one that reached the hand did not reach the mouth*. That is the present situation of women in India. So, I appeal the current Government to pass the Bill for 2024 parliamentary elections without fail, not keeping it pending for delimitation or the census which has to be taken. Your sinister design would be understood by the people of the country and they clearly know your intention is not to implement the reservation for women, but to create a confusion amongst the women in India. The nation wants to know: Can the Minister answer or pinpoint a date when the Women's Reservation Bill will be implemented after it becomes an Act? Thank you.

MR. DEPUTY CHAIRMAN: Thank you, Dr. Kanimozhi. You have concluded before time. I hope others will follow you because there are more than 60 speakers. माननीय श्री संदीप कुमार पाठक।

श्री संदीप कुमार पाठक (पंजाब): उपसभापति महोदय, मैं अपनी पार्टी की तरफ से विमेन रिज़र्वेशन बिल का समर्थन करता हूँ। हमारा देश ऐसा देश है, जहाँ पर देवियों को पूजा जाता है - जैसा कि नड्डा जी ने बड़े elaborate तरीके से explain किया। उन्होंने कहा कि देवताओं से ऊपर देवियों को रखा गया है। यह ऐसा देश है, जहाँ पर कृष्ण से पहले राधा का नाम आता है, राम से पहले सीता का नाम आता है और शंकर जी से पहले भवानी का नाम आता है। हम ऐसे देश से belong करते हैं।

सर, सामाजिक व्यवस्था के कारण, बहुत सारी परिस्थितियों के कारण राजनीति में महिलाओं को जो उचित स्थान मिलना चाहिए था, वह नहीं मिल पाया। इसलिए देश के लिए, समाज के लिए यह बिल बहुत महत्वपूर्ण है। इस आइडिया को सबसे पहले 1987 में राजीव गांधी

[#] Honourable Member spoke in Tamil.

जी के द्वारा लाया गया था। 1987 से लेकर आज तक इस आइडिया को बिल के रूप में परिवर्तित होने में 35 साल लग गए। हम बड़े उत्साहित थे कि भारतीय जनता पार्टी की सरकार इस बिल को लेकर आई है। जब इस बिल के अंदर देखा, तो हमें यह पता चला कि यह बिल* देने वाला बिल है, महिलाओं को * बनाने वाला बिल है। यह बिल महिलाओं को रिजर्वेशन नहीं दे रहा है, बल्कि यह महिलाओं से रिजर्वेशन ले रहा है। मैं बताता हूं कि ये कैसे करेंगे...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Kindly check आपने * और * शब्दों का इस्तेमाल किया, वे असंसदीय हैं। आप बोलने में संसदीय शब्दों का ही इस्तेमाल करें।

SHRI SANDEEP KUMAR PATHAK: You may take the appropriate decision.

श्री उपसभापति: यह देखना आपका काम है, मेरा नहीं है। आप संसदीय शब्दों का ही इस्तेमाल करें।

श्री संदीप कुमार पाठक: जिस तरीके से बहुत सारे जुमले दिए गए, यह भी उन जुमलों में से अगला जुमला है। जुमला दिया गया कि 18 करोड़ जॉब्स मिलेंगी, नहीं मिलीं और वह एक जुमला निकला। किसानों को फसल का दोगुना भाव मिलेगा - यह भी जुमला निकला। काला धन वापस आएगा, जुमला निकला। महंगाई कम करेंगे, जुमला निकला। उपसभापति महोदय, इस बिल पर भी जिस तरीके से यह पेंच अड़ाया गया है, इस संबंध में मैं डिटेल् में बताऊंगा कि कैसे पेंच अड़ाया गया है। यह पेंच जिस तरीके से अड़ाया गया है, ऐसा लगता है कि यह भी मात्र एक जुमला साबित होने वाला है। अमृत काल एक बहुत अच्छा नाम है। सुनकर अच्छा लगता है, अमृत काल में कौन नहीं रहना चाहेगा! अमृत काल एक संभावनाओं का समय हो सकता था, यह अपार संभावनाओं का समय हो सकता था। यंग नेशन है, एजुकेशन है, सब कुछ है, बहुत अच्छा कर सकते थे, लेकिन संभावनाओं को जिस तरीके से स्लोगन में और जुमले में बदल दिया गया है, यह इस देश का दुर्भाग्य है और यह दुर्भाग्य है अमृत काल का, जो इस समय राइटली डिज़र्व करता है।

उपसभापति महोदय, दिल्ली सरकार ने महिलाओं की सुरक्षा से संबंधित कई काम किए हैं। उसने सीसीटीवी लगाए हैं, जो विश्व में किसी भी देश की नेशनल कैपिटल में जितने सीसीटीवी लगे हैं, उससे ज्यादा हैं। आप देखेंगे कि बसों में बस यात्रा फ्री की गई है, बसों में मार्शल लगाए गए हैं। जब-जब आपको ऑपर्चुनिटी मिलती है, जब-जब संभावना मिलती है, आप उसका उपयोग कैसे करते हैं, यह आपकी नीयत को दिखाता है और यह स्पष्ट करता है कि आपकी करनी और कथनी में कितना फर्क होता है। 1987 में राजीव गांधी जी ने एक कमेटी बनाई और उसमें National Perspective Plan फॉर्मूलेट किया गया। इस फॉर्मूलेशन में विमेंस रिजर्वेशन को सबसे पहले रखा गया। उसके बाद पी.वी. नरसिम्हा राव जी द्वारा 1992 में 73वें और 74वें अमेंडमेंट लाकर पंचायत

* Expunged as ordered by the Chair.

और कॉर्पोरेशन के इलेक्शन्स में 33 प्रतिशत रिज़र्वेशन लाया गया। आप उसका प्रत्यक्ष प्रमाण देख सकते हैं कि लगभग 15 लाख से ज्यादा विमेन आज पंचायत और जिले के दूसरे क्षेत्रों में नेतृत्व कर रही हैं। यह जर्नी 1987 से 2023 तक 35-36 साल का सफर कर चुकी है।

उपसभापति महोदय, इस बिल के तीन हिस्से हैं। पहला - रिज़र्वेशन, जिसमें 33 प्रतिशत के रिज़र्वेशन की बात की जाती है और जितना रिज़र्वेशन एससी, एसटी समुदाय को मिला है, उसमें भी 33 परसेंट रिज़र्वेशन की बात करता है। उपसभापति महोदय, उसके बाद दूसरा हिस्सा महत्वपूर्ण है और मैं आपके माध्यम से पूरे देश के सामने यह रखना चाहता हूँ। कमेंसमेंट - कब से शुरू होगा, कब से लागू होगा - इसके बारे में यह कहा गया है कि पहले सेंसस होगा, फिर डीलिटिमिटेशन होगा और डीलिटिमिटेशन के बाद यह लागू हो सकता है। अभी नड्डा जी ने स्वयं कहा कि 2029 से पहले तो यह संभव ही नहीं है। यह संभव है - अगर बीच में एक-दो अड़चनें आ जाएं, तो यह आगे भी कितने साल जाएगा, यह भी किसी को पता नहीं है। इसका मतलब यह है कि आज जिस बिल पर हम डिबेट कर रहे हैं, आज जिस बिल को पास करने के लिए सारे इकट्ठा हुए हैं, उसके भविष्य का किसी को कोई अंदाजा नहीं है।

तीसरा पक्ष इसमें रोटेशन का है। आप देखेंगे कि जब भी रिज़र्वेशन की बात होती है, तो रोटेशन एक बहुत महत्वपूर्ण मुद्दा है और बिना रोटेशन को क्लैरिफाई किए आप बिल कैसे ला सकते हैं! आप एक बहुत बड़े बिल को सामने ला रहे हैं। उसमें न तैयारी की गई है और न ही उसमें प्रॉपरली रोटेशन को रखा गया है। 2008 में या उससे पहले जो बिल आए थे, उनमें सही या गलत हो, यह अलग बात है, लेकिन उनमें रोटेशन्स को स्पेसिफाई तो किया गया था! इस बार यह लिखा गया है कि डीलिटिमिटेशन के बाद हर बार रोटेशन किया जाएगा। ऐसा लग रहा है कि इसमें काफी चुनौतियां और कमियां हैं।

उपसभापति महोदय, अगर इसको क्लोज़ लुक लेकर देखते हैं, तो सबसे पहला प्रश्न यह है कि किस तरीके से इस बिल को लाया गया, किस सीक्रेसी के साथ इस बिल को लाया गया। देश का यह इकलौता बिल होना चाहिए, जिसमें ज्यादा से ज्यादा लोग सहमत हैं। इस बिल में सीक्रेसी की क्या जरूरत है, इसमें तो सारे लोग सहमत हैं! जिस तरीके से इस बिल को लाया गया है, यह सीक्रेसी वाली बड़ी विचित्र परिस्थिति है। कुछ समय पहले खबरों और मीडिया में अडाणी जी के बारे में काफी खबरें आईं और बहुत सारी खबरें आने के बाद मीडिया को डायवर्ट करने के लिए यह प्लान बनाया गया कि अब क्या किया जाए।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please speak on the subject. Only that will go on record as per the rule...(Interruptions)... प्लीज़, बैठ जाइए।...(व्यवधान)... आप नहीं बोल सकते हैं, आप बैठ जाइए।...(व्यवधान)... Please speak only on the Bill. आपकी बात ही रिकॉर्ड पर जाएगी। आपका समय खत्म हो रहा है।...(व्यवधान)...

SHRI SANDEEP KUMAR PATHAK: I will speak only on the Bill. I will not disappoint you or the nation. This is purely on the Bill.

श्री उपसभापति: आप विधेयक पर ही बोलिए। वही रूल्स के तहत रिकॉर्ड पर जाएगा।

श्री संदीप कुमार पाठक: जिस तरह अडाणी जी के बारे में खबरें आईं ...(व्यवधान)... मीडिया को डायवर्ट करने के लिए वन नेशन वन इलेक्शन की बात आ गई। सारा मीडिया वन नेशन वन इलेक्शन की बात करने लगा। उसके बाद यह बात आई कि विशेष सत्र बुलाया जाएगा। पूरे मीडिया का डिबेट और डिस्कशन इस बात पर चला गया कि विशेष सत्र बुलाया जाएगा, वन नेशन वन इलेक्शन होगा। फिर 18 सितम्बर को मीडिया में खबर आती है कि विमेंस रिज़र्वेशन बिल को लाया जाएगा। इस संबंध में किसी को कोई आइडिया नहीं है। यह कैसी डेमोक्रेसी है, जिसमें बाकी के विपक्ष के नेताओं को जानकारी होने से पहले मीडिया में बात आती है और मीडिया के द्वारा पता चलता है! फिर 19 सितम्बर को सरकार कहती है कि विमेंस रिज़र्वेशन पर बिल आ रहा है - यह विचित्र परिस्थिति है।

उपसभापति महोदय, इससे अब तक दो चीज़ें स्पष्ट हो गई हैं। एक तो सरकार की तैयारी नहीं थी। यह स्पष्ट दिखता है कि किसी भी चीज़ पर कोई भी एलैबोरेशन नहीं है। एक तो तैयारी नहीं है और दूसरा नीयत नहीं है। यह बिल हड़बड़ी में और बिना मन के लाया गया है। अब इसे कैसे करें - बिल लाना है, मीडिया को डायवर्ट करना है, तो क्या करें! इसका क्रेडिट भी लेना है, पर करना नहीं है - इनका यह आइडिया है। उपसभापति महोदय, अब मैं आपके सामने दूसरा पक्ष रखना चाहता हूँ।

[उपसभाध्यक्ष (श्रीमती एस. फान्गानॉग कोन्याक) पीठासीन हुईं]

वह जनगणना और डीलिटेशन के बारे में है। इसमें यह पेंच फंसाया गया है कि रिज़र्वेशन मिलने से पहले जनगणना होगी और जनगणना के बाद डीलिटेशन होगा और डीलिटेशन के बाद यह किया जाएगा। मुझे यह समझ नहीं आता - अगर आप ऑब्जेक्टिवली भी देखें, तो जनगणना और डीलिटेशन से ऐसी कौन सी बात निकलकर आएगी, जिसके आधार पर रिज़र्वेशन किया जाएगा! जनगणना या डीलिटेशन से तो कुछ भी निकलकर नहीं आएगा, जिस पर रिज़र्वेशन आधारित होना चाहिए। ऐसा कौन सा पैरामीटर है, जो जनगणना से निकलकर आएगा। अगर करने की मंशा है, तो आज हमारे पास 543 सांसद हैं, उन पर क्यों हम सीधे 33 परसेंट लागू नहीं करते हैं? यह सरकार की तरफ से तो आया ही है, मेरी पार्टी और मुझे पूरा भरोसा है कि भारतीय जनता पार्टी, कांग्रेस और सारी पार्टियां तैयार हैं। यह एक ऐसा ऐतिहासिक बिल हो सकता था, जो अद्भुत होता, सभी इसका समर्थन करते और तुरंत, एक ही दिन में, एक ही झटके में, अगले चुनाव में पूरा रिज़र्वेशन होता। लेकिन चुनाव आ गया है और क्रेडिट लेना है, पर रिज़र्वेशन करना नहीं है। पिछली सरकारें भी बिल लाई थीं। आप पिछली सरकारों के बिल उठाकर देख लीजिए। पिछली सरकारों के किसी भी बिल में यह प्रावधान या पेंच नहीं था। इस पेंच को इस बार लगाया गया है। इसके बारे में सभी माननीय लीडर्स ने बताया। किसी को तो एलैबोरेट करना चाहिए। बाकी की बातें करने के बजाय यह बताना चाहिए कि क्या कारण था कि डीलिटेशन और सेंसस को इसमें इंट्रोड्यूस किया गया है, किस कारण से इस पर बाध्य बनाया गया है। उस पर कोई बात नहीं कर रहा है। हम जानना चाहते हैं, देश जानना चाहता है। हमें तुरंत यह रिज़र्वेशन चाहिए। इसको डिले क्यों किया जा रहा है? मैं उसका कारण बताता हूँ। ...(व्यवधान)... भारतीय जनता

पार्टी में स्वयं के अंदर इतने कंट्राडिक्शन्स हैं कि पिछली बार जब यह बिल आया था, तब माननीय योगी आदित्यनाथ जी ने कहा था कि व्हिप की क्या जरूरत है, हम कोई बंधुआ मजदूर नहीं हैं। पार्टी के अंदर डिस्कस होना चाहिए, जैसा आडवाणी जी के यहां डिस्कस हुआ था। अगर पार्टी नहीं मानती है, तो मैं रिज़ाइन कर दूंगा - मैं यह क्वोट करके कह रहा हूं, यह आदित्यनाथ जी का बयान है। यह पूरी मीडिया में है। उसके बाद लालमुनि चौबे जी, मृदुला सिन्हा जी, तेजस्वी सूर्या जी, अमित मालवीय जी, आप किसी को भी ले लीजिए, सब पब्लिक डोमेन है, सबने इसका विरोध किया था। अमित मालवीय जी ने तो यह भी लिखा था, मैं ट्विटर से क्वोट कर रहा हूं, "Soniaji holding the nation to ransom just to fulfil her agenda to see Women's Reservation Bill passed." That is true. That is precisely the case. सर, चूंकि बिल को पास करने की इच्छा मन के अंदर नहीं है, लेकिन क्या करें, चुनाव आ रहा है और क्रेडिट लेना है! चुनाव आ रहा है, क्रेडिट लेना है, बिल पास करो, लेकिन उसको लागू मत करो! यह डीलिमिटेशन वाला पहला फॉर्मूला नहीं है, यह पहले किया जा चुका है। दिल्ली में एमसीडी के चुनाव होने थे, दिल्ली के एमसीडी के चुनाव में इन्होंने डीलिमिटेशन के नाम पर चुनाव को रोक दिया। छः-सात महीने डीलिमिटेशन किया और अगड़म, बगड़म, तिगड़म सब किया, लेकिन अंत में क्या हुआ - चुनाव हार गए। ऊपर वाला यह सब देखता है। महोदया, ऐसे कोई षडयंत्र सफल नहीं होते, जो देश के खिलाफ हैं। इसके बाद मैं एक महत्वपूर्ण चीज़ आपके सामने लाना चाहता हूं। मैंने सेंट्रल हॉल में प्रधान मंत्री जी की स्पीच सुनी। मेरे लिए गौरव की बात थी, मैं एक नया पार्लियामेंटेरियन हूं। प्रधान मंत्री जी ने कहा कि इफ और बट नहीं होना चाहिए, सीधे-सीधे काम होना चाहिए। दो दिन के बाद बिल लाया गया और इस बिल में सेंसस और डीलिमिटेशन - यह वही इफ और बट है जिसकी बात प्रधान मंत्री जी कर रहे थे। प्रधान मंत्री जी, आपको दो दिन भी नहीं लगे इफ और बट लगाने में। प्रधान मंत्री जी ने भाषण दिया, उसका क्या हुआ, आपकी कथनी और करनी में इतना फर्क क्यों है?

मेरा अगला महत्वपूर्ण मुद्दा नारी सम्मान का है। नारी सम्मान के मुद्दे पर कथनी और करनी में फर्क नहीं होना चाहिए। नड्डा जी ने बहुत अच्छा भाषण दिया।

हमारे देश में महिलाओं को देवियों के रूप में पूजा जाता है, यह हमारे धर्म की संस्कृति है। यह हमें किसी पार्टी ने नहीं दी है, हमें किसी पार्टी से सीखने की जरूरत नहीं है कि हम देवियों की पूजा करते हैं। आप बताइए कि आपकी सरकार ने ऐसे क्या काम किए हैं, जिनसे नारियों का सम्मान बढ़ सके! थोड़े दिन पहले हरियाणा में हमारी जो विमेन रेसलर्स हैं, वे रोड पर बैठ कर प्रोटेस्ट कर रही थीं, धरने पर बैठी थीं, सारा देश उनके साथ खड़ा था, क्या प्रधान मंत्री जी के पास उनको बोलने के लिए एक भी शब्द नहीं था! * यही नहीं, मैं हरियाणा का एक और उदाहरण देता हूं।

मैं भारतीय जनता पार्टी को contest करता हूं जिससे पूरी बात निकल कर आए। * ऐसी क्या परिस्थितियां हैं! भारतीय जनता पार्टी की सरकार तो बहुत मजबूत है, उसे इतनी brute majority मिली हुई है, अमृत काल चल रहा है। अमृत काल में ऐसा क्या हो गया जो संदीप सिंह जैसे लोगों को, बृजभूषण सिंह जैसे लोगों को नहीं निकाला जा रहा है? ऐसी क्या मजबूरी रही है,

* Expunged as ordered by the Chair.

जिसके कारण उनको नहीं निकाला जा रहा है? क्या यह है नारियों का सम्मान! बाकी का मैं आपको क्या बताऊँ? आप कटुआ ले लीजिए, उन्नाव ले लीजिए, हाथरस ले लीजिए, हरियाणा ले लीजिए, मणिपुर ले लीजिए, इसका अंत नहीं है। इनकी कथनी और करनी में बहुत फर्क है। मैं तो इतना ही समझ पाया हूँ कि जो नारी बचाओ का स्लोगन है, वह पैकेजिंग है। जब आप पैकेजिंग खोलते हैं, तो उसमें से ब्रजभूषण सिंह निकलते हैं। लेकिन इन सारी परिस्थितियों के बाद भी यह बिल बहुत महत्वपूर्ण है। यह बिल देश के लिए बहुत महत्वपूर्ण है, इसलिए हम बिल को नहीं रोकेँगे। यह बिल इसलिए महत्वपूर्ण है, क्योंकि जब पहली लोक सभा बनी, तब लगभग 5 प्रतिशत महिलाएं चुनकर आई थीं और अब लगभग 15 परसेंट हो गई हैं। देश की परिस्थितियाँ ऐसी रहीं कि पहली लोक सभा से लेकर आज तक, 5 परसेंट से 15 परसेंट तक आने में ही इतने साल लग गए। मैं उन सभी माताओं, बहनों और जो हमारी पार्लियामेंटेरियन साथी हैं, इलेक्ट्रिक रिप्रेजेंटेटिव्स हैं, जो इतनी कठिन परिस्थितियों में चुनकर आई हैं, उन सभी को हाथ जोड़कर प्रणाम करता हूँ कि विषम परिस्थितियों में आपने अदम्य साहस दिखाया, आप ऐसी परिस्थितियों में भी चुनकर आईं। मैं आप सबको प्रणाम करता हूँ।

आप देखिए, अगर हम Scandinavian countries को लेते हैं, जैसे आप स्वीडन को लीजिए, नार्वे को लीजिए, वहाँ पर 45 प्रतिशत के आस-पास असेम्बलीज में वूमेन रिप्रेजेंटेशन है। आप इंग्लैंड में देखेंगे, तो वहाँ पर 35 परसेंट रिप्रेजेंटेशन है, आप अमेरिका में देखेंगे, तो वहाँ पर 29 परसेंट रिप्रेजेंटेशन है। जापान ही ऐसा एक्सेप्शन है, जो इंडिया से नीचे है। उसके यहाँ पर दस प्रतिशत वूमेन रिप्रेजेंटेशन है।

हमारे देश में 33 प्रतिशत रिजर्वेशन की बात पहली बार नहीं हो रही है। अगर हम देखें, तो पंचायती राज और कॉरपोरेशन में रिजर्वेशन है। हमें इसे रिव्यू करना चाहिए कि इसको और कैसे अच्छी तरह से इम्प्लिमेंट कर सकते हैं। अगर आप देखेंगे, तो 1996 में जेपीसी कांस्टिट्यूट हुई थी, 2008 में स्टैंडिंग कमेटी बनी थी। इस स्टैंडिंग कमेटी और जेपीसी में दो-तीन बातें निकलकर आई थीं, जो आज भी बहुत रिलेवेंट हैं। सबसे पहली बात तो रोटेशन की है। हमें रोटेशन को बहुत स्पष्ट रूप से समझना पड़ेगा, जैसा कि नड्डा जी कह रहे थे कि अगर मैं वायनाड सीट को वूमेन सीट कर दूँ, तो क्या होगा? अब इंडिया पार्टी अगर कहेगी कि बनारस की सीट को वूमेन के लिए कर दें, तो क्या होगा? ऐसे तो कुछ भी किया जा सकता है। अगर रोटेशन को पॉलिटिकल टूल बनाया गया, तब तो सब कुछ खराब हो जाएगा। इसलिए इसको अच्छी तरह से समझना पड़ेगा। रोटेशन की जो पॉलिसी है, उसको देश के सामने deliberate करना पड़ेगा।

मैं आज एक और फैक्ट आपके सामने रखना चाहता हूँ। पंचायत के माध्यम से जो 15 लाख से ज्यादा वूमेन चुनकर आईं, उनमें से लगभग 15 परसेंट ही री-इलेक्ट हुईं। इसका मतलब है कि 85 per cent were first timers. 85 per cent वापस री-इलेक्ट होकर नहीं आईं। इसका मतलब है कि यह बड़ा टेम्परेरी वन-शॉट वंडर जैसा होता गया है। यह रिपीट नहीं हो रहा है, सिर्फ 15 परसेंट लीडरशिप रिपीट हो रही है। इसका मतलब है कि इसको समझने की और deliberate करने की जरूरत है कि ऐसा क्या करें कि वूमेन लीडरशिप को जब तक persistently और consistently आगे नहीं रखेंगे, तब तक लीडरशिप डेवलप होने की संभावना नहीं रहेगी और यह पॉलिटिकल पार्टी की एक टूल बनकर रह जाएगी।

एक और बात proxy leadership की है। जैसा कि उपसभापति महोदय स्वयं कह रहे थे कि प्रधानपति की और सरपंचपति की बहुत बातें चलती हैं। मैं भी गांव से आता हूं।

THE VICE-CHAIRPERSON (SHRIMATI PHANGNON S. KONYAK): Hon. Member, you have one minute to conclude.

SHRI SANDEEP KUMAR PATHAK: I am concluding, Madam. प्रधानपति की और सरपंचपति की बातें सामने निकलकर आती हैं। यह भी संभव है कि कई बार अगर आप वूमेन सीट रिजर्व करते हो, तो बड़े-बड़े लीडर्स अपने रिश्तेदारों को वहां पर खड़ा कर देते हैं। इसके बारे में सोचना पड़ेगा कि ऐसा क्या करें कि प्रॉक्सी लीडर्स तैयार न हों और सचमुच में असली लीडर्स तैयार हों।

मध्य प्रदेश की एक ऐसी घटना थी — मध्य प्रदेश में तो ये जो सरपंचपति और प्रधानपति हैं, उन्होंने अपनी पत्नी के बिहाफ पर ऑफिशियल तरीके से ओथ ले ली। इन सारी चीजों को रिव्यू करना पड़ेगा। अंत में, मैं देश को यह बताना चाहता हूं कि आज नम्बर है और सारी पॉलिटिकल पार्टियां तैयार हैं, अगर आपकी नीयत है, तो इसे आज पारित करते हैं और इसी चुनाव से महिलाओं को 33 प्रतिशत रिजर्वेशन देते हैं। अगर नीयत नहीं है, तो जुमला बेचना बंद करो। अमृत काल की संभावनाओं को जुमले में मत बदलो। आपका बहुत-बहुत धन्यवाद।

THE VICE-CHAIRPERSON (SHRIMATI PHANGNON S. KONYAK): Thank you. Now, Shrimati Mamata Mohanta.

SHRIMATI MAMATA MOHANTA (Odisha): * "Thank you, Madam, for allowing me to express my views on the historic Women's Reservation Bill. Equal rights have been given in all spheres of society except the political one. Through this Women's Reservation Bill, this would be made possible. On my behalf and on behalf of my party, Biju Janata Dal, I fully support this Bill.

Since times immemorial, Odisha has been giving rightful place and due respect to women. The great son of the soil and the then Chief Minister of Odisha, Shri Biju Patnaik had played a vital role, and had taken a unique step in upholding the respect of women. During that period, a tribal woman organiser, Sumani Jhodia of Rayagada district was conferred with the power of an SP. This authority was conferred on her for fighting against the menace of bootlegging liquor. Moreover, Biju Babu also made her an advisor. By providing 33% reservation in the Panchayati Raj elections in the year 1992, he gave due respect to women. He knew that an empowered and self-reliant woman contributes to the progress of a country, state and village. After him,

* English translation of the original speech delivered in Odia.

his able son and my leader, Hon. Chief Minister Shri Naveen Patnaik provided for 50% reservation for women in the Panchayat and municipal elections in the year 2012. In the 2019 general election, the Biju Janata Dal had provided 33% reservation and had given 7 tickets to women for the Lok Sabha elections. 41% of elected MPs in the Lok Sabha from Odisha are women. Shrimati Pramila Bisoyi, who has been a representative of Mission Shakti, as well as Ms Chandrani Murmu have had the opportunity of representing the state of Odisha as the senior most and the youngest MPs respectively. Starting from Odisha's Mayurbhanj district to Malkangiri and from Kalahandi district to Kendrapada, 50% of women are represented in Panchayat, Block, Zilla Parishad and urban local bodies. Through Mission Shakti, around 70 Lakh women of Odisha are getting economically empowered and self-reliant. The hon. Chief Minister has empowered the tribal women of Odisha in the socio-economic and political arena. In the field of women's empowerment, he has set an example in our country. In the year 2018, a delegation from Odisha requested central political parties and 22 regional parties to bring the Women's Reservation Bill. It had been a long-standing demand of Biju Janta Dal. Without the empowerment of women, the development of the state, the nation and society is not possible. The long-cherished demand of Biju Janata Dal is going to be fulfilled today. I herewith fully support this Bill. Thank You. *Bande Utkala Janani.*"

1.00 P.M.

DR. K. KESHAVA RAO (Telangana): Madam, I stand very firmly, lest it is misinterpreted or misquoted by our opponents in the State, for reservation to women. This has been our article of faith. We have been fighting for it. We have been campaigning for it. Our leader, the Chief Minister, K.C.R., was in forefront in this movement since the day, we got our State. So, that should be my first assertion. Later, I will talk about developments and other things.

Madam, the women's movement and movement for their reservation has a chequered history. In 1920s, in London, we had movement for women franchise. In 1917, Sarojini Naidu went to the Chelmsford Committee and asked for franchise.

(MR. CHAIRMAN *in the Chair.*)

So, we have gone through many things, and this particular movement for the reservation or the say for the voice of women people in the legislature is an old one and a very noble one. Sir, let me start my speech by quoting Dr. Ambedkar, who

said, "No country can go forward which leaves the women behind." These were his golden words in the Parliament. At the same time, the same Constituent Assembly had some reservations over giving reservation to women in the legislature. Therefore, I say, since you have brought such a historical Bill, of which all of us are privileged to be a part, I am tempted to quote the famous words of Victor Hugo who said, "No force on earth can stop an idea whose time has come." Having said that, I have my own dilemma. It is not called cynicism. My opponents may call it cynicism. But I have my own doubts whether the time had really come or not for the Bill; because the entire process that you are trying for hinges on few conditions, the conditions which we could have easily overcome. But yet, as the hon. Member, Mr. Nadda, said that we have to go through some kind of legal process and constitutional process. I think most of us sitting here know the same legal process. We know the law; we know everything. Article in Constitution could be tackled without looking into other Constitution clauses and any other thing at all. You can do anything that you intend to do, when there is a consensus here, what is it that we are asking for? They have put two conditions. One is regarding the census, after the Bill is passed. I am trying to give you an alternative in this case. You could have accepted the 2011 census as the benchmark. It is as simple as that. This House could have accepted the 2011 census, as we have accepted 2001 census in many cases. And immediately, that is, tomorrow, you could have appointed some kind of a Delimitation Commission. Delimitation Commission is necessary, I agree. I totally agree with Nadda ji or what the Home Minister said in the other House yesterday. Delimitation Commission is necessary because we don't want to do things on our own, which will perhaps be mistaken or deemed as discrimination. That is it. I agree that you can't take away Hyderabad from Owaisi and put somebody else. I totally understand. You need not give such examples. But please understand one thing. I say that once you accept 2011 census as the benchmark, then you can go and tomorrow appoint...

MR. CHAIRMAN: Dr. Keshava, please say it through me.

DR. K. KESHA RAO: I am trying to tell you because tomorrow I may be subject to their criticism, not yours. You would never criticize me.

MR. CHAIRMAN: Hon. Members, I have to speak to the House. Please speak while looking at the Chair. I will try to improve my face and facial expression. I will make it very pleasant. But please have it only through the Chair.

DR. K. KESHAHA RAO: You would be giving us the impression that we are attractive enough.

So, Sir, the thing is, the moment we have this kind of a census fixed and delimitation done tomorrow, there will be no need for much time to be taken. You are saying that we will have to look into this, there is a legal problem and all that. Don't tell us all that. That is only trying to avoid things. The Bill seeks reserving one-third of the seats for women in Lok Sabha and State Legislatures. But, as I said, there are some conditions which could have been overcome. Again, there is a second point about census. I am not opposing census because of the legalities that you were talking about. We say, census means there is a disadvantage to certain States, including Telangana, where population is usually less because we respect family planning. Now, once that happens, in the census, our figures will be lower than others and we stand to lose. This has to be answered. When you sit in the Cabinet meeting, please look into the problem because you are trying to do this for the entire country. So, I want you to look into this also. Another set of words that you have used in the Bill is, 'census effective after commencement of the Bill.' What I am asking you is to accept the 2011 census as benchmark. That will not be there. The Bill makes it sure that the census is effective only after the commencement of the Bill is taken up. (*Time-bell rings.*) It says that the first census after the Bill is passed. It has been done after 12 years as far as the last experience is concerned. Even after such a census, Delimitation Commission will sit to decide reservation of seats. We have the experience of Delhi where they took one year. We have the experience of the last delimitation also where they took two years. Of course, this is a constitutional compulsion. I agree. There has to be Delimitation Commission, as I have already said. Thus, publication of the Bill will take place first, then census, then Delimitation Commission, then people's opinion. When I work it out, I don't want to give the details but it works out to be completed by 2030, not 2029. That means, you are missing the 2024 elections; you are missing the next 2029 elections, as far as this Bill is concerned. That is why I said why we should accept the 2011 census as the benchmark. Then comes this Delimitation Commission. (*Time-bell rings.*) Is my time over, Sir?

MR. CHAIRMAN: Your time is over. You just wind it up.

DR. K. KESHAHA RAO: Sir, this Delimitation Commission has to be appointed, not by the Government. It is to be appointed by the CEC, under the guidance of the CEC, but, for God sake, not under the proposed, politically-motivated CEC Bill. Let there

be a CEC which is honest, which is truthful, which we all of us accept in true sense. So, I had my doubts. Yesterday, I had a half-an-hour discussion with the Leader of the House, Mr. Piyush Goyal.

MR. CHAIRMAN: Thank you.

DR. K. KESHAHA RAO: I asked him whether they were really true to themselves on this Bill. He said, "Yes, we are truthful." That is why I have said that I will join you. We are supporting it. But let us all be truthful.

MR. CHAIRMAN: Thank you, Dr. Keshava Rao.

DR. K. KESHAHA RAO: Alright, Sir. I will leave the other issues to my other speaker who is speaking on the subject, because it has a big history. It has to be discussed. Whatever is the history, you have today brought it. So, we are thankful to you. We are supporting it. At the same time, please don't deal it as a political thing. There is a political competition here as to who should take the credit. Whoever takes the credit, let the women and this nation get this kind of a historical Bill. Thank you very much.

MR. CHAIRMAN: Now, Shri H.D. Devegowda.

SHRI H.D. DEVEGOWDA (Karnataka): Sir, I will send to the Secretary-General what I have written to the hon. Prime Minister on April 10, 2023. If you permit, I will read the entire letter. From the point of preserving the time, I don't know whether your good self is going to permit me to read. Otherwise, I will place the entire letter on the Table of the House.

MR. CHAIRMAN: Place it on the Table of the House.

SHRI H.D. DEVEGOWDA: If you permit, Sir, I will place it on the Table of the House.

MR. CHAIRMAN: Yes.

SHRI H.D. DEVEGOWDA: The Prime Minister has endorsed the letter which I had written to the Prime Minister on April 10, 2023. I brought the Women's Reservation Bill when I was the Chief Minister of Karnataka. It was passed in the Karnataka Legislative Assembly and the same was introduced in the Parliament when I became the Prime

Minister. Former Cabinet Secretary, Mr. T.S.R. Subramanian, was there. He had written all the details. Sir, I don't want to quote all the things. It contains all the material. If you permit, Sir, I will place it on the Table of the House.

MR. CHAIRMAN: Yes, it is permitted. This may be placed on the Table of the House.

SHRI H.D. DEVEGOWDA: Thank you very much, Sir. I am grateful to you.

MR. CHAIRMAN: Well, hon. Members, the relevance of this House is reflected when our former Prime Minister is present here. That, of course, indicates that the House of Elders has to show light to others.

Shri V. Vijayasai Reddy. Your Party's total time is 17 minutes and you have three speakers. How many minutes will you take?

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, one-third.

MR. CHAIRMAN: Okay! Five minutes.

SHRI V. VIJAYASAI REDDY: Sir, just like the Women's Reservation Bill.

MR. CHAIRMAN: As leader, leave six minutes each to other speakers. Your time starts now.

SHRI V. VIJAYASAI REDDY: Sir, at the outset, I would like to state that ...*(Interruptions)*... Don't disturb me, Madam. ...*(Interruptions)*...

MR. CHAIRMAN: You said, 'Don't disturb.' You are not liable to disturbance. All I plead is, don't create disturbance.

SHRI V. VIJAYASAI REDDY: Sir, what to say and how to say is my prerogative, subject to the rules and regulations.

At the outset, I would like to state that my Party, YSR Congress Party, under the leadership of Y.S. Jagan Mohan Reddy garu, extends its unequivocal and unwavering support for the Women's Reservation Bill.

[THE VICE-CHAIRPERSON (MS. SAROJ PANDEY) *in the Chair.*]

The hon. Minister of Law is present here. I request the hon. Minister of Law to extend the reservation for women even in the Rajya Sabha and also in the State Legislative Councils. This can be done, because every two years, there will be retirements and vacancies in the Rajya Sabha and also the State Legislative Councils. In a period of six years, this law can be complied with. In this regard, Article 80 and Article 171 of the Constitution may also be amended to provide reservation for women in one-third seats in the Rajya Sabha and also the State Legislative Councils.

Hon. Law Minister, please take note of this. Now that you are providing reservation, that is, today on 21st September 2023 and this month marks a monumental time for women's political empowerment in India, I strongly suggest and request the hon. Minister of Law that the Government may declare September as Women's History Month. Just like the International Women's Day, this month can be declared as Women's History Month.

Coming to the performance of Andhra Pradesh, the Constitution (73rd and 74th Amendment) of 1992 mandate the reservation of one-third of the seats for women in panchayats and municipalities. In Andhra Pradesh, under the leadership of our beloved Chief Minister Y.S. Jagan Mohan Reddy garu, the State has exceeded the limit. It is not just one-third; he has even exceeded the limit and then provided reservation for women. I am divulging the details now. Out of 1,356 politically nominated persons, 688 politically nominated persons in the local bodies are women which is 51 per cent. Out of 13, seven Zilla Parishad Chairpersons are women, which is 54 per cent. Out of 26, 15 Vice-Chairpersons are women, which is 58 per cent. Out of 36, 18 Mayors and Deputy Mayors are women, which is 50 per cent. Out of 671, 361 corporation ward members are women, which is 53.8 per cent. Out of 73, 45 Municipality Chairpersons are women, which is 62 per cent. Out of 2,124 municipality ward members, 1,061 municipality ward members are women, which is 50 per cent. Madam, 57 per cent of the sarpanches, 54 per cent of the MPTC members, 53 per cent of the Mandal Presidents and 53 per cent of ZPTC members are women; 53 per cent of the ward and village volunteers and 51 per cent of the officers in ward and village secretariats are women.

Our Leader, Shri Y.S. Jagan Mohan Reddy garu, has already crossed 33 per cent. In fact, nothing is less than 50 per cent. Therefore, our contention is that women's reservation could be even more than one-third. It could be even 50 per cent.

उपसभाध्यक्ष (सुश्री सरोज पाण्डेय): कृपया कन्क्लूड करिए।

SHRI V. VIJAYASAI REDDY: Madam, you need not remind me. At exactly one-third of the time, which is five minutes, I will end it. If you disturb me, I will lose the sequence.

उपसभाध्यक्ष (सुश्री सरोज पाण्डेय): समय समाप्त हो रहा है, इसलिए आपको ध्यान दिलाना पड़ता है।

SHRI V. VIJAYASAI REDDY: Thank you very much, Madam.

प्रो. मनोज कुमार झा (बिहार): शुक्रिया, मैडम, और आपके आसन पर होने के लिए भी शुक्रिया। मैं आपके माध्यम से यही कहना चाहूंगा कि संसदीय लोकतंत्र के इतिहास में कभी-कभी ही ऐसे क्षण आते हैं, जब उत्तर देना मुश्किल हो जाता है, जब मीडिया के लोग बाहर हमसे Ayes and Noes के बारे में पूछते हैं।

माननीय उपसभाध्यक्षा महोदया, यह मसला Yes or No का नहीं है, यह मसला हमारे देश की तारीख से जुड़ा हुआ है। यह मसला इस बात से जुड़ा हुआ है, जो प्रधान मंत्री जी ने अभी बीते दिनों सेंट्रल हॉल में कही थी कि कैन्वस बड़ा होगा, आकृति बड़ी होगी। महोदया, कैन्वस तो बड़ा है, लेकिन आकृति छोटी गढ़ी जा रही है। इतिहास इस बात को स्मरण करेगा, यह मैं आपके माध्यम से कहना चाहता हूँ।

अब 'नारी शक्ति वंदन विधेयक', मेरी तो समझ में नहीं आया कि यह लेजिस्लेशन है या किसी तरह के धार्मिक ग्रंथ का शीर्षक है? जब देश में बीजेपी की सरकार नहीं थी, मैं तब से, बचपन से पढ़ता आया हूँ,

'यत्र नार्यस्तु पूज्यंते रमंते तत्र देवता'

पता नहीं देवता रमण करते हैं कि नहीं करते, लेकिन हमने इस श्लोक के बावजूद भारत में महिलाओं का मोलेस्टेशन देखा है, घरेलू हिंसा देखी है। सबसे ज्यादा रेप परिवार नाम की संस्था में ही देखे हैं, जिसके आंकड़े खुद सरकार देती है। इन सबको देख कर मुझे लगता है कि हमारे देश का यह जो विरोधाभासी चरित्र है, इस विरोधाभासी चरित्र पर भी बात होनी चाहिए।

आज यहां पर काफी सारी महिलाएं हैं, इस दर्शकदीर्घा में महिला पत्रकार भी बैठी हैं, उनको भी मैं यह कहना चाहता हूँ कि हमारे कुछ सरोकार हैं। इस देश में ऐसा नहीं चल सकता कि एक तरफ यह श्लोक पढ़ा जाए और दूसरी तरफ हम उस ज़बान को छोड़ दें, जो संविधान से आती है। मैडम, संविधान राइट्स की बात करता है, अधिकारों की बात करता है। हमारी वोकेबलरी को क्या होता जा रहा है? अधिकार दया की श्रेणी में नहीं आएगा, लेकिन मैं पूरा का पूरा जो टेक्सचर देखता हूँ, उसमें दया की श्रेणी में ही बात होती है। अधिकारों की बात कभी दया से नहीं होगी।

माननीय उपसभाध्यक्ष महोदया, as per the Delimitation Commission, 2008, हमारे पास 412 जनरल सीट्स हैं, 84 एससीज की सीट्स हैं और 47 एसटीज की सीट्स हैं। अब हम इस बिल के माध्यम से क्या कर रहे हैं - 84 और 47 के अन्दर वन-थर्ड कर रहे हैं। क्या यह अन्याय

नहीं है? इसे existing seats में नहीं किया जाए। यह जो 33 परसेंट आ रहा है, जिसका आंकड़ा अभी के हिसाब से 136 सीट्स बैठता है, उनमें SC, ST और OBC की व्यवस्था हो। मैं आपके माध्यम से कहना चाहता हूँ कि हर महिला को बहुत मुश्किल से आगे बढ़ना पड़ता है। यह आप भी जानती हैं। खास कर पिछड़े वर्गों की महिलाओं, अनुसूचित जाति-जनजाति की महिलाओं का deprivation और vulnerability बाकियों से ज्यादा होती है, उनका hand-holding करने के लिए कोई नहीं होता है। अगर आप पहुँचीं, तो बिना hand-holding के, लेकिन उन पिछड़ी जातियों की महिलाओं का क्या, जिनके hand-holding के लिए न तो हमारे धर्मग्रंथों में कोई व्यवस्था है और न आज की समकालीन बातचीत में ही कोई व्यवस्था है, हम rhetorically कुछ भी कह दें - मेरा आपके माध्यम से सिर्फ यह कहना है। आज मैं अपनी पार्टी के राष्ट्रीय अध्यक्ष लालू प्रसाद यादव जी का स्मरण कर रहा हूँ। हमारी भगवती देवी जी को कई लोग जानते होंगे। वह एक पत्थर तोड़ने वाली महिला थीं। 'हम न सहबो गाली भइया, हम न सहबो गाली।' वे गया से निकल कर संसद तक पहुँचीं। क्या उसके बाद भगवती देवी आ पाई, फूलन देवी आ पाई? हम आपको दोष नहीं देते हैं। वे इसलिए नहीं आ पाई, क्योंकि हमारी व्यवस्थाएँ संवेदनशून्य हैं। मैं तो तमाम साथियों से आग्रह करूँगा कि चाहे आप किसी भी दल में हों, आज आप एक बार उससे बाहर निकल कर सोचिए। यह ऐतिहासिक क्षण सचमुच ऐतिहासिक होगा, अगर हमने आज इतिहास को व्यापक कैमवस पर देखा, जो प्रधान मंत्री जी कहते हैं। प्रधान मंत्री जी की कथनी और करनी में फासला नहीं होना चाहिए। यह फासला इसलिए नहीं होना चाहिए, क्योंकि बड़े दूर फासले पर अत्यन्त पिछड़ी जातियों के लोग खड़े हैं। मैडम, अगर आपके माध्यम से मेरी बात पहुँच रही हो, तो आज मैं तमाम साथियों से आग्रह करूँगा कि दलीय द्विप की चिन्ता मत करिए। दलीय द्विप समाज की व्यवस्था पर भारी होना चाहिए। इसलिए मैंने कहा, समर्थन या विरोध की बात नहीं है, आज भी मौका है, इसको सेलेक्ट कमेटी में भेज कर इसमें SC, ST और OBCs को incorporate किया जाए। अगर आज हम-आप ऐसा नहीं करेंगे, तो हम ऐतिहासिक गुनाहगार होंगे। मैं यकीन के साथ कहता हूँ कि बाहर लोग वॉच कर रहे हैं। वे पूछेंगे कि तुमने क्या किया? यह व्यवस्था ऐसे नहीं बदली जाती है। तो मैं आपके माध्यम से यह आग्रह करूँगा कि आप जब अपने दायरों से अलग होकर OBCs की बात करते हैं, तो यह rhetoric से आगे बढ़ना चाहिए, हमारी चिन्ताओं में आना चाहिए। यह नहीं होगा कि बाबा साहेब भीमराव अम्बेडकर को माला भी पहनाएँ और उनकी बात को आत्मसात् नहीं करें। यह जो फर्क हमारे व्यवहार में आ रहा है, इससे कई तरह के विरोधाभासों का जन्म हो रहा है।

मैडम चेयरपरसन, मैं आपको कहता हूँ कि जब हम quota within quota की बात करते हैं, उसमें एक term आता है, जो कि एक अमेरिकन civil rights activist ने 1989 में दिया था - 'inter-sectionality.' चूँकि मैं हिन्दी में बोल रहा हूँ, तो मैंने आज सुबह इसका अनुवाद बहुत ढूँढ़ा। उसके अनुवादों में से एक अनुवाद आया - 'प्रतिच्छेदन।' तो 'inter-sectionality' का मतलब यह होता है कि हर layer की एजेंसीज और उसके अंदर की क्या विधाएँ हैं, उनके आधार पर हमें अपने चरित्र के affirmative action programme को देखना होगा।

[उपसभाध्यक्ष (श्रीमती रजनी अशोकराव पाटिल) पीठासीन हुईं।]

खास कर के जो वंचित समाज की महिलाएँ हैं, मैं उनके बारे में कहूँ, तो आपको एक बार अपना नज़रिया साफ करना होगा। अगर सरकार चश्मा लगाती है - धूप का चश्मा नहीं - अगर सचमुच का चश्मा लगाती है, तो उसकी पावर बदलिए, उसको साफ करिए और यह तय करिए कि आज जब हम यहाँ से उठें, तो ओबीसी वर्ग को एक कमिटमेंट दें। मैं यह बार-बार दोहरा रहा हूँ कि 33 परसेंट को existing में मत incorporate कीजिए। It should be separate. नयी व्यवस्था में नया 33 per cent without touching SCs and STs. अगर ऐसा करेंगे, तो यह क्रांतिकारी कदम होगा। अक्सर हम लोग अपने प्रिविलेजेज को नहीं देखते हैं। मेरा सरनेम एक प्रिविलेज है, नीरज भाई का सरनेम एक प्रिविलेज है। हमारे सरनेम्स ने हमें प्रिविलेजज़ दिए हैं। आप उन सरनेम्स को देखिए, जिनके पास यह प्रिविलेज नहीं है।...(व्यवधान)... नहीं, ऐसे ही।...(व्यवधान)... बहुत अच्छा किया। मैडम चेयरपरसन, मैं यह कहना चाह रहा हूँ कि प्रिविलेज का जो व्याकरण है, वह खत्म ही नहीं हो रहा है। मैंने पहले भी सदन में कहा था कि इस देश में शायद there is nothing in the name but everything is there in the surname. उनका संघर्ष, उनका जीवन लगातार कठिन होता जाता है। मैं एक ऐतिहासिक तथ्य बताता हूँ। 1931 में बेगम शहनवाज़ और सरोजिनी नायडु ने संविधान बनने से बहुत पूर्व equal representation की बात की थी। हम 33 परसेंट पर ही क्यों अटके पड़े हैं? मेरी तो समझ में नहीं आ रहा है कि 33 के साथ हमारा क्या रिश्ता है, यह 50 क्यों नहीं हो सकता, यह 55 क्यों नहीं हो सकता? आपका पूरे का पूरा वर्ग-चरित्र बदल जाएगा। क्या आप नहीं चाहते हैं कि भगवतिया देवी यहाँ आये? हमेशा एक खास सरनेम - मैं तो बार-बार कह रहा हूँ कि अलग-अलग दलों में भी जो हैं, अगर वे यहाँ तक अपने संघर्ष से पहुँचे हैं, तो आज यह आवश्यकता है कि उनको यह भरोसा दिलाया जाए कि ऐसी कोई चीज़ आगे नहीं होगी, यह सबके लिए खुलेगा। हमारी यह जो नयी पार्लियामेंट है, यह रंगीन ज्यादा होगी। इंद्रधनुष में कई रंग होते हैं, हम यह कौन सा बिल ला रहे हैं, जिसमें black and white के बाद shades of grey भी नहीं है! अगर हमारा उद्देश्य deepening of democracy है, तो हमें उस दिशा में कदम बढ़ाने होंगे। मैंने पहले भी कहा था कि 2010 में हमारा representation देखिए। उसमें हमने SC, ST, OBCs and minorities की बात की थी। हम यह इसलिए नहीं कर रहे हैं। हम चाहते हैं कि वर्ग-चरित्र बदले, संसद सचमुच में प्रतिनिधित्व की संस्था बने, जिसमें सबके आकार हों, सबकी शक्तें हों। ऐसा नहीं हो कि उस पर हमेशा एक वर्ग के प्रभुत्व की छाप रहे।

मैडम चेयरपरसन, अब मैं आपका अटेंशन चाहता हूँ। मैं जातिगत जनगणना की बात कहता हूँ। इस देश में कल शाम के बाद, लोक सभा में जो बिल पास हुआ, उससे ज्यादा इस बात की चर्चा हो रही है कि OBCs के साथ नाइंसाफी हुई है, इस बात की चर्चा हो रही है कि जातिगत जनगणना को क्यों ब्लॉक किया जा रहा है? मैं यह कह रहा हूँ कि हमारे सीएम नीतीश जी और डिप्टी सीएम तेजस्वी जी ने जातिगत सर्वेक्षण कराया। 28 अगस्त को - मेरे पास दोनों affidavits हैं, पहला affidavit कौन लेकर गया - सरकार लेकर गयी। सॉलिसिटर जनरल तुषार मेहता खड़े होते हैं और यह कहते हैं कि "State Government cannot do any activity like census or activity akin to census", लेकिन जब शाम तक uproar होता है, तो दूसरा affidavit आता है, जो कहता है कि गलती से वह पैराग्राफ लग गया था। सरकारें ऐसी गलतियाँ नहीं करती हैं। यह मानस करवाता है, यह prejudice माइंड करवाता है।

मैडम चेयरपरसन, मैं अब ज्यादा समय नहीं लूँगा। मैंने कई संशोधन दिए हैं। उन संशोधनों पर भी सरकार विचार करे। मैं हाथ जोड़ कर कहता हूँ कि आपका कुछ भी नहीं बिगड़ेगा, आपको विशाल हृदय रखना चाहिए। आप ही के एक बड़े नेता कह गये थे कि छोटे मन से कोई बड़ा नहीं होता, कैनवस पर बड़ी लकीर खींचिए। मैं आखिर में एक बात कह कर अपनी बात खत्म करूँगा कि "गले मिल कर गला दबाने की कोशिश न हो.." ...**(समय की घंटी)**... मैडम चेयरपरसन, एक मिनट। मैं एक कविता लेकर आया था कि "गले मिल कर गला न दबाइए।" यह कविता पढ़कर मैं अपनी बात खत्म करूँगा और जय हिन्द बोल दूँगा। यह कविता ओम प्रकाश बाल्मीकि जी की है। इसमें जो प्रतीक है, वह किसी जाति-विशेष के लिए नहीं है, क्योंकि हम सबके अन्दर एक ठाकुर है, जो न्यायालयों में बैठा हुआ है, विश्वविद्यालयों में बैठा हुआ है, संसद की दहलीज को वह चेक करता है। वह कविता कुछ यूँ है कि :

" चूल्हा मिट्टी का, मिट्टी तालाब की, तालाब ठाकुर का।
 भूख रोटी की, रोटी बाजरे की, बाजरा खेत का, खेत ठाकुर का।
 बैल ठाकुर का, हल ठाकुर का, हल की मूठ पर हथेली अपनी,
 फ़सल ठाकुर की।
 कुआँ ठाकुर का, पानी ठाकुर का, खेत-खलिहान ठाकुर के,
 गली-मुहल्ले ठाकुर के, फिर अपना क्या? गाँव? शहर? देश?"

मैं फिर से क्लैरिफाई करता हूँ कि वह ठाकुर मैं भी हूँ। ...**(समय की घंटी)**... वह ठाकुर संसद में है, वह ठाकुर विश्वविद्यालयों में है, वह ठाकुर विधायिका को कंट्रोल करता है। इस ठाकुर को मारो, जो हमारे अन्दर है। जय हिन्द, मैडम।

SHRI ELAMARAM KAREEM (Kerala): Madam, I support this Bill.*(Interruptions)*... What is this?*(Interruptions)*... Rupalaji, let me speak.*(Interruptions)*... On behalf of CPI (M), I support this Bill. The hon. Prime Minister said that he was the chosen one for empowering and strengthening women. Nothing! This is a compulsion on the ruling party because they are afraid of the next Parliament election. Even after the propaganda * they lost Karnataka. They have lost Himachal Pradesh. After fifteen years of continuous rule in Delhi Municipal Corporation, they lost. That situation compelled the BJP to bring such a legislation in the Parliament. This is not for Nari Shakti Vandan. In 2010, the UPA Government introduced the Bill in the Rajya Sabha and it was passed. I remember, Shrimati Sonia Gandhi, my Party leader, Shrimati Brinda Karat and other women leaders were supporting and insisting on passing that Bill in the Rajya Sabha. In an article, Shrimati Brinda Karat remembers that moment. She said and I quote: "The unequivocal

* Expunged as ordered by the Chair.

support of the then UPA Chairperson Sonia Gandhi for the Bill ensured that the various plans being hatched to once again sabotage the Bill were blocked." The firm position taken by the Rajya Sabha Chairman, Shri Hamid Ansari, was a critical factor in the passage of the Bill. This happened because of the strong and united struggle by women's organizations since decades. But, unfortunately, that Bill was not passed in the Lok Sabha. In 2014 Parliament elections, the BJP promised that they shall bring the reservation bill but nothing was done for five years. In 2019, they repeated that promise. Four years have lapsed. You are responsible for losing nine years of reservation for women. You have to reply for that. Now, you are claiming Nari Shakti Vandan! Which 'nari'? Is it Manipur 'nari'? Poor women folk were paraded naked on the road, gang raped and butchered mercilessly* What *nari vandan*? The wrestling stars were assaulted by the chairman of that committee. Victims of Unnao and Kathua were also ladies. What have you done? So, this is not for Nari Shakti Vandan, this is for political achievement only. When is it to be implemented? When would the women get these rights? It is far away, after the Census. When will the Census happen? Based on the new Census, delimitation is to happen. When will it happen? It is not coming in next ten or fifteen years. They only want to win the next elections. All the election promises have gone to air. The entire sections of the people, farmers, workers, youth, all are angry with this Government. Women are working in several sectors. What is their condition? Particularly, agricultural workers, unorganized sector workers, scheme workers -- there are lakhs of scheme workers like MNREGA workers -- what wages are they getting? There is no social benefit for them. On the basis of privatization in public sector, in railways and public sector undertakings, social justice has gone to air. Where is the reservation? Is there reservation in private sector? There is only reservation for SC, ST and OBC section which they are getting in the public sector undertakings only. What are you doing there? All have gone to private hands. That is your policy.

[THE VICE-CHAIRPERSON (DR. FAUZIA KHAN) *in the Chair.*]

So, you are speaking about Nari Shakti Vandan. This is not for Nari Shakti Vandan. In West Bengal, in 1983, 33 per cent reservation was given to women in local bodies. That was first time in the history of this nation. In Kerala, 50 per cent reservation is given to women in all panchayats, block panchayats, district panchayats and corporations, everywhere. The actual number may be more than 50 per cent. In

* Expunged as ordered by the Chair.

general seats also, so many women are contesting. That is the history. What is the history of other States ruled by the BJP? Can you claim like that? We must bring the attention of this House to the BJP's policies adopted during these nine years. Female labour force participation rate has gone up to 20-25 per cent In India.

THE VICE-CHAIRPERSON (DR. FAUZIA KHAN): Kindly conclude.

SHRI ELAMARAM KAREEM: India is far backward in comparison to other nations and backward nations also. In all aspects, our females are backward. They are silently witnessing that. They are silent spectators of all these events. They are not taking care of the welfare of the women and they are suppressed section. '*Sabka Saath Sabka Vikas*' is the slogan. Is there a single man from the largest minority section of the country in the Cabinet? *Sabka Saath*? Where is '*Sabka Saath Sabka Vikas*'?(*Interruptions*)... That is the attitude of the BJP. Nobody is there. There was one Mr. Naqvi. He was thrown out.(*Interruptions*)... That is your policy.(*Interruptions*)...

THE VICE-CHAIRPERSON (DR. FAUZIA KHAN): Kindly conclude.(*Interruptions*)...

SHRI ELAMARAM KAREEM: So, you please utter '*Sabka Saath Sabka Vikas*'.

THE VICE-CHAIRPERSON (DR. FAUZIA KHAN): Kindly conclude.

SHRI ELAMARAM KAREEM: Okay, I conclude.

THE VICE-CHAIRPERSON (DR. FAUZIA KHAN): Now, Shri Vaiko. You have four minutes.

SHRI VAIKO (Tamil Nadu): Madam Vice Chairperson, I rise to support this Bill. In the first decade of last century, women in England did not have voting rights. So, women fought against the Government to get voting rights. Emmeline Pankhurst was the chairperson of the women brigade. One day she went to the London Head Post Office and said: "You have to send a parcel to the Prime Minister's residence." They asked: "What parcel?" She replied: "I am the parcel." They were perplexed and shocked. She further asked: "Is there any rule that a living person should not be sent as a parcel?" Then what did they do? They tied a badge along with her wrist and

sent her to the Prime Minister's residence. The Prime Minister's secretariat was shocked. Prime Minister Mr. Asquith was very much shocked. He came and asked: "What for have you come to see me?" She said: "You have not given voting rights to the women." Then, finally, with these struggles, they got the voting rights. Here, in Tamil Nadu, in 1921, when Justice Party formed the Government, they gave the voting rights. Then, in 1929, the greatest champion of social justice, Periyar E.V. Ramaswamy Naicker conducted the Self-Respect Movement Conference in Chengalpattu. He adopted a Resolution that property rights should be given to women. After 60 years, when Dr. Kalaignar Karunanidhi became the Chief Minister, he fulfilled the assurance given by the Champion Periyar and women were given property rights. We have had a brave lady Kannagi who is known for her righteousness and bravery. The King of Madurai committed injustice by killing her innocent husband Kovalan on the false charge that he had stolen the ornament of Queen. But on knowing the tragedy, Kannagi curses the King and curses the Madurai city to fire. She is the global symbol of justice.

Thillaiyadi Valliammai was a South African Tamil girl who worked with Mahatma Gandhi in her early years in South Africa fighting its apartheid regime, and observed fast. When she was dying, Mahatma Gandhi went to see her and she said, "If I am re-born, I will again join you to fight against the Whites." In Tamil Nadu, Velu Natchiyar drew her sword against the powerful British Army and defeated them with the help of Tipu Sultan and Veerupakshi Gopal Nayaker.....

THE VICE-CHAIRPERSON (DR. FAUZIA KHAN): Vaikoji, you will have to start concluding your speech, please.

SHRI VAIKO: I will take only one minute. The Bill provides for the provision of 15 years initially but I should suggest that it should be extended because it is too short a period. Similarly, delimitation exercise for constituencies should be undertaken at the earliest so that these provisions can be implemented as soon as possible.

Madam, some hon. Members have demanded for reservation within reservation for women belonging to *Dalit*, OBC and Minorities. (*Time-bell rings.*) I would suggest that some provision should be made for providing reservation to women belonging to these categories.

With these words, I whole-heartedly support this Constitution (Amendment) Bill.

THE VICE-CHAIRPERSON (DR. FAUZIA KHAN): Now, Shri Ram Nath Thakur.

श्री राम नाथ ठाकुर (बिहार): महोदया, मैं अपनी बात समय पर खत्म करूँगा।

THE VICE-CHAIRPERSON (DR. FAUZIA KHAN): You have seven minutes to speak.

श्री राम नाथ ठाकुर: महोदया, आज डा. राममनोहर लोहिया को याद करना बहुत जरूरी हो गया है। 1967 में डा. राममनोहर लोहिया ने भगवती देवी को संयुक्त सोशलिस्ट पार्टी के उम्मीदवार के रूप में एमएलए बनाने का काम किया था और 1990 में लालू प्रसाद जी ने उन्हें एमएलए और 1996 में एमपी बनाने का काम किया था। मैं डा. राममनोहर लोहिया के प्रति श्रद्धांजलि अर्पित करता हूँ कि महिलाओं के प्रति उनका इतना दर्द था। डा. लोहिया का नारा था "संसोपा ने बांधी गांठ, पिछड़े पावें सौ में साठ"। अब मैं 1977 पर आता हूँ। 1967 के बाद 1977 में जननायक कर्पूरी ठाकुर जी ने काका कालेलकर रिपोर्ट को लागू करने और वर्गीकरण करने का काम किया था। 8 परसेंट पिछड़े वर्ग को, 12 परसेंट अत्यंत पिछड़े वर्ग को और 33 परसेंट आरक्षण महिलाओं को देने का काम किया था।

महोदया, हम लोग राज्य सभा में कई बार यह बात उठा चुके हैं कि जातीय जनगणना होनी चाहिए, लेकिन अभी तक नहीं हुई है। अभी भारतीय जनता पार्टी के राष्ट्रीय अध्यक्ष ने कहा कि हम इसे 2029 में करेंगे। हम लोग बराबर यह माँग करते आ रहे हैं, जनता दल (यू) की यह माँग है कि जातीय जनगणना होनी चाहिए, लेकिन 2006 में बिहार के मुख्य मंत्री, नीतीश कुमार जी ने पंचायत के मुखिया की 50 परसेंट सीट्स महिलाओं को देने का काम किया, जिला परिषद के उम्मीदवारों को देने का काम किया। आज भारत में बिहार अकेला ऐसा राज्य है, जिसमें हरेक विभाग में महिलाओं को 35 परसेंट आरक्षण देने का काम किया गया है। वहाँ के पुलिस विभाग में सबसे ज्यादा महिलाएं ही भर्ती हुई हैं। हम चाहते हैं कि नीतीश कुमार जी ने बिहार में जो काम किया है, भारत सरकार भी इसे उसी के अनुरूप लागू करे। यह क्यों नहीं करना चाहिए? यह मजबूत पार्टी है, बहुमत की पार्टी है। 2016 में रात्रि आठ बजे भारत के प्रधान मंत्री जी ने अनाउंसमेंट की कि 1,000 रुपये के नोट की बंदी हो जाएगी और 12 बजे के बाद उसे कागज समझा जाएगा। उस समय उन्होंने महिलाओं के लिए क्या किया? आज तो वे गीत गा रहे हैं, लेकिन उस समय कुछ क्यों नहीं किया गया? आप 2016 छोड़िए, 2019 में भी उन्हें जब अपार बहुमत मिला था, उस समय उन्होंने महिलाओं को आरक्षण क्यों नहीं दिया? महोदया, हम आपके माध्यम से सरकार से निवेदन करना चाहते हैं कि वे मजबूत हैं, अभी भी अपार बहुमत में हैं, वे रात में बैठें और महिलाओं को आरक्षण देने का काम करें। हम आपके माध्यम से यह निवेदन करना चाहते हैं। नोटबंदी का काम किया गया है। 2,000 का नोट भी बंद कर दिया गया है। 30 सितंबर उसका अंतिम दिन है। इतने मजबूत रहते हुए भी वे इसे 2029 में करेंगे। मुझे लगता है कि इसका मतलब है कि महिलाओं के प्रति उनकी नीयत साफ नहीं है, इसलिए हम सब मिलकर भारत सरकार से निवेदन करें कि वे महिलाओं को राष्ट्रीय स्तर पर आरक्षण देने का काम जल्द करे।

*"दिल के बहलाने का सामान न समझा जाए
मुझ को अब इतना भी आसान न समझा जाए
मैं भी दुनिया की तरह जीने का हक माँगती हूँ"*

इस को गदारी का एलान न समझा जाए"

इन्हीं चंद शब्दों के साथ, हम पूरे राष्ट्र की 140 करोड़ जनता की तरफ से, इस सदन की तरफ से यह निवेदन करना चाहते हैं और कहना चाहते हैं कि:

*"मैं नहीं कहता कि तू सवेरा कर दे
दो काम में एक काम तू मेरा कर दे
रोशनी तेज कर दे कि मैं कुछ देख सकूँ
नहीं तो घनघोर अंधेरा कर दे"*

इन्हीं चंद शब्दों के साथ, मैं अपनी बात खत्म करता हूँ, जय हिन्द, जय भारत।

उपसभाध्यक्ष (डा. फौजिया खान): आपने समय से पहले ही अपनी बात समाप्त कर दी। श्री बीरेन्द्र प्रसाद बैश्य।

† آپ سبھا ادھیکش (ڈاکٹر فوزیہ خان): آپ نے وقت سے پہلے ہی اپنی بات ختم کردی۔ شری بریندر پرساد بیسیہ۔

SHRI BIRENDRA PRASAD BAISHYA (Assam): Madam, I rise here to support the Bill. Our country is observing 75 years of Independence. In our independent movement, women play a strong leadership and always, very strongly, women participated in our independent movement. Not only that, for better India and for independent India, many women lost their lives including a 14 year school girl from Assam, Kanaklata Barua, who hoisted our National Flag in Gohpur Police Station in Assam and she was killed by the British Police. By bringing this Bill in the 75th year of Independence, this is the true respect to our freedom fighters, especially, to women.

Madam, the Bill is coming forward at the proper time. The Bill was first introduced in Parliament in the year 1996. I was the witness as at that time in 1996, I was the Member of the Lok Sabha. Again in 2010, the Bill was passed in Rajya Sabha but seriousness was not there to pass the Bill in Lok Sabha. Today, with confidence and with strong determination for the empowerment of women, this Bill is coming forth. I am sure that under the leadership of Shri Narendra Modi, definitely, this Bill is going to be implemented this time.

Madam, in 1996, I was a Member. In 2010, I was a Member. But I have seen that when the Bill came in the House, the House was adjourned for want of quorum. It means that the Bill was not passed in Lok Sabha intentionally. Today, with a new spirit, with the Amendments, this Bill has come. This Government always believed in

† Transliteration in Urdu script.

'One Nation, One Constitution'. 'One Nation, One Constitution' is the dream of this Government and by withdrawing Article 370 from Jammu and Kashmir, it has implemented 'One Nation, One Constitution'. ...*(Interruptions)*...

THE VICE-CHAIRPERSON (DR. FAUZIA KHAN): You have to start concluding, please. Please conclude. ...*(Interruptions)*...

SHRI BIRENDRA PRASAD BAISHYA: And till today, with the amended version of this Bill, the Government has decided to give reservation to the women in the Union Territory of Delhi also. This is a very welcome move because women from Delhi, women from Assam, women from Uttar Pradesh, everybody has equal right. And this Government, the Narendra Modi Government is going to implement it by amending the Constitution. *(Time-bell rings.)* I am sure, this Bill will be passed and everybody will support the Bill. It will be passed without vote and will be implemented very strongly. I must compliment the Government for bringing this Bill on completion of 75 years of our Independence. With these words, I wholeheartedly support the Bill and conclude my speech. Thank you.

[THE VICE-CHAIRPERSON (SHRIMATI MAHUA MAJI) *in the Chair.*]

THE VICE-CHAIRPERSON (SHRIMATI MAHUA MAJI): Now Ms. Saroj Pandey. You have 15 minutes.

सुश्री सरोज पाण्डेय (छत्तीसगढ़): महोदया, आज इस ऐतिहासिक दिवस पर मुझे बोलने का अवसर मिला, इसके लिए आपका धन्यवाद। मैं अपने शीर्ष नेतृत्व को धन्यवाद देती हूँ और प्रधान मंत्री जी को धन्यवाद देती हूँ कि उन्होंने हमारे स्त्रीत्व का, हमारे नारीत्व का, हमारे ममत्व का जो सम्मान किया है और देश की आधी आबादी को इस महिला आरक्षण बिल के माध्यम से स्थान देने का प्रयास किया है, इसके लिए देश के प्रधान मंत्री जी का बहुत अभिनंदन है, बहुत साधुवाद है।

इस बिल के 'नारी शक्ति वंदन अधिनियम' नाम पर बात हो रही थी। जब शुरुआत में सदन में इस पर चर्चा हुई तो मुझे बहुत अफसोस के साथ कहना पड़ता है कि 'वंदन' शब्द पर आपत्ति हुई। यह कैसी भारत की परंपरा है? भारत माता का तो हम हमेशा वंदन ही करते हैं, लेकिन कभी इंडिया का वंदन नहीं होता है। भारत माता का वंदन होता है। जो लोग भारत माता का वंदन नहीं करते हैं, वे वंदन शब्द की महत्ता को नहीं समझेंगे। हमारे यहां यह परंपरा रही है कि अगर हमने कभी पूर्व में भी किसी की आराधना की है तो उसमें हमने नारी को पूजा है। भारत में अर्धनारीश्वर का स्वरूप स्वीकार किया जाता है। यह बिल क्यों आया, यह बिल क्यों नहीं पास हुआ, हमारी मंशा पर शक हो रहा है। मैं पूछती हूँ कि भारत की आज़ादी के इतने लंबे कालखंड के बाद यह प्रश्न पहले क्यों नहीं खड़ा हुआ? आज का भारत महत्वाकांक्षी भारत है, आज का भारत साहसिक

भारत है और इस साहसिक भारत में मुझे लगता है कि इस 'अमृत काल' में हमने एक नई शुरुआत की है।

कल सदन में चंद्रयान पर चर्चा हो रही थी। जब सदन में चंद्रयान पर चर्चा हो रही थी तो 'शिव शक्ति' शब्द का उपयोग हमारे प्रधान मंत्री जी ने किया और आज एक सुखद संयोग है कि इस सुखद संयोग में शिव शक्ति के साथ, 15 दिन के बाद वहां पर भी सूर्योदय हो रहा है। मुझे लगता है कि 'अमृत काल' में शिव शक्ति का यह सुखद संयोग, जब वहां पर सूर्योदय हो रहा है, भारत में भी यह सूर्योदय इस महिला शक्ति के माध्यम से होगा, ऐसा मेरा विश्वास है। यहां पर भी शिव और शक्ति का ही उपयोग है और मेरा मानना है कि शक्ति के जागरण के बिना कोई काम पूरा नहीं होता। इसलिए आज मेरा यह प्रबल विश्वास हुआ है कि शक्ति के जागरण के साथ इस 'अमृत काल' में नारी शक्ति वंदन अधिनियम पारित होगा और इसके साथ ही साथ भारत में एक नया इतिहास लिखा जाएगा।

हमारी मंशा पर सवाल उठाने वालों से मैं पूछना चाहती हूं और एक घटना याद दिलाना चाहती हूं। देश की जो सबसे मजबूत कमेटी है, उसमें देश के प्रधान मंत्री जी के साथ-साथ स्वर्गीय श्रीमती सुषमा स्वराज, श्रीमती निर्मला सीतारमण, माननीय राजनाथ जी और अरुण जेटली जी शामिल थे। सुषमा स्वराज जी के पास विदेश मंत्रालय था, निर्मला सीतारमण जी के पास रक्षा मंत्रालय था, अरुण जेटली जी के पास वित्त मंत्रालय था और राजनाथ जी के पास गृह मंत्रालय था। उस समय लोग मजाक में कहते थे कि घर और वित्त पुरुष संभाल रहे हैं, रक्षा और विदेश महिलाएं संभाल रही हैं। यह एक सुखद संयोग था। यह इस बात का प्रमाण है कि देश के प्रधान मंत्री जी ने किस प्रकार से हमारी प्रतिभा का उपयोग किया, हम पर विश्वास किया और इसलिए आज इस नारी शक्ति वंदन अधिनियम को यहां पर लाया गया।

पिछली बार यहां पर बहुत से विषय आए कि यह पारित क्यों नहीं हुआ। पिछली बार लोक सभा में आया कि हम इसे 9 साल में क्यों नहीं लाए? मैं कहना चाहती हूं कि 9 साल में क्यों नहीं लाए, इस पर बात करने की बजाय, आज जो यह उत्सव का दिन है, उसमें हम सबको उत्सव मनाना चाहिए। जब आज खुशी का दिन है, तो फिर मंशा पर शक क्यों? आप सब यहां पर प्रबुद्धजन बैठे हुए हैं। आप श्रेष्ठजन हैं, आप सभी को यह बात पता है। इस मंशा पर शक इसलिए नहीं किया जाना चाहिए, क्योंकि हर जगह पर राजनीति हो, यह जरूरी नहीं है, लेकिन इस पर आप राजनीति कर रहे हैं। उसकी एक प्रक्रिया है और पूरी प्रक्रिया का पालन होना चाहिए। जब उस प्रक्रिया के साथ हम इस बिल को आगे लाएंगे, तभी महिलाओं को आरक्षण बिल पर प्रावधान के तहत अधिकार मिल पाएगा। यह पूर्व में राज्य सभा में पारित हुआ, लेकिन राज्य सभा में पारित होते हुए उन्हें वह स्थान नहीं मिल पाया। यह लोक सभा में पारित नहीं हुआ, हर जगह की राजनीति भारत देश को बहुत पीछे ले जाती है। देश के प्रधान मंत्री जी ने बहुत अच्छी मंशा के साथ, बहुत साफ मन के साथ आज के इस उत्सव को मनाने का पूरे देश की आधी आबादी को अवसर दिया है। मैं कल से देख रही हूँ, यहाँ जितनी भी गैलरीज़ हैं, चाहे वह लोक सभा की हों या राज्य सभा की हों, देश की आधी आबादी हमें यहाँ पर दिखाई देती है। यह हमें गौरव का अनुभव कराता है। मैं इसलिए भी अपने प्रधान मंत्री जी को साधुवाद देती हूँ कि इन गैलरीज़ में वे महिलाएँ यह सुनने आई हैं कि हमारे श्रेष्ठजन क्या कहते हैं, हमारे प्रबुद्धजन क्या कहते हैं?

मैं यहाँ पर बहुत सारी योजनाओं के विषय में नहीं कहती हूँ, लेकिन देश के प्रधान मंत्री जी ने एक योजना 'बेटी बचाओ, बेटी पढ़ाओ' लागू की। इस योजना को लागू करने के पीछे बहुत मार्मिक उद्देश्य है, जिसे मैं यहाँ पर कहना चाहती हूँ। मैं उस घटनाक्रम को यहाँ कहना चाहती हूँ। जिन राज्यों में बेटी का जन्म होना एक अभिशाप माना जाता था, वहाँ अगर बिटिया पैदा हो गई तो उसे पैदा करने वाली जो माँ थी, वह भी तनाव में रहती थी और घर-परिवार के लोग भी तनाव में रहते थे। जब बिटिया पैदा होती थी, तो उसको दूध के एक बड़े से हौदे में डाल दिया जाता था। वह बिटिया दूध के उस बड़े से हौदे में अंतिम सांसों गिनती थी। वह बिटिया इस धरती पर आती जरूर थी, लेकिन वह विदा कर दी जाती थी। लिंगानुपात बार-बार बदल रहा था। बेटों की संख्या बढ़ती थी, बेटियों की संख्या घट जाती थी। जब बेटियों की संख्या गिरने लगी, लिंगानुपात असंतुलित होने लगा, तो देश के प्रधान मंत्री जी ने इसकी शुरुआत की। उन्होंने कहा कि अगर इसी प्रकार से होता रहा तो हम आने वाले समय में कहां खड़े होंगे? यह दूरदृष्टि इनसे पहले कभी किसी ने नहीं दिखाई। उन्होंने 'बेटी बचाओ, बेटी पढ़ाओ' अभियान की शुरुआत की।

2.00 P.M.

आज 'बेटी बचाओ, बेटी पढ़ाओ' अभियान के साथ मैं आपको गर्व के साथ इस बात को बताना चाहती हूँ कि विश्व के आर्थिक मंच की वार्षिक लैंगिक अंतराल रिपोर्ट वर्ष 2023 में प्रकाशित हुई है। इस बार भारत वैश्विक लैंगिक सूचकांक में 8 अंकों का सुधार करते हुए 146 देशों में से 127वें स्थान पर पहुंच गया है। यह हमारा गौरव है। देश के प्रधान मंत्री जी ने जिस लिंगानुपात को संतुलित करने का प्रयास किया, यह उसका गौरव है। देश के प्रधान मंत्री ने जिस दूरदृष्टि के साथ इतनी छोटी सी बात, जो लोगों को दिखाई नहीं देती थी, उस बात पर इस अभियान के माध्यम से शुरुआत की। बहुत सारी योजनाएं हुईं, बहुत सारी बातें हुईं। हमारे लिए 'प्रधानमंत्री आवास योजना' से लेकर तमाम चीजें हुईं, लेकिन कभी-कभी मैं सोचती हूँ कि हम महिलाएं तो हमेशा से वंचित हैं, तो फिर उन वंचित, शोषित और पीड़ित महिलाओं के साथ राजनीति कैसी? हम तो रोज अपनी योग्यता का प्रमाण देते हैं, आगे बढ़ने का प्रयास करते हैं, लेकिन अगर देश के प्रधान मंत्री जी अवसर देते हैं, तो बार-बार उस पर राजनीति करके, प्रश्नचिह्न खड़ा करके उनकी मंशा पर संदिग्ध विषयों को खड़ा किया जाता है और जिस प्रकार का यहां दृश्य उपस्थित किया जाता है, मुझे लगता है कि यह बेहद सोचनीय है। हमारे प्रधान मंत्री जी आज की नारी को देवी बनाना नहीं चाहते, आज की नारी को दासी भी नहीं बनाना चाहते, आज वे चाहते हैं कि हमें एक मानवी के रूप में पहचान मिले, हम एक मानवी के रूप में अपना स्थान बनाएं। इसलिए जब हम इसकी शुरुआत करने जा रहे हैं, तो आज इस आरक्षण बिल के साथ ही एक नए उत्सव की शुरुआत होगी, देश में महिलाओं को अपना स्थान मिलेगा और मेरा मानना है कि जब हम अपने स्थान की बात करते हैं, तो इस अमृत काल में, भले ही उसका समय थोड़ा लम्बा है, लेकिन इस अमृत काल में जो बिल पारित होगा, वह आने वाले समय में उस व्यक्तित्व को सुशोभित करेगा, जो इस सदन में आधी आबादी के तौर पर उपस्थित होगी। महिलाओं में बहुत धैर्य होता है और इस धैर्य के साथ वे आगे बढ़ती हैं। हमारे धैर्य की परीक्षा और हमारे धैर्य पर कई कहानियां हैं, जो सत्य हैं, लेकिन यह संघर्ष बहुत लम्बा हो गया है। आरक्षण विधान सभाओं में और लोक सभा में मिले - इसका संघर्ष

बहुत लम्बा हो चुका है। बहुत साफ मंशा में इस बिल को लाकर जनगणना के माध्यम से संविधान प्रदत्त अधिकारों के तहत हम इसे लागू करें और मुझे लगता है कि इस उत्सव में पूरे देश के लोग शामिल हों। यह मेरे लिए सौभाग्य का विषय है कि आज मुझे इस ऐतिहासिक पल का साक्षी बनने का गौरव मिला है। इसी के साथ मैं अपनी बात समाप्त करती हूँ, धन्यवाद।

THE VICE-CHAIRPERSON (SHRIMATI MAHUA MAJI): Now, Shrimati Rajani Ashokrao Patil. You have ten minutes to speak.

श्रीमती रजनी अशोकराव पाटिल (महाराष्ट्र): महोदया, आपने मुझे इस बिल पर बोलने का अवसर प्रदान किया, इसके लिए मैं आपको धन्यवाद देती हूँ। महोदया, मैं नारी शक्ति वंदन अधिनियम, संविधान (128वां) संशोधन विधेयक के लिए मेरी पार्टी इंडियन नेशनल कांग्रेस की तरफ से समर्थन देने के लिए यहां खड़ी हूँ। आज मैं खुद को गौरवान्वित, कृतज्ञ और भाव-विभोर महसूस करती हूँ। आज मुझे मेरे नेता और इस देश के पूर्व प्रधान मंत्री राजीव गांधी जी की याद आती है, जिनकी दूरदृष्टि से और जिनके विज्ञान से महिलाओं को आरक्षण का अधिकार मिलने का काम हुआ था। उनकी गहरी सोच की वजह से हमारे जैसी 15 लाख महिलाएं देश में अलग-अलग जगहों पर, पंचायतों एवं नगर पालिकाओं में काम कर रही हैं, इस देश की नींव का एक हिस्सा बनकर खड़ी हैं। मुझे यह बताने में आनन्द हो रहा है कि पहली बार वर्ष 1992 में, जब महिला आरक्षण विधेयक लागू हुआ, मैं वर्ष 1993 में उसी के तहत जिला परिषद में बीड से पहली बार यहां चुनकर आई थी। मेरी जिला परिषद से लेकर यहां तक की यात्रा इसलिए possible हुई, क्योंकि मेरी पार्टी के नेता बहुत ही सोच-विचार कर यह बिल लाए थे। वर्ष 1989 में राजीव गांधी जी इस बिल को पहली बार लेकर आए थे। यह बिल लोक सभा में तो पास हो गया, लेकिन भारतीय जनता पार्टी के जो लोग आज हमारा वंदन करना चाहते हैं, उन लोगों ने उसको प्रभावित कर दिया, उनके कारण हमारा बिल प्रभावित हो गया। वर्ष 1992 में 73वां और 74वां अमेंडमेंट हुआ, उसके तहत एक-तिहाई महिला अधिकार के रूप में हमें हमारा पूरा अधिकार मिल गया। इसमें बहुत सारी महिलाएं प्रतिनिधि बनीं। उनमें कोई सरपंच बनी, कोई मेयर बनी, कोई पंच बनी, कोई जिला परिषद की अध्यक्ष बनी और यह सब ठाकुरकी से, जिस ठाकुरकी की अभी बात हुई, उस ठाकुरकी से राज करने लगीं। तब भी हमारे ऊपर कुछ लोगों ने इल्जाम लगाया। उन लोगों ने मिस्टर सरपंच शब्द यूज किया कि हम काम नहीं करेंगे, हमारे पति काम करेंगे, लेकिन ऐसा नहीं हुआ। हमने धीरे-धीरे काम सीखना शुरू किया और बाद में हम सब समझने लगे कि काम कैसे करते हैं। मुझे लगता है कि महिलाओं के अधिकार जाग्रत करने का काम इस बिल के तहत हुआ है। मैं नम्रतापूर्वक यह भी कहना चाहती हूँ कि वर्ष 1996 में जब यह बिल पहली बार लोक सभा में आया, तब भी मैं लोक सभा में सदस्य थी। जब भी महिला आरक्षण बिल आता है, हम उसके समर्थन में रहते हैं। एक-एक सीढ़ी चढ़कर हमारा 30-35 साल का परिक्रमण हुआ है। मुझे लगता है कि जब तक यह बिल पूरी तरह से लागू नहीं होता, तब तक, वर्ष 2029 तक यहां रहना पड़ेगा।

महोदया, जब यह बिल वर्ष 1996 में आया, तब उस बिल का इतना विरोध किया गया कि उस बिल को फाड़ कर उसके टुकड़े कर दिए गए। गीता मुखर्जी, सेलेक्ट कमिटी के चेयरमैन को यह बिल सौंपा गया। गीता मुखर्जी के नेतृत्व में इस बिल का प्रवाह शुरू हो गया। धीरे-धीरे वर्ष

2010 आ गया। मेरी नेता सोनिया गांधी जी की मंशा थी कि राजीव गांधी जी का जो आधा सपना था - क्योंकि आधा तो उन्होंने पंचायतों में पूरा कर दिया था, लेकिन जो आधा रह गया था कि लोक सभा में और विधान सभाओं में भी हमारी बहनें आनी चाहिए, वह सपना पूरा करने के लिए हमारी सोनिया जी आगे आई और मनमोहन सिंह जी के नेतृत्व में पहली बार वर्ष 2010 में यह बिल राज्य सभा में पारित हो गया। लेकिन लोक सभा में हमारा बहुमत न होने के कारण यह पास नहीं हो पाया। वर्ष 2014 में जब गवर्नमेंट बदली और नरेन्द्र मोदी जी प्रधान मंत्री बन गए, तब उन्होंने इतने बड़े-बड़े वायदे किए कि हमें लगा कि अब यह बिल पास करेंगे, क्योंकि ये लोग ही बोल रहे थे कि मोदी है तो मुमकिन है, इसलिए हमें लगा कि ये करेंगे। वर्ष 2015 में सोनिया जी ने मोदी जी को लैटर लिखा, फिर वर्ष 2016 में लिखा और फिर वर्ष 2018 में राहुल गांधी जी ने लैटर लिखा और कहा कि अगर आप यह बिल लाना चाहते हैं तो we are ready to cooperate you. हम unconditional support करेंगे। आप इस बिल को लाइए और पारित कीजिए, लेकिन यह नहीं हुआ। जब 9 साल पूरे हो गए और इन्हें दिखने लगा कि चुनाव करीब है, सब तरफ से मारे गए हैं, सब तरफ लोग उनकी आलोचना कर रहे हैं, तब इन्हें लगा कि अब हम महिलाओं का कार्ड प्ले कर सकते हैं। इसलिए यह महिला आरक्षण बिल आया है। हमारी वंदना मत कीजिए, हम कोई देवी नहीं बनना चाहते। न हम देवी बनना चाहते हैं, न हम बहन बनना चाहते हैं, हम सिर्फ एक मानव बनना चाहते हैं। We want to be the human being. हमें मानव समझिए। किसी बड़े pedestal पर मत रखिए, क्योंकि ऐसा करके इन लोगों ने हमें बहुत साल नीचे गिराने की कोशिश की है। आज 9 साल के बाद जब यह बिल आया है, तब मुझे तो उनकी नीयत में कोई खोट लगता है। एक कारण यह भी है कि अगर उनके मन में मंशा थी, तो उन्हें पहले ही इस बिल को लाना चाहिए था। अगर नोटबंदी का फैसला एक रात में ले सकते हैं, जीएसटी का बिल एक रात में ला सकते हैं और तीन कृषि कानून, जो काले कानून थे - अभी नड्डा जी ने बोला कि हम पुख्ता तैयारी करते हैं, अगर पुख्ता तैयारी की थी, तो तीन-तीन कृषि कानून वापस लेने की नौबत क्यों आयी? क्या यह आपकी तैयारी है? इन सब जगहों पर उनका खेल उलटा हो गया है। कल जब मैं एक सत्ताधारी पार्टी की मंत्री को सुन रही थी, तब उन्होंने बोला कि एक ही परिवार को पूरा श्रेय देने की कांग्रेस में होड़ चल रही है। मुझे यह सुन कर बहुत बुरा लगा, क्योंकि जब एक ही परिवार के दो-दो लोग इस देश के लिए शहीद होने को तैयार होते हैं, जब एक ही परिवार की एक महिला नेता खुद प्राइम मिनिस्टर पद का त्याग करती हैं, जब एक ही परिवार का हमारा बच्चा राहुल गांधी बाहर निकलता है तो इनके नफरत के बाज़ार में मोहब्बत की दुकान खोलने के लिए निकलता है।

जब वे भारत जोड़ो यात्रा में निकले, मैंने अपनी आंखों से खुद देखा है, परसों वे लेह-लदाख भी आए थे, तब भी मैं उनके साथ थी। यह जो हुआ है, उसमें सभी लोगों ने, खास तौर पर हमारी महिलाओं ने अपने मन की बात की। मैडम आप एक महिला हैं। अगर हमें विश्वास नहीं आता है, तो हम किसी आदमी का हाथ भी नहीं पकड़ सकते हैं, लेकिन वे महिलाएं राहुल जी के गले लग रही थीं, अपने दुख-दर्द बता रही थीं। मैं यह दावे के साथ पूछना चाहती हूं कि इस परिवार के तरह-तरह के नाम रखने में आपको क्या सुख मिलता है? पंडित जी से लेकर हर रोज, 60 सालों में आपने क्या किया? आप केवल यही कहते रहते हैं। ये लोग 30 साल से सत्ता में भी नहीं हैं और बाहर रहकर काम कर रहे हैं, लेकिन फिर भी आप उनको छोड़ते नहीं हैं। मुझे लगता है कि यह अच्छी बात नहीं है।

विशेष सत्र शुरू हो गया है। मैं दो-तीन दिन से देख रही हूँ कि यहां पर अच्छा माहौल हो गया है। पहले दिन सबकी फोटो खींची गई, ceremonial inception हुआ। लेकिन मैं दो दिन से देख रही हूँ कि हमारी बॉलिवुड की अभिनेत्रियां यहां पर दिख रही हैं - ऐसा पहले कभी नहीं हुआ था। उनका फोटो सेशन होता है। हम उनको बुलाने के लिए मना नहीं कर रहे हैं, लेकिन जब उनको लाते हैं, तो उससे अपना फायदा मत कीजिए। हमारे सामने जो मंत्री जी बैठे हैं, मैंने उनका फोटो देखा कि वे अभिनेत्रियों को मिटाई खिला रहे हैं। अगर आपको मिटाई खिलानी है, तो जिन्होंने जम्मू-कश्मीर में शहादत दी, उनके घर जाइए। उनके घर के आंसू पोंछने की कोशिश कीजिए। मणिपुर में जाइए; मणिपुर की महिलाओं को नग्न किया जाता है, उनका बलात्कार किया जाता है, उनके लिए आपके मन में कोई संवेदना नहीं है। इतना ही नहीं, इस देश को ओलम्पिक मेडल दिलवाने वाली हमारी जो महिला पहलवान हैं, उन महिला पहलवानों को रास्ते से घसीट कर लेकर जाते हो, आपके मन में उनके लिए हमदर्दी नहीं है, लेकिन बॉलिवुड से आने वाली महिलाओं के लिए हमदर्दी है।

[उपसभाध्यक्ष (श्रीमती जया बच्चन) पीठासीन हुईं।]

वे अपनी फिल्म का प्रमोशन करने के लिए आती हैं। हमारा विरोध इसलिए नहीं है कि वे आती हैं, उनको आने दीजिए, लेकिन उनको यहां पर प्रमोशन नहीं करना चाहिए। उनके लिए फोटो सेशन होता है, पत्रकार आते हैं। वह नहीं होना चाहिए - ऐसा मुझे लगता है...(व्यवधान)...

उपसभाध्यक्ष (श्रीमती जया बच्चन): मैं चेयर की रिस्पेक्ट की वजह से आपको कुछ नहीं कह रही हूँ।

श्रीमती रजनी अशोकराव पाटिल: जब आपने हमें कांस्टीट्यूशन की कॉपी दी और हम कांस्टीट्यूशन की कॉपी लेकर आ गए, तो मैंने कांस्टीट्यूशन की कॉपी में देखा कि पार्लियामेंट क्या है? हम नई पार्लियामेंट में आएंगे, तो पहले पार्लियामेंट को समझ लें। उसमें पहला वाक्य यह है कि "There shall be a Parliament for the Union which shall consist of the President and two Houses to be known respectively as the Council of States and the House of the People". हमारा जो पहला वाक्य है, उसके हिसाब से हमारी राष्ट्रपति जी कहां दिख रही हैं। यह समारोह तीन दिन हुआ, महिलाओं के लिए स्पेशल सेशन रख रहे हैं और आप हमारी 'आदिवासी महिला- आदिवासी महिला' कहते हैं, तो क्या सिर्फ उनको यूटिलाइज करते हैं? यहां पर माननीय द्रौपदी मुर्मू जी को बुलाना आवश्यक था और अगर वह हो जाता, तो हमारे लिए बहुत आनंद की बात होती, लेकिन ऐसा नहीं हुआ है। यह संघर्ष का प्रवास, जो हमने शुरू किया, जिसके बारे में मैंने बताया कि यह 1989 से शुरू हुआ, मैं इसके लिए चार लाइनें कहना चाहती हूँ :

"किसी को गिराया, न खुद ही को उछाला,
कटा जिंदगी का सफर धीरे-धीरे
जहां आप पहुंचे छलांगे लगाकर

वहां मैं भी आया, मगर धीरे-धीरे।"

मैडम, delimitation या Census हो, नहीं हो, लेकिन वे चीजें बिल के आड़े नहीं आनी चाहिए। मैं लास्ट में एक बात Hindu Marriage Act पर कहना चाहती हूं। ये बोलते हैं कि हमने सब किया, तो मुझे लगता है कि बीजेपी वालों को Alzheimer हुआ है। उनको पहले का कुछ याद नहीं आता है, 2014 के बाद का ही सब याद आता है या वैदिक काल याद आता है। मुझे यह लगता है कि जब Hindu Marriage Act आया, Hindu Succession Act आया, Hindu Adoption and Maintenance Act आया, तो वह कांग्रेस पार्टी ने किया। महिलाओं की तरफ से बाबा साहेब अम्बेडकर, आज जिनका नाम लेना आवश्यक लगता है, यदि वे नहीं होते, कांग्रेस पार्टी नहीं होती, तो हमें कांस्टीट्यूशन द्वारा वोटिंग का अधिकार मिलने के लिए भी संघर्ष करना पड़ता और ऐसे भाषण देने पड़ते। उन्हीं के कारण हमें हमारा वोटिंग का अधिकार भी मिला है। कांग्रेस पार्टी ने इस देश को प्रथम महिला प्रधान मंत्री, श्रीमती इंदिरा गांधी दी हैं, प्रथम महिला राष्ट्रपति, श्रीमती प्रतिभा देवीसिंह पाटिल दी हैं, प्रथम महिला स्पीकर, श्रीमती मीरा कुमार को दिया है। बीजेपी को यह बताना चाहिए कि उन्होंने किसको दिया है। क्या कभी कोई बीजेपी की महिला अध्यक्ष हुई हैं, क्या कोई महिला कभी आरएसएस की प्रमुख हुई हैं? उनको इसके बारे में जरूर बताना चाहिए और यह बताए बिना अपना पल्ला झाड़ नहीं लेना चाहिए। मैडम, मैं केवल एक-दो मिनट मराठी में बात करना चाहती हूं। यह मेरी मातृभाषा है। आज गणपति और महालक्ष्मी हैं। हमारे यहां आज ही गौरी का आगमन होता है।

उपसभाध्यक्ष (श्रीमती जया बच्चन): आप महालक्ष्मी हैं।

श्रीमती रजनी अशोकराव पाटिल: * "आज हमारे यहां घर-घर में गौरी आ रही हैं। इस अवसर पर, मैं आपको हमारी महाराष्ट्र की शैली में शुभकामनाएं देना चाहती हूं। गणपति बप्पा मोरिया कहना चाहती हूं। कहने की बात सिर्फ इतनी है कि मेरे महाराष्ट्र में जीजाबाई थीं। हमारी इसी भूमि में चांदबीबी थीं, महात्मा फुले सावित्रीबाई फुले के साथ लड़ रहे थे। रमाबाई अंबेडकर, बाबा साहेब अंबेडकर, तारा रानी, अहिल्याबाई - हमारे पास इतने सारे नाम हैं, जिनके लिए हम बहुत सम्मान महसूस करते हैं। इसलिए आज, जब हम नारी को सलाम करते हैं, तो मैं आपसे हाथ जोड़ कर एक ही बात कहना चाहती हूं कि आप सबसे पहले हमें इंसान के रूप में जीने का अधिकार दीजिए। हमें देवता मत बनाओ, हमें देवी मत बनाओ, हमें लक्ष्मी मत बनाओ। हमें देवत्व मत दें, केवल मनुष्य के रूप में जीने का अधिकार दें और ओबीसी, एससी, एसटी सहित 40 परसेंट महिला आबादी के साथ इस बिल को जल्द से जल्द पारित करें। आपने मुझे समय दिया, धन्यवाद। जय हिन्द।"

SHRIMATI MAUSAM NOOR (West Bengal): Thank you, hon. Vice-Chairperson Madam. I come from a party called the All India Trinamool Congress whose founder

* Hindi translation of the original speech delivered in Marathi.

gave 41 per cent of Lok Sabha tickets to women way back in 2014. I come from a party founded by Ms. Mamata Banerjee which already has 40 per cent of women MPs in the Lok Sabha. I come from a party that already has 50 per cent women elected in the Panchayats and in the Municipalities. I come from a party founded 25 years ago which spoke in Parliament for the Women's Reservation Bill way back in 1998.

Madam, our words were not empty words, our words were put into action. Today, we are glad that the rest of India, including this Government which gave only 12 per cent tickets to women has learnt little from India's only woman serving as the Chief Minister. The BJP has sixteen Chief Ministers, none of them are women. Madam, we have already implemented the Women's Reservation Bill in the past. This Government is trying to bring a Bill in the present which it cannot implement in the near future.

Mr. Prime Minister, Sir, listen carefully to what I am saying. I am Mausam Noor from Malda, West Bengal. I have been elected twice in the Lok Sabha and now serving my third term in Parliament, in the Rajya Sabha. If you are really serious about this Bill, please give 33 per cent tickets to women in the five upcoming State elections in November this year and in general elections, 2024, next year.

Madam, of course, we support this Bill. It is our Bill, it is our idea, it is what we have already implemented. Let me try to explain to you as to how this Bill is fundamentally flawed because this Bill is linked to both delimitation exercise and the Census. It is like writing a cheque with no balance in your account and the cheque is dated not September, 2023, but, maybe 2034. In other words, you cannot cash the cheque now. You can only keep it in your drawer. You will feel good about it, but, you would not have any money in your account. This is exactly what this Government is telling the women of India.

Madam, going beyond the *words* of Parliament, we as a nation need to change our thinking. In the Election Commission of India, of thenine top posts, not even one is a woman. Out of 11,000 IAS officers, between 1951 and 2020, only one out of ten was a woman. Only one out of 10 IPS officers is a woman. Out of 688 Judges, only 83 are women. Only 15 per cent of women hold senior and managerial positions in India. It is heartening that in West Bengal, every district has a police station that is solely run by women. If a woman has to be represented, it has to be a team effort. In conclusion, Madam, I urge the Prime Minister one thing. What is the name of the Lok Sabha MP of yours who shamed us, who harassed our champion wrestlers? On behalf of the women of India, I want to know what he is still doing, sitting here in this new building. Thank you, Madam.

THE VICE-CHAIRPERSON (SHRIMATI JAYA BACHCHAN): Shri R. Girirajan.

SHRI R. GIRIRAJAN (Tamil Nadu): Hon. Chairperson, first of all, I thank my beloved leader, Thalapathy M. K. Stalin, for providing me this opportunity to speak in this august House representing DMK. For 75 years, Dravida Munnetra Kazhagam has been fighting for women's rights; we welcome the Women's Reservation Bill. The pertinent question is: Why hasn't the Modi Government shown even one per cent of the concern it showed in passing the controversial Agrarian Acts, Citizenship Amendment Act, Kashmir Special Status Act, and 10 per cent reservation, for passing the Women's Reservation Bill? People have apprehensions that the timing and the cunning manner in which the Bill is drafted has a sinister design. People will understand that despite the strength of the majority, they have remained blind for the past nine years and are trying to do an electoral *jumla* as usual. Madam, even if the Bill is passed now, the implementation of that will take many more years. As they have included a clause in Article 334A, the provisions of the Constitution relating to the reservation of seats for women in the House of the People, the Legislative Assembly of the States, shall come into effect after an exercise of delimitation is undertaken for this purpose after the relevant figures of the first census taken after commencement of the Constitution, (One Hundred and Twenty Eighth Amendment) Act, 2023, that it will be implemented after delimitation of constituencies is done. Delimitation of Lok Sabha constituencies in various States and Assembly constituencies will be drawn only after 2026. The next election after delimitation will be held in 2029. So, implementation of the said Act cannot be implemented before 2029. There is no guarantee when the census will be held, the census that never took place, the re-districting based on it, and strange ploy of passing the law now to supposedly come into effect in 2029, is all an electoral sham of failure.

Madam, the delimitation of constituencies has got its own problems and grave issues which need to be thrashed out thoroughly before arriving at the total number of Lok Sabha constituencies and Assembly seats in States in the country. The ploy to reduce the representation of the people of South India, especially from Tamil Nadu in the Lok Sabha in the name of constituency re-delimitation must be nipped in the bud. The Government must now give an assurance that it will not deceive Tamil Nadu and other South India States. The BJP-led Government should consider rationale behind the demand for reservation for women from backward and most backward communities. There should an inner reservation for women from OBC and BC while implementing 33 per cent reservation. The DMK President and the hon. Chief Minister of Tamil Nadu, Mr. M.K. Stalin in his statement, has reiterated this aspect. Madam,

gender equality means empowering women in all ways and in all places. For that, they should first be given their proper places. Dravida Munnetra Kazhagam has been insisting on this. Whenever the DMK Government is formed, it is implemented. In 1996, Chief Minister Kalamannar had provided 33 per cent reservation for women in local bodies. By the end of 1996, elections to local bodies such as Panchayat Unions, municipalities and corporations were held by the DMK. The Women's Reservation Bill has been pending for nearly 27 years. The Women's Reservation Bill was first introduced in 1996 by the Union Government of the DMK. In 2005 too, the DMK-led Union Government introduced the Bill. The BJP, which initially said it would support it, then opposed it. Uma Bharti, who spoke on behalf of BJP, had vehemently opposed it. Among those who have opposed it in the past, is the present U.P. Chief Minister, Yogi Adityanath also. Under the DMK led UPA-II Government, the Women's Reservation Bill was introduced in the Rajya Sabha on March 8, 2010 on Women's Day and passed on the next day during the UPA Government. Before that, hon. Deve Gowda's Government brought this Bill. Our floor Leader, Shri Tiruchi Siva, also spoke on the Bill. Unfortunately, it could not be passed in Lok Sabha due to opposition from some political parties. The BJP Government which came to power after that shelved the Bill. In 2014 and 2019 elections, the BJP won a majority. If they wanted to pass the Bill, they could have accomplished it immediately. But they did not even bother to introduce the Bill for the reasons better known to them. In 2017, we took out a rally in Delhi on behalf of the DMK. Mrs. Kanimozhi, the Women's Wing Secretary and then Rajya Sabha Member and now Lok Sabha Member led the rally which was held to press for the implementation 33 per cent reservation for women in Parliament and Assembly constituencies in States. Madam, former Prime Minister, Rajiv Gandhi ensured reservation in local bodies. Former Prime Minister, Manmohan Singh introduced the Women's Reservation Bill in Parliament and State Assemblies in the Rajya Sabha. The achievements of both of them deserve to be remembered now. On behalf of the Dravida Munnetra Kazhagam, I welcome the Bill to provide 33 per cent reservation to women brought in by the Union Government. Even if it is done because of the passage of time, I urge the Union rulers to consider its justification and not ignore the demand for representation for women of the backward and most backward communities. India is the only country that has not yet conducted a census that takes place once in a decade. So far, the BJP has not given assurances about when it will happen. The delimitation of constituencies based on population alone is a dagger hanging over the head of Tamil Nadu and South Indian States. The political conspiracy to increase the number of MPs from North Indian States like U.P. and Bihar and reducing the political representation of South India must be defeated. The

unjust attempt to deceive a politically conscious State, Tamil Nadu, must be nipped in the bud. Even Chandrayaan softly landed on the South Pole of Moon, but BJP cannot land in South India. Mind it! Following the footsteps of doyens of social justice and Dravidian model, Thanthai Periyar, Perarignar Anna, Dr. Kalamannar several farsighted initiatives and schemes for women empowerment were being implemented by the DMK Government. Our hon. Chief Minister of Tamil Nadu, Thiru M.K. Stalin has been continuing the legacy of the Dravidian model of governance. Today welfare schemes for women that are being implemented in Tamil Nadu over the last five decades are: equal right for women in family properties in 1989; increase in reservation for women in Government jobs to 40 per cent; Dr. Muthulakshmi Maternity Benefit Scheme aimed at ensuring maternal nutrition; schemes for education, marriage assistance and remarriage; fare-free travel for women in Government-run city buses; the Moovalur Ramamirtham Ammaiyar Higher Education Assurance Scheme provides Rs.1,000 financial assistance to girls till they complete their recognized course. The Government of Tamil Nadu has launched the grand social welfare initiative for women - Kalamannar Magalir Urimai Thogai Thittam, on September 15. Through this scheme, monthly financial assistance of Rs. 1,000 is provided to 1,06,50,000 eligible women family heads in the State.

Madam, Tamil Nadu has become the role model State in the country due to the continuous efforts of our great leaders Thanthai Periyar, Perarignar Anna, Dr. Kalamannar and Thalapathy M.K. Stalin.

THE VICE-CHAIRPERSON (SHRIMATI JAYA BACHCHAN): I am sorry, I have been asked to tell you that your time is over. ...*(Interruptions)*...

SHRI R. GIRIRAJAN: Madam, through our Dravidian Model Government, we have fulfilled all our poll promises. But, at the same time, we have the Union Government led by Shri Narendra Modi at the Centre for almost a decade. We have never seen any other Government which never bothered to fulfil their poll promises. The Narendra Modi led BJP Government has several political and electoral promises never to be fulfilled. No other Government has promised so much electoral *jumlas* than this Government. We can publish volumes of electoral *jumlas* of Narendra Modi and his Government.

They promised that all the black money stashed in foreign countries by Indians will be brought back and Rs. 15 Lakh would be deposited in bank account of each and every citizen. This remains as the greatest *jumla* of BJP.

उपसभाध्यक्ष (श्रीमती जया बच्चन): गिरिराजन जी, आपके बाद महिला का चांस है, आप अपना भाषण खत्म कर दीजिए।

SHRI R. GIRIRAJAN: The BJP has promised that they will provide two crore new jobs every year to people of this country, especially the educated youth but the unemployment problem has reached the highest in the history of independent India.

Before I conclude, I would say that when Narendra Modi became the Prime Minister, he had promised the people of India linking of rivers, especially the peninsular rivers, but nothing happened so far. All these promises still remain as electoral *jumlas*.

It is not a surprise that though the Women's Reservation Bill is being passed and President's assent will be given, the implementation of the Act will have to wait several years and pass through several ordeals.

In the last ten years, the people of this country have seen and experienced enough *jumlas* and U-turns from this Government and I only wish that the people of India will teach them a lesson in the 2024 electoral battle for all the electoral *jumlas*. Thank you, Madam.

THE VICE-CHAIRPERSON (SHRIMATI JAYA BACHCHAN): Thank you, Mr. Girirajan. You have taken extra time...*(Interruptions)*... Don't keep the lady Member waiting to speak. Now, Shrimati Sulata Deo.

SHRIMATI SULATA DEO (Odisha): Jai Jagannath! Madam Vice-Chairman, thank you so much for giving me this opportunity to speak in my mother tongue Odiya. From my party, the Biju Janata Dal, I support the Bill. * "I, on behalf of my party BJD, support the Bill. I would begin with a quote: "Women empowerment is not a slogan but a non-negotiable code for us." Today we are discussing Nari Shakti Vandan Adhiniyam in this august House. It is heartening to learn that the India Today Group yesterday reported that Odisha is the frontrunner when it comes to Nari Shakti Vandan and I feel proud of the accolades bestowed. Late Shri Biju Patnaik, who was also the Chief Minister of Odisha, once stated that 'Narrow-mindedness belittles a society' and I hope, you all will appreciate the same. Odisha had the privilege of being the first state, which for the first time, had reserved 33% seats for women within the legal framework of Panchayati Raj in the year 1992 itself, and as a result, 33% of

* English translation of the original speech delivered in Odia.

women members got elected. His able son and my leader, Shri Naveen Patnaik followed into the footsteps of his father and he could also envision that a state prospers with the empowerment of women. If women are not empowered, a society, nation and state cannot flourish. Accordingly, he gave 50% reservation for women in the subsequent Panchayati Raj elections. In the year 2012, he came up with yet another piece of legislation by which 50% of seats were reserved in the urban local bodies to ensure maximum representation for women. Because of that virtuous initiative, out of the three municipal corporations, two are at present headed by women. This shows the level of commitment of BJD to the cause of women. Though we all have gathered here to champion the cause of women empowerment, I would like to add here that my leader, Shri Naveen Patnaik launched the *Mission Shakti* on the 8th of March, 2001 with an idea of empowering women. You will be pleased to learn that around 70 Lakh women, in some way or the other, are linked to the *Mission Shakti* and moving ahead. It is a great achievement. My Chief Minister is perhaps second to none in the whole country, in the cause of women's empowerment. His contribution is unparalleled. Mission Shakti has come up as a separate and dedicated department headed by a Minister. By the endeavour of this Mission, a woman has even achieved the status of an industrialist. It has been a saga of success stories wherein some of the women have also been able to attain the status of CEO and Managing Director of companies while they had started their humble journey as SHG members. The days are not far when someday a woman from Odisha will prove her mettle and establish herself gloriously in both India and the world. The credit for this goes to the mass leader, Shri Naveen Patnaik ji. There is an adage in Odiya that यह हर लैंग्वेज में भी है। "behind every successful man, there is a contribution of a woman" But in my case and for many other women like me, it has been the contribution of my party leader, Shri Naveen Patnaik who has empowered us politically and economically. Getting this passed has been a long-standing demand of our Hon. Chief Minister and this is going to be fulfilled today. Sitting here, I pay my obeisance to him. Jai Jagannath!

[THE VICE-CHAIRPERSON (DR. KANIMOZHI NVN SOMU) *in the Chair.*]

THE VICE-CHAIRPERSON (DR. KANIMOZHI NVN SOMU): Now, Shri Subhas Chandra Bose Pilli.

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): * "Madam, Thank you for giving me this opportunity to speak on the Women's Reservation Bill in Telugu language, which is my mother tongue. Hon. Vice-Chairperson, introduction of this Bill is very much welcome and appreciated. I wholeheartedly congratulate the hon. Prime Minister, Shri Narendra Modi Ji. As per the directions of the hon. Chief Minister of Andhra Pradesh, Shri Y. S. Jagan Mohan Reddy, we totally support this Bill.

I am having some demands and desires on OBC reservations. I would like place before the Government, through you, Madam. Please permit me. Almost 50 per cent of the population of our country consists of women. In this 50 per cent, the women who talk about politics are less than one per cent and the women who are in politics are less than 0.5 per cent. 33 percent reservation is being provided to women through this Bill. My wish here is, just as proportionate reservation is being given to Schedule Castes and Schedule Tribes, women should also be given proportionate reservation of 50 per cent and include 27 per cent to OBCs. OBCs are socially backward people. OBCs are economically backward people. In our country, though some women are from wealthy families, they do not have financial independence. There are women who are backward in education. That is why while giving 50 percent reservation to women, I am also asking for 27% reservation for OBCs. It is said that this Bill will come into effect after the process of delimitation. This means that after the Bill is enacted into law, we will have to wait for at least seven more years to reap the benefits of this Bill. It is like; a full course meal is served and is asked to be eaten after seven years. This Bill is as beautiful as this. This is very unfortunate. This Bill will be useful if reservation is made effective immediately. It will be useful to their party also if the Bill is implemented immediately. Through you, I request the hon. Prime Minister to think in this way.

Madam, what is the object of Indian reservation system? The object of Indian reservation system is to improve the social and educational opportunities for the underprivileged communities and thus uplift their lifestyle to have a place in the mainstream of Indian system. That is the objective. Why don't you apply to the OBCs? Why don't you apply the same principle to the (Other Backward Class) OBCs? Do you think that the OBCs are not economically backward people? Do you think that the OBCs are not educationally backward people? Do you think that the OBCs are not socially backward people? Then, why are you not applying that principle here? I am unable to understand why you are showing this discrimination. I request the hon. Prime Minister to think about this.

* English translation of the original speech delivered in Telugu.

I want to bring one incident to the notice of this august House. It is unfortunate that the hon. former Chief Minister of Andhra Pradesh wrote a letter to the Union Minister of Law and Justice, that the OBCs are not eligible to be appointed as Judges in the High Courts. This is very unfortunate Madam Chairperson. Why this kind of oppression in these contemporary times?

Justice Hima Bindu, a young woman judge, is principal special judge of ACB Court, Vijayawada. She delivered a landmark judgment in a case relating to former Chief Minister of Andhra Pradesh, Shri Chandrababu Naidu. Justice Sesuraiah, Retired Supreme Court Judge is from OBC Community. Justice (late) B.S.A. Swamy, who served as Judge in High Court is also from OBC Community. He belongs to my district." (*Time bell rings.*)

THE VICE-CHAIRPERSON (DR. KANIMOZHI NVN SOMU): Please conclude.

SHRI SUBHAS CHANDRA BOSE PILLI: * "Have they ever delivered any judgment which was unconstitutional? Then, why did the former Chief Minister of Andhra Pradesh write this letter? Why this despotism? Why this oppression? Madam, I am feeling very sad to bring these things to the notice of the people of this country and also to this august House. In these times, where such letters are written and people are oppressed, if OBCs are not given reservation, they will start questioning. People are educated now. If they are oppressed in these times, they do not have patience to wait and watch. Through you, I request the Hon'ble Prime Minister to bring OBC Bill on urgent basis."

THE VICE-CHAIRPERSON (DR. KANIMOZHI NVN SOMU): Your time is up. (*Time bell rings.*)

SHRI SUBHAS CHANDRA BOSE PILLI: * "I once again thank you, madam for giving me the opportunity to speak."

SHRI RAVICHANDRA VADDIRAJU (Telangana): Thank you, Madam. यत्र नार्यस्तु पूज्यन्ते रमन्ते तत्र देवताः। * "Hon. Madam, Vice-Chairperson, I thank you for giving me the opportunity to speak on the Women's Reservation Bill. I also thank the Hon'ble

*English translation of the original speech made in Telugu.

Chief Minister of Telangana, Shri K. Chandrashekar Rao for giving me the opportunity. “*Yatra Nariyastu Pujiyanthe, Ramante Tatra Devatha*”, i.e., where women are honoured, divinity blossoms there and such a society advances. A society where women are disrespected cannot prosper, says our culture. Women have always held a special place in Puranas and history. The first worship was done to the woman as *Adiparashakti*. Our Vedas say that nature is the form of a woman. Our Rishis always exhorted us to worship the Mother as *Mathrudevobhava*. Our Upanishads and Shastras describe woman as an empowered Shakti. Matriarchal system continued during the era of kings. Women were respected. In course of time, with the establishment of family system, women's familial responsibilities increased and got confined to home. As a result, male dominance increased in the society. Half the sky, half the chances. Men and women, both are equal in the institution of family. Movements started 30 years ago for equal rights and opportunities in legislatures. Due to the lack of sincerity of the ruling political parties at the Centre, the Bill was confined to remain on paper for years. The issue of women's reservation was not taken forward as it was linked to the issue of OBCs' reservation. Though, on several occasions, the Bill was brought forward in the Parliament yet it was like taking one step forward and two steps backward. From Telangana Sayudha Poratam (Telangana Rebellion) to Swarashtra Movement, Telangana women have shown that they are not only capable of ruling the State but also possess defiant courage to rebel if needed. From Rani Rudrama Devi, who provided a welfare regime, to Sammakka, Saralamma, Chakali Iamma's Telangana Rebellion and struggle for separate Telangana, Telangana soil has become a symbol of women power. The Telangana Government, which continues to govern the State with the spirit of the movement, is working tirelessly for women's empowerment and their welfare.

To empower women and for their further welfare, Telangana Government has provided 50 per cent reservation for women in local bodies and 50 per cent reservation for women in GHMC. Telangana Government also provided 33 per cent reservation in market committees and endowment committees, 33 per cent reservation for women in jobs, 10 per cent plots in new industrial parks for women, 33 per cent reservation for women in civil police jobs and 10 per cent reservation in armed reserve police jobs from the year 2015; also 33.33% of the initial appointments in the EWS category, 33 per cent reservation for women journalists in accreditations, Kalyan Lakshmi, Shadi Mubarak, Pension for single woman, support to beedi workers, door-to-door drinking water supply through Mission Bhagiratha, Arogya Lakshmi, KCR kit, KCR Nutritionist Kit, 2 BHK houses in the name of women under Gruha Lakshmi Scheme, Land purchase scheme for SCs for woman, Industrial Park

'WE HUB' exclusively for women entrepreneurs in Telangana. All these Schemes were launched by Hon. Chief Minister, Shri K. Chandrashekar Rao for catering to the welfare of the women in Telangana.

Hon. Chief Minister, Shri K. Chandrashekar Rao is encouraging sportswomen like P.V. Sindhu (Badminton), Mary Kom (Boxing) and Meghana Sadula (Rifle Shooting) and also women from different arena. Within 12 days of the formation of Telangana in 2014 and assuming the charge of the government, a resolution was passed on 14th June, 2014 to provide 33 per cent reservation for women in the Telangana Legislative Assembly and the same was sent to the Parliament.

He also wrote a letter recently on 15th September to the Hon. Prime Minister requesting for 33 per cent reservation for the OBC Community. Even before this Bill was introduced, in the year 2014 itself, Shri K. Chandrashekar Rao recommended reservation for women and OBCs. Therefore, all the credit should go to him. Women are the new forces driving the country. They should be provided 33 per cent reservation of seats in Lok Sabha and State legislatures. BRS National President, Shri K. Chandrashekar Rao, directed Smt. K Kavitha, MLC even before Telangana Movement to strive for women empowerment and reservation for women in the Telangana Legislative Assembly. On 8th March, 2023, on the occasion of International Women's Day, she staged a protest at Jantar Mantar demanding Women's Reservation Bill to be passed in Parliament. 18 political parties participated in the dharna and expressed solidarity. On 5th September, 2023, she wrote letters to 47 political parties for 33 per cent women's quota in Lok Sabha and state legislative assemblies.

The Central Government should immediately implement 33 per cent reservation for women in the Lok Sabha and State Legislative Assemblies so as to make it worthy and beneficial for women in the upcoming elections. I also request for reservation for OBCs. In this age of computers, we are proud that we successfully landed on the Moon. We achieved this feat and have won laurels from the world community. Hon. Chief Minister, Shri K. Chandrashekar Rao got the census conducted for the entire state of Telangana in a single day. If this government wishes, the census of the entire country can be conducted in a single day. The Women's Reservation Bill and this Special Session will have relevance only when the Bill is implemented before the upcoming elections. Thank You, Madam.

THE VICE-CHAIRPERSON (DR. KANIMOZHI NVN SOMU): Smt. P.T. Usha. She is not present. Now, Shri Kanakamedala Ravindra Kumar.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): I thank you Madam Vice-Chairperson for giving me this golden opportunity to take part in the discussion on this historic legislation. Today, this House has taken up for its consideration and passing the Constitution (One Hundred and Twenty-eighth) Amendment Bill, 2023, which, after its passing, will pave the way for reserving 1/3rd of seats in the Lok Sabha, State Assemblies and the Legislative Assembly of the National Capital Territory of Delhi.

The Statement of Objects and Reasons to the Bill, inter alia, states, 'However, true empowerment of women will require greater participation of women in the decision making process as they bring different perspectives and enrich the quality of legislative debates and decision-making.'

Madam, whenever women empowerment is debated and discussed, one cannot forget the significant contribution made by our Telugu Desam Party founder, Shri Nandamuri Taraka Rama Rao. Shri N.T. Rama Rao garu is fondly called, known and remembered as NTR. Madam, way back in 1985 itself, through legislation, in Andhra Pradesh Assembly, he gave women equal share in the paternal property. That Bill gave daughters a share in the Hindu joint family property. It treated daughters as coparceners from the day of birth. This ground-breaking move set a precedent for the nation.

Madam, NTR garu was a visionary leader and many States followed his steps and enacted laws in their respective States and also by the Centre to give share in property to daughters. Apart from this, our leader, Chandrababu Naidu garu, has implemented reservation, without there being any amendment to legislation, for women in local body elections, both in rural and urban areas. Our leader and former Chief Minister of Andhra Pradesh, Shri N. Chandrababu Naidu, had consistently demonstrated his commitment to women empowerment. Our leader had appointed Smt. Pratiba Bharati as Speaker of the Andhra Pradesh Legislative Assembly in 1999 itself.

Madam, my learned colleague, Mr. Subhas Chandra Bose Pilli, while speaking on this Bill, made an allegation against Chandrababu Naidu garu that he wrote a letter to the Chief Justice that OBCs should not be appointed as Judges. It is a false allegation and he misrepresented the House. During his tenure of 14 years as Chief Minister of Andhra Pradesh, Shri Chandrababu made several recommendations that BCs and women candidates be appointed as Judges.

Madam, the Women's Reservation Bill was first brought by the Government led by Shri H.D. Devegowda in 1996.

THE VICE-CHAIRPERSON (DR. KANIMOZHI NVN SOMU): Please conclude.

SHRI KANAKAMEDALA RAVINDRA KUMAR: After that, it was referred to the Committee headed by Mrs. Mukherjee. Then, Shri Atal Bihari Vajpayee also made sincere efforts and brought this Bill in 1998. But, it could not be passed. The Bill, though brief in nature, brings new era in the life of our country. It will create history by reserving a certain number of seats for women in Legislatures and the Lok Sabha. It is a proud moment for this House. This Bill has a provision for women reservation through Article 330A and 332A in the form of constitutional amendment. Under this, one-third seats are reserved for women by vertical reservation in all these three categories. *(Time-bell rings.)*

Madam, there are doubts in the minds of some people regarding this Bill coming into effect. Madam, it is my earnest appeal to the Government to make the Bill a reality at the earliest.

With these words, I extend my support to the Bill on behalf of my Telugu Desam Party. I urge the Government to bring this Bill into force at the earliest. Thank you.

(MR. CHAIRMAN *in the Chair.*)

MR. CHAIRMAN: Shri K.C. Venugopal. You have ten minutes.

SHRI K.C. VENUGOPAL (Rajasthan): Thank you Mr. Chairman, Sir, for giving me this opportunity to participate in the discussion on this important legislation. It was a long journey.

MR. CHAIRMAN: From your party, you are the only man, rest are women. ...*(Interruptions)*...

SHRI K.C. VENUGOPAL: Sir, this journey started from 1931 onwards when Smt. Sarojini Naidu wrote a letter to the then Prime Minister for equal power between men and women. Then, certainly, Balwantraiji, Indiraji and, finally, Rajivji in 1989 brought a great legislation to empower women in local bodies. Actually, Naddaji spoke very much about their claim on this Bill. What happened in 1989 when Rajivji introduced the Bill giving empowerment to women in local bodies? Sir, the entire BJP opposed that Bill! Who are all those stalwarts of BJP who opposed that? Sir, I took out the record from the Rajya Sabha Secretariat to see who are all the people who voted

against that Bill. It was Shri Lal Krishna Advani, Shri Atal Bihari Vajpayee, Shri Jaswant Singh and Shri Ram Jethmalani. All of them opposed that Bill. Sir, this is the record of the Rajya Sabha. Now, you claim you are the champion of this Bill. Sir, of course, in 2010, we had brought and passed the Bill in the Rajya Sabha. But, unfortunately, we were not in a position to pass the Bill in the Lok Sabha. But, you came to power in 2014. You have made a promise to the people of India, 'We are going to bring Women's Reservation Bill.' Who stopped you? From 2014 to 2023 — 9 years — who stopped you to bring this Bill? I would like to know from the hon. Prime Minister whether he was waiting for this new building to introduce this Bill! Was there any Vaastu issue in that building? Was it there? Otherwise, is there good *Muhurta* for introducing this Bill in 2023? You lost nine-and-a-half years! Now, you are saying that you are going to implement it from 2029 after delimitation. Then, where is the sincerity?

Sir, game-changing legislations and life transforming legislations have to come from the heart of rulers, not from the brain of rulers. We have witnessed many life-transforming legislations - MGNREGA, Right to Information, food security and, of course, land acquisition. We have witnessed such kind of life-transforming Bills. They all have come from the heart of rulers. Now, this Bill, at the end of the period of the Lok Sabha, is not coming from the heart of the rulers. This is coming from brain of rulers. It is because you have political calculation to bring this Bill. Why did that political calculation come? It came after Karnataka elections. The Congress party strengthened the entire women folk of Karnataka through guarantees and we have implemented those guarantees. The entire women of Karnataka are with us. You ask people in Karnataka what they are talking about those guarantees. They are empowered. Women can be empowered through political or economic empowerment. Sir, which is the biggest economic empowerment legislation of this country? It is MGNREGA. Fifty-eight per cent of women are working under NREGA.

3.00 P.M.

Your Prime Minister told, 'this is the memory of our corruption.' Then he corrected that. During the entire Covid period, the only one scheme that benefitted the poor people of this country was the MNREGA. ...(*Interruptions*)... Then, Self-Help Group was brought in 2011. The UPA brought that. Kerala started it earlier through '*Kudumbashree*'. All these are economical empowerment of women. Now, at the time of the Lok Sabha elections, you have brought this Bill, and you are telling, 'We are the champions.' You opposed Rajivji's Bill.

Now, Sir, there are a lot many *Bhashans* about this Bill. When is it going to be implemented? We need a clear-cut answer. Naddaji told, '2029'. If it is going to happen in 2029, when will the Census take place, when would the Delimitation process start, when is it going to be completed and when will the women get a representation as per this law? All this has to be answered by the hon. Prime Minister or the Government.

Sir, here, Naddaji talked about OBC Reservation which happened in that House. I also read some articles in today's newspapers that 'our hon. Home Minister has spoken that the Prime Minister of India has given his entire bank account to the employees.' That is good. But you have to remember about this also that the Iron Lady, Indira Gandhiji, the then Prime Minister of India, in 1962 War, when the country was in a difficult period, donated her entire jewellery to the National Defence Fund; Prime Minister, Indira Gandhi, did it. We are proud, Sir, that we had a leader like Indira Gandhiji. They are talking about women empowerment. Who is the first woman Prime Minister? Who has given the first woman Prime Minister? Who has given the first woman President of India? Who has given the first Lok Sabha Speaker of India? Who has given the first Governor of India? Who has given the first Party President of India? ...*(Interruptions)*... Everything is 'Congress', Sir. Then, they are trying to become the champions of these things. ...*(Interruptions)*... No, I am not yielding. ...*(Interruptions)*... Sir, if you are going to do the Census*(Interruptions)*... Naddaji talked about OBC. OBC के लिए बहुत ज्यादा बोल दिया। Then, why are you running away from Caste Census? ...*(Interruptions)*... Why are you running away from Caste Census? If you have an OBC *prem*, do the Caste Census and show the country. Why are you running away from the Caste Census? You are just talking. ...*(Interruptions)*... Yes, we are proudly saying, 'Out of our four Chief Ministers, three are from OBC community.' You are talking about the 'Congress.' ...*(Interruptions)*... Therefore, you have to understand it.

Then, Sir, these people are talking about women empowerment. All of my fellow Parliamentarians spoke about Unnao, Kathua, Manipur and Hathras. Sir, I was also pained when I saw the video of women paraded naked in Manipur. When I went there with Rahul Gandhiji, the women-folk of Manipur were crying before us. Our Prime Minister did not even utter a single word in hundred days. ...*(Interruptions)*... Then you are talking about women empowerment! ...*(Interruptions)*... What women empowerment is there! ...*(Interruptions)*... Yes, there is no discrimination. ...*(Interruptions)*... I am telling it very clearly. There is one thing. ...*(Interruptions)*... They are talking about women empowerment. Take '*Beti Bachao Beti Padhao*'. The Government utilized only Rs. 156 crores out of a Budget of Rs. 848 crores. ...*(Time*

bell rings.)... Shockingly, 80 per cent of the fund allocated was spent on publicity for 'Beti Bachao Beti Padhao.' In 2023, the Budget for Mission *Shakti* was declined by 1.2 per cent which included your *Pradhan Mantri Matru Vandana* Yojana, Women Helpline, *Beti Bachao Beti Padhao*, and other schemes. ...(*Time bell rings.*)...

MR. CHAIRMAN: Thirty seconds.

SHRI K.C. VENUGOPAL: You speak about women safety. But why is thirty per cent Nirbhaya fund unutilized? When you are speaking about the women security, why is 30 per cent Nirbhaya Fund unutilized? Give us an answer. Sir, there is price rise and the women are crying. The price of LPG gas is thousand rupees. Take tomato. There is price rise everywhere. ...(*Time-bell rings.*)...

MR. CHAIRMAN: Mr. Venugopal, your time is over.

SHRI K.C. VENUGOPAL: Sir, I am concluding. One minute only.

MR. CHAIRMAN: Next, Shri Derek O'Brien.

SHRI K.C. VENUGOPAL: Sir, one minute. ...(*Interruptions.*)...

MR. CHAIRMAN: Your time is over. ...(*Interruptions.*)... Hon. Members, I have to go by the time available. I am so sorry. ...(*Interruptions.*)... Okay, from your Party, we will delete the rest. We will adjust. Okay! Go ahead.

SHRI K.C. VENUGOPAL: Sir, my point is that women are in a very great difficult situation in this country due to price rise. You are talking about empowerment of women. What is the LPG gas price? It is Rs.1200. The petrol and diesel price is hiking. The tomato price is hiking. They are facing difficulties everywhere. On the other hand, their security is totally compromised. At the time of the election period, they are bringing such a legislation and they are telling that this is not going to happen this time.

Therefore, we need only two assurances from this Government. One is, this Bill has to be implemented quickly, immediately. Then, there should be an OBC Reservation provision in this Bill. These two major things are there. We are supporting this Bill because this is our child. Therefore, basically, we are supporting it. Very strongly, we are supporting it. There is no doubt about it. But, if this Bill is going to be

implemented only in 2029, then, what is the purpose of calling the Special Session? ...*(Interruptions)*... What is the use of Special Session? We could have passed it in Winter Session. We could have easily passed it in Winter Session? ...*(Interruptions)*...

There is one more thing which I have to say. You have to allow me. Sir, two major events happened in last one month. One is the inauguration of this Parliament Building. We all expected that the hon. President and hon. Vice-President will be there. You are the custodian of this Rajya Sabha, Sir. It is an insult to us, the Rajya Sabha Members. Our Chairman was not there at that time. ...*(Interruptions)*... Our Chairman was not there at that time. The President of India was not there at that time. ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Members, we can't trade on deficiencies. We can't trade ignorance of others. Let me make it very clear. The Vice-President and the hon. President have been accorded the highest respect in the country. Number one. ...*(Interruptions)*... No.2; there has been no constitutional transgression. The position of the President and the Vice-President or the Chairman has to be kept at the level as expected and that was done, and that is what you have seen in last three days also. I would appeal to you that as a Member of the leading Opposition party, you must do your homework. Find out. It doesn't send a good message when you bring in the hon. President also. Read the Constitution and you will find that the role has been defined categorically. ...*(Interruptions)*... Leave it at that. ...*(Interruptions)*... Let us not get into that area. ...*(Interruptions)*...

SHRI K.C. VENUGOPAL: Sir, I know that ...

MR. CHAIRMAN: I can assure you, your Chairman will not allow anyone to denude his power.

SHRI K.C. VENUGOPAL: Thank you, Sir.

MR. CHAIRMAN: Therefore, there has been no denudation. There has been no decrease. ...*(Interruptions)*... Get over this perception. ...*(Interruptions)*... We believe in rule of law, in constitutionalism. Point out a single article of Constitution which, according to you, has been transgressed. ...*(Interruptions)*... We cannot lower the dignity of the hon. President. ...*(Interruptions)*... The hon. President has to come here under the Constitution. ...*(Interruptions)*... And let me tell you, hon.

Members. ...*(Interruptions)*... Please take your seat. In the first amendment of the Indian Constitution, please recall it, there was a provision by framers of the Constitution that the hon. President will address every Session of Parliament. That was the original prescription in the Constitution. And, the amendment was once a year. The hon. President has to actually act in accord with the Constitution. The Constitution stipulates... ...*(Interruptions)*... No. Don't reduce our position. ...*(Interruptions)*... Don't reduce our position, please. Understand and do it.

SHRI SYED NASIR HUSSAIN (KARNATAKA): Sir, he was talking about the inauguration of this building. Rest of what was said... ...*(Interruptions)*...

MR. CHAIRMAN: Mr. Nasir Hussain, do you think Mr. K.C. Venugopal needs your support? Some of you rise to give support. ...*(Interruptions)*... Mr. Venugopal, please conclude now.

SHRI K.C. VENUGOPAL: Sir, I am winding up.

Sir, I respect your position and dignity. Surely, I respect that, but the people of India expected the hon. President of India's and your presence. That is what I mentioned. Sir, one more thing; they have brought this Bill now and they are trying to become champions of that. They want to divert attention from a lot many issues. That is why they talk about 'one nation one election' and all these things. We know that. Can I ask them a question? Mr. Nadda talked about representation of women in their party. Even our party has enough representation of women. But who is controlling their party? It is the Rashtriya Swayamsevak Sangh. Isn't that so? Can they tell us how many women are there in the RSS? ...*(Interruptions)*.... I would like to quote a statement. In 2010, when the Bill was passed in Rajya Sabha and it couldn't be passed in the Lok Sabha, at that time, the then Member of Parliament of Lok Sabha and now the Chief Minister of Uttar Pradesh said, "There is women's representation at present at local level. How does this affect their domestic responsibilities like child care? It should be assessed whether women quota does not affect these roles." Therefore, their attitude is that women are meant only for child care. ...*(Interruptions)*....

पर्यावरण, वन और जलवायु परिवर्तन मंत्री; तथा श्रम और रोजगार मंत्री (श्री भूपेन्द्र यादव): सर, मेरा एक प्वाइंट ऑफ ऑर्डर है। ...*(व्यवधान)*...

MR. CHAIRMAN: Mr. Venugopal, he has a point of order. ...*(Interruptions)*....

SHRI K.C. VENUGOPAL: Sir, their attitude is that women are meant only for child care. ...*(Interruptions)*....

MR. CHAIRMAN: Mr. Venugopal, nothing will go on record. ...*(Interruptions)*.... There is a point of order. ...*(Interruptions)*.... Nothing will go on record. Mr. Venugopal, nothing will go on record. There is a point of order. Please sit down. ...*(Interruptions)*.... Please sit down, all of you. इतने आराम से बात हो रही है, आपने अपनी बात कही, एक प्वाइंट ऑफ ऑर्डर है, उसको प्रेम से, स्माइल से, कम्पोजर से सुनिए। ...*(व्यवधान)*... Yes, Mr. Yadav, what is your point of order and under which rule?

श्री भूपेन्द्र यादव: सर, रूल 235।

सर, रूल 235(ii) में है कि किसी भी मेम्बर को यह अधिकार नहीं है कि सदन में बैठे हुए किसी भी सदस्य के ऊपर कोई आक्षेप लगाए। हम भारतीय जनता पार्टी के सदस्यों के ऊपर वेणुगोपाल जी बिना तथ्यों के आधार पर आरोप लगा रहे हैं। वे हमें जिस संगठन के साथ जोड़ रहे हैं, हमें उस संगठन का होने पर गर्व है। आरएसएस के साथ जो 'राष्ट्रीय सेविका समिति' है, उसमें 100 प्रतिशत महिलाएँ हैं, जो राष्ट्रभक्ति का कार्य करती हैं। ...*(व्यवधान)*... सुबह भी हमारे राष्ट्रीय अध्यक्ष जी ने कहा था और मैं उन्हीं के शब्दों को दोहराना चाहता हूँ। मैं कहना चाहता हूँ कि काँग्रेस वाले ठीक से ट्यूशन लेकर बोला करें, बिना तरीके और बिना तथ्यों के न बोला करें, बिना बात के न बोला करें। ...*(व्यवधान)*...

MR. CHAIRMAN: Mr. Venugopal. ...*(Interruptions)*...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I have a point of order. ...*(Interruptions)*....

MR. CHAIRMAN: Under which rule?

SHRI TIRUCHI SIVA: Sir, it is on the same rule, Rule 235. It was read wrongly. It says, "(ii) shall not interrupt any Member while speaking by disorderly expression or noises or in any other disorderly manner." The hon. Member was speaking. He was being interrupted from that side only. How can the point of order be pointed towards him? ...*(Interruptions)*...

श्री भूपेन्द्र यादव: सर ...*(व्यवधान)*...

MR. CHAIRMAN: Please read Rule 240.

श्री भूपेन्द्र यादव: सर, मैं वैसे बताता हूँ। कोई भी सदस्य irrelevant rule को नहीं उठाएगा। तिरुची शिवा ने irrelevant rule को उठाया है। ...**(व्यवधान)**...

श्री सभापति: ऐसा है ...**(व्यवधान)**... इसको conclude करते हैं। ...**(व्यवधान)**... बड़ा अच्छा लगता है, कुछ हँसी के फव्वारे भी होने चाहिए। यह मिलीभगत का मामला तो नहीं है। Now, please conclude.

SHRI K.C. VENUGOPAL: I am concluding. Sir, I was talking about the attitude of BJP leaders. I am quoting from an old article in the Hindustan Times where there was a statement by the current UP Chief Minister who was then a Member of Parliament. It reads, "There is women's reservation at present at local level. How does this affect their domestic responsibilities like child care? It should be assessed whether women quota does not affect these roles?" That means, their attitude is that women are meant only for child care. ...**(Interruptions)**....

Sir, my point is, we are going to support this Bill. Such a life-transforming Bill has to come from the mind and heart. Our Prime Minister says that he has a 56 inches-chest. If he has got a 56 inches-chest, what is stopping them from implementing this Bill in 2024? Please correct yourself with a heart.

Thank you, Sir. *Jai Hind!*

MR. CHAIRMAN: Shri Derek O'Brien; seven minutes.

SHRI DEREK O'BRIEN (West Bengal): Sir, ten minutes.

MR. CHAIRMAN: Seven minutes. Mr. K.C. Venugopal has taken the time of other Members. ...**(Interruptions)**...

SHRI DEREK O'BRIEN: Sir, *

MR. CHAIRMAN: Is something wrong with you? Sit down!

SHRI DEREK O'BRIEN: Sir, I have got ten minutes of my Party. Why are you doing this, Sir?

* Expunged as ordered by the Chair.

MR. CHAIRMAN: Now, look here. Just sit down and listen to me. It has virtually become your refrain. All India Trinamool Congress -- Ms. Dola Sen took ten minutes. Your party's total time is 24 minutes. You have 14 minutes left; seven minutes each. You can take all the 14 minutes. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, just hear me out, please. ...*(Interruptions)*... Sir, just hear me out and then, if I am saying something wrong...

MR. CHAIRMAN: Just talk about the time. How much time does your party have?

SHRI DEREK O'BRIEN: Sir, I am talking only about time. My party has 24 minutes.

MR. CHAIRMAN: How much has been used?

SHRI DEREK O'BRIEN: Fourteen minutes. Ten minutes were taken by Ms. Dola Sen and four by Shrimati Mausam Noor. 24 minus 14 is 10.

MR. CHAIRMAN: So, how much time is left?

SHRI DEREK O'BRIEN: Ten minutes.

MR. CHAIRMAN: Okay. Take ten minutes.

SHRI DEREK O'BRIEN: Sir, I have not started and it is already 1.25 minutes.

MR. CHAIRMAN: Doesn't matter. Take ten minutes. Go ahead.

SHRI DEREK O'BRIEN: Sir, I support the Women's Reservation Bill. But when will this Government learn that this is a parliamentary democracy and that this is not an army commando operation? In an army commando operation, you need secrecy, you need surprise and you need stealth. In a parliamentary democracy, you don't. You need cooperation, you need sharing. Why do you bring this special parliamentary session bulletin with no agenda, saying the agenda will be added later? Second, why do you have an all-party meeting on Sunday and don't mention a word about this Bill? Why do you have a Cabinet meeting and this morning, we were given four hours' time to submit amendments? Honestly, I appeal to them, parliamentary democracy with such secrecy hurts a democracy. We know why it is being done. For the last

three days, one man's story is being told. Fair enough. Today, I want to begin with a quote, which everyone can own today -- "Sir, we want the Women's Reservation Bill to be introduced. We want nothing short of the Women's Reservation Bill. We want a specific date. We want an assurance that the Women's Reservation Bill is brought. It is a matter of shame that it hasn't been brought. We want a specific time-frame."

This is very nice today. This was said by somebody in the Lok Sabha on 14th of July, 1998. It was a woman MP. Today, she is the three-time Chief Minister of Bengal; she is the founder Chairperson of Trinamool Congress and she has already got 40 per cent of our women MPs in the Lok Sabha. From 14th of July, 1998, let this woman's story be told. In 2006, a 26-day hunger strike! No reservation! Struggling and fighting for her rights as a woman! In 2014, setting a record, -- the Bill didn't get passed; and what she did! -- she gave 41 per cent of tickets in the Lok Sabha to women MPs. The BJP President, the first speaker, was saying, "This is the shortest way to bring women to Parliament." No, Sir, this is not the shortest way. You didn't need the Bill. Show us, and bring them to Parliament.

Now, you come to the life of this woman. In 2019, she sets a record. Not only that, she gave 40 per cent tickets to women, 39 per cent women Lok Sabha MPs are already sitting in the Lok Sabha. Why do I say this? It is one thing to give the women tickets, it is another thing to make sure you give them tickets which are winnable. We have heard one man story. One woman story needs to be told today in this new Parliament Building. I will tell you more. In 2021, the Assembly elections in Bengal, a man came with money, with media, with muscle power with misogyny and mocked her, '*Didi, O Didi*'. You even tried to smash and you broke her foot. You smashed it to injure her. Yes, she gave you the answer truly like a woman, softly. ...*(Interruptions)*... When I talk about Mr. Modi and Mr. Shah, I get under the skin. I know it. ...*(Interruptions)*... The woman didn't answer; the people of Bengal in India provided the answer. After the elections, what happened? The Health Ministry of Bengal, the Finance Ministry of Bengal, the Land Ministry, the Industry Ministry, the Commerce Ministry are all headed by women. You couldn't find one woman in your 16 Chief Ministers to make a Chief Minister and you are coming and telling us what to do for women. Take some of our advice. Now we will give you like how we gave you in 1998, you are trying to implement in 2045 or whatever. Listen to two pieces of advice from us and take it in good spirit because women, at least, my Chairperson has a vision which I look up to. So, here is one suggestion. If you are so keen, -- it is past 2.00 p.m. already, so nobody can submit any amendments -- as we are all saying, the Congress Party, the Trinamool, the DMK, the AAP, all of us, we, INDIA, bring this in 2024. So, all you need to do is to bring this in 2024 and to remove 334A from your

existing Bill. Bring it; we will start it in 2024. It is a suggestion. If you are finding it difficult to do, here is another solution. At least, you try it. In 2024, an open challenge from my Party, you bring one-third of women elected from your party and show us. Bring them and show us. I guarantee you. You bring one-third of women with your Bill and without your Bill. Some people have a sense of humour and I am sure we have not lost our sense of humour here because the joke going around is that there is a typographical error in the Bill that actually it is 2024 but actually they meant 2034. I don't know whether it is true or false, but I have got a second suggestion. It is very nice, your idea this morning of having ladies sit there for 15 minutes or 16 minutes throughout the day. So, here is an idea which may not happen in 2024, but think about it, it is coming to you from my Party as a suggestion. Get everybody on board, have proper discussion on the subject and then bring one-third women reservation in Rajya Sabha also. We will all support it. It cannot be done in a hurry, but bring it. Today, you may think it is a crazy genie idea, but 'No', it is possible, if not in the next six years, in the next ten years. The question is, for all the speeches we hear, is the BJP really serious about empowering women because all the struggles and oppressions faced by women are not because of women, it is because of men and their outlook to women? I don't want to waste my time on a former wrestling chief. Leave that. I am quoting from the Hindustan Times. I quote, "People in air-conditioned rooms in Delhi cannot decide public policy. This Bill will drown the Indian political system if it goes through. If men develop feminine traits, they become Gods. If women develop masculine traits, they become *Rakshas*. Western ideas of women's liberation should be properly analysed in the Indian context." Who said it? I will tell you. You can build the new building, but I request all of you to first change your mind-set. This was said by the current Chief Minister of Uttar Pradesh. In conclusion, I am happy I am being allowed to conclude today; in the old House, at least, I was not allowed, but I am happy. I wish to conclude by remembering my favourite woman of all time. My *Ma*, my mother, who is no more. *Ma* would always tell me, "You know Derek, this world is divided into only two kinds of people, the talkers and the doers." So some people will talk like Rs.15 lakhs will come in your bank account, farmers' income will treble, after demonetisation, this will happen and so on. There is one difference between the talkers and the doers. There is only one difference because there are only two kinds of people. So, there is a talker and there is a doer. There is a male Prime Minister of India and there is a simple woman who is the Chief Minister of Bengal. Thank you so much.

MR. CHAIRMAN: Shri Derek O'Brien is called upon to authenticate two statements made by him. One, 'Man came with money'. Second, the allegation he has levelled by quoting the present Chief Minister of Uttar Pradesh during the course of the day. ...*(Interruptions)*... Now, Shri Manas Ranjan Mangaraj ...*(Interruptions)*... Authenticate it. Already Mr. Jairam Ramesh and Mr. Chidambaram are yet to do it. ...*(Interruptions)*... It has to be. ...*(Interruptions)*...

श्री मानस रंजन मंगराज (ओडिशा): सर, मैं इस बिल का समर्थन करता हूँ। ...*(व्यवधान)*... मैं मेरी मातृभाषा ओड़िया में बोलना चाहता हूँ। ...*(व्यवधान)*...

MR. CHAIRMAN: The direction is very clear. Sit down. ...*(Interruptions)*... Hon. Member, I had indicated very firmly that this is not a place to trade allegations. Every Member has a right to say anything. ...*(Interruptions)*... You will have to authenticate it during the course of the day. That's a directive. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: *

MR. CHAIRMAN: Shri Manas Ranjan Mangaraj...*(Interruptions)*... Take your seat, Mr. Derek O'Brien. ...*(Interruptions)*... No floor; nothing will go on record. ...*(Interruptions)*... Nothing will go on record. Sit down. You have to sit down. Don't force my hands. ...*(Interruptions)*... Sit down. You will have to comply with the directive. ...*(Interruptions)*... You level an allegation that the Prime Minister of this country went to West Bengal with money, and you still want me to condone it. ...*(Interruptions)*... Prove it. ...*(Interruptions)*... Shri Manas Ranjan Mangaraj ...*(Interruptions)*... Your time is three minutes.

SHRI MANAS RANJAN MANGARAJ: Sir, I support this Bill. महोदय, मैं अपनी मातृभाषा ओड़िया में बोलना चाहता हूँ।

[†]"Biju Janata Dal has been working tirelessly for the empowerment of women in all walks of life. In the year 1992, the then Chief Minister, Shri Biju Patnaik made a historic decision to reserve 33% of seats for women in Panchayati Raj Institutions. In the year 2011, his son, Shri Naveen Patnaik, the Chief Minister of Odisha, and also the president of BJD, increased the reservation for women to 50%. In the year 2012, Shri

* Not recorded.

[†] English translation of the original speech delivered in Odia.

Naveen Patnaik made the provision of providing 50% reservation for women in the urban local bodies, municipalities and municipal corporations which shows the commitment of the BJD Party to the cause of women's empowerment. Sir, Hon'ble Chief Minister, Shri Naveen Patnaik believes that without the empowerment of women, holistic development of society, state and nation is impossible. Keeping that in mind, under his leadership, the Odisha Assembly unanimously passed a resolution to provide 33% reservation to women in state assemblies and Lok Sabha and Rajya Sabha. Sir, in December 2018, under the supervision of senior party leaders, Chief Minister Shri Naveen Patnaik sent a 22-member delegation of the BJD Party to various national and regional parties seeking their support for the passage of the Bill in Parliament.

[THE VICE-CHAIRPERSON (MS. INDU BALA GOSWAMI) *in the Chair.*]

Madam, for the 2019 General Elections, the Hon'ble Chief Minister reserved 33% of Lok Sabha seats to women. Subsequently, 7 women candidates from the BJD Party contested the elections, out of whom 5 women candidates won and are presently representing the Aska, Bhadrak, Jajpur, Jagatsinghpur and Keonjhar constituencies of Odisha. Madam, Smt. Pramila Bisoyi, as well as Ms. Chandrani Murmu have had the opportunity to represent the state of Odisha, as the senior most and the youngest MPs of Lok Sabha respectively. Hon'ble Chief Minister has been fighting a long-drawn battle to secure the passage of the Women's Reservation Bill. There has been a repeated demand from the BJD MPs to pass the Women's Reservation Bill in Parliament. On many occasions, our hon. Chief Minister has been writing letters and on various platforms, through his repeated demands, he has been highlighting the importance of passing the Women's Reservation Bill. The Cabinet's approval for introducing and passing the Bill in Parliament is a grand victory for our hon. Chief Minister, Shri Naveen Patnaik, as he has been relentlessly fighting for the cause. It is a victory for the women of Odisha and our country. Due to the fervent and tireless endeavour of our hon. Chief Minister, the women of our country and Odisha are going to reap the grand benefits in the realm of women empowerment."

SHRI RYAGA KRISHNAIAH (Andhra Pradesh): Thank you, Madam, for giving me this opportunity to participate in the discussion on the Constitution (128th Amendment) Bill. This is welcome, long overdue and much awaited. I would like to take this moment to highlight the issue pertaining to the Bill at hand. In this country, there are

two types of discrimination that we see. One is gender discrimination and the other one is caste discrimination. After passing of this Bill, gender discrimination will gradually come down. But, caste discrimination will still remain there. To remove caste discrimination in this Bill relating to women's reservation, I want to suggest to the Central Government to provide sub-quota to the OBC women also. If BC women are not represented in this Bill, this reservation Bill for women will not be meaningful. We supported the demand for reservation for women, as they have the least political representation. But, the BC women are still under-represented. Why is there no proposal for giving them sub-quota? If technically, providing sub-quota is not possible, the Government should introduce the Bill for providing reservation to the women belonging to the Backward Classes (BC). It is clear that all the political parties have a soft corner for the BCs.

Moreover, the general representation for the men belonging to the Backward Classes is also very low, that is, 15 per cent or below. Even after 75 years of independence, justice has not been done to the Backward Classes. It is a democratic country which should give share to all the castes and social groups according to their population. Then, there will be unity, integrity and peace in this country. Therefore, it will be wrong if we do not give due share to the Backward Classes. It is the time to give the Backward Classes their constitutional rights and share. Even after 75 years of democracy, 56 per cent of the population of this country, which comprises of BCs, has only 15 per cent representation in the political sphere, 16 per cent in the employment sphere, 1 per cent in the industrial sector and 5 per cent in the private sector jobs. This shows that there is need for the BCs to be given the due share according to their population. We request that if the BCs are not given a share according to their population in all the sectors, there may be a rebellion in the country. It is just not enough to give a few schemes for the welfare of the Backward Classes and providing some reservation for the BCs in education and employment. The real development of the Backward Classes will come about only when they will get some political power. This is possible only when the seats are reserved for the BCs in the legislative bodies. The Indian Constitution has been amended 128 times, but it has not been amended even once to provide political power to the BCs.

The social set-up in our country is fundamentally built on caste system. Unless all the castes get their due share in political power, the country cannot become a real democratic republic. Reservation in legislative bodies can provide gateway for power to the BCs. Political power will give them respect, confidence, acceptance and will remove social disparity. Power to the BCs will evolve them to bring forth their

difficulties, problems and miseries to the notice of the country at large and enable the rulers to take right steps for their development.

The present socio-economic and political set-up of our society has been designed against the interests of the Backward Classes. To change the present set-up, it is essential to give due share to the Other Backward Classes (OBCs) in the legislative bodies. Political power has become a right to property for those people who are ruling and inherit it to their own successive generations.

उपसभाध्यक्ष (सुश्री इंदु बाला गोस्वामी): माननीय सदस्य, please conclude. आपका समय खत्म हो रहा है।

SHRI RYAGA KRISHNAIAH: But, now in India, democracy is going for a social change process, which has already begun. The Backward Classes constitute the bulk of the productive workforce in India, whether it is the agriculture sector, the industrial sector or the service sector. Therefore, it is desirable to make their participation in the law-making bodies meaningful. I am fighting for the backward classes for the last fifty years.

उपसभाध्यक्ष (सुश्री इंदु बाला गोस्वामी): माननीय सदस्य, आपका समय समाप्त हो गया है।

SHRI RYAGA KRISHNAIAH: Please give me five minutes more.

In any egalitarian society, the power should be shared equally amongst all the sections of the society. When we talk about power, it means economic power, political power and socio-cultural status. In our society, there is almost monopoly of the upper castes in all these three types of powers.

उपसभाध्यक्ष (सुश्री इंदु बाला गोस्वामी): माननीय सदस्य, आपका समय समाप्त हो गया है। Please, conclude.

SHRI RYAGA KRISHNAIAH: I am concluding in one minute, Madam. Even after 75 years of Independence, India has no separate ministry or department for the backward classes. We have no reservation in the private sector.

THE VICE-CHAIRPERSON (MS. INDU BALA GOSWAMI): Next speaker is Ms. Kavita Patidar. माननीय सदस्य, आपका समय पूरा हो गया है।

SHRI RYAGA KRISHNAIAH: We have no reservation in the higher judiciary, in the Supreme Court or High Court.

उपसभाध्यक्ष (सुश्री इंदु बाला गोस्वामी): माननीय सदस्य, प्लीज बैठ जाइए। आपका समय हो गया है।...(व्यवधान)... सुश्री कविता पाटीदार।

सुश्री कविता पाटीदार (मध्य प्रदेश): माननीय उपसभाध्यक्ष महोदया, आपने मुझे इस बिल पर बोलने का अवसर प्रदान किया, आपका बहुत-बहुत धन्यवाद। आज मैं "नारी शक्ति वंदन अधिनियम" के समर्थन में बात करने के लिए खड़ी हुई हूँ। सबसे पहले मैं देश के यशस्वी प्रधान मंत्री माननीय नरेन्द्र मोदी जी को हृदय से कोटि-कोटि धन्यवाद प्रेषित करती हूँ, जिन्होंने हिंदू संस्कृति के इस पर्व गणेश आराधना के समय महिला आरक्षण बिल को इस सदन में लाने का काम किया है।

महोदया, आज जब देश दुनिया की तीसरी बड़ी ताकत बनने की ओर अग्रसर है, तब ऐसे समय में सशक्त भारत के निर्माण में महिलाओं की भागीदारी बहुत महत्वपूर्ण हो जाती है। आज मैं इतिहास की तरफ देखूँ तो रानी लक्ष्मीबाई की बात कहूँ, कल्पना चावला की बात कहूँ या वर्तमान में देश के सर्वोच्च पद पर आसीन हमारी महामहिम राष्ट्रपति आदरणीय द्रौपदी मुर्मू जी के नेतृत्व का वर्णन करूँ - हम जानते हैं कि हमारा देश महिला के सामर्थ्य और शक्ति का साक्षी रहा है।

*‘यह दुनिया अगर गुलशन है, तो नारी उसकी माली है,
वह झुक जाए तो सीता है, अड़ जाए तो चंडी, काली है।’*

महोदया, देश की ऐसी सशक्त नारी की चिंता कर, देश के चिंतन में उनकी भागीदारी को सुनिश्चित करने का काम माननीय प्रधान मंत्री आदरणीय मोदी जी ने किया है। हमने भगवान शिव के अर्धनारीश्वर स्वरूप को भी देखा है, जिसके माध्यम से संसार को नारी के अस्तित्व की आवश्यकता का संदेश दिया गया है। एक तरफ धर्म है, तो दूसरी तरफ संस्कार हैं। ये हमारे संस्कार ही हैं कि हम हमारे भारत देश को भी 'भारत माता' कह कर पुकारते हैं। इसी मां भारती के उज्ज्वल भविष्य को सुनिश्चित करने के लिए, महिलाओं के सामर्थ्य का उपयोग करने के लिए यह बिल माननीय मोदी जी के द्वारा इस सदन में लाया गया है।

माननीय उपसभाध्यक्ष महोदया, विगत 9 वर्षों से केंद्र की सरकार ने माननीय नरेन्द्र मोदी जी के नेतृत्व में न सिर्फ महिलाओं के आगे अनेक अवसर उपलब्ध कराए हैं, अपितु उनके जीवन स्तर में सुधार के लिए विभिन्न योजनाओं के माध्यम से प्रयास भी किए हैं। महोदया, मैं 'उज्ज्वला योजना', 'मातृ वंदना योजना', शौचालय निर्माण की बात करूँ, 'बेटी बचाओ, बेटी पढ़ाओ' की बात करूँ, तो महिला सशक्तिकरण जैसी इन सभी योजनाओं के माध्यम से महिलाओं के अधिकारों में वृद्धि के संकल्प को पूरा किया गया है। हम सिर्फ राजनीति के लिए या वोट के लिए महिलाओं का नाम नहीं लेते हैं। मैं पूर्ण विश्वास के साथ इस बात को इस सदन में कहती हूँ कि पिछले 9 वर्षों में हमारी सरकार ने हमारी बहन, बेटियों के जीवन चक्र से जुड़ी हर समस्या पर ध्यान देकर उसके समाधान का प्रयास किया है। पिछले 9 वर्षों से भारत में जिस प्रकार women

empowerment के लिए काम किया गया है, उसका परिणाम आज नज़र आने लगा है। आज हम देख रहे हैं कि भारत में महिलाओं की संख्या बढ़ी है। भारत में आज साइंस, टेक्नोलॉजी, इंजीनियरिंग, मैथ्स आदि में लड़कियों की भागीदारी 43 परसेंट है।

मैं मध्य प्रदेश की बात करूं तो मध्य प्रदेश में आज बेटियों का जन्म उत्सव मना है। 'लाडली लक्ष्मी' जैसी योजना को पूरे देश ने सराहा है। वहीं एक करोड़, पच्चीस लाख - अब तो एक करोड़, तीस लाख बहने हैं, जो 'लाडली लक्ष्मी योजना' से मध्य प्रदेश में सशक्त हो रही हैं। आज वंदन की जो बात यहां बार-बार आ रही है, उस पर मैं यह कहना चाहूंगी कि हम तो हर कार्यक्रम की शुरुआत ही बेटियों के पूजन के साथ, उनकी वंदना के साथ करते हैं।

महोदया, कल इस सदन में ओबीसी की बात कही गई थी। मैं भी ओबीसी वर्ग से ही आती हूं। मैं उनसे एक प्रश्न पूछना चाहती हूं कि इतने सालों तक सत्ता में रह कर उनको ओबीसी की चिंता क्यों नहीं हुई, आज तक उन्होंने कभी कदम क्यों नहीं उठाए? एक तरफ, जहां, वे ओबीसी का नाम लेकर जनता को भ्रमित करने का काम करते हैं, वहीं, दूसरी तरफ माननीय प्रधान मंत्री आदरणीय मोदी जी ने पिछड़ा वर्ग आयोग को संवैधानिक अधिकार देकर मन से पिछड़ा वर्ग के कल्याण की बात कही है।

माननीय उपसभाध्यक्ष महोदया, हम जानते हैं कि पूर्व में भी इस प्रकार का बिल राज्य सभा में आया था और लोक सभा में पारित नहीं हो सका था। 4 साल तक उसको लम्बित करने का काम किया गया। हम यह जानते हैं कि,

*“ईश्वर का दिया कभी अल्प नहीं होता
और जो बीच में छूट जाए, वह संकल्प नहीं होता।”*

इस संकल्प को सिद्धि तक पहुंचाने का, दृढ़शक्ति के साथ इस सदन में लाने का काम यदि किसी ने किया है, तो वह माननीय मोदी जी ने किया है। मैं उनको हृदय से धन्यवाद देती हूं कि उन्होंने वर्षों से लम्बित इस बिल को इस सदन में पेश किया। जैसे ही यह बिल पारित होता है, देश की लोक सभा और देश के सभी राज्यों की विधान सभाओं में एक-तिहाई स्थान मातृ शक्ति के लिए आरक्षित हो जाएगा। इसके साथ ही एस.सी./एस.टी. वर्ग के लिए जितनी भी सीटें आरक्षित थीं, उनमें से भी एक-तिहाई सीट्स महिलाओं के लिए आरक्षित हो जाएंगी। इतिहास को बदलने वाला यह बिल न सिर्फ महिलाओं को राजनीतिक रूप से सशक्त करेगा, अपितु महिलाओं के सामाजिक और आर्थिक सशक्तिकरण के मार्ग को भी प्रशस्त करेगा। मैं पूर्ण विश्वास के साथ यह कहती हूं कि संवेदना और ममता की प्रतिपूर्ति नारी के नेतृत्व में, निर्णयों में भी संवेदना का समावेश होगा। आज जिस तरह से हम एक युक्ति बोलते हैं कि हर पुरुष की प्रगति के पीछे नारी का हाथ होता है, उसी तरह से मुझे इस सदन में यह बोलते हुए बहुत गर्व महसूस हो रहा है कि हम सब बहनों की प्रगति के पीछे इस देश के प्रधान मंत्री माननीय मोदी जी की ताकत और उनका साथ है। जो पूरे देश की बहनों से यह कह रहा है कि:

*“नहीं वक्त सोने का अब है, जाग उठो भारत नारी।
गया शांति का वक्त आज बन कर चलो आग की चिंगारी।
बनकर सीता के समान वध रावण का करवाना है,
आज कटारी बांध कमर में स्वयं युद्ध में जाना है।”*

*भाव-भीरुता का तजकर तुम करो शेर की सवारी,
नहीं वक्त है सोने का, अब जाग उठो भारत नारी॥*

मैं माननीय प्रधान मंत्री जी को बहुत धन्यवाद देती हूँ, जिन्होंने एक निर्णायक एजेंडा निर्धारित किया और आज यह खोखले वादों के विपरीत एक स्पष्ट वास्तविकता बन गई है। मैं प्रधान मंत्री जी को कोटि-कोटि धन्यवाद देते हुए इस बिल का समर्थन करते हुए अपनी बात को समाप्त करती हूँ, बहुत-बहुत धन्यवाद।

THE VICE-CHAIRPERSON (MS. INDU BALA GOSWAMI): Now, Shrimati Mahua Maji.

श्रीमती महुआ माजी (झारखंड): उपसभाध्यक्ष महोदया, धन्यवाद। "नारी शक्ति वंदन अधिनियम" पर बोलने से पहले मैं राजा राममोहन राय और विद्यासागर को नमन करना चाहूंगी। आज जब हम लोग यहां खड़े हैं, तो निश्चित रूप से राजा राममोहन राय और विद्यासागर को नमन करना जरूरी है, वरना हम भी शायद सती प्रथा और बाल विवाह के शिकार हो जाते।

महोदया, आज मैं अपनी स्टेट झारखंड की उन वीर नेत्रियों को भी नमन करना चाहूंगी, जोहार करना चाहूंगी। सिनगी दर्ई, कइली दर्ई, फूलो-झानो का नाम इतिहास में पुरुषों के नाम की तरह दर्ज नहीं है, लेकिन उन्होंने अपनी वीरता की मिसाल कायम की। आज बहुत सारी नारियों को उनकी हिम्मत से बल मिलता है और महिलाएं राजनीति में आगे आती हैं। हमारे संविधान के निर्माण में भी पन्द्रह विदुषी महिलाओं का हाथ था, मैं उन्हें भी नमन करती हूँ। हमारे झारखंड में खेल के क्षेत्र में सुमराय टेटे, सावित्री पूर्ति, असुंता लकड़ा, झानो हांसदा जैसी तमाम जुझारू महिलाएँ हैं, जिन्होंने पूरी दुनिया में झारखंड और इस देश का नाम रोशन किया, मैं उन्हें भी आज नमन करती हूँ। हमारे दिशम गुरु शीबू सोरेन जी, जो हमारे देश के सबसे बड़े आदिवासी नेता हैं, उन्होंने महिलाओं के अधिकार के लिए लड़ाई लड़ी। उन्होंने वर्ष 1971 में नशाबंदी की। उन्हें पता था कि अगर पुरुष नशा नहीं छोड़ेंगे, तो महिलाओं पर ही सबसे ज्यादा अत्याचार होगा, वे अपने परिवार को नहीं देखेंगे, इसलिए मैं उन्हें भी नमन करती हूँ। हमारे माननीय मुख्य मंत्री हेमंत सोरेन जी, जिन्होंने पिछली सरकारों में ट्रैफिकिंग का शिकार होने वाली महिलाओं को बल दिया, आत्मसम्मान के साथ अपनी स्टेट में रोजगार देने के लिए ढेर सारी योजनाएं लॉन्च कीं, चाहे वह पलाश ब्रांड हो, 'सावित्रीबाई फुले किशोरी समृद्धि योजना' हो या 'फूलो झानो आशीर्वाद योजना' हो, 'पोटो' हो, खेल योजना हो, उन्होंने तरह-तरह की योजनाओं के माध्यम से महिलाओं के कल्याण के काम किए। आपको जानकर खुशी होगी कि हमारे झारखंड की विधान सभा में 12.35 प्रतिशत महिलाएँ हैं, जो कि दूसरे कई राज्यों से ज्यादा हैं।

[THE VICE-CHAIRPERSON (MS. KAVITA PATIDAR) *in the Chair.*]

जैसे हरियाणा में 10 प्रतिशत महिलाएँ हैं, गुजरात में 7.14 परसेंट महिलाएँ हैं, उसी तरह से मध्य प्रदेश में 9.13 परसेंट महिलाएँ हैं। मैं इस बिल का समर्थन करती हूँ, क्योंकि आज का दिन हमारे लिए एक ऐतिहासिक दिन है। मैं चाहूंगी कि एस.सी./एस.टी. और ओबीसी महिलाओं के लिए

भी उसमें आरक्षण हो। तत्काल 2024 में आरक्षण हो, इस पर पुनर्विचार किया जाए, न कि जनगणना और परिसीमन के लिए हमें 2029 के बाद तक का इंतजार करना पड़े। जिस दिन माननीय प्रधान मंत्री जी ने लोक सभा में यह बात कही थी कि महिला रिज़र्वेशन बिल आने वाला है, तो यह सुनकर खुशी की लहर दौड़ गई।...(व्यवधान)... मैं झारखंड में विमेन कमीशन की चेयरपर्सन थी।

उपसभाध्यक्ष (सुश्री कविता पाटीदार): माननीय सदस्य, आप कन्क्लूड कीजिए, आपका समय समाप्त होने वाला है।

श्रीमती महुआ माजी: मैं अपनी पार्टी झारखंड मुक्ति मोर्चा की विमेन विंग की सेंट्रल प्रेज़िडेंट रही हूँ, तो मुझे पहाड़ों से, जंगलों से, दुर्गम इलाकों से महिलाओं का फोन आने लगा कि मैडम, हम 2024 के चुनाव की तैयारी कर लें?...(व्यवधान)...

उपसभाध्यक्ष (सुश्री कविता पाटीदार): धन्यवाद, आपका समय समाप्त हुआ। प्लीज़ कन्क्लूड कीजिए।

श्रीमती महुआ माजी: जब पता चला कि यह 2029 के बाद आएगा, तो मायूसी छा गई थी। मैं सरकार से अनुरोध करूंगी कि वह इस पर पुनर्विचार करे।...(व्यवधान)...

उपसभाध्यक्ष (सुश्री कविता पाटीदार): धन्यवाद, माननीय सदस्य।

श्रीमती महुआ माजी: इसमें एससी/एसटी और ओबीसी के लिए रिज़र्वेशन करे और 2024 में ही इसे लागू किया जाए।

श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र): Thank you so much, Madam, Chairperson. उपसभाध्यक्ष महोदया, मैं सबसे पहले देश के पहले प्रधान मंत्री पंडित जवाहर लाल नेहरू जी की पंक्तियों से शुरू करना चाहूंगी। 75 साल बीत गए, लेकिन उनकी आवाज़ अभी भी गूंजती है, उनके शब्द अभी भी हमारे कानों में गूंजते हैं। "Long years ago, we made a tryst with destiny, and now the time comes when we shall redeem our pledge, not wholly or in full measure, but very substantially." हमारी महिलाओं का जो इतिहास है, जब हमारा संविधान बन रहा था, तो संविधान में constituent assembly में यह चर्चा हुई थी कि क्या महिलाओं को आरक्षण मिलना चाहिए? वहां पर 15 महिला सदस्य भी थीं, उन्होंने उसको खारिज कर दिया था। उन्होंने कहा था कि equality will be the basis of our Constitution. बाबा साहेब अम्बेडकर जी ने हमें एक ऐसा visionary Constitution दिया, जिससे महिलाओं को equality और समानता की जिंदगी मिले। दुर्भाग्य इस बात का है कि 75 साल में महिलाओं को जो जगह मिलनी चाहिए थी, चाहे स्टेट असेम्बली हों या केन्द्र में हो, वह हमें नहीं मिली। इस वजह से आज हम इस रिज़र्वेशन की चर्चा कर रहे हैं। आज हम जो रिज़र्वेशन की बात करते हैं, यह लड़ाई जो शुरू हुई है, हम इसे

बहुत सालों से लड़ रहे हैं, मैं इसे एक ऐतिहासिक पल मानती हूँ कि मुझे इसमें शामिल होने का सौभाग्य प्राप्त हुआ और इस बिल का समर्थन हमारी पार्टी कर रही है। महोदय, हमारे साथ दो दिक्कतें हैं, जो मैं आपके सामने साझा करना चाहती हूँ। सबसे पहले साढ़े नौ साल बाद 2014 के मैनिफेस्टो में और 2019 के मैनिफेस्टो में यह वादा किया गया था कि महिलाओं को आरक्षण मिलेगा, लेकिन उस आरक्षण को आते-आते साढ़े नौ साल लगे। जे.पी.नड्डा जी ने बहुत सारी बातें कहीं। उन्होंने कहा कि this is the only way we can give reservation. मैं कहूंगी, with due respect to him that this is not the only way we can get representation and reservation. आप 2010 का बिल ले आइए। 2010 का बिल अगले लोक सभा इलेक्शन से लागू होता। आप 73rd और 74th Amendment देख लीजिए। वे फ्यूचर डेट के नहीं थे, वे immediately implementable थे। पूरी दुनिया में कोई कानून ऐसा नहीं बना होगा, जो आने वाले सात साल बाद लागू होगा। महिलाओं के साथ यह जो हो रहा है, मैं मानती हूँ कि उनको एक झुनझुना दिखाया जा रहा है कि आरक्षण तो दे रहे हैं, पर आरक्षण के साथ हम कंडिशन भी रख रहे हैं। इसके साथ मैं यह कह रहे हैं कि दरवाज़ा तो खोल रहे हैं, लेकिन साढ़े सात साल तक उसमें आपको एंट्री नहीं देंगे। मैं पूछना चाहती हूँ कि कांस्टीट्यूशन का कौन-सा हिस्सा है, जो आपको immediate implementation से रोक रहा है। दुख इस बात का होता है कि हम लोग जब रिज़र्वेशन की बात कर रहे हैं - हम सब महिलाओं में मिठाई बांटते और हमें खुशी होती, लेकिन उससे हमें वंचित किया जा रहा है।

उपसभाध्यक्ष (सुश्री कविता पाटीदार): माननीय सदस्य, आपका समय समाप्त हो गया है, प्लीज़ कन्क्लूड कीजिए।

श्रीमती प्रियंका चतुर्वेदी: मैडम, मैं एक मिनट के अंदर अपनी बात समाप्त करती हूँ। मैं आप लोगों से ज्यादा समय नहीं मांगूंगी और न उम्मीद है। मैं अंत में एक चीज़ कहना चाहती हूँ कि जो 2010 का बिल था, उसमें Legislative Councils में भी महिलाओं के लिए आरक्षण था। Legislative Councils और राज्य सभा में आप भी सांसद हैं और मैं भी सांसद हूँ।...(समय की घंटी)...

उपसभाध्यक्ष (सुश्री कविता पाटीदार): प्लीज़ कन्क्लूड कीजिए। आपका समय समाप्त हो गया।

श्रीमती प्रियंका चतुर्वेदी: जितना लोक सभा में महिलाओं का रीप्रेजेंटेशन है, उतना राज्य सभा में नहीं है, तो उधर भी लागू होना चाहिए। इसी बात को कहते हुए मैं इस बिल का वेलकम करती हूँ, इसको सपोर्ट करती हूँ। हम एक ऐतिहासिक दिन रचने जा रहे हैं और जिन्होंने इसका सपोर्ट किया है, उसके लिए मैं उनका आभार व्यक्त करूंगी।

श्री सुशील कुमार मोदी (बिहार): उपसभाध्यक्ष महोदया, मैं संविधान के 128वें संशोधन विधेयक के समर्थन में बोलने के लिए खड़ा हुआ हूँ। मैं आदरणीय प्रधान मंत्री जी को धन्यवाद देना चाहूंगा कि इसी संसद ने आज से कुछ वर्ष पूर्व economically weaker sections के लिए 10 प्रतिशत के आरक्षण संबंधी संविधान संशोधन विधेयक सर्वसम्मति से पारित किया था और आज महिलाओं को

33 प्रतिशत आरक्षण लोक सभा में और विधान सभा में लागू करने के लिए 128वां संविधान संशोधन विधेयक पेश किया जा रहा है, जिस पर आज चर्चा हो रही है।

महोदय, जैसा मेरे पूर्व के लोगों ने बताया कि इसके पहले भी चार बार संविधान में संशोधन करने हेतु प्रयास किया जा चुका है और यह पांचवां प्रयास है। इसके पहले दो बार श्री अटल बिहारी वाजपेयी जी की सरकार के समय प्रयास हुआ, एक बार देवेगौड़ा जी के समय में प्रयास हुआ और एक बार डा. मनमोहन सिंह जी की सरकार के समय में प्रयास हुआ। परंतु चारों प्रयास विफल हो गए, लेकिन मुझे खुशी है कि आज श्री नरेन्द्र मोदी जी के नेतृत्व में जो सरकार चल रही है, उसके प्रयास से कल लोक सभा में यह सर्वसम्मति से पारित हो गया और आज राज्य सभा से पारित होने जा रहा है। इसके पहले यह चार बार पारित क्यों नहीं हो पाया? मैं यहां बैठे लोगों को इतिहास बताना चाहूंगा। 1998 में जब अटल जी की सरकार के दौरान यह बिल सदन में पेश किया गया, तो राष्ट्रीय जनता दल के एक सांसद - जो अभी बिहार सरकार में मंत्री हैं श्री सुरेन्द्र यादव, उन्होंने आडवाणी जी के हाथ से बिल की कॉपी लेकर फाड़ दी और सदन में इतना हंगामा हुआ कि सदन को स्थगित करना पड़ा और वह बिल कभी पारित नहीं हो पाया। इतना ही नहीं, जब 6 मई, 2008 को 108वां संविधान संशोधन बिल पेश किया जा रहा था, तो सदन का माहौल क्या था? उस समय श्री हंसराज भारद्वाज लॉ मिनिस्टर थे। उन पर कोई हमला न करे, इसलिए वे पहली पंक्ति में नहीं बैठे, दूसरी पंक्ति में बैठे, तो उनको बचाने के लिए दो महिला सांसदों, श्रीमती अम्बिका सोनी और कुमारी शैलजा को उनकी बगल में बिठाया गया और जो बीच का रास्ता है, जो aisle है, aisle was guarded by Shrimati Renuka Chowdhury, Shrimati Jayanti Natrajan and Shrimati Alka Balram Kshatriya और जैसे ही हंसराज भारद्वाज जी इसे पेश करने के लिए खड़े हुए, समाजवादी पार्टी के एमपी अबू असीम आजमी थे, वे इसे छीनने के लिए दौड़ पड़े और रेणुका चौधरी जी कूद पड़ीं, इसी कन्फ्यूजन में जल्दबाजी में हंसराज भारद्वाज जी ने बिल introduce कर दिया और P.J. Kurien, जो उस समय Presiding Officer थे, उन्होंने तुरंत बिल को स्टैंडिंग कमेटी को रेफर किया। यह हाल था। इतना ही नहीं, जब स्टैंडिंग कमेटी से बिल स्वीकृत होकर आया और सदन के अंदर 8 मार्च, 2010 को पेश किया गया, तो समाजवादी पार्टी के नंदकिशोर यादव और कमाल अख्तर सभापति अंसारी जी के मेज पर चढ़ गए। नंदकिशोर ने माइक को उखाड़ कर फेंक दिया, आरजेडी के राजनीति प्रसाद ने विधेयक की प्रति फाड़ दी और सभापति की कुर्सी पर फेंक दी। समाजवादी पार्टी के वीरपाल यादव, एलजेपी के साबिर अली, आरजेडी के सुभाष यादव...(व्यवधान)...

श्रीमती जया बच्चन (उत्तर प्रदेश): मैडम, माननीय सदस्य क्या बोल रहे हैं? ये बिल पर बोलें।
...(व्यवधान)...

उपसभाध्यक्ष (सुश्री कविता पाटीदार): प्लीज, माननीय सदस्य, आप उन्हें बोलने दीजिए।

श्री सुशील कुमार मोदी : एजाज़ अली - सात लोगों को निलंबित कर दिया गया। मैं केवल यह बताना चाह रहा हूं कि चार बार बिल पारित करने का जो प्रयास हुआ।...(व्यवधान)...

एक माननीय सदस्य: मैडम,...(व्यवधान)... मैडम,...(व्यवधान)...

उपसभाध्यक्ष (सुश्री कविता पाटीदार): प्लीज़, माननीय सदस्य, आप बैठ जाएं।

श्री सुशील कुमार मोदी: वह बिल पारित क्यों नहीं हो पाया, यह सदन को जानना आवश्यक है। यह हंगामा प्रायोजित था, sponsored था, क्योंकि सरकार नहीं चाहती थी कि यह बिल पास हो। एक ओर योजनाबद्ध तरीके से दिखाया जा रहा है कि हम बिल के समर्थन में हैं - लिप सर्विस, और दूसरी ओर सहयोगी दल के सांसदों को उकसा कर वैल में भेजकर हंगामा करवाया गया, ताकि वह बिल पास न हो सके। महोदय, यह जो कहा जा रहा है, इस पर मैं सदन को यह बताना चाहूंगा कि निशाना ओबीसी आरक्षण नहीं था, निशाना यह था कि इस बिल को पारित मत होने दो। अगर यह बिल पारित हो गया, तो बहुत सारे लोगों का अगली बार चुनाव लड़ने का अवसर खत्म हो जाएगा।

4.00 P.M.

इसलिए प्लान्ड वे में, योजनाबद्ध तरीके से, प्रायोजित तरीके से इस बिल का विरोध किया गया। जो लोग कहते हैं कि भारतीय जनता पार्टी आरक्षण विरोधी है, पिछड़ा विरोधी है, मैं उनको इतिहास बताना चाहूंगा कि जो पहला बैकवर्ड क्लासेज कमीशन काका कालेलकर की अध्यक्षता में बना, यह पंडित नेहरू के समय में बना था। काका कालेलकर कमेटी की रिपोर्ट 1955 में आई, लेकिन उस रिपोर्ट को लागू नहीं किया गया। मैं कांग्रेस के लोगों से जानना चाहता हूँ कि जो फर्स्ट बैकवर्ड क्लासेज कमीशन के संबंध में काका कालेलकर की रिपोर्ट आई, उसको ठंडे बस्ते में क्यों डाल दिया गया, उसको लागू क्यों नहीं किया? इतना ही नहीं, काका कालेलकर कमीशन के बाद 10-15 साल तक कोई कमीशन गठित नहीं किया गया। सेकंड बैकवर्ड क्लासेज कमीशन कब बना - जब जनता पार्टी की सरकार बनी और मोरारजी देसाई प्रधान मंत्री थे। श्री अटल बिहारी वाजपेयी और श्री लालकृष्ण आडवाणी उस सरकार में शामिल थे। 1979 में सेकंड बैकवर्ड क्लासेज कमीशन, जो मंडल कमीशन के नाम से जाना जाता है, वह बना। 31 दिसम्बर, 1980 को रिपोर्ट सभित हो गई। उस समय किसकी सरकार थी और प्रधान मंत्री कौन था - श्रीमती इंदिरा गांधी देश की प्रधान मंत्री थीं। 1980 से लेकर 1989 तक प्रधान मंत्री कौन थे - इंदिरा गांधी थीं, राजीव गांधी थे। मैं कांग्रेस के लोगों से पूछना चाहता हूँ कि 9 साल तक आपने मंडल कमीशन की रिपोर्ट को लागू क्यों नहीं किया, उसे ठंडे बस्ते में डालकर क्यों रख दिया? 1989 में जब वी. पी. सिंह जी की सरकार बनी, जिसको बीजेपी का समर्थन था, तब पहली बार इस देश के अंदर मंडल कमीशन की रिपोर्ट को लागू किया गया।

उपसभाध्यक्ष महोदय, शेड्यूल्ड ट्राइब्स, अनुसूचित जनजाति के लिए जो कमीशन बना, उसको संवैधानिक दर्जा किसने दिया - कांग्रेस ने नहीं दिया। अटल बिहारी वाजपेयी की सरकार ने 2003 में एसटी कमीशन को कांस्टीट्यूशनल स्टेट्स देने का काम किया। इतना ही नहीं, यह जो बैकवर्ड क्लासेज कमीशन है, इसको कांस्टीट्यूशनल स्टेट्स किसने दिया? मैं सदन को बताना चाहूंगा श्री बी.के. हांडिक कांग्रेस के पिछड़े वर्ग के एक बड़े नेता हुआ करते थे, वे कमेटी ऑन

वेलफेयर ऑफ ओबीसीज के चेयरमैन थे, उन्होंने 2012, 2013 और 2015 में अपनी रिपोर्ट दी। हर रिपोर्ट में श्री बी.के. हांडिक ने यह रिकमेंड किया कि पिछड़े वर्गों का आयोग बनना चाहिए और उसको संवैधानिक दर्जा मिलना चाहिए, परंतु आपने नहीं दिया और गरीब के बेटे श्री नरेन्द्र मोदी ने, जब वे देश के प्रधान मंत्री बने, बैकवर्ड क्लासेज कमीशन को कांस्टीट्यूशनल स्टेट्स देने का काम किया। एससी, एसटी कमीशन को जो अधिकार हैं, वे सारे अधिकार ओबीसी कमीशन को दिए गए। The Backward Classes Commission has all the power of civil court to summon and enforce the attendance, production of documents, evidence on affidavit, etc.

उपसभाध्यक्ष महोदया, ईडब्ल्यूएस को 10 प्रतिशत आरक्षण पहली बार किसने दिया? जब नरसिम्हा राव जी देश के प्रधान मंत्री थे, तो उन्होंने एक चार लाइन का एग्जीक्यूटिव ऑर्डर निकाला और कहा कि ऊंची जाति के गरीब लोगों को हम 10 परसेंट का आरक्षण दे रहे हैं। जब इंदिरा साहनी का केस सुप्रीम कोर्ट में गया, तो उस चार लाइन के एग्जीक्यूटिव ऑर्डर को सुप्रीम कोर्ट ने खारिज कर दिया। मैं सदन में बैठे कांग्रेस के लोगों से जानना चाहता हूं कि ईडब्ल्यूएस का जो आरक्षण था, उसे जब 25 सितम्बर, 1991 को खारिज कर दिया, तो 10 साल तक आपने ईडब्ल्यूएस को आरक्षण क्यों नहीं दिया? ईडब्ल्यूएस को आरक्षण किसने दिया - श्री नरेन्द्र दामोदरदास मोदी ने ऊंची जाति के गरीब लोगों को आरक्षण देने का काम किया। मैं इसका जिक्र इसलिए भी कर रहा हूं कि कुछ लोग कहते हैं कि जल्दी से जल्दी इसे लागू कर दो। मैं लोक सभा में कांग्रेस के नेताओं का भाषण सुन रहा था। वे कह रहे थे कि 2024 में लागू कर दो, तत्काल लागू कर दो। ईडब्ल्यूएस के आरक्षण के संबंध में चार लाइन के एग्जीक्यूटिव ऑर्डर को जिस तरह से सुप्रीम कोर्ट ने खारिज कर दिया, क्या आप चाहते हैं कि महिला आरक्षण विधेयक को भी इसी प्रकार सुप्रीम कोर्ट खारिज कर दे?

उपसभाध्यक्ष महोदया, यह नरेन्द्र मोदी जी की सरकार है। उन्होंने जब ईडब्ल्यूएस आरक्षण के लिए 103rd अमेंडमेंट किया, तो आर्टिकल 15 और 16 में एक नया सब-सेक्शन 6 जोड़ा गया।

उपसभाध्यक्ष (सुश्री कविता पाटीदार): माननीय सदस्य, आपका समय खत्म हो गया है। आप कन्क्लूड कीजिए।

SHRI SUSHIL KUMAR MODI: Nothing in this Article shall prevent the State from making any special provision for the advancement of any economically and weaker section of citizens. सुप्रीम कोर्ट ने इसको अपहेल्ड किया। इसीलिए हम सोच-समझकर, डीलिमिटेशन कमीशन बनेगा, सेंसस के फिगर्स आएंगे, तब 2029 में इसे लागू करेंगे। अगर जल्दबाजी में लागू कर दिया, तो कल पीआईएल में चला जाएगा। यही लोग पीआईएल में किसी को खड़ा कर देंगे और सुप्रीम कोर्ट इस महिला आरक्षण विधेयक को खारिज कर देगा। लेकिन जिस तरीके से हमने ईडब्ल्यूएस आरक्षण को खारिज नहीं होने दिया और सुप्रीम कोर्ट ने उसको अपहेल्ड किया, मुझे पूरा विश्वास है ...(व्यवधान)...

उपसभाध्यक्ष (सुश्री कविता पाटीदार): आप शांत रहें। माननीय सदस्य को बोलने दीजिए।

श्री सुशील कुमार मोदी: उपसभाध्यक्ष महोदया, इतना ही नहीं नवोदय विद्यालय, केंद्रीय विद्यालय, मिलिट्री स्कूल्स में इन लोगों ने कभी ओबीसी को आरक्षण नहीं दिया। धर्मेन्द्र प्रधान जी बैठे हैं, मैं उनको धन्यवाद देना चाहूंगा कि नरेन्द्र मोदी जी की सरकार ने 27 परसेंट का आरक्षण ओबीसी को दिया। आज इसका परिणाम है कि ओबीसी के अंतर्गत चार लाख से ज्यादा बच्चे केंद्रीय विद्यालय, नवोदय विद्यालय और मिलिट्री स्कूल्स में दाखिला ले पाए हैं। इतना ही नहीं, असिस्टेंट प्रोफेसर ...(व्यवधान)...

उपसभाध्यक्ष (सुश्री कविता पाटीदार): प्लीज़, आप शांत रहें। ...(व्यवधान)... माननीय सदस्य, आप शांत रहें। ...(व्यवधान)... वे सब जा रहे हैं। ...(व्यवधान)...

श्री सुशील कुमार मोदी: उपसभाध्यक्ष महोदया, असिस्टेंट प्रोफेसर और प्रोफेसर की नियुक्ति में इलाहाबाद हाई कोर्ट ने कहा कि हर डिपार्टमेंट को यूनिट माना जाएगा। ...(व्यवधान)... हमने विश्वविद्यालय को यूनिट मानकर ...(व्यवधान)...

उपसभाध्यक्ष (सुश्री कविता पाटीदार): माननीय सदस्य, वे जा चुके हैं। ...(व्यवधान)... आप शांत रहिए। प्लीज़, शांत रहिए। ...(व्यवधान)...

श्री सुशील कुमार मोदी: सेन्ट्रल हॉल में बाबा साहेब अम्बेडकर का चित्र किन लोगों ने नहीं लगने दिया?...(व्यवधान)... बाबा साहेब अम्बेडकर के मरने के कितने वर्षों के बाद सेन्ट्रल हॉल में बाबा साहेब अम्बेडकर का चित्र लगा। ...(व्यवधान)...

उपसभाध्यक्ष (सुश्री कविता पाटीदार): प्लीज़, शांत रहिए। ...(व्यवधान)...

श्री सुशील कुमार मोदी: 34 साल के बाद बाबा साहेब अम्बेडकर को भारत रत्न किसके कार्यकाल में मिला? उपसभाध्यक्ष महोदया, ये कांग्रेस के लोग ...(व्यवधान)...

उपसभाध्यक्ष (सुश्री कविता पाटीदार): कृपया आप शांत रहिए और उन्हें अपनी बात समाप्त करने दीजिए। ...(व्यवधान)... मैं माननीय सदस्य से रिक्वेस्ट कर रही हूँ कि आप शांत रहिए।

श्री सुशील कुमार मोदी: ये किस तरह से ओबीसी आरक्षण के विरोधी हैं, मैं उल्लेख करना चाहूंगा। ...(व्यवधान)... राजीव गांधी जी, जो देश के प्रधान मंत्री रहे ...(व्यवधान)...

उपसभाध्यक्ष (सुश्री कविता पाटीदार): आप शांत रहिए। ...(व्यवधान)...

श्री सुशील कुमार मोदी: बाद में वे लीडर ऑफ अपोज़िशन थे। उन्होंने मंडल कमीशन का विरोध किया। 6 सितम्बर...(व्यवधान)...

SHRI DEREK O' BRIEN (West Bengal): We are walking out.

(At this stage, some hon. Members left the Chamber.)

(MR. CHAIRMAN in the Chair.)

MR. CHAIRMAN: Hon. Members, please take your seat. ...*(Interruptions)*... Hon. Members, I request you to take your seat. ...*(Interruptions)*... Jaya ji, take your seat. ...*(Interruptions)*... Listen to my announcement. ...*(Interruptions)*... Pramod Tiwari ji, please. ...*(Interruptions)*... This is a matter which will be thoroughly investigated through the collective wisdom of the House. I will leave no stone unturned for it and not only probe it... ...*(Interruptions)*... I realise the sensitive nature of it. I realise the reaction of very seasoned Members. It is a matter neither of this side nor of that side. It is a matter for all of us. We cannot allow any intrusion except by the hon. Members. ...*(Interruptions)*... Hear me on this. I will discuss with the Members, the Leaders and have it thoroughly probed, objectively probed, so that we reach a level whereby we have some kind of SOP for it. This I can assure the House. Given the high intellect of the House, I am sure you will agree with me on this. We cannot react. We have to resolve it. We have to be resolute. We have to find a way out. If something has gone wrong, we have to put it in a correctional groove.

And, therefore, I appeal to you. Pramodji, you are showing your back to me. You cannot show your back to the Chairman. So, reactions that have come from Jayaji are very well-meaning that it is a matter to be probed. It is a matter... ...*(Interruptions)*... Please listen to Jayaji -- she raised the issue first -- on this day, when Women's Reservation Bill is here. Madam, before that, give us light and give us enlightenment.

श्रीमती जया बच्चन: सर, मैं अभी जो इंसिडेंट हुआ है, उसके बारे में कहना चाहती हूँ। ...*(व्यवधान)*... सर, मैं इस बात को इस हाउस में नहीं लाना चाहती थी, लेकिन कल बात ऐसी हुई कि वह अच्छी तरह से निभ गई, जब आपने कहा कि गैलरी में बच्चियां बैठी हुई हैं। उसके बाद आपने मेरे करियर के बारे में बात की, निर्मला जी ने भी बात की, लेकिन मैंने उस बात को आगे छोड़ा नहीं।

मैं आपको बता रही हूँ, मेरा पर्सनल एक्सपीरिएंस परसों का है और कल के दिन का है। मैं घर जाने के लिए जितनी बार बाहर गई, चाहे लंच ब्रेक हो या जो भी ब्रेक हो, groups of women

were coming. उन सबने मुझसे कहा कि हम आपके फैन हैं, मगर हम बीजेपी सपोर्टर हैं। I am sorry. I did not want to bring this into the House. But after what happened just now, I am forced to bring it to your notice. ...(Interruptions)... देखिए, आपको जितना चिल्लाना है, उतना चिल्ला लीजिए। ...(व्यवधान)... जो रिएलिटी है, आप उसको देखिए। ...(व्यवधान)...

MR. CHAIRMAN: Jayaji, I have taken note of it. श्री प्रमोद तिवारी।

श्री प्रमोद तिवारी (राजस्थान): सर, यह पूरा परिसर, जो राज्य सभा का है, आपके अधीन है। हम सुनियोजित ढंग से देख रहे हैं, इसमें यह पता लगाया जाना चाहिए कि किसकी रिकमंडेशन पर, किस सदस्य की रिकमंडेशन पर ये लोग आए थे। ...(व्यवधान)... एक मिनट, मैं अपनी बात पूरी कर दूँ। उस सदस्य के खिलाफ कठोरतम कार्रवाई हो।

सर, दूसरी बात यह है कि इस सदन में, इसके परिसर में लोग गुप में आते हैं। हम बाहर जाते हैं, देखते हैं, वे कहते हैं कि साहब, हम आपके साथ नहीं हैं, लेकिन हम इस वार्ड से आए हैं, हम इस एरिया से आए हैं। भाजपा सुनियोजित ढंग से राज्य सभा की मर्यादा का हनन कर रही है, इसलिए मैं आपकी व्यवस्था चाहता हूँ।

MR. CHAIRMAN: Now, Shri Sushil Kumar Modi.

श्री सुशील कुमार मोदी: सभापति महोदय, मैं चर्चा कर रहा था कि कांग्रेस पार्टी किस तरह से ओबीसी विरोधी रही है। मैं उसका उदाहरण देना चाहूंगा और डाक्यूमेंट्स के साथ देना चाहूंगा कि 6 सितम्बर, 1990 को जब सदन के अंदर रूल 193 में Discussion on Mandal Commission पर लोक सभा में चर्चा हो रही थी, तो तत्कालीन कांग्रेस के दिग्गज नेता, जो श्री राजीव गांधी थे, मैं उनको क्वोट कर रहा हूँ। मंडल कमीशन पर श्री राजीव गांधी जी कह रहे थे, "To me, it is breaking of my country. Breakup of my country may not be important to you. You have taken the country to the age of caste war. It is Raja Saheb, means Mr. V.P. Singh, who is trying to divide our country on caste and religion. The Congress cannot stand by and watch this nation being divided for the political convenience of one individual. Why are you dividing the country?" सभापति महोदय, इतना ही नहीं, श्री राजीव गांधी ने मंडल कमीशन की रिपोर्ट पर यह भी कहा, The country is not prepared for it. This will compromise the goal of casteless society and promote casteism. Government seeks to benefit the privileged among backward castes. They seek to exclude the backward Muslims, Christians and Sikhs from reservation benefits. Mandal Commission has many constraints. It is based on flawed understanding of the social system. The Mandal Commission Report should not be implemented in toto." यह राजीव गांधी कह रहे हैं कि मंडल कमीशन की रिपोर्ट को लागू नहीं किया जाए। The Mandal Commission Report is not scientific nor technically sophisticated and is not even

academically sound. Caste cannot be definer of backwardness. जो लोग हम पर आरोप लगा रहे हैं कि हम पिछड़ा विरोधी हैं, उनका चरित्र क्या रहा है? सभापति महोदय, मैं उनकी स्पीच को authenticate करने के लिए तैयार हूँ। अगर आप कहेंगे, तो मैं उनकी स्पीच को सदन में रखने के लिए तैयार हूँ। सभापति महोदय, इतना ही नहीं, मैं आपके सामने एक पत्र पढ़ रहा हूँ, अगर आप कहेंगे, तो मैं उसको भी authenticate करने के लिए तैयार हूँ। यह देश के मुख्य मंत्रियों को एक प्रधान मंत्री ने पत्र लिखा था। मैं उस पत्र की चार लाइनें पढ़ रहा हूँ, “My dear Chief Ministers, SCs and STs deserve help but, even so, I dislike any kind of reservation, more particularly in services. I react strongly against anything which leads to inefficiency and second-rate standards. I want my country to be first-class country in everything but if you go in for reservation on communal and caste basis, they swamp the bright and able people and remain second-rate or third-rate.” सभापति महोदय, यह लिखने वाले कौन थे, मैं उनकी एक लाइन और पढ़ना चाहूँगा, “It has amazed me to learn that even promotions are based sometimes on communal and caste considerations.” तत्कालीन प्रधान मंत्री पंडित नेहरू जी ने 27 जून, 1961 को देश के मुख्य मंत्रियों को जो पत्र लिखा था, उनको मैंने आपके सामने अभी पढ़ा है।

MR. CHAIRMAN: Put it on the Table of the House.

श्री सुशील कुमार मोदी: जी, मैं टेबल पर रखने के लिए तैयार हूँ। सभापति महोदय, जो लोग यह कहते हैं कि इसमें ओबीसी के लिए रिजर्वेशन का प्रावधान क्यों नहीं है, मैं उन लोगों से केवल यह पूछना चाहता हूँ कि जब 2010 में आपने संसद के अंदर बिल पेश किया था, तो क्या आपने उसके अंदर प्रावधान किया था? आपने उस समय ओबीसी की महिलाओं के लिए आरक्षण का प्रावधान क्यों नहीं लागू किया? जब 76वां और 77वां अमेंडमेंट बिल आया, पंचायत और नगर निकाय के अंदर एस.सी./एस.टी. की श्रेणी के रिजर्वेशन के लिए बिल आया, उसमें महिलाओं के लिए भी प्रावधान किया गया, तब आपने उसमें ओबीसी के आरक्षण का प्रावधान क्यों नहीं किया?

सभापति महोदय, ओबीसी आरक्षण तो बहाना था, असली निशाना तो महिला बिल रोकना था। हरेक को यह डर था कि हमारी सीट का क्या होगा? सभापति महोदय, कल अमित शाह जी ने लोक सभा में बताया कि संविधान तीन श्रेणी की ही इजाजत देता है, शैड्यूल्ड कास्ट्स, शैड्यूल्ड ट्राइब्स और जनरल - इन्हीं तीन के अंदर होरिजेंटल रिजर्वेशन महिलाओं को देने का प्रावधान किया गया है। हम यह किसी नई श्रेणी को नहीं दे रहे हैं। लोक सभा और राज्य विधान सभाओं में कभी भी ओबीसी आरक्षण नहीं रहा है। जब महात्मा गांधी आमरण अनशन पर बैठे थे, पूना पैक्ट में भी अनुसूचित जाति के लिए आरक्षण का मुद्दा था, पिछले करीब 90-100 साल में, जब भी एस.सी. और एस.टी. श्रेणी को लोक सभा और विधान सभा में आरक्षण मिला है, उसमें कभी भी ओबीसी श्रेणी को लोक सभा और विधान सभा में आरक्षण नहीं दिया गया।

सभापति महोदय, बिना आरक्षण के भी आज बड़ी संख्या में ओबीसी के लोग चुनाव जीतकर आ रहे हैं। मैं अपने राज्य बिहार का उदाहरण देना चाहूँगा।

MR. CHAIRMAN: Please conclude.

श्री सुशील कुमार मोदी: बिहार के 40 एम.पीज़ हैं, उनमें से 19 एम.पीज़ ओबीसी समाज के हैं। ये तो बिना आरक्षण के हैं। वहां से 19 एम.पीज़ बिना आरक्षण के जीत कर आते हैं। सभापति महोदय, अगर कल आरक्षण लागू हो गया, तो जिन सीटों पर हम ओबीसी पुरुष को टिकट देते हैं, वहां पर महिला को टिकट देंगे। हम वहां पर पुरुष को टिकट नहीं देंगे, ओबीसी महिलाओं को टिकट देंगे।
...(समय की घंटी)...

MR. CHAIRMAN: Please conclude.

श्री सुशील कुमार मोदी: सर, मुझे दो-तीन मिनट का समय और चाहिए। मैं आपसे यह आग्रह करना चाहूंगा कि ...

MR. CHAIRMAN: Your other speakers will lose time.

श्री सुशील कुमार मोदी: सर, झारखंड के अंदर बिना ओबीसी को आरक्षण दिए पंचायत का चुनाव करा दिया गया। जहां पर कांग्रेस के चार MLA हैं, आरजेडी का एक MLA है, मैं उस संदर्भ में कांग्रेस के लोगों से जानना चाहता था कि क्या आपने कभी वहां के मुख्य मंत्री से पूछा है कि आपने पंचायत का इलेक्शन बिना ओबीसी आरक्षण के कैसे करा दिया? लोकल बॉडीज़ का इलेक्शन इसीलिए रुका हुआ है, क्योंकि उन्होंने आज तक डेडिकेटेड कमीशन का गठन नहीं किया है।

सभापति महोदय, मोदी जी की सरकार में 76 मंत्री हैं, उनमें से 26 ओबीसी के हैं, यह कुल 35 प्रतिशत बनता है। यह एक रिकॉर्ड है। जो लोग कहते हैं कि हम ओबीसी विरोधी हैं, मैं उनको इतना ही बताना चाहता हूं कि इसके पहले दो प्रधान मंत्री ओबीसी समुदाय से बने थे। उनमें से एक श्री एच.डी. देवेगौड़ा हैं और दूसरे चौधरी चरण सिंह थे। श्री एच.डी. देवेगौड़ा 11 महीने प्रधान मंत्री रहे और चौधरी चरण सिंह तो संसद का मुंह भी नहीं देख पाए, क्योंकि कांग्रेस ने उनकी सरकार को गिराने का काम किया। श्री एच.डी. देवेगौड़ा और चौधरी चरण सिंह के बाद इस देश में पहली बार 75 साल में पिछड़े का कोई बेटा प्रधान मंत्री बना है और उनका नाम नरेन्द्र दामोदर दास मोदी है।

महोदय, इन लोगों ने सीताराम केसरी, जो एक समय कांग्रेस के अध्यक्ष बने थे, उनके साथ कैसा व्यवहार किया था! उनको * कहा गया, उनको * कहा गया, उनको दौड़ा-दौड़ा कर बाथरूम के अंदर बंद कर दिया गया। ...(व्यवधान)... सभापति महोदय, 2015 में ...(व्यवधान)... सभापति महोदय, 2015 में ...(व्यवधान)... 2015 में जब राहुल गाँधी बाढ़ प्रभावित क्षेत्रों का सर्वेक्षण करने गए, तो पूर्व केन्द्रीय मंत्री ...(व्यवधान)...

* Expunged as ordered by the Chair.

SHRI JAIRAM RAMESH: Authenticate it.(Interruptions)...

MR. CHAIRMAN: Hon. Member Sushilji.(Interruptions)... Sushil Kumarji, please.(Interruptions)... Hon. Member, I have already directed you to put that document on the Table of the House. Now, what you have stated, carrying facts which are being disputed, you will authenticate them.(Interruptions)...

SHRI SUSHIL KUMAR MODI: Yes, मैं ऑथेंटिकेट करूँगा, सभापति महोदय।

MR. CHAIRMAN: And do it during the course of the day.(Interruptions)... During the course of the day.(Interruptions)...

श्री सुशील कुमार मोदी: सभापति महोदय, जो लोग जातीय गणना की बात करते हैं, कास्ट सेंसस की बात करते हैं, चिदम्बरम साहब अभी सदन में नहीं हैं, मैं उनको क्वोट करना चाहूँगा। 7th May, 2010, when Chidambaram Saheb was the Home Minister of this country, तब उन्होंने क्या कहा। सभापति महोदय, संसद में जब कास्ट सेंसस का मुद्दा उठा, तो मैं चिदम्बरम साहब को क्वोट कर रहा हूँ, "After Independence, as a matter of policy, the question relating to caste other than Scheduled Castes and Scheduled Tribes was not included. Caste was not included in the last Census of 2001." चिदम्बरम साहब का यह बयान है कि 'as a policy'. सभापति महोदय, यह डॉक्यूमेंट है और उनकी स्पीच का पार्ट है। उन्होंने कहा कि आजादी के बाद नीतिगत तौर पर एससी/एसटी के अतिरिक्त किसी अन्य जाति की गणना को जनगणना में शामिल नहीं किया गया है। आपने क्यों नहीं 2010 में कास्ट सेंसस करा लिया? क्यों सोशियो-इकोनॉमिक कास्ट सर्वे कराना पड़ा? आपने क्यों नहीं सेंसस एक्ट के तहत करवाया? चिदम्बरम साहब ने यह भी कहा कि आरजीआई का मत था कि जनगणना के साथ जातीय गणना कराने में अनेक लॉजिस्टिक और व्यावहारिक कठिनाइयाँ हैं और इससे जनगणना की पूरी प्रक्रिया अस्त-व्यस्त हो जाएगी। यूपीए सरकार ने जनगणना 2011 के साथ कास्ट सेंसस की माँग को अस्वीकार कर दिया था।

MR. CHAIRMAN: Please conclude.

श्री सुशील कुमार मोदी: सभापति महोदय, मुझे दो मिनट और दे दीजिए।

सभापति महोदय, 2011 में जो सोशियो-इकोनॉमिक कास्ट सेंसस हुआ, जिसमें 5 हजार करोड़ खर्च हुए, उस संबंध में क्या सदन को पता है कि कितनी जातियाँ दर्ज हुईं? 46 लाख! जबकि देश में 1931 के अनुसार there are only 4,147 castes. But 46 lakh castes were enumerated in socio-economic caste census. सभापति महोदय, इसलिए मैं सदन को आश्वस्त करना चाहता हूँ कि ये नरेन्द्र मोदी हैं, जो बोलते हैं, वह करके दिखलाते हैं। उन्होंने जो

कहा, वह करके दिखलाया। कोई व्यक्ति यह हिम्मत नहीं कर सकता था, जो उन्होंने महिलाओं को 33 परसेंट रिज़र्वेशन देकर की है।...(समय की घंटी)...

श्री सभापति: श्रीमती फूलो देवी नेतम।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़): सभापति महोदय, धन्यवाद। आज हम महिला आरक्षण बिल पर चर्चा करने के लिए यहाँ उपस्थित हुए हैं। मैं अपनी पार्टी की ओर से इस बिल का समर्थन करने के लिए खड़ी हुई हूँ।

सभापति महोदय, यह विधेयक, 'संविधान (128वाँ संशोधन) विधेयक, 2023' है और प्रधान मंत्री जी ने लोक सभा में इस बिल का नाम 'नारी शक्ति वंदन अधिनियम' बताया है। महोदय, महिला आरक्षण बिल, यह विधेयक पूर्व प्रधान मंत्री, श्री राजीव गाँधी जी का सपना था। स्थानीय निकायों में महिलाओं की भागीदारी तय करने वाला संविधान संशोधन विधेयक हमारे राजीव गाँधी जी लेकर आए थे। पूर्व प्रधान मंत्री, श्री पी.वी. नरसिम्हा राव जी के नेतृत्व वाली कांग्रेस की सरकार ने इस प्रस्ताव को पारित करवाया, जिसके चलते आज देश में 15 लाख महिलाएँ चुनी हुई महिला नेत्री हैं। आदरणीय महोदय, 2010 में डा. मनमोहन सिंह जी के नेतृत्व वाली कांग्रेस की सरकार ने महिला आरक्षण बिल को राज्य सभा में पारित करवाया। उसके बाद विपक्ष में रहते हुए सामने वाले लोग, जो आज बड़ी-बड़ी बातें कर रहे हैं, उनके चलते लोक सभा में यह प्रस्तुत नहीं हो पाया। महोदय, आदरणीया सोनिया गाँधी जी ने पत्र लिखा, आदरणीय राहुल गाँधी जी ने पत्र लिखा कि हम विपक्ष में हैं, इस महिला आरक्षण बिल को पारित किया जाए, हम आपके साथ हैं। उन्होंने हमेशा महिलाओं की बात की, महिलाओं को न्याय दिलाने की बात की, महिलाओं को अधिकार दिलाने की बात की। 9 साल बाद सरकार ने महिला आरक्षण बिल की सुध ली है। देर आए, दुरुस्त आए। अभी भी टाइम है, पूरा विपक्ष आपके साथ है। आज हम इस बिल को समर्थन देने के लिए खड़े हुए हैं। सोनिया गाँधी जी ने हमेशा महिलाओं को आगे बढ़ाने का काम किया है। सभापति महोदय, मैं बस्तर से आती हूँ और घोर नक्सली क्षेत्र से आती हूँ। निश्चित रूप से कहीं न कहीं मैं पंचायती राज से जनपद अध्यक्ष के रूप में, जिला पंचायत के अध्यक्ष के रूप में और विधायक से लेकर आज राज्य सभा के इस सफर के दौर में यहाँ पर आई हूँ। यह पंचायती राज की बदौलत हुआ। यह राजीव गाँधी जी की देन थी। यह हमारे पूर्वजों, हमारे नेताओं की देन है कि महिलाएँ आगे आई हैं। आज राजनीतिक स्तर पर, सामाजिक स्तर पर और विकास के दृष्टिकोण से हर जगह महिलाएँ आगे आई हैं। आज मैं आपके सामने महिलाओं को हक दिलाने की बात कर रही हूँ। हमारे देश में संख्या के आधार पर आधी आबादी महिलाओं की है। निश्चित तौर पर यह हमारे नेताओं की दूरदृष्टि का ही परिणाम है। मैं गर्व से कहती हूँ कि राज्य सभा में परसेंट के अनुसार महिलाओं की संख्या 17 प्रतिशत है...(समय की घंटी).... और मैं उसी गर्व से कहूँगी कि पूरे देश में छत्तीसगढ़ विधान सभा में सबसे ज्यादा महिला विधायक हैं। सभापति महोदय, मैं अभी तो बोलने के लिए खड़ी हुई हूँ और आप समय नहीं दे रहे हैं। यह क्या बात हुई?

श्री सभापति: मैडम, आप बहुत अच्छा बोल रही हैं। केवल 11 मिनट समय बचा था, मैं आपको उसी हिसाब से समय दे रहा हूँ। Thirty seconds more.

श्रीमती फूलो देवी नेतम: सभापति महोदय, मैं महिला हूँ, थोड़ी सी दया कर लीजिए।

MR. CHAIRMAN: Thirty seconds more.

श्रीमती फूलो देवी नेतम: थोड़ी सी दया कर लीजिए, मुझे दो मिनट का टाइम दीजिए।

MR. CHAIRMAN: Thirty seconds.

श्रीमती फूलो देवी नेतम: सभापति महोदय, जब देश की बात आई, तो हमने देश का भी नेतृत्व किया। हमने पाकिस्तान से लड़ाई की और उसके दो टुकड़े किए। अगर घर-परिवार चलाने की बात आई, तो भी हमारे सामने कोई नहीं टिका। आज हम महँगाई और बेरोजगारी से भी लड़ रहे हैं। हम इतनी महँगाई में भी घर चला रहे हैं, सिलिंडर को भरवा नहीं पा रहे हैं। सामने वाले कह रहे थे कि हमने सिलिंडर दिए, लेकिन हम महँगाई के कारण सिलिंडर को भरवा नहीं पा रहे हैं। हम आज भी फिर से चूल्हा जला रहे हैं, लकड़ी जला रहे हैं, चूल्हे को फूँक रहे हैं, चूल्हे का धुआँ खा रहे हैं, आँखों में आँसू आ रहे हैं।

MR. CHAIRMAN: Thank you.

श्रीमती फूलो देवी नेतम: सभापति महोदय, यह महँगाई के कारण हो रहा है।

MR. CHAIRMAN: Thank you.(Interruptions)... Shri Sujeet Kumar, three minutes.(Interruptions)...

SHRI SUJEET KUMAR: Sir,.....(Interruptions)...

MR. CHAIRMAN: Carry on.(Interruptions)... Thank you, Madam.(Interruptions)... There will be no time for your last speaker.(Interruptions)... Okay, no time for last speaker.(Interruptions)... So, she is the last speaker.(Interruptions)... Madam, conclude in one minute.

श्रीमती फूलो देवी नेतम: सभापति महोदय, मणिपुर में इतना अत्याचार हो रहा है, फिर भी हम चुप हैं। जी20 में हमने देश को शर्मसार नहीं किया, क्योंकि हम देशभक्त हैं। सभापति महोदय, आप बार-बार बैठने के लिए कह रहे हैं, मैं आपकी बात मान रही हूँ। मैं यहाँ इस बिल का पुरजोर समर्थन करते हुए आपको धन्यवाद देती हूँ।

MR. CHAIRMAN: Thank you. Now, Shri Sujeet Kumar. Hon. Member, you have three minutes.

SHRI SUJEET KUMAR (Odisha): Thank you Chairman, Sir. Ours is the land where mothers and motherland has been given a pedestal greater than heaven - "जननी जन्मभूमिश्च स्वर्गादपि गरीयसी।" Sir, today, the entire nation is captured by this Bill which is being discussed in both the Houses of Parliament. Virtually, everyone is discussing about it in passing or in detail. Last month, when Vikram landed on the South Pole of the Moon, the place was called '*Shiv Shakti*'. Hopefully, this Bill will bring *Nari Shakti* into our Parliament and hopefully lead to a better decision making and better policy making in our governance structure. Every time, I go to different places in Odisha for political work, I interact with women *sarpanches*, women block *pramukhs* and Zila Parishad members. I asked myself, has the representation of women, the reservation for women in the PRI system led to better development outcomes at the grassroots? Has it led to better investment for women for issues concerning women? The answer I found is an emphatic 'Yes'. I found that women in the PRI, the Panchayati Raj Systems and urban local bodies have been making very meaningful contributions and also the concern which has been raised in many quarters that men are acting as proxies for women in the urban local bodies and PRIs has been found to be baseless. When we talk of women-led development, I feel that the best case study today in the country is, probably, of the State of Odisha and Odisha Model of Development. I substantiate these with facts. My party, Biju Janata Dal and my Chief Minister, Shri Naveen Patnaik, has always believed that no society and no country can develop or can be called a *Viswaguru* unless women are given the pedestal they deserve. We have always believed in empowerment of women in public life and in all spheres of social and economic life. Please allow me to quote some statistics. Even before the 73rd Amendment Act of 1993, way back in 1992, the then Chief Minister, late Shri Biju Patnaik, had given 33 per cent reservation for women in the *Panchayati Raj* and became the first State in the country to do so. Subsequently, his son, the current Chief Minister, Shri Naveen Patnaik, in 2011 extended that to 50 per cent in the PRIs and in 2012, 50 per cent in the urban local bodies. In the month of November, 2018, the Government of Odisha passed a resolution in the State Assembly urging for 33 per cent reservation in the Parliament and in the State Assemblies. Then, a month later, in December, 2018, hon. Chief Minister of my State sent 22 delegations to all the parties including seven national parties. Senior leaders of our party went to these leaders trying to build a consensus that Women's

Reservation Bill should be passed in the Parliament and women should get their due place under the Sun.

MR. CHAIRMAN: Thank you.

SHRI SUJEET KUMAR: Sir, I will just conclude in 30 seconds.

Sir, in the 2019 elections, out of 21 Lok Sabha seats, we gave tickets to seven women from our party, out of which five won. Sir, 42 per cent of our BJD MPs are women in our Lok Sabha. We are talking of 33 per cent but we have already reached 42 per cent in our party. Not only in political empowerment but we believe in social and economic empowerment. I can give you two examples of it.

MR. CHAIRMAN: Thank you.

SHRI SUJEET KUMAR: Sir, in 1991, the Government of Odisha reserved 30 per cent of all Government jobs for women. We have a health scheme and it is called the *Biju Swasthya Kalyan Yojana* where women get double the benefit of men.

MR. CHAIRMAN: Okay.

SHRI SUJEET KUMAR: Sir, we introduced Mamata Yojana way back in 2008 where pregnant women, lactating mothers got health benefits and financial benefits. I could go on and on but at the end, I will say that this is not reservation but this is rightful representation. As mother of democracy, we, India, that is *Bharat*, should give rightful representation to our women.

MR. CHAIRMAN: Now, Shrimati Jaya Bachchan. You have four minutes for your speech.

श्रीमती जया बच्चन : थैंक यू, सर, आखिर में बोलने के बहुत नुकसान हैं, क्योंकि बोलने को कुछ बचा ही नहीं है।

श्री सभापति: मैडम,

"इतने हिस्सों में बंट गया मैं,
कि मेरे हिस्से में कुछ बचा ही नहीं।"

श्रीमती जया बच्चन: सर, ...(व्यवधान)... अब आप तो समय मत गिनवाइए, ये तो गिनवाते ही रहते हैं। सर, सबसे पहले मैं चेयर को धन्यवाद दूंगी कि आज आपने महिलाओं को इतना महत्व दिया, उनको कुर्सी पर बैठने का मौका दिया। ...(व्यवधान)...

एक माननीय सदस्या: मुझे नहीं दिया।...(व्यवधान)...

श्रीमती जया बच्चन: अच्छा! Sir, I hope that this is not cosmetic. This *parampara* will be carried on and remain; नहीं तो आपको हाउस की सब महिलाएं प्लास्टिक सर्जन कहेंगी।

MR. CHAIRMAN: I know their fire power.

श्रीमती जया बच्चन: सर, आपकी कुर्सी बहुत मजेदार है।...(व्यवधान)... वहां बैठो, तो वह झूले की तरह आगे-पीछे होती रहती है। So, now, I know as to why you keep coming back and sitting here for so long! इस सेवन स्टार होटल में अगर कोई अच्छी चीज़ है, तो आपकी यह चेयर है, जो बहुत बढ़िया है। सर, हम लोग कौन होते हैं महिलाओं को आरक्षण देने वाले? Who the hell are we? हमारे में हिम्मत है, इसलिए हम तो आ गए। हमारे लीडर्स में हिम्मत है कि वे हमको ले आए, अब जिनको लाना चाहिए, वे क्या कर रहे हैं, मुझे पता नहीं। 2029 में सरकार आएगी या नहीं आएगी, इलेक्शन हो जाएगा, हम जीतेंगे, महिलाओं को हरा देंगे या जिताएंगे या फिर ऐसे ही टिकट्स देंगे, जहां से वे हार जाएंगी, ये सब ड्रामे बंद होने चाहिए। सर, स्पेशियली इस हाउस में जरूर यह सब बंद होना चाहिए।

मुझे याद है, वह राज्य सभा का बहुत अच्छा घर था, बिल आया, सुषमा जी और वृंदा करात जी ने उसके ऊपर बहुत लम्बे-लम्बे भाषण दिए और वह बिल पास हो गया। इतना अच्छा लगा कि बीजेपी और सीपीआई (एम) गले मिले, हंसे और बहुत मजे किए, लेकिन उन्होंने गाली एसपी को दे दी, तब भी हमने अपोज नहीं किया। We asked for the same thing. That is reservation within reservation. मगर, it suited everybody. माफ करिएगा, आप लोगों के यहां बहुत विद्वान हैं, मगर आप लोग सही वक्त पर चुप रहते हैं। उस वक्त आप लोगों ने भी हमारा साथ नहीं दिया था और न ही देते हैं। ऐसा तो चलता रहता है। This is politics. अभी आप अगर बीच में बोलेंगे, तो, I will take great objection. I have been sitting quietly. Please do not make a comment. You have brought the Bill. We are supporting the Bill. Let us say what we want to say. सर, हर चीज़ में ये लोग कमेंट्स करते रहते हैं। अगर हम कमेंट्स करें, तो फिर नाराज़ हो जाते हैं। आप इस बात को मानते हैं न, सर? आप मानते हैं...(व्यवधान)...

श्री सभापति: मैं तो बीच में हूं।...(व्यवधान)...

श्रीमती जया बच्चन: तब तो दोनों तरफ वाले आपको परेशान करेंगे।

सर, सबसे पहले मैं कहना चाहूंगी, यहां अंदर और बाहर के लोग भी मुझसे पूछते हैं, कई एमपीज़ पूछते हैं, कई जर्नलिस्ट्स पूछते हैं कि क्या आप लोग इस बिल के अगेंस्ट हैं? मैं उनको

बताना चाहूंगी कि हम इस बिल के अगेंस्ट नहीं हैं। मैं आपको बता सकती हूँ कि इस हाउस के हमारे पार्टी के लीडर्स, प्रो. राम गोपाल यादव जी यहां बैठे हुए हैं, मेरे साथी जावेद अली जी भी यहां बैठे हुए हैं, हम सब इस बिल को सपोर्ट करते हैं, मगर हमारी कुछ कंडीशंस हैं। हमारी वही कंडीशंस हैं, जो बाकी लोगों ने भी बताई हैं। सर, एक चीज़ जो है, and this is being bothering me for a while that if you are really serious about giving tickets to 33 per cent in the upcoming elections, especially, to the representation of the minority community and about which you have shown great empathy to these Muslim women by bringing in the *triple talaq*, आपने उस वक्त ट्रिपल तलाक के ऊपर बहुत बातें कीं, तो अब उनको भी टिकट दीजिए and if you are really serious, then, pass it. You have the strength, make the will and do not bring anything which you do not mean. सिर्फ प्रचार के लिए इसे मत करिए। आप लोगों की आदत है, आप प्रचार बहुत करते हैं और प्रचार के ऊपर खर्चा भी बहुत करते हैं। हर बात के ऊपर प्रचार करते हैं, इसके ऊपर भी प्रचार, उसके ऊपर भी प्रचार, हम इस प्रचार का वीडियो देख-देख कर तंग आ गए हैं।

Sir, I request on behalf of my party for reservation within reservation and as everybody else has said, I also support it. 20 per cent seats and 15 per cent of seats shall be reserved for women belonging to Other Backward Classes, especially, the Muslim minority and women belonging to minority communities, respectively, out of the total number of seats reserved for women and to be filled by direct election in the Legislative Assembly of the National Capital Territory of Delhi. I do not want to read the rest and waste my time. I would rather give this time to somebody else who has to speak after me. Thank you very much, Sir. Sir, I thank you very much for giving me the opportunity to sit there on the rocking chair.

MR. CHAIRMAN: Madam, on a point of information, I started the practice of 50 per cent women being on the Panel of Vice-Chairmen in the earlier House. It is in practice and I will take it higher also. Now Shri Jayant Chaudhary. ...*(Interruptions)*... The Leader of the House.

सभा के नेता (श्री पीयूष गोयल): सर, अगर इससे higher लेकर जाएँगे, तब आपके पास men's reservation के लिए आना पड़ेगा। ...*(व्यवधान)*...

श्री सभापति: मैं तो अपने घर में वैसे भी माइनॉरिटी में हूँ। ...*(व्यवधान)*... Now, Shri Jayant Chaudhary. You have four minutes.

श्री जयंत चौधरी (उत्तर प्रदेश): सभापति जी, आपका धन्यवाद। आज मैं देश की नारी शक्ति के सम्मान में उनका सहयोग करने और उनके पक्ष में समर्थन देने के लिए खड़ा हुआ हूँ। हमें अपने

देश में महिलाएँ घर के अन्दर और घर के बाहर अलग-अलग रूपों में दिखती हैं। वे खेत में मजदूरी भी करती हैं, खेती भी करती हैं; वे उद्यमी भी हैं, व्यापारी भी हैं; रोजगार ले भी रही हैं, रोजगार दे भी रही हैं; छात्र भी हैं, वैज्ञानिक भी हैं; astronaut भी हैं, खिलाड़ी भी हैं। राजनीतिक व्यवस्था की बुनियाद से लेकर, ग्राम पंचायत से ब्लॉक तक, जिले तक, हर स्तर पर आपको उनकी संख्या बढ़ती दिख रही है, लेकिन यह कटु सत्य है कि विधानपालिकाओं में उनकी जो संख्या होनी चाहिए थी, जो तादाद होनी चाहिए थी, वह आज तक नहीं बन पाई और इसलिए आरक्षण जैसे affirmative action को लेकर, आज हम सब लोग मिलकर, पूरा ज़ोर लगाने के लिए तैयार हैं।

आज के दिन मैं चौधरी चरण सिंह जी को याद करता हूँ। वे बड़ी-बड़ी राजनीतिक सभाओं में ग्रामीण क्षेत्रों में दुर्लभ शौच की व्यवस्था पर भाषण दिया करते थे और प्रकाश डालते थे। आज जातियों के बीच सम्बन्धों में इतनी कट्टरता जो बढ़ती जा रही है, उसको देखते हुए वे अंतर्जातीय विवाह के पक्षधर बन कर लोगों को जोड़ने की बात करते थे, क्योंकि वे चाहते थे कि समाज बदले। उनके जमाने से लेकर आज तक बहुत चीज़ें हो गयी हैं, बहुत सी चीज़ें बदल चुकी हैं, लेकिन आगे का रास्ता अभी भी बहुत लम्बा है।

[उपसभाध्यक्ष (डा. कल्पना सैनी) पीठासीन हुईं]

महोदया, मैंने खुद देखा है कि गाँव में सामाजिक और राजनीतिक परम्पराओं के कारण लज्जा और शर्म को बहाना बनाकर अगर उन पर ज्यादा बोझ डाला जाता है, तो शहरों में भी मध्यम वर्ग में बहुत बड़े-बड़े, सम्भ्रांत परिवारों में भी घर की महिलाएँ ही खाना बना रही हैं। वे पहले बाहर वालों को और घर वालों को खाना खिलाती हैं, उसके बाद सबसे आखिर में खाती हैं, फिर चाहे वे गर्भवती भी हों। आप समझ सकते हैं कि अगर एक माँ आखिर में अपने पोषण का ध्यान रखेगी, तो उसका प्रभाव आने वाली पीढ़ी पर पड़ेगा। इसलिए हम जब कुपोषण की बात करते हैं, तो गुजरात से भी ताज्जुब करने वाले आंकड़े आते हैं, बहुत निराश करने वाले आंकड़े आते हैं। महिलाओं के खिलाफ अपराध नहीं रुक रहे हैं, लाख प्रयासों के बावजूद भी नहीं रुक पा रहे हैं। यह हैवानियत क्यों है? चाहे वह उन्नाव हो, कटुआ हो, हाथरस हो या मणिपुर हो - हमारी जो महिला खिलाड़ी थीं, उन्होंने कितना अत्याचार चुपचाप सहा। अच्छा होता कि आज ट्रेजरी बेंचेंज से जो आवाज़ निकल रही है, उस समय भी आपको उनके पक्ष में बात रखनी चाहिए थी।

मैं मानता हूँ कि इन चीज़ों का समाधान तब होगा, जब हम जैसे लोगों की संख्या ऐसे सदनों में कम होगी और महिलाओं को खुद एजेंसी मिलेगी तथा खुद अपने नेतृत्व को आगे बढ़ाने का मौका as a voter, as a supporter and as a leader मिलेगा। मैं इसीलिए इस बिल का समर्थन करता हूँ। इस बिल के सम्बन्ध में मेरे दो ही सवाल हैं। नम्बर वन, अगर हम आपकी प्रक्रिया को ही फॉलो करते हैं, तो 10 साल तो कहीं नहीं गए। जो चीज़ शायद 2034 तक आनी है, उसके लिए यह जल्दबाजी क्यों? स्पेशल सेशन होगा, पहले बताया नहीं जाएगा कि कौन सा बिल है, उसके बाद जल्दबाजी में कहा जाएगा कि यह बिल लो और पास करो। ऐसी क्या मजबूरी है? विंटर सेशन में भी इसे ला सकते थे। कल गृह मंत्री अमित शाह जी ने लोक सभा में कहा कि हम यह जो परिसीमन आयोग बना रहे हैं, यह जन सुनवाई करेगा। क्या महिलाओं को आरक्षण देने के लिए हमें जनसंख्या तलाशनी पड़ेगी, जिले-जिले में जन सुनवाई करनी पड़ेगी? क्या आज भी

महिलाओं को आगे आकर गवाही देनी पड़ेगी कि हमें आरक्षण दो? क्या फिर दोबारा माँग उठानी पड़ेगी और फिर दोबारा विरोध झेलना पड़ेगा? इसलिए परिसीमन आयोग की कहीं कोई आवश्यकता नहीं है। मैं सवाल पूछता हूँ कि देश के माननीय प्रधान मंत्री स्वर्गीय अटल बिहारी वाजपेयी के समय जो कानून आया था, जो प्रस्ताव आया था, उसकी जो प्रक्रिया थी, उस प्रक्रिया में क्या कमियाँ थीं? बाकी आगे-पीछे जो प्रस्ताव थे, उन्हें भूल जाइए, लेकिन आप वाजपेयी जी को क्यों भूल गये? सीधी सी बात है कि लोग समझ गए हैं कि यह रोड़ा तैयार किया जा रहा है, ये अड़चनें तैयार की जा रही हैं। नीति तो ठीक हो सकती है, लेकिन नीयत में कुछ खोट है।

आपने 'धूम' पिकचर देखी, उसके बाद 'धूम-2' आई; 'मुन्ना भाई एमबीबीएस' आई और उसके बाद 'लगे रहो मुन्ना भाई' आई। इसमें कई बार पार्ट-1 और पार्ट-2 होता है। उसी तरह से 'अच्छे दिन' आये थे, 'अच्छे दिन' आयेंगे। लोग समझ गये हैं कि 'अच्छे दिन' आयेंगे पार्ट-2 है और कुछ नहीं है।

उपसभाध्यक्ष (डा. कल्पना सैनी): अब आप कन्क्लूड करें। आपका समय पूरा हो रहा है।

श्री जयंत चौधरी: महोदया, 2022 तक देश के हर गरीब को छत मिल जानी थी, किसान की आय दोगुनी होनी थी, 100 स्मार्ट शहर बनने थे। फिर कहा गया कि चिंता मत करो, 'अमृत काल' है, रुक जाओ। आप आज, कल और परसों का हिसाब दीजिए। आज आप यह बताइए कि महिलाएँ इंतजार क्यों करें? अगले चुनाव में आरक्षण क्यों नहीं दिया - आप यह बताइए? यह सवाल सबके मन में है। मैं संत कबीर जी का एक दोहा दोहराता हूँ कि :

*"काल करे सो आज कर, आज करे सो अब,
पल में परलय होएगी, बहुरि करेगा कब।"*

धन्यवाद।

उपसभाध्यक्ष (डा. कल्पना सैनी): माननीय श्री घनश्याम तिवाड़ी जी।

श्री घनश्याम तिवाड़ी (राजस्थान): माननीय उपसभाध्यक्ष महोदया, आज मुझे इस बात की प्रसन्नता है कि सम्पूर्ण सदन में एक बात पर तो सहमति है कि सभी महिलाओं को आरक्षण दिया जाए। थोड़ी-थोड़ी रौनक बनी रहे, इसलिए थोड़ी-थोड़ी बातें बीच में आ जाती हैं, लेकिन फिर भी हमारे लोकतंत्र का यह सौभाग्य है कि आज हम सब लोग एक बात को मान कर चल रहे हैं।

उपसभाध्यक्ष महोदया, एक प्रश्न यहाँ बार-बार उठाया गया कि यह स्पेशल सत्र क्यों बुलाया गया और यह बिल आज यहाँ क्यों रखा गया? मैं जानकारी के लिए बताना चाहता हूँ कि सदन में प्रवेश करने के लिए 'गणेश चतुर्थी' से अच्छा कोई अवसर नहीं हो सकता था, इसलिए यह सत्र बुलाया गया। चतुर्थी का दिन हिंदू संवत्सर के अनुसार सृष्टि के उत्पन्न होने का दिन है और चतुर्थी सबसे बड़ी तिथि भी मानी जाती है, इसलिए उस दिन इस सदन में प्रवेश किया गया, ताकि भारत के लोकतंत्र में नई सृष्टि का प्रारंभ हो और 2047 तक हम इस सदन के माध्यम से विकसित राष्ट्र बनें। यह इसलिए किया गया है।

महोदया, अब मैं एक और दूसरा निवेदन करना चाहता हूँ कि यह बिल इस समय क्यों लाया गया। यह बिल इसलिए लाया गया, क्योंकि पंचमी की तिथि जो है, वह 'ऋषि पंचमी' होती है और 'ऋषि पंचमी' के दिन ऋषियों की पूजा के साथ-साथ एक संकल्प होता है, जिस संकल्प का नाम है - 'हेमाद्री संकल्प', मतलब 'स्वर्ण संकल्प'। प्रधान मंत्री मोदी जी ने यह स्वर्ण संकल्प लिया है कि इतनी बार यह बिल पास नहीं हुआ, रुक गया, लेकिन 'ऋषि पंचमी' के दिन हम संकल्प ले रहे हैं कि अब यह आरक्षण दिला कर ही रहेंगे, इसलिए यह काम किया गया। मैं पहली बात तो यह कहना चाहता हूँ कि ये चतुर्थी और पंचमी के जो दिन थे, ये दोनों महत्वपूर्ण दिन थे, इसलिए सदन का यह विशेष सत्र बुलाया गया।

महोदया, मैं दूसरी बात यह निवेदन करना चाहता हूँ कि एक बात, जो बार-बार कही गई है कि इसको कल से लागू कर दीजिए या परसों से लागू कर दीजिए, तो ऐसा करने से किसने रोका है - इसको आपने रोका। जब इस बार का डीलमिटेशन हुआ था, उस डीलमिटेशन कमीशन में राजस्थान के जो पाँच लोग थे, उनमें मैं भी मेम्बर था और कुलदीप सिंह, जो सुप्रीम कोर्ट के जज थे, वे उसके चेयरमैन थे। इसी संसद ने यह प्रस्ताव पास किया था कि 2026 से पहले डीलमिटेशन नहीं होगा और 2026 में डीलमिटेशन होगा। डीलमिटेशन 2026 में हो, इसलिए यह संविधान संशोधन बिल इस सदन के द्वारा पास किया गया था। उसमें यह भी प्रावधान था कि 2021 में जनगणना प्रारंभ होगी और उसके बाद यह काम होगा। अब अमित शाह जी गृह मंत्री हैं। वे इस बिल के पास होने के बाद जल्दी जनगणना करा लेंगे और जनगणना कराने के बाद जल्दी ही डीलमिटेशन कमीशन बन जाएगा। इसके बाद महिलाओं को आरक्षण मिल जाएगा।

यहाँ पर दो बातें बार-बार कही गई हैं।...(व्यवधान)... आप कहते, तो मैं पहले बोल देता। मैं यह कहना चाहता हूँ कि यहाँ पर बार-बार कहा गया कि 'वंदन' क्यों है? मैं आप सब लोगों के लिए एक श्लोक सुना रहा हूँ, जिससे यह पता चल जाएगा कि 'वंदन' क्यों है।

*"जटाधारी कण्ठे भुजगपतिहारी पशुपतिः,
कपाली भूतेशो भजति जगदीशैकपदवीं,
भवानि तवत्पाणिग्रहणपरिपाटीफलमिदम्।"*

उन्होंने कहा कि जो जटाधारी हैं, जिनके गले में साँप पड़े हुए हैं, जो भूतों के देवता हैं, उनको आपने जगदीश बना दिया। क्यों बनाया? शंकराचार्य जी ने कहा :

'भवानि तवत्पाणिग्रहणपरिपाटीफलमिदम्।'

अर्थात्, हे भवानि, तेरे से इनकी शादी हो गई, इसलिए ये जगदीश बन गए, नहीं तो नहीं बनते। अब आप लोग भी घरों पर जाकर पूछ लेना। यही कह देना कि मैं एमपी कैसे बन गया, एमएलए कैसे बन गया, तेरे से शादी हो गई, इसलिए बन गया और अगर मना कर दिया, तो ठीक नहीं होगा। हमने इस बिल में वंदना इसलिए की है कि हम सब जो यहाँ बैठे हुए हैं, उसका कारण यही है।

मुझे जो तकलीफ हुई, वह यह है कि हमारे माननीय सदस्य के. सी. वेणुगोपाल जी तो केरल के हैं, लेकिन उन्होंने राहुल जी के लिए अपनी सीट का त्याग कर दिया। उन्होंने केरल से त्याग कर दिया और पाँच बरस की बजाए छः बरस का समय राजस्थान से ले लिया। अब वे राजस्थान से आ गए, लेकिन मणिपुर की बात कर रहे हैं।...**(समय की घंटी)**... मैं उनसे कहना चाहता हूँ कि राजस्थान में एक कहावत है :

*"चलते हुए पैरों में लगी हुई आग दिखाई नहीं दे रही है,
और पहाड़ पर लगी हुई आग दिखाई दे रही है।"*

राजस्थान में आदिवासी महिला को निर्वस्त्र करके पूरे गाँव में घुमाया गया। उनको वह दिखाई नहीं दे रहा है।...**(व्यवधान)**... राजस्थान में गुर्जर की एक लड़की को चार लोगों ने बलात्कार करके भट्टी में जला दिया। उनको वह दिखाई नहीं दे रहा है।...**(व्यवधान)**... इसलिए ये सारे काम करने वाले यह सोचें कि महिला आरक्षण बिल पर इन बातों को बोलने की आवश्यकता नहीं थी, लेकिन उन्होंने बोला, इसलिए मैंने जवाब दिया। मैं आज यह बात कहना चाहता हूँ कि यह जो बिल आया है, सदन का यह जो विशेष सत्र है, ये सब विशेष purpose के लिए लाए हैं। ये सारे के सारे काम पूरे होंगे। हम यह आंदोलन चला रहे हैं। महिला सशक्तिकरण हमारा कोई राजनीतिक मुद्दा नहीं है।

उपसभाध्यक्ष (डा. कल्पना सैनी): माननीय सदस्य, कृपया आप समाप्त करने का प्रयास करें।

श्री घनश्याम तिवाड़ी: हम यह आंदोलन चला कर महिलाओं का जो स्थान है, उनको वह स्थान दिलाना चाहते हैं और यह कहना चाहते हैं :

"यत्र नार्यस्तु पूज्यन्ते, रमन्ते तत्र देवताः।"

सारे देश में देवताओं का वास हो, इसलिए नारियों की पूजा करके यह 'नारी वंदन विधेयक' लाया गया है, बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (डा. कल्पना सैनी): माननीय सदस्या डा. अमी याज्ञिक।

DR. AMEE YAJNIK (Gujarat): Madam, I stand here on behalf of my party to support the Bill. I have been hearing the speeches on Women's Reservation Bill from none less than Ministers and leaders. But, I think they have been talking only about the social welfare schemes of the present Government and they have mixed up the issue that this is a matter of right to be given to the women. The social welfare schemes are there to strengthen the social standing in society. The crux of this Bill is that women need to have political empowerment. She has to come, sit and participate in decision making. That is not happening and for that, I think we have to go back and see the

journey which Rajiv Gandhi had started. And, Rajiv Gandhi started this journey because when he went travelling to the rural areas, he saw that here there is absolutely no governance. That is why the Panchayati Raj institutions were brought about, and with that, there was one-third reservation for women because there would be never an easy entry for women in the power corridors. He realised that and, that is why, he made a speech in the Parliament that women are mothers, grandmothers, daughters and sisters, but, to bring them into the political arena, we need to give them this right and that is how that law came. And, after 20 years, two-and-a-half decades of the 73rd and the 74th Amendments, we see that there are forty per cent women *sarpanches*, out of the total hundred per cent. And, that was the reply given by the Minister of Panchayati Raj in the Rajya Sabha. Today, that is the situation. Now, what is the spill over effect? When a women *sarpanch* sits, she brings to the table her experience, her sensitivity, her participation and whatever she has experienced as a woman, and that has a spill over effect in the society, and, that is where, there is a social progress in society. Madam, along with that, you have to see that journey. After Rajiv Gandhi's vision, Soniaji carried on that vision and she insisted that the Bill be passed for Legislative Assemblies and the Lok Sabha. She tried her best; the Bill was passed in the Rajya Sabha in 2010. But, alongside, under UPA-I and UPA-II, we also had legal empowerment, right based laws, which gave power to women within the domestic sphere. With the Domestic Violence Act, which was removed from the criminal jurisprudence to a civil environment, she could knock the doors of the family courts. Came the law, post-Nirbhaya, which was to see that women in public spaces get legal protection. That also is empowerment. After that came the Sexual Harassment at Workplace. So, in workplace also all the three spaces, women were given protection by way of right and this is the constitutional mandate that women and men are equal before law. This is what is the crux of reservation. We don't want to hear policies, we don't want to hear about *Ujjawala*, we don't want to hear about all this, other policies of the Government; talk on reservation. You have brought a Bill with conditions, with *caveats*, that means your intention is not fair. You do not want to give empowerment to women; you do not want women to sit in decision-making procedures, you do not want her to be having a political empowerment alongside you. What is that which you are fearing and why have you put such programmes in it, delimitation and Census? They are in your hands. What were you doing for nine-and-a-half years? What have you been doing for nine years? You have only done lip service, you want to make tall claims, you want to think that every space is a rally, every space has only political *bhashans*. You do not want to actually translate social justice embedded in the Constitution of India to

the women of this country. Women need political empowerment. She wants to sit and take decisions. During Corona time, we saw that women got all the infrastructure for online empowerment. Again, it was Rajiv Gandhi's vision to take the country in the 21st Century, while he was in the 20th Century, that women and everyone should have these computer systems, and that is why, today we are empowered socially. Women have mobile telephony. Women have all kind of online applications. You talk of digital India. You talk of mother of democracy. But, you do not want the mothers to sit with you. You do not want to give them rightful place in political empowerment. So, Madam, there was legal empowerment in UPA-I, UPA-II. Women got all the rights. Women got all the infrastructure during that time, Right to Food, Right to Education, and, that is where, women are today graduating, going for post-graduation and we have scientists. And, let me give one example. One of the largest banks had a woman as Chairman and M.D., who was manning the position. So, you mean to say that she was born in 2014, she finished her schooling in 2015, she graduated in 2016 and she became the Chairperson, M.D. in 2018. The education system infrastructure was put in place post Independence

5.00 P.M.

I would like to bring to the notice of the House...

उपसभाध्यक्ष (डा. कल्पना सैनी): माननीय सदस्य, आपका समय समाप्त हो रहा है।

DR. AMEE YAJNIK: Just one minute, Madam. If you are talking of democracy, democracy needs development and development can happen only if freedom of right, freedom to exercise that right, which is in the Constitution is given to the women of this country. The women have to be a part of participatory democracy and decision-making processes and that is where I think this Reservation Bill has to be implemented right away without caveats and without any conditions. Thank you, Madam.

उपसभाध्यक्ष (डा. कल्पना सैनी): श्री मुजीबुल्ला खान जी। माननीय सदस्य, आपके पास एक मिनट का समय है।

श्री मुजीबुल्ला खान (ओडिशा): महोदया, नारी का सशक्त होना ही समृद्धि का मार्ग है और सशक्त महिला ही समाज को सशक्त बना सकती है। मैडम, मैं स्वाधीनता सेनानियों के बारे में बताना चाहता हूँ कि नारी समाज ने स्वतंत्रता संग्राम में कैसे भाग लिया था। उसमें ओडिशा से रमा देवी

जी, सरला देवी जी और मालती देवी जी थीं। जब रमा देवी जी ने सत्याग्रह आंदोलन में भाग लिया था, तब उनके गर्भ में बच्चा पल रहा था और ब्रिटिश सरकार ने उन्हें मार-मारकर जेल में डाल दिया था। इसके कुछ दिन बाद उन्होंने जेल में एक पुत्र संतान को जन्म दिया था। ओडिशा की नारी कितनी मजबूत है, यह आप खुद ही सोच सकते हैं। जब बीजू पटनायक जी 1960 में पहली बार ओडिशा के मुख्य मंत्री बने थे, तब वे एक ऐसी नारी को लाए थे, जो स्टूडेंट करियर में अपनी धाक दिखा चुकी थी, जो आंदोलन से आई थी और उसे उन्होंने राज्य सभा में भेजा था। 1962 के दस साल बाद, वे ओडिशा के मुख्य मंत्री के रूप में सामने आईं और वे थीं, श्रीमती नंदिनी सत्पथी।

मैडम, जब बीजू पटनायक जी ने पंचायत राज सिस्टम में 33 परसेंट रिजर्वेशन लागू किया, आप लोगों को जानकर हैरानी होगी कि पाँच ट्राइबल विमेन, जो महिलाएं पढ़ना-लिखना नहीं जानती हैं, अंगूठा लगाती हैं, उन्हें बीजू पटनायक जी ने एडवाइज़र के रूप में अपॉइंट किया था। वे लोग बीजू पटनायक जैसे चीफ मिनिस्टर को एडवाइज़ देते थे और 90 के दशक में ओडिशा सरकार चलती थी। बीजू बाबू ने ट्राइबल लोगों के लिए जितना काम किया है, महिलाओं के लिए जितना काम किया है, उतना शायद ही किसी नेता ने किया होगा। महिलाओं के लिए सरकारी नौकरी में भी 30 परसेंट रिजर्वेशन बीजू बाबू ने दिया था। नौकरी के लिए 35 साल की उम्र थी, लेकिन इसमें भी पाँच साल एक्स्ट्रा बढ़ाए गए।

उपसभाध्यक्ष (डा. कल्पना सैनी): माननीय सदस्य, आपके पास केवल एक मिनट का समय है।

श्री मुजीबुल्ला खान: दूसरी बात, जब बीजू बाबू ने रिजर्वेशन लागू किया, तब पंचायत, जिला परिषद और पंचायत समिति में 28,000 महिलाएं चुनकर आई थीं। माननीय मुख्य मंत्री, नवीन पटनायक जी के आने के बाद, वे बीजू बाबू का अधूरा काम पूरा करने के लिए आगे बढ़े और जो 33 परसेंट रिजर्वेशन था, उसे नवीन पटनायक जी ने 50 परसेंट में कन्वर्ट किया है। ...**(समय की घंटी)**... मैडम, सिर्फ एक मिनट दे दीजिए। नवीन पटनायक जी ने 50 परसेंट रिजर्वेशन दिया। जब 2018 में ओडिशा असेम्बली में महिला आरक्षण बिल सर्वसम्मति से पास हुआ था, उसके बाद से आज तक नवीन बाबू ने न जाने कितनी मेहनत की है। हर राज्य के मुख्य मंत्री के पास डेलिगेशन भेजा है। सब पार्टीज से रिक्वेस्ट की गई है कि आप महिला बिल का समर्थन कीजिए। हमारा डेलिगेशन हाथ जोड़कर हर पार्टी, हर मुख्य मंत्री के पास गया था, जिसका नतीजा आज आ रहा है।

उपसभाध्यक्ष (डा. कल्पना सैनी): माननीय सदस्य, अब आप समाप्त करिए।

श्री मुजीबुल्ला खान: इसके लिए मैं केंद्र सरकार को धन्यवाद देता हूँ। मैं मेरे ओडिशा के मुख्य मंत्री को भी धन्यवाद देता हूँ कि आज उनकी मेहनत रंग लाई है। मैं यह उम्मीद करता हूँ कि माँ-बहनों को रिजर्वेशन मिलेगा।

इसके साथ-साथ, मैं एक छोटी सी बात भी कहना चाहता हूँ। आगे चलकर रिजर्वेशन का क्या होगा, यह मुझे नहीं पता है, लेकिन मैं उम्मीद करता हूँ कि यह हो जाएगा। मैं इसका समर्थन करता हूँ। मैडम, माइनॉरिटीज के लिए भी कुछ किया जाए। यहाँ पर केंद्र सरकार के माननीय मंत्री

जी बैठे हैं। माइनॉरिटी की बहनों के लिए भी कुछ किया जाए। उनका भी हक है, उनकी भी भागीदारी होनी चाहिए।...(समय की घंटी)... अगर संशोधन करना है, तो संशोधन कीजिए, कानून में संशोधन कीजिए, संविधान में संशोधन कीजिए, लेकिन माइनॉरिटी बहनों को भी कुछ स्कोप दीजिए, बहुत-बहुत धन्यवाद। नमस्कार, वन्दे उत्कल जननी।

SHRIMATI VANDANA CHAVAN (Maharashtra): Madam, on behalf of the Nationalist Congress Party, I stand to support the 128th Constitution (Amendment) Bill. After consistent failures to pass the Bill on reservation for women in Parliament and in State Legislatures, it is, indeed, a happier occasion for me that the Bill is passing.

उपसभाध्यक्ष (डा. कल्पना सैनी): माननीय सदस्य, आपके पास दो मिनट का समय है।

SHRIMATI VANDANA CHAVAN: Madam, give me, at least, three minutes.

Though we have serious doubts in its implementation. I come from Maharashtra where we have been very fortunate to have leadership of Shri Sharad Pawar who has taken concrete decisions for women. I would like to touch upon a few of them. Maharashtra became the first State in India to have 33 per cent reservation at all local self Government level in 1991. This was much before the 73rd and 74th Amendments that were passed in 1993. I am a product of that decision.

[THE VICE-CHAIRPERSON (SHRIMATI SULATA DEO) *in the Chair.*]

Maharashtra became the first State to amend the Hindu Succession Act, 1956. This gave equal right to women; the girls, the daughters in the ancestral property. This then became a Central Legislation in 2005. There was an immediate decision taken. As Defence Minister in the UPA regime, from June 1991 to March 1993, Pawar Saheb took a decision to induct women in the Armed Forces. This too was an immediate decision which was implemented. Needless to remind this august House about the pride which filled us all to see Lieutenant Alka Khurana Sharma leading the contingent on Republic Day Parade in 1994!

Madam, we in Maharashtra, under the leadership of Pawar Saheb and during the UPA times, got used to see well-studied, well-researched Bills which were put out immediately for implementation and, therefore, a Bill such as this, which has to wait for census, delimitation, etc., is difficult for us to fathom and digest.

Madam, I would like to ask the Government: Did you not do the demonetisation overnight? Did you not declare a lockdown almost with immediate effect? Did you not bring in the Bill to abrogate Article 370 without any notice one fine

morning? You are indeed a very capable Government, then, why are you taking so much time to pass the Women's Reservation Bill? Why can the Bill not be implemented in 2024? There are no excuses. Why do we have to wait for a census? We have already delayed it. Why do we have to wait for delimitation? We know it is a difficult process because the Southern States are going to stand up in arms, they have worked towards reduction of their population and the Northern States have not done it. So, delimitation is going to be a difficult process. Why do we not want to give reservation in Rajya Sabha and State Legislative Councils? According to me, Madam, this Bill appears to be intended... ...*(Time-Bell rings)*... I am just finishing. This Bill appears to be intended to appease the women and girls of this country. Let us face that this Government has not been sensitive to women when they needed their protection. We have not forgotten and will not forget the treatment meted out to our women wrestling champions, release of convicts in the Bilkis Bano case.

THE VICE-CHAIRPERSON (SHRIMATI SULATA DEO): Please conclude your speech; your time is over.

SHRIMATI VANDANA CHAVAN: I am just finishing; just two more lines. Amidst the Government's silence on Hathras, Unnao and Kathua, inaction on Manipur, in spite of several doubts about the implementation of this Bill, for which time will only stand witness, we support the Bill and make an appeal to reconsider the Bill and implement it in 2024. Thank you, Madam.

THE VICE-CHAIRPERSON (SHRIMATI SULATA DEO): The next speaker is Shri Abdul Wahab; you have two minutes.

SHRI ABDUL WAHAB (Kerala): Madam, first of all, I want to say that my party, Indian Union Muslim League supports this Bill but not wholeheartedly. We require reservation in reservation and quota in quota. Yesterday, we tried in Lok Sabha also, but, we know what will happen to our demand, what will happen to our Amendments. But I can say one thing that caste is a reality in our country, even in Kerala. In Kerala, our Devaswom Minister, Shri K. Radhakrishnan was not allowed to light a lamp in a ceremony of the temple. It is going on in this way even in Kerala. What do you expect in other places? Mr. Tiwari was talking about Rajasthan. But, what has happened in Madhya Pradesh, what has happened in Manipur? I agree, one incident happened in Rajasthan, but, immediately, the Chief Minister of Rajasthan went there. But, so far, our Prime Minister is not looking at all at these places where these incidents

happened. I want to say that our party will not support the Bill wholeheartedly because of this reason. We support it, we want this to be implemented. It has been implemented in our Panchayati Raj system because of Rajiv Gandhi. Muslim ladies are working in our District in Kerala as District Panchayat Presidents. But, you being in the Centre with power, I request you once again, do not consider Muslims as minorities only. We are having this much of percentage here; at least, consider us.

After triple talaq, all the Muslim women are with you. I have seen ladies coming in buses here today. I don't know who brought them but they are completely inside and outside New Delhi. That is good. It is Nari Shakti. I give all the respect to Amit Shahji and the Prime Minister. If your niyat, your intention is correct, then do one thing; do it first if at all, because our Naddaji was telling that legally it is not possible. Okay, if it is so, just see that 33 per cent of the BJP women candidates are competing from winnable seats. At the end of the day, we will come here again; we will be here in Rajya Sabha. *(Time-bell rings.)* Including everywhere! ...*(Interruptions)*... I want to see the BJP MPs, women coming here. ...*(Interruptions)*...

THE VICE-CHAIRPERSON (SHRIMATI SULATA DEO): Please conclude, your time is over. ...*(Interruptions)*...

SHRI ABDUL WAHAB: In future, we hope everywhere it will be happening. Thank you very much and I support the Bill.

सुश्री इंदु बाला गोस्वामी (हिमाचल प्रदेश): माननीय उपसभाध्यक्ष महोदया, मैं नारी शक्ति वंदन अधिनियम के समर्थन में बोलने के लिए खड़ी हुई हूँ। आपने मुझे बोलने का अवसर देकर अनुकम्पित किया है, आपका आभार! मैं नारी शक्ति पर एक कविता के माध्यम से अपनी बात रखना चाहती हूँ:-

"मुझको तो सारी धरती की जीवन गाथा दिखती है,
भारतीय संस्कार की शुद्ध सुजाता दिखती है,
तुमको भारत की बेटी में कमसिन कलियां दिखती हैं,
मुझको भारत की बेटी में भारत माता दिखती है।"

महोदया, यह कविता सुनाने का मेरा तात्पर्य था कि देश में नारी को दुर्गा के रूप में देखा जाता है। जिस देश में कन्या का पूजन दुर्गा शक्ति के रूप में किया जाता है, जिस देश में नारी को सृष्टि की जननी माना जाता है, उस देश में जन-प्रतिनिधियों की संख्या आज़ादी के 75 वर्षों के बाद भी लोक सभा में मात्र 14 प्रतिशत, राज्य सभा में 12 प्रतिशत तथा देश की विधान सभाओं में यह संख्या नगण्य के बराबर हो, तो आप सब क्या कहेंगे?

(सभापति महोदय पीठासीन हुए।)

यह भी हमारे देश के यशस्वी नेतृत्व, आदरणीय श्री नरेन्द्र मोदी जी के कारण संभव हुआ है। अगर नारी सृष्टि की जन्म-दात्री है, अगर उसके बिना सृष्टि की कल्पना भी नहीं की जा सकती तो फिर भला नारी कमजोर कैसे हुई? मैं इस सभागार में बैठे हुए लोगों से एक प्रश्न करना चाहती हूँ कि अगर नारी सृष्टि की जन्म-दात्री है तो एक मिनट के लिए सोचिए कि अगर आपकी मां की मां न होती तो क्या आप की मां होती? अगर आपकी मां न होती तो इस सभागार में बैठे हुए, चाहे वे पुरुष हों या महिला, क्या हम और आप होते? अगर उनकी मां न होती, तो क्या मंदिर में विराजित घनश्याम और श्रीराम होते? फिर क्या कारण रहे कि आज़ादी के 70 वर्षों से अधिक समय बीत जाने के बाद भी भारतीय नारी को वह सम्मान नहीं मिला जो उसको मिलना चाहिए था? वह सबला से अबला कैसे हो गई? मैं यह प्रश्न आप सबके सम्मुख रखती हूँ, इस पर थोड़ा सोचिएगा। लेकिन नारी के अदम्य साहस, क्षमता व बुद्धिमत्ता को पहचान कर उसका समूचे राष्ट्र को अगर किसी ने एहसास करवाया, तो वह देश के माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी ने अपने 9 वर्षों के कार्यकाल में करवाया।

भारतीय नारी के लिए अमृत कालखंड का 19 सितंबर का दिन शुभ दिन था, जब हमने नए संसद भवन में प्रवेश किया, जो नये भारत में भोर की नई किरणें लेकर आया है। अमृत काल के इस कालखंड में एक ऐसे भारत का निर्माण हो रहा है, जहां समानता व सामाजिक न्याय की बुनियाद मजबूत हो रही है। 'सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास' के मूल मंत्र पर चलते हुए देश की नारी शक्ति को मात्र आरक्षण देना ही देश के यशस्वी प्रधान मंत्री जी का लक्ष्य नहीं है, बल्कि नारी शक्ति को ससम्मान नेतृत्व व निर्णय-प्रक्रिया में पूर्णतया भागीदार बनाना भी देश के प्रधान मंत्री जी का ध्येय है। यह इस विधेयक के नाम में ही रेखांकित हो जाता है। महिलाओं के लिए सीटें आरक्षित करने वाले इस विधेयक का नाम पहले महिला आरक्षण विधेयक था, परंतु देश के यशस्वी प्रधान मंत्री मातृ- शक्ति को केवल आरक्षण ही नहीं, बल्कि सम्मान भी देना चाहते थे, इसलिए इस विधेयक का नाम 'नारी शक्ति वंदन अधिनियम' रखना देश के प्रधान मंत्री की देश की नारी-शक्ति के प्रति कृतज्ञता को दर्शाता है।

नारी-उत्थान के लिए बहुत सी योजनाएं चलाई गईं। आप सबने, जो मेरे पहले वक्ता थे, हमारे राष्ट्रीय अध्यक्ष जी ने इसके बारे में विस्तार से बताया। मेरे पास तीन मिनट का टाइम है। उस तरफ से कहा गया कि 9 सालों में अपने कार्यकाल के दौरान आपने क्या किया? लेकिन आपने तो 60 साल से अधिक इस देश पर शासन किया, आपने महिला बिल को लागू क्यों नहीं किया, आपने महिलाओं को वोट बैंक की राजनीति तक ही सीमित क्यों रखा? मैं इसका ताजा उदाहरण हिमाचल प्रदेश का देती हूँ। अभी हिमाचल प्रदेश में कांग्रेस सत्ता में आई है। इसने महिलाओं से वायदा किया कि 1,500 रुपये आपको हर महीने दिए जाएंगे। आज 9 महीने हो गए, महिलाएं अपना पर्स खोलकर देखती रहती हैं और कांग्रेस के नेताओं से दिल्ली से लेकर प्रदेश तक पूछती रहती हैं कि 1,500 रुपए कब आएंगे? 9 महीने बीतने के बाद भी उनके पास 1,500 रुपए नहीं आए। कोरोना के कारण जनगणना और परिसीमन विलंबित हुए हैं तो स्पष्ट है कि प्रक्रिया में विलम्ब होगा। किन्तु यह कुछ क्षणों की देर है, इतने बरसों का अंधेर नहीं है। यह अधिनियम उस कर्मशील

नेतृत्व की विचारधारा का प्रण है, जिसके यहां तीन तलाक से बहनों को मुक्ति मिलने का प्रण है, जिसके यहां मातृ-शक्ति को सम्मान, अधिमान और मान मिलता है।

मान्यवर, परंपराओं के जाल काटने के लिए बहुत लगन, ध्येय और सहनशीलता की आवश्यकता होती है, इसलिए कहा गया है:-

*"रिवाइतों की सफें सबसे कट नहीं सकतीं,
कई बरस में कोई एक जाल काटता है।"*

महिला आरक्षण विधेयक पर 27 वर्षों के मौन का जाल, राजनीतिक दलों के गलियारों में इस विधेयक पर पसरे अंधेरे का जाल जिस व्यक्ति ने काटा, उन्हें केवल भारत ही नहीं, बल्कि समूचा विश्व; भारत की नारी ही नहीं, बल्कि पूरी सृष्टि की मातृ-शक्ति आदरणीय नरेन्द्र मोदी जी के नाम से जानती है और आने वाले समय में जानेगी। अब इस देश की महिलाएं लोकतंत्र के इस शीर्षस्थ मंदिर और विधान सभाओं में 33 प्रतिशत महिलाओं को देखेंगी। यह देश के इतिहास का सबसे निर्णायक मोड़ है। अब नेतृत्व करने का अवसर है और यह अवसर देकर इतिहास किसने बनाया - आदरणीय प्रधान मंत्री श्री नरेन्द्र मोदी जी ने यह इतिहास बनाया है। आज यह मार्ग प्रशस्त हुआ है, इसे जल्दी लागू करने की बात की जा रही है। इसमें जातिगत आरक्षण न होने के कारण इसे अपूर्ण बताया जा रहा है। लेकिन आप इंतजार कीजिए, चिंता करने की जरूरत नहीं, यह प्रधान मंत्री जी का मातृ-शक्ति को 33 प्रतिशत का वायदा है और देश की मातृ-शक्ति को पूरा विश्वास है कि 'मोदी है तो मुमकिन है।' मैं इस देश की मातृ-शक्ति मां-बेटियों के चेहरों पर छाए उल्लास को पढ़ सकती हूं। मैं उनकी उम्मीदों के तेज को देख सकती हूं। इस बड़ी पहल और बड़े साहस के लिए मैं पुनः माननीय प्रधान मंत्री जी का आभार व्यक्त करती हूं और इस विधेयक का स्वागत करती हूं, समर्थन करती हूं, धन्यवाद।

STATUTORY RESOLUTIONS

Levying of Export Duty on exports of Onions and exports of Parboiled Rice

MR. CHAIRMAN: Hon. Members, a notice for Statutory Resolutions has been received from the Government and I have admitted the same. In view of the urgency, I have also permitted the Minister concerned to move the same now. Shri Bhagwat Karat to move the following Resolutions:- (i) "In pursuance of Section 8 of the Customs Tariff Act, 1975, this House hereby approves of notification No. 47/2023-Customs, dated 19th August, 2023 [G.S.R. 616(E), dated 19th August, 2023], which seeks to amend the Second Schedule of the Customs Tariff Act, in order to levy Export duty on exports of Onions, falling under HS Code 0703 10." and, "In pursuance of Section 8 of the Customs Tariff Act, 1975, this House hereby approves

of notification No. 49/2023- Customs, dated 25th August, 2023 [G.S.R. 628(E), dated 25th August, 2023], which seeks to amend the Second Schedule of the Customs Tariff Act, in order to levy Export duty on exports of Parboiled Rice, falling under HS Code 1006 30 10.”

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD): Sir, I move the following Resolutions:-

(i) “In pursuance of Section 8 of the Customs Tariff Act, 1975, this House hereby approves of notification No. 47/2023- Customs, dated 19th August, 2023 [G.S.R. 616(E), dated 19th August, 2023], which seeks to amend the Second Schedule of the Customs Tariff Act, in order to levy Export duty on exports of Onions, falling under HS Code 0703 10.” and,

(ii) “In pursuance of Section 8 of the Customs Tariff Act, 1975, this House hereby approves of notification No. 49/2023- Customs, dated 25th August, 2023 [G.S.R. 628(E), dated 25th August, 2023], which seeks to amend the Second Schedule of the Customs Tariff Act, in order to levy Export duty on exports of Parboiled Rice, falling under HS Code 1006 30 10.”

The questions were put and the motions were adopted.

GOVERNMENT BILL

The Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023 - Contd.

MR. CHAIRMAN: Now, Shri Kartikeya Sharma. While I understand that it is the maiden speech of the hon. Member, but given the time constraint, I am sure he will use his discretion.

SHRI KARTIKEYA SHARMA (Haryana): Mr. Chairman, Sir, thank you so much and I seek your indulgence. I rise in favour of the Nari Shakti Vandana Bill, the 128th Constitution (Amendment) Bill. I want to express my speech with two lines from Nawaz Deobandi, which says:

*सफ़र में मुश्किलें आएँ तो ज़ुरत और बढ़ती है,
कोई जब रास्ता रोके तो हिम्मत और बढ़ती है।*

Mr. Chairman, Sir, I stand before you as a strongest supporter of the Women's Reservation Bill as I believe the time has come and we can't wait any longer. The first Prime Minister, in his letter to the Chief Ministers wrote, "The future of India will probably depend ultimately more upon the women than men." These words of the first Prime Minister were prophetic. I am proud to say that I am the part of the Parliament under the leadership of hon. Prime Minister, Shri Narendra Modi, who has shown grit and determination and a unique foresight to turn it into a reality. Just before me, a couple of minutes ago, a senior Member of Parliament was talking about doers and talkers. I would like to highlight that the Prime Minister has shown by bringing this Bill that he is a doer and not a talker. I come from the State of Haryana which had, for the longest time, grappled with the issue of unequal sex ratio. The sex ratio in Haryana was 879 females for 1,000 males in 2001, but has shown steady improvement since 2015 when the Prime Minister, Shri Narendra Modi, launched the *beti bachao beti padhao andolan* from Haryana.

I would like to inform the House that in 2022, the ratio has improved to 917. It has increased by 85 points. This shows the initiatives backed by the State and the firm commitment by the Government. In the first general elections, there were 66 women who contested and 19 were elected to the House of People. Even though we have made rapid strides in women representation in Parliament and local bodies, down to the lowest level, much remains to be done and thus I back this Bill wholeheartedly. Lasting revolutions are not achieved overnight. They require a civil society awakening. This Bill is taking us in that direction.

Sir, writing in Harijan on 21st of April 1946, Gandhiji emphasized the need to "enroll women as voters, impart or have imparted to them practical education, teach them to think independently, release them from the chains of caste that bind them so as to bring about a change in them... If they will do this, they will purify the present unclean atmosphere."

Sir, he prophetically said, "as long as the women of India do not take part in public life, there can be no salvation for the country." Adoption of our Constitution heralded a new era of equity and equality for women of India. It guarantees equal political rights including the right to vote to women. Not only does the Constitution guarantee equal political status to women, there is even a scope for positive discrimination in their favour as is evident in Article 15(3) of the Constitution. Article 14 provides for equality before law. Article 39(a) states that the State shall direct its policy towards securing equally to men and women the right to an adequate means of livelihood, and 39(d) enjoins the State to direct its policy towards securing equal pay for equal work for both men and women. Sir, Article 42 provides for securing just and

humane conditions of work and for maternity relief. Article 51(A)(e) refers to the fundamental duty of citizens to renounce practices derogatory to the dignity of women. In the words of Dr. B.R. Ambedkar, "I measure the progress of a community by the degree of progress which women have achieved."

In 1975, the Committee on the Status of Women in India commented on declining political representation of women in India. Though majority within the CWSI were against reservations in the legislative bodies, yet, all members agreed on reservation for women in local bodies. The National Perspective Plan of 1988-2000 also recommended 30 per cent reservation for women in all elected bodies although the document was not clear whether the reservation was through nomination or election. The BJP Government had repeatedly reinstated the Bill in Parliament in 1998, 1999, 2002 and 2003. The Congress, when it came to power in 2004, prompted the UPA to integrate the Bill into its Common Minimum Programme and tried to introduce the Bill with little progress. It was opposed by its own partners who were a part of the Government.

Sir, a very senior Member of Parliament before me said that this decision is being taken by brain and not by heart. These decisions are taken by brain, heart and soul all put together. You need a will of steel to implement these decisions. That is what is being done by the current Government.

Sir, in the last decade of the twentieth century, the issue of political empowerment of women gained momentum throughout the world. In 1990, the United Nation's Economic and Social Council endorsed a target of 30 per cent women in decision-making positions in the world by 1995. This target was far from being met by 1995; only 10 per cent of the world's parliamentarians were women.

Back home, in Rajya Sabha, we have 31 women MPs whereas in the Lok Sabha, we have 82 women MPs. Today, around 26 per cent of the world's parliamentarians are women. Among the State Legislatures, the average representation of Women MLAs is about only 7 per cent. Of a total of 8054 candidates in the 2019 General Elections, only 726 were women. An interesting statistics presents itself here. Sir, while almost 11 per cent of the women contestants were successfully elected as MPs, only 6 per cent of men could be successful. When it comes to trusting their future, voters trust women candidates more than they trust men. Not only do women make for winning candidates but as candidates they spur greater economic growth. An academic paper by the United Nations University World Institute for Development Economies Research (UNU-WIDER) in 2015 studied the impact of women politicians on economic performance in State Legislative Assemblies. The

researchers examined data for 4,265 State Assembly constituencies for the 1992-2012 period using night luminosity as a measure of economic performance.

The paper estimated women legislators raise luminosity growth in their constituencies by about 15 percentage points per annum more than that of male legislators. They were also found to be far more effective at completing road projects and hence creating infrastructure for growth.

Sir, I got to hear some speeches of the hon. Members of the Lok Sabha yesterday wherein some questioned why the Government took so long to introduce the Bill, why it wasn't introduced earlier. It is important to understand, in 2014 the challenges before this Government were many. Women had the right to vote, but no toilets, no gas connections, no access to equal opportunities and very little representation. One of the most celebrated campaigns of the hon. Prime Minister Modiji and this Government was the *Swachh Bharat Mission*. It was launched with the idea of building toilets. It was done with an effort to restore the dignity and privacy of women. Some people complained that toilets had been built, but there was irregular supply of water. I would like to say to them, 'Be patient.' Such mammoth campaigns are bound to come with some learnings and challenges. Today most of them have regular water supply. Sir, I am a positive person. I am an optimist, not a pessimist and I believe in the positivity and the power of change. Soon after people complained, women in rural India were cooking food with cow dung cakes or wood leading to health hazards. Today, almost all homes have gas connections. It is important to understand that change has not happened overnight. It requires the assistance of society and a change in the mindset. In the words of Victor Hugo, "No one can stop an idea whose time has come." The idea of women's reservation has come and no one can stop it. As the hon. Prime Minister said, 'The country can't wait any more.'

Research has shown that when women are empowered, the entire nation is empowered. Women legislators are more... (*Time-bell rings.*) Sir, I will just seek your indulgence to complete my maiden speech.

Sir, I thought I would mention some of the top women leaders, scientists, engineers, businesswomen, social workers at the end of my speech, but as I was writing their names, I got a feeling that being a successful female leader in their field cannot be their identity, for they have outgrown their gender. In a male dominated world, they are not successful because they are women; they are successful despite of it. It is our narrow lens that we see them in gendered roles. It is our shortcoming that we see their gender first before we see their capabilities and their talent. It is the men who need to change their view and start treating them as equal colleagues.

Sir, I would like to express my heartfelt gratitude to our hon. Prime Minister who has been able to reorganize, bring on track this Bill which had been derailed for the longest time and in a time where the whole world is going through difficult times, whether it is climate change, hostile nations, and income inequalities. Only the healing and caring touch of a mother can save humanity from falling further down.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

Sir, discuss as much as we may, debate, fight and shout, do whatever, but the bottom line is that such a provision cannot wait any longer. It is our need.

Sir, I would like to finish my speech with a few lines from the famous poet, Shri Dushyant Kumar.

"हो गई है पीर पर्वत-सी पिघलनी चाहिए,
इस हिमालय से कोई गंगा निकलनी चाहिए।
सिर्फ हंगामा खड़ा करना मेरा मकसद नहीं,
मेरी कोशिश है कि ये सूरत बदलनी चाहिए।"

Sir, I only want to say that let us come together and change the picture of the Indian polity. Let us unanimously support this Bill. Otherwise, when history is written, people who are standing on the other side will not be judged kindly. Thank you, Sir.

श्रीमती कान्ता कर्दम (उत्तर प्रदेश): उपसभापति महोदय, नारी शक्ति वंदन अधिनियम, यानी महिला आरक्षण बिल एक ऐतिहासिक और क्रांतिकारी बिल है, जो हमारी सरकार, हमारे दूरदर्शी और यशस्वी प्रधान मंत्री जी श्री नरेन्द्र मोदी जी के कुशल नेतृत्व में आज पास होना है। हमारे देश के प्रधान मंत्री ने 2014 के बाद महिलाओं को जो सम्मान दिया है, उससे पहले उस तरह से महिलाओं को सम्मान नहीं मिला है। जब से वे आए हैं, तब से उन्होंने बहुत सारी केन्द्र सरकार की योजनाओं में उनको स्थान दिया है, सम्मान दिया है, हर जगह महिलाओं को सम्मान दिया है - चाहे विधान सभा हो, लोक सभा हो या राज्य सभा हो, सभी जगह सभी पार्टियों से ज्यादा हमारी पार्टी की भागीदारी है। अभी सामने से बहुत सी जगहों का नाम लिया गया, मैं यह रिपीट नहीं करूंगी, लेकिन मैं इतना ही कहूंगी कि राजस्थान की स्थिति किसी से छिपी नहीं है। जो राजस्थान के हालात हैं, वे सबको मालूम हैं, किसी से छिपे हुए नहीं हैं। मेरा भी राजस्थान में जाना हुआ। कई जगहों पर गंभीर स्थिति थी, महिलाओं के साथ जिस तरह का दुराचार किया गया, जिस तरह से महिलाओं को अपमानित किया गया, वह सबके संज्ञान में है। हमारे प्रधान मंत्री जी महिलाओं को सशक्त बनाना चाहते हैं, न कि निर्बल। जिस प्रदेश में हमारी सरकार नहीं है, उस प्रदेश में महिलाओं को जो भागीदारी या जो सम्मान मिलना चाहिए, जो सुरक्षा मिलनी चाहिए, वह उस तरह से नहीं मिल पा रही है।...(व्यवधान)...

श्री उपसभापति: प्लीज़, बैठकर चर्चा मत कीजिए। Don't speak while sitting.

श्रीमती कान्ता कर्दम: अभी आप सुनना चाहते हैं, तो सुनिए। राजस्थान में रेपिस्ट के बचाव में आंदोलन चल रहा है, क्या यह किसी से छिपा है? यह आंदोलन चल रहा है।...(व्यवधान)... प्रियंका जी एक तरफ कहती हैं कि मैं लड़की हूँ, मैं लड़ सकती हूँ, लेकिन राजस्थान में लड़ने क्यों नहीं जातीं, क्यों नहीं बोलतीं।...(व्यवधान)... वे एक बार भी गई हैं।...(व्यवधान)... बेटी हूँ, लड़ सकती हूँ।...(व्यवधान)...

श्री उपसभापति: प्लीज़, अपनी चेयर पर बैठकर मत बोलिए।

श्रीमती कान्ता कर्दम: अगर आप राजस्थान की स्थिति जानेंगे, तो आप देखेंगे कि जो दलित हैं, पिछड़े हैं, उन पर कितने अत्याचार हो रहे हैं।...(व्यवधान)... वह किसी से छिपा नहीं है।...(व्यवधान)...

श्री उपसभापति: ऑनरेबल मेम्बर्स, मैं आप सबसे यह कहना चाहता हूँ कि आप एक-दूसरे से जिन बातों की अपेक्षा करते हैं, आप भी उन बातों का पालन करें।

श्रीमती कान्ता कर्दम: एक मां की कोख उजाड़ दी गई। दो बच्चों की गाड़ी से कुचल कर हत्या कर दी गई।...(व्यवधान)...

श्री उपसभापति: कान्ता कर्दम जी की बात के अलावा कोई और बात रिकॉर्ड पर नहीं जा रही है। मैडम, आप बोलें।

श्रीमती कान्ता कर्दम: और तीसरे को सिसकता हुआ छोड़ दिया गया। वह भी एक महिला है, वह भी एक मां है, उस मां की कोख उजाड़ी।...(व्यवधान)...

श्री जयराम रमेश: सर, ...(व्यवधान)... सर, ...(व्यवधान)...

श्री उपसभापति: Don't speak while sitting. मैडम आप बोलिए।

श्रीमती कान्ता कर्दम: एक बहन का भाई छीन लिया।...(व्यवधान)... वह एससी समाज से थी, वह दलित समाज से थी। आप पिछड़ी जाति की बात करते हैं, तो राजस्थान में देखिए कि पिछड़ी महिला के साथ आपकी सरकार ने क्या किया है। यहां आपने देखा कि गैंगरेप के बाद महिला को जलाकर मार दिया गया। ...(व्यवधान)... उसको भट्टी में डाल दिया गया, झोंक दिया गया।...(व्यवधान)... वह किसी से छिपा नहीं है।...(व्यवधान)... केवल एक ही मामला नहीं है।...(व्यवधान)...

श्री उपसभापति: सभी माननीय सदस्यों से आग्रह है कि वे अपनी चेयर पर बैठकर बात न करें।

श्रीमती कान्ता कर्दम: हर दिन प्रदेश में 17 मामले रेप के दर्ज होते हैं, हर दो घंटे में नाबालिग बच्चियों का अपहरण होता है। यह किसी से छिपा नहीं है। आप देखिए, तलाशिए - 1 लाख, 90 हजार से अधिक मामले महिलाओं के अत्याचार के दर्ज हैं।...(समय की घंटी)... अब तक प्रदेश में महिलाओं और बच्चियों के 45 हजार से अधिक रेप के मामले दर्ज हैं।...(व्यवधान)...

श्री उपसभापति: माननीय कान्ता जी, आपका समय समाप्त हो गया है।

श्रीमती कान्ता कर्दम: महोदय, ये पिछड़ों और दलितों की बात करते हैं, मैं यह पूछना चाहती हूँ कि इन्होंने अपनी सरकार में उनको कितना सम्मान दिया है? जहां-जहां इनकी सरकार है, वहीं दलितों और पिछड़ों पर ज्यादा अत्याचार हो रहे हैं। उन्हें संरक्षण मिलना चाहिए।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please conclude.

श्रीमती कान्ता कर्दम: आपने देखा है कि बेटी बचाओ, बेटी पढ़ाओ और बेटियों को बढ़ाओ, यह किसने कहा है - यह प्रधान मंत्री जी ने कहा है।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please conclude.

श्रीमती कान्ता कर्दम: वह सपना साकार करके दिखा दिया। आप देखेंगे कि हर क्षेत्र में महिलाएं आगे बढ़ रही हैं। आप रक्षा के क्षेत्र, शिक्षा के क्षेत्र या किसी भी अन्य क्षेत्र में देखेंगे, तो बेटी बचाओ और बेटी पढ़ाओ ...(समय की घंटी)... ऐसे ही नहीं किया है। आप देखेंगे कि बेटी और बेटे में आज कोई फर्क नहीं है।

श्री उपसभापति: माननीय कान्ता जी, अब मैं दूसरे स्पीकर को बुलाऊंगा।

श्रीमती कान्ता कर्दम: सर, एक मिनट। मैं कन्क्लूड करती हूँ।

श्री उपसभापति: आपका समय खत्म हो चुका है।

श्रीमती कान्ता कर्दम: आप यह देखिए कि बाबा साहेब भीमराव अम्बेडकर जी का सपना था कि हर घर की महिलाएं शिक्षित बनें।...(व्यवधान)... महात्मा ज्योतिबा फुले का सपना था कि हर घर की महिलाएं शिक्षित बनें।

श्री उपसभापति: आप अपनी पार्टी के दूसरे वक्ता का समय ले रही हैं।

श्रीमती कान्ता कर्दम: वे आज उनका सपना साकार और पूरा कर रहे हैं। यह काम हमारे माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी कर रहे हैं। ...**(समय की घंटी)**...

श्री उपसभापति: माननीया कान्ता जी, अब मैं दूसरे स्पीकर को बुला रहा हूँ।

श्रीमती कान्ता कर्दम: यहां 'उज्ज्वला योजना' की बात हुई। 'उज्ज्वला योजना' में सिलेंडर पर 400 रुपये कम किए गए हैं और सामान्य लोगों के लिए 200 रुपये कम किए गए हैं।

श्री उपसभापति: माननीय रामदास अठावले।

श्रीमती कान्ता कर्दम: मुझे समय देने के लिए बहुत-बहुत धन्यवाद। मैं अपनी पार्टी का बहुत-बहुत धन्यवाद और आभार व्यक्त करती हूँ।

श्री उपसभापति: माननीय रामदास अठावले जी, आप बोलें। उनका समय समाप्त हो गया है, वे अपने समय से दो मिनट ज्यादा बोली हैं।

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले): उपसभापति महोदय,

*"मैं बहुत बार जाकर आया हूँ रुस,
लेकिन महिला बिल के कारण मैं आज बहुत ही हूँ खुश ...**(व्यवधान)**..."*

श्री उपसभापति: राजीव जी, प्लीज़।

श्री रामदास अठावले: उपसभापति महोदय,

*"अब मजबूत हो जाएगी नारी शक्ति,
सभी महिलाओं को मिल जाएगी मुक्ति।
महिलाओं की गाड़ी अब कहीं भी नहीं रुकेगी,
महिलाएं अब किसी के सामने नहीं झुकेंगी।
सशक्त हो गई है नारी,
वह पड़ जाएगी हम सभी पर भारी।
लोक सभा, विधान सभा में महिलाएं अच्छी खेलेंगी पारी,
और मोदी जी के साथ अब आएंगी महिलाएं सारी।
बेटी बचाओ, बेटी पढ़ाओ,
लेकिन समाज को आपस में मत लड़ाओ,
महिलाओं को उनके काम में मत अड़ाओ,*

महिलाओं पर अन्याय करने वालों पर गाड़ी चढ़ाओ।
 मोदी है, तो मुमकिन है,
 मोदी नहीं, तो मुमकिन नहीं।
 मोदी है, तो विकास है,
 मोदी नहीं, तो विकास नहीं है।
 मोदी है इसलिए नया संसद भवन है,
 मोदी नहीं, तो नया संसद भवन नहीं।
 मोदी है, तो जी20 की अध्यक्षता है,
 लेकिन मोदी नहीं, तो अध्यक्षता नहीं है।...(व्यवधान)...

DR. V. SIVADASAN (KERALA): Sir, I am on a point of order.

MR. DEPUTY CHAIRMAN: You are not allowed to speak.

श्री रामदास अठावले: उपसभापति महोदय,

मोदी है, तो सामाजिक न्याय है,
 मोदी नहीं, तो सामाजिक न्याय नहीं है।...(व्यवधान)...

DR. V. SIVADASAN: Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: Please take your seat.

श्री रामदास अठावले: उपसभापति महोदय,

महिला बिल के समर्थन में मैं यहां खड़ा हूं,
 क्योंकि मैं कई साल महिलाओं के लिए लड़ा हूं।...(समय की घंटी)...
 मोदी जी का यह निर्णय बहुत ही बड़ा है,
 इसलिए मैं आपके सामने खड़ा हूं।

श्री उपसभापति: माननीय अठावले जी, आपका समय खत्म हो रहा है। प्लीज कन्क्लूड।

श्री रामदास अठावले: सर, मुझे थोड़ा और बोलना है।

मोदी जी लाए हैं नारी शक्ति का वंदन बिल,
 पूरे भारत की महिलाओं का खुश है दिल।
 सारे विरोधी अब हो जाएंगे किल, ...(समय की घंटी)....

*अच्छी सेहत के लिए उन्हें लेनी पड़ेगी पिला।
क्योंकि देश की जनता घमंडिया गठबंधन को करेगी निल।*

श्री उपसभापति: माननीय अठावले जी, मैं अब दूसरे स्पीकर को बुलाऊंगा। ...(व्यवधान)...

श्री रामदास अठावले:

*मोदी जी बढ़ा रहे हैं विकास की स्पीड और स्किल,
और विकसित भारत बनने की आशा अब होगी फुलफिल।*

श्री उपसभापति: माननीय अठावले जी, अब मैं दूसरे स्पीकर को बुलाऊंगा। प्लीज़ कन्क्लूड। आपका समय खत्म हो गया है, अब मैं दूसरे स्पीकर को बुला रहा हूँ।

श्री रामदास अठावले: सर, मुझे बोलने दीजिए।

MR. DEPUTY CHAIRMAN: No, no. I will not allow.

श्री रामदास अठावले: महिला आरक्षण विधेयक को लाने में डा. बाबा साहेब अम्बेडकर की भूमिका और उनका योगदान भारत की जनता कभी नहीं भुला सकती है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I will examine it.

श्री रामदास अठावले: महिलाओं के विकास के लिए डा. बाबा साहेब अम्बेडकर ही थे, जिन्होंने हिंदू कोड बिल 11 अप्रैल, 1947 को संविधान सभा में पेश किया था। डा. बी. आर. अम्बेडकर को 1948 में माननीय पंडित जवाहरलाल नेहरू द्वारा...(समय की घंटी)... हिंदू कोड बिल विकसित करने के लिए गठित उप समिति के अध्यक्ष के रूप में चुना गया था और 9 अप्रैल, 1948 को एक चयन समिति द्वारा भेजा गया था। चार साल के विचार-विमर्श के बाद यह अनिर्णायक रहा। उनके अपने शब्दों में, उन्होंने बोला था कि मार डाला और अप्रयुक्त एवं गुमनाम होकर मर गए। स्वतंत्र भारत की संसद में इस विषय पर संभवतः यह सबसे लंबी बहस थी। ...(व्यवधान)...

श्री उपसभापति: थैंक यू, अठावले जी। मैं अब दूसरे स्पीकर को बुला रहा हूँ। ...(व्यवधान)...

श्री रामदास अठावले: कांग्रेस हिंदू कोड बिल को स्पष्ट करने के लिए उत्सुक नहीं थी। ...(व्यवधान).... इस वजह से बाबा साहेब अम्बेडकर जी ने 27 सितम्बर 1951 को...

श्री उपसभापति: अठावले जी, आपकी बात रिकॉर्ड पर नहीं जाएगी। आपने समय से दो मिनट अधिक बोला है। श्रीमती रमिलाबेन बेचारभाई बारा, आप बोलें। आपकी बात ही रिकॉर्ड पर जाएगी।

SHRIMATI RAMILABEN BECHARBHAI BARA (Gujarat): * "Thank you, hon. Deputy Chairman, Sir. Today, we are discussing Nari Shakti Vandan Adhiniyam in this historic House. I support this Bill and I congratulate and thank Hon. Prime Minister, Shri Narendra Modi on behalf of women of the entire nation. Hon. Deputy Chairman, Sir, there have been many governments in Bharat since independence but these governments were against women and therefore, they did not bring this Bill in the past despite having majority. Today, the members sitting in opposition are asking as to why Modi ji did not bring this Bill in last 9 years. Hon. Deputy Chairman Sir, through you, I would like to say that the Bill was brought in 2010, they had majority in government, then why it was not passed until 2014. Hon. Deputy Chairman, Sir, our Prime Minister has always been a well-wisher of women. He has always taken positive initiatives for women and he knows the sublime strength of women. Therefore, he is working hard for the upliftment of women. I belong to Gujarat. When Hon. Prime Minister was the Chief Minister of Gujarat, he had taken many initiatives to ensure safety of girl child and to provide education to girls. He launched '*beti bachao, beti padhao*' campaign. He spread awareness in the entire state for education of girls through *Kanya Kelavni Rath Yatra*. In order to make girls and women strong, he used to say only one thing that I have come to you for begging. He was not begging for money, but he used to say to the people that if you want to give me something, please give education to your daughters. The Hon Prime Minister was begging for education of girls.

Hon. Deputy Chairman, Sir, when our Prime Minister was the Chief Minister of Gujarat, literacy rate of girls was less than 33% and drop-out ratio was also high. But Modi ji made many efforts for providing education to girls. He used to say that if a girl is educated, she can make her entire family educated and this would benefit many generations to come and the society at large. With this motto in his mind and identifying the hidden strength of girls, he worked for providing education to girls.

Hon. Deputy Chairman, Sir, I come from a tribal region. There are many problems in tribal areas but our Prime Minister has a dream to provide tap water in tribal and hilly regions through Jal Shakti Mission Yojana. Now, the women of tribal area also get tap water in every household. Now they save their time and use it for their families. Hon. Deputy Chairman, Sir, I would like to speak about Ujjwala Yojana. Earlier, poor tribal women had to go to forest to get wood. They used to cook food on earthen *chulha* (stove) and its smoke affected their lungs adversely. Their life was

* English translation of the original speech delivered in Gujarati.

very difficult. Many governments have changed in the independent Bharat, but nobody bothered for them. But Hon. Prime Minister resolved this problem of tribal women as he cared for them and knew their plight.

Hon. Deputy Chairman, Sir, women perform many household duties. We never recognize the work done by women in our homes. We pay for all services we get from others. We have meters installed in our houses to pay for the electricity we use. But a woman who works the whole day for all family members is never valued or given importance by other family members. Women are full of strength and, therefore, our Hon. Prime Minister has brought this important Bill in this House to ensure participation of women in law-making. This Bill is in the interest of people as well as the country. Women are very powerful and they should participate and therefore, this Bill has been brought. In the end, I would like to say that this Bill validates the saying 'naari tu narayani' (woman, you are a Goddess) and therefore, we all should welcome this Bill and pass it unanimously.

Jai Jai Garvi Gujarat."

श्री उपसभापति: धन्यवाद श्रीमती रमिलाबेन बेचारभाई बारा। माननीय श्री कपिल सिब्बल, आपके पास तीन मिनट का समय है।

SHRI KABIL SIBAL (Uttar Pradesh): Sir, thank you for allowing me to intervene in this very historic piece of legislation. We all know that the Bill is going to be passed. There is no doubt about it, and we all know why it was not introduced in 2014 and why it is being introduced today in 2023. We don't have to discuss that any more. But I really want to place on record my concern for the future of this Bill, and I will tell you why. There have been about three delimitations that have taken place in this country, namely, 1952, 1963, 1973, which was completed in 1976. And, as you know that there is a decadal Census that happens, which happened in 1951, 1961, 1971; and from 1973 to 1976, it took three years to do the delimitation. Then came 2002 when by a Constitution Amendment, we said that we will now do the next Delimitation in 2026. The Census of 2001 was done, the Census of 2011 was done and there has never been a delay in the Census but the Census of 2021 has not been done till date. The reason given was that during that period of time, 2019-20, there was Covid. So, the Census could not be completed. But the Covid happened in 2021 and the United States, England, China completed their Census even during the course of the Covid. There is a reason why there is a connection between the two. It is because when the Finance Commission sits, it allocates resources on the basis of population; and if you don't do your Census, then the allocations become skewed because the population

has increased but you don't have a latest Census. The result is, the Finance Commission cannot allocate proper resources to regions, to the States in this country. Now, it took three years for the 1973 Delimitation process. Now, the census has not happened between 2021 and now. So, we are going to wait till 2026 for the Census to happen. Now, if the Census happens in 2026, the Census will reveal the new population figures; and the reason why Delimitation was frozen in 2002 was that the Health Ministry gave an opinion that by 2026, the entire population will not be growing any more. So, the result was that we will then see in 2026 how allocations are to be made and what delimitation is to be done. Now, as it happens, the population in the North has increased exponentially and that in the Southern States, it has not. So, there is going to be a big problem in dealing with the issue of delimitation after the Census is done. ...(*Time bell rings.*)... I will just finish, Sir. I am not going to waste your time because I am not going to enter into the politics. So, just give me a bit of time.

MR. DEPUTY CHAIRMAN: Please.

SHRI KAPIL SIBAL: The problem will be, this is now a time when there will be rotation, when the Delimitation process will be freshly done, and if it is not going to be completed by 2029, this is not going to happen.

So, now I want the Prime Minister and I want the Home Minister to make a statement in this House. We don't know who will come to power. But they must make a statement that if they don't complete the process by 2029, they will resign as Prime Minister and Home Minister of this country. Let them make that assurance to this House. We will then know whether(*Interruptions*)... That's another matter. ...(*Time-bell rings*)... That's another matter.

MR. DEPUTY CHAIRMAN: Please, please.

SHRI KAPIL SIBAL: But, at least, they should give that assurance to this House. We will know the genuineness of why they have moved it in 2023. So, that is one point I have finished with. There is one other point, and that is the last one and then I am done.

MR. DEPUTY CHAIRMAN: Your time is already over.

SHRI KAPIL SIBAL: Sir, give me just one minute. I am not going to waste time. I never waste time.

MR. DEPUTY CHAIRMAN: Thirty seconds, please. I have time constraints. Please. ...*(Interruptions)*... Please conclude. ...*(Interruptions)*... You sit down. ...*(Interruptions)*... Please let him speak. Please conclude.

SHRI KAPIL SIBAL: Can the Members of this House place their hand on their heart and say, when they go out of the House, that women of this country have been socially empowered, educationally empowered and economically empowered? And if they ask that question, the answer is 'No.' ...*(Time-bell rings.)*... Please ask all Members of this House to go out of this House and ask about the Scheduled Castes and Scheduled Tribes. Despite the reservation, have they been socially empowered, economically empowered and educationally empowered? The answer is 'No'. This is just a very small step, a delayed step. We want a leap forward for the empowerment of women politically. Thank you very much.

MR. DEPUTY CHAIRMAN: Thank you. Dr. Sonal Mansingh. You have five minutes.

DR. SONAL MANSINGH (Nominated): Thank you very much, Sir, for this opportunity to speak here in this majestic hall of the new building of Parliament. I am here as Nominated Member also for art and culture and that is because of Prime Minister Modi's respect and love for the heritage of India, both for culture and art. He considers culture as a soul of the nation.

Sir, *Bharat* is known as 'Mother of Democracy.' The *Janapadas*, the State Republics, were autonomous bodies, beginning with Vaishali. The elected representatives were responsible for smooth functioning of governance according to law and well-debated policies. Amrapali, known as a great and superb dancer, was called '*Janapada Kalyani*' and was also a part of this decision-making body. Today, in the largest democracy of the world, we are on the threshold of recreating those glorious Acts, one of which is the Women's Reservation Bill, a Bill which will become, in the words of late Shrimati Sushma Swaraj, a milestone. Such Bills change the lifestyle of a particular section of society. She further said, 'the 73rd, 74th and 81st Constitution Amendment Bills will come in the category of such Bills which have become milestones.' Such Bills bring revolutionary change in the life of women which provide 33 per cent reservation for women in Municipal Corporations, Municipalities and Gram Panchayats. Now, as a natural progression from there, after reservation

was granted to women in the Panchayati Raj institutions and urban local bodies, we are on the threshold and we are enthused and excited to welcome the Women's Reservation Bill, the *Nari Shakti Vandan Adhiniyam*, for which we thank Prime Minister Modi wholeheartedly. Reservation for women is reserving seats for women which flows from the Fundamental Rights guaranteed under Articles 14 and 15(3) of the Constitution of India. Moreover, reservation for women has been granted by various laws of Parliament and State Legislatures for achieving the ideals of equality and social justice like reservations in jobs, educational institutions, elections to panchayati raj, etc.

6.00 P.M.

Reservation, as envisaged in the Bill, will ensure considerable political empowerment of women in the true sense. It will pave the way for achievement of political justice for women, as promised in the Preamble and Article 38 of the Constitution of India. It will enable women to have greater participation in the decision and policy-making process. It is a long awaited affirmative step in that direction. I seek your indulgence to invoke names of Sita and Draupadi, *naayikas*/heroines of the great epics *Ramayana* and *Mahabharata*, who had decisive role in governance and policy-making, women as *rishis* of the vedic times such as Lopamudra, Maitreyi, Ghosha, Gargi, women as *satyavadinis* such as Savitri and Chaubal of the Upanishads, saints and seers such as Lalleshwari, Meera, Mahadevi Akka, Bahananbai, Anandamayai Maa, Mata Amritanandmayi, who brought societal changes in the attitudes and morale of male-dominated society and who provided examples of the strength and power of women, the brave deeds of women as queens who ruled over large kingdoms and as Army Chiefs, as freedom fighters, educationists, social reformers, entrepreneurs, artists and artisans, law makers, medical practitioners and healers, as councilors, mothers and home makers, women who are everywhere, coalescing and contributing their best to build a society, a nation of great power, strength and character. Nothing is too small; every detail is important. She creates, she nurtures and disciplines. She is the binding force that keeps disparate elements in family together, families that build a society by which a nation is known.

Today, we are working under the inspiring leadership of our Prime Minister, Shri Narendra Modi, who walks the talk; जिनकी कथनी और करनी में अंतर नहीं है; जो संकल्प से सिद्धि प्राप्त कर लेते हैं और जो 'एक भारत, श्रेष्ठ भारत' के सूत्र को जीवंत रखते हैं; who believes in 'सबका साथ, सबका विकास, सबका विश्वास, सबका प्रयास'; who believes in *beti bachao, beti padhao* and now *beti badhao*, who has put faith in women-led

development results of which are there for everyone to see. In his speech on Budget, 2023, he said, "नारी शक्ति की संकल्प शक्ति, इच्छा शक्ति, उनकी कल्पना शक्ति, निर्धारित लक्ष्यों को प्राप्त करने के लिए उनकी तपस्या, उनके परिश्रम की पराकाष्ठा, ये हमारी मातृ शक्ति के प्रतिबिंब हैं।" ...(समय की घंटी)... Sir, one minute, please. नारी शक्ति का यह सामर्थ्य भारत की अनमोल शक्ति है। We are witness to first ever tribal woman President of India, hon. Shrimati Draupadi Murmu. We are witness to entry and participation of women in combat units everywhere. For the awe-inspiring success of Chandrayaan-3 also, credit has been given to almost 100 women scientists.

Sir, at the end, I would like to say that I am so honoured and privileged to be here to speak on this subject.

"भारत कन्या देश धन्या भूमि जन्या भारती,
गगन को, अगन को, वचन को है धारती,
देश बाला, दीप माला, दीप बाती भारती।"

Thank you, Sir.

श्री उपसभापति: धन्यवाद, डा. सोनल मानसिंह जी। माननीय सदस्यगण, 70 से अधिक स्पीकर्स हैं, इसलिए कृपया limit yourself within time. Hon. Member, Shri Binoy Viswam; you have three minutes.

SHRI BINOY VISWAM (Kerala): Sir, from the Communist Party of India, the party that Geeta Mukherjee led, the great fighter who fought for women's representation throughout her life, I support the Bill.

Sir, while supporting the Bill, I request the Government to make sure that it will be implemented in 2024 elections. Remove all the hurdles in the name of census or delimitation. Make sure that it would be extended to Rajya Sabha and to all the State Legislative Councils. Make sure that the rights of the OBCs and the minorities are taken care of and they get their rightful share in the present and future law-making bodies. Having said this, let me state very clearly that the BJP is most insincere in this attempt. The Bill that they have brought is only for electoral gains. Sir, everyone knows that the BJP is the political outfit of the RSS. All of us here know that there is no space for even a single woman in the RSS. Why? Why was the *Rashtriya Sevika Samiti* formed? ...(Interruptions)... Answer me. Why was the *Rashtriya Sevika Samiti* formed? ...(Interruptions)... It was because you don't believe that a woman can sit with a man in the RSS. That is the reason. That is ideological. It is because the BJP and the RSS believe that the *nah stree swatantrayam arhati*; they follow the manu-smriti. The followers of manu-smriti cannot be sincere to a Bill for women

empowerment. We are sure of that. They are concerned only about electoral victories and for that purpose, they have brought this Bill. Sir, we all know one more thing, why the woman President of India, Shrimati Draupadi Murmu, was not seen when this House was inaugurated. Why was she not seen? She is a woman, she is an adivasi, but she has no place for that great function. That is BJP. That is RSS. ...*(Interruptions)*... Please tell us why, in your rule, the women of Manipur were paraded naked on the streets.

MR. DEPUTY CHAIRMAN: Your time is over. ...*(Interruptions)*... Your time is over. Please conclude.

SHRI BINOY VISWAM: Sir, give me one minute more.

MR. DEPUTY CHAIRMAN: No. You may conclude in 30 seconds.

SHRI BINOY VISWAM: Sir, as you insist that I conclude, I may tell you that they came with the Bill with so many hurdles, census and delimitation. I am reminded of a story where a fox invited a crane for a dinner where he is served soup on a large plate. Because of that, the crane could not sip a single drop of the soup.

MR. DEPUTY CHAIRMAN: Mr. Binoy Viswam, you have already taken an extra minute. Please conclude.

SHRI BINOY VISWAM: Sir, the same thing could happen in the future. This Bill is not meant for empowerment of women; it is only for BJP's electoral purpose. The country knows it and we will defeat you when the elections happen. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Shrimati Geeta alias Chandraprabha; five minutes.

श्रीमती गीता उर्फ चन्द्रप्रभा (उत्तर प्रदेश): महोदय, धन्यवाद कि इस ऐतिहासिक पल में साक्षी बनाने के लिए आपने मुझे बोलने का अवसर प्रदान किया। मैं सुबह से उधर से सुन रही थी, 'वंदन' शब्द का जिस तरीके से वे आरोप लगा रहे थे, विरोध कर रहे थे, तो मैं जानना चाहती हूँ कि महिला सशक्तिकरण के लिए अगर 'वंदन' शब्द आया, तो उसमें आपत्ति किस बात की है? 'महिला' वह शब्द है, जो कहने के लिए तीन अक्षरों से बना है -- 'म', 'ह' और 'ल' -- और तीनों अक्षरों में अलग-अलग अपने को परिभाषित करता है।

[उपसभाध्यक्ष (श्रीमती सुमित्रा बाल्मीक) पीठासीन हुईं]

'म' का मतलब है 'ममता', 'ह' का मतलब है 'हिम्मत' और 'ल' का मतलब है 'लज्जा'। महिलाएँ इन तीनों को सँजो कर जब घर से बाहर निकलती हैं, राष्ट्र हित में काम करने के लिए निकलती हैं, तो किस बात की आपत्ति? इसलिए इसी को सोच कर आदरणीय प्रधान मंत्री जी ने 'नारी शक्ति वंदन' शब्द का प्रयोग किया है। यह शब्द स्वयं में माननीय प्रधान मंत्री जी के नेतृत्व वाली हमारी सरकार में देश की माताओं-बहनों के प्रति आदर्श दर्शाता है। पिछले 9 वर्षों में आदरणीय प्रधान मंत्री जी के नेतृत्व में सरकार लगातार जिस तरीके से महिला सशक्तिकरण के लिए, जन-कल्याण के लिए कार्य कर रही है, वह किसी से छुपा नहीं है। अगर हम आँकड़ों के अनुसार देखते हैं, तो 2019 के लोक सभा चुनाव में महिलाओं ने पुरुषों की तुलना में बराबर मतदान किया है। आपने महिला मतदाताओं की भागीदारी को लेकर देखा होगा कि 2019 के चुनाव में टिकट के लिए जो उम्मीदवार थे, उसमें 8,049 उम्मीदवार थे, जिनमें महिलाओं की भागीदारी केवल 9 परसेंट थी। महोदय, वर्तमान में देश की संसद में भी मात्र 15 परसेंट महिला सांसदों का प्रतिनिधित्व है, जो कि अब तक संसद में महिलाओं द्वारा सर्वाधिक प्रतिनिधित्व है। पहली बार संसद में उनका इतना प्रतिनिधित्व देखने को मिला। मैं पूछना चाहती हूँ कि यह स्थिति कैसे बनी है, यह स्थिति कैसे उत्पन्न हुई है, क्या कारण है कि आज प्रधान मंत्री जी को यह महिला आरक्षण विधेयक लाना पड़ा है?

स्वतंत्रता के पश्चात्, लम्बे समय से लगातार देश में, जो उधर बैठे हुए हैं, उस कांग्रेस की सरकार रही है। मैं बताना चाहती हूँ कि स्वर्गीय अटल बिहारी वाजपेयी जी 1998 में जब महिला आरक्षण विधेयक लाए थे, तो कांग्रेस लगातार उसका विरोध करती रही। उस समय राज्य सभा में किसी तरीके से वह विधेयक पारित हो भी गया, लेकिन लोक सभा में आपने उसे पारित नहीं होने देने का काम किया।

महोदय, मैं बताना चाहती हूँ कि 2004 में कांग्रेस की सरकार बनने के पश्चात् भारतीय जनता पार्टी इस विधेयक की मांग करती रही, लेकिन इन्होंने लगातार उस विधेयक का विरोध करते हुए उसे पारित नहीं होने दिया। उस समय कांग्रेस के द्वारा यह विधेयक लोक सभा में पारित नहीं होने दिया गया। आज कांग्रेस के लोग ओबीसी महिलाओं के अधिकारों की बात करते हैं, यह सुन कर मुझे हंसी आती है। मैं सुबह से उनकी बातें सुन रही हूँ। मैं शाक्य, कुशवाहा और मौर्य समाज से आती हूँ, जो कि एक पिछड़ा समाज है। देश की आजादी के बाद से लेकर अब तक, पहली बार इस समाज की कोई महिला अगर राज्य सभा में आई है, तो वह गीता शाक्य नाम की एक छोटे से किसान की बेटी है, जो यहां अपने समाज का प्रतिनिधित्व करने के लिए आई है। इसके लिए मैं आदरणीय प्रधान मंत्री जी और भारतीय जनता पार्टी के शीर्ष नेतृत्व को बधाई देती हूँ, उनका धन्यवाद करती हूँ।

आप ओबीसी की बात करते हैं, मैं जानना चाहती हूँ, आप बताइए कि आज तक कांग्रेस ने ओबीसी के कितने प्रधान मंत्री बनाए हैं? ओबीसी के जो प्रधान मंत्री बने, आप लोग खुद उनके बारे में जानते हैं कि कौन-से बने हैं। मैं जानती हूँ कि जब ...(व्यवधान)... आप सुनिए तो सही, सत्य तो यही है। ...(व्यवधान)... आप सुनिए तो सही, सत्य तो यही है। ...(व्यवधान)... यह बात किसी से छिपी नहीं है कि आदरणीय देवेगौड़ा जी और चौधरी चरण सिंह जी जैसे ओबीसी समाज से आने

वाले बड़े नेता जब देश के प्रधान मंत्री बने, तो सामने वालों ने उनकी सरकार को चलने नहीं दिया। यह बात आप सभी जानते हैं।

महोदया, कांग्रेस के लोग पूछते हैं कि क्यों नहीं यह अधिनियम 2024 में लागू किया जाता है? इनकी पार्टी में अनेक वरिष्ठ अधिवक्ता बैठे हुए हैं। सभी अधिवक्ता इस बात को जानते हैं और उन्हें स्वयं बहुत अच्छे से पता है कि किसी भी विधेयक को कानूनी रूप देने तथा लागू करने के लिए उसे नियमों की विभिन्न प्रक्रियाओं से गुजरना पड़ता है। सब कुछ पता होने के बाद भी देश की जनता को गुमराह करने के लिए इस प्रकार की बातें की जाती हैं।...(समय की घंटी)... मैं सिर्फ एक मिनट का समय और चाहती हूँ, उससे ज्यादा नहीं चाहती।

आप ओबीसी की बात करते हैं, देश को आजाद हुए एक लम्बा समय हो गया है, तब आपको ओबीसी की चिंता नहीं हुई! इन्होंने ओबीसी आयोग को संवैधानिक दर्जा नहीं दिया, लेकिन मैं आदरणीय नरेन्द्र मोदी जी को बधाई देती हूँ, जिन्होंने सरकार में आने के बाद ओबीसी आयोग को संवैधानिक दर्जा देने का काम किया। मैं बहुत ज्यादा नहीं बोलूंगी, मुझे पता है।...(समय की घंटी)... मैं अंत में कुछ पंक्तियों के माध्यम से अपनी बात समाप्त करूंगी।

एक माननीय सांसद यहां बैठे हुए हैं, वे अभी उत्तर प्रदेश के मुख्य मंत्री जी के ऊपर आरोप लगा रहे थे। मैं उनको बताना चाहती हूँ कि ये वही मुख्य मंत्री योगी आदित्यनाथ जी हैं, जो 2017 में जब उत्तर प्रदेश के मुख्य मंत्री बने तो सबसे पहले उन्होंने अपने प्रदेश की बेटियों को सुरक्षित रखने के लिए एंटी रोमियो स्कॉड बना कर यह संदेश दिया है कि वे बेटियों के लिए कितने संवेदनशील हैं।

उपसभाध्यक्ष (श्रीमती सुमित्रा बाल्मीक): माननीय सदस्या, आप अपनी बात समाप्त करें।

श्रीमती गीता उर्फ चन्द्रप्रभा: यही नहीं, मैं एक बात और भी बता दूँ, अभी ये जिनके ऊपर आरोप लगा रहे थे, उन्हीं मुख्य मंत्री आदरणीय योगी आदित्यनाथ जी ने प्रदेश की बेटियों के लिए महिला बटालियन की शुरुआत की, जिससे वे महिलाओं के विकास में अपना योगदान दे सकें।

उपसभाध्यक्ष (श्रीमती सुमित्रा बाल्मीक): माननीय सदस्या, आप अपनी बात पूरी करें।

श्रीमती गीता उर्फ चन्द्रप्रभा: मैं चंद पंक्तियों के साथ अपनी बात समाप्त कर रही हूँ। आज आपके द्वारा हमारा 27 वर्ष पुराना सपना पूरा किया जा रहा है। प्रधान मंत्री जी, देश की नारी शक्ति की ओर से आपका कोटि-कोटि आभार, बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्रीमती सुमित्रा बाल्मीक): माननीय श्री संदोष कुमार पी, आपके पास तीन मिनट का समय है।

SHRI SANDOSH KUMAR P (Kerala): Madam, I rise to support this important piece of legislation. The CPI has always stood for the empowerment of women. Leaders like Geeta Mukherjee were instrumental in bringing women reservation. Now, the

important question is: Is the Government serious in implementing this Bill? Why is the Government linking both Census and delimitation with this Bill? The Government should answer it clearly. The Union Minister who brought this Bill was explaining many things, but he did not explain the connection of this Bill with the Census and delimitation. Now, they say that there is no time at all. What is the problem in implementing this in the coming elections? We have 542 Lok Sabha seats. So, 181 can be given. What is the problem in giving that? You please answer this question in a very simple manner. This is what the country wants to know. Many other issues are there. But I don't want to go into the details. What prevents you from implementing this legislation and making it practical in the coming elections? You have to answer this. You speak on different issues. Now, one important point that I would like to bring to your notice is that there is a case pending in the Supreme Court of India which was initiated by one of the prominent women organisations in India, namely, NFIW, that is, National Federation of Indian Women. That case is pending and all political parties have been made a party to it. The Government of India and almost all States are also part of that case. Last time the Supreme Court asked: What are the steps taken by the Union Government? The counsel representing the Union Government was absolutely defenceless. Now, this is a face-saving mission, in fact. India is a country which stands at 140th rank in a world report on women's role in politics. The Report recently came out and India stands at 140th position. We wholeheartedly support this Bill, but we sincerely doubt the intention of the Government. They want to make it a political *jumla* only. Later on, they will say, 'Oh, we have given many, many offers. Who is going to make it practical?' While supporting this Bill, which is an important piece of legislation, we sincerely doubt the intention of this Government and they want to make it another piece of *jumla* only. With these words, I support the Bill, but I do share my apprehensions on this Bill.

SHRIMATI P.T. USHA (Nominated): Madam, thank you for giving me this opportunity to speak on Nari Shakti Vandan Adhiniyam. First of all, my *vandan* to all the females of this country and the hon. Prime Minister who has brought this Bill. I request all my fellow colleagues to support this Bill with utmost capacity. Thank you so much, Sir, for taking us finally on this platform. This is called the real *Amrit kaal* for women -- *Swabhimani* which is given by the hon. Prime Minister -- from the President of Bharat to the women who are living in the remote villages in mud houses, that is called *Antyodaya*. All the schemes like *Ujjwala Yojana*, *Pradhan Mantri Awas Yojana*, *Beti Bachao Beti Pado Yojana*, *Sukanya Samridhi Yojana*, triple talaq and so on are not only strengthening women but it is also a matter of dignity for women. Now, I want to

draw your attention to one thing. Yesterday, hon. Prime Minister said, "This *pavitra karma* is done by me." Yes, you are right, Sir. You are doing *sapavitra karma*. I must say in the conclusion that today we must thank and offer our *pranaams* to one incredible woman, *swargiya* Shrimati Heeraben Modi, the mother who gave Bharat an illustrious son who would bring justice to the entire women population of Bharat, who would usher an *Amrit Kaal* of equality and remove all barriers that prevented women from achieving their fullest constitutional, political potential and guide the nation to the glory to serve *Bharat Mata* with commitment.

As we reach 2047, may we see Maa Bharati's daughters leading this nation and leading from front, like Rani Lakshmibai, Rani Ahilyabai Holkar, Kittur Rani Chennamma, Queen Velu Nachiyar, and every other woman of modern time, like our respected Finance Minister, Shrimati Nirmala Sitharaman, with whom I am learning on everyday basis. I want to thank all the women who are building this nation, who are raising their children, who are working in the fields, who are Atmanirbhar and who are karmayoginis, under whose able hands, Bharat will be stronger and mightier.

I will end my words here because it is not my speech; it is the feeling of gratitude. It is called 'सशक्त भारत की सशक्त भारत माताएँ'. With these words, I support this Bill. Thank you.

श्रीमती सीमा द्विवेदी (उत्तर प्रदेश): माननीय उपसभाध्यक्ष महोदया, "नारी शक्ति वंदन अधिनियम", संविधान (एक सौ अट्ठाईसवां संशोधन) विधेयक, 2023 जो आज राज्य सभा में आया है, मैं उसके समर्थन में खड़ी हूँ। मैं यह कहना चाहती हूँ और विश्वास भी करती हूँ कि आज यह पूरा सदन सर्वसम्मति से इसको पास करके इतिहास में स्वर्णाक्षरों में अपना नाम दर्ज करेगा। महोदया, मैं इन पंक्तियों से इस बात को कहना चाहती हूँ कि :

"मोदी जी के नेतृत्व ने जिन्दगी सँवारी है,
दुनिया मुट्ठी में करने को अब बेटियों की बारी है।"

महोदया, हमने पढ़ा था कि कई हजार साल पहले यूनानी दार्शनिक अरस्तु जी ने कहा था कि अगर मुझे कोई 100 शिक्षित माताएँ दे दे, तो मैं उसको एक शिक्षित राष्ट्र प्रदान कर सकता हूँ। ऐसा अरस्तु जी ने कहा था। महोदया, आज 70 करोड़ महिलाओं को आज़ादी मिली है। यह कहने की बात है कि 1947 में हमें आज़ादी मिली। हमारे संविधान में तमाम संशोधन हुए। जहाँ हमें मूल अधिकार मिले, मौलिक अधिकार मिले,

[उपसभाध्यक्ष (श्रीमती कान्ता कर्दम) पीठासीन हुईं]

वहीं पर हमें समानता का भी अधिकार मिला, लेकिन मुझे यह कहने में कोई संदेह नहीं है कि आज यहाँ पर हमारी 70 करोड़ बहनों को समानता का अधिकार देने का जो काम किया गया है, ऐसा काम हमारे आदरणीय यशस्वी प्रधान मंत्री मोदी जी ने किया है। हमारे प्रधान मंत्री जी कहते हैं कि महिलाएँ सब कुछ करने में सक्षम हैं, बशर्ते समाज एवं सरकार उनको आगे बढ़ने में सहयोग दे। भारत के वर्तमान प्रधान मंत्री जी ने महिलाओं को जीवन के हर पड़ाव पर मदद करके दृढ़ संकल्प लेने का काम किया है। अभी कांग्रेस की हमारी एक बहन रजनी जी कह रही थीं कि हमारी आदरणीया सोनिया जी, आदरणीय राहुल जी बार-बार पत्र लिखते रहे, तो फिर आप पहले यह बिल क्यों नहीं लाये, जबकि 2014 के बाद से आपकी सरकार है? मैं आपको ध्यान दिलाना चाहती हूँ, आप याद करिए कि जब 10 वर्षों तक नेशनल एडवाइजरी कमेटी की चेयरपरसन आदरणीय सोनिया गांधी जी रहीं, तो वे इस बिल को इस सदन में क्यों नहीं लाई? मुझे अच्छी तरह याद है कि लोक सभा में कई बार यह बिल आया, कई प्रधान मंत्रियों ने इस बिल को रखा। मैं यह कहना चाहती हूँ कि बहुत कम कार्यकाल में, अल्प कार्यकाल में हमारे देश के यशस्वी पूर्व प्रधान मंत्री स्वर्गीय अटल बिहारी वाजपेयी जी ने इस बिल को लाने का काम किया था। मुझे अच्छी तरह याद है कि इसको पूरी दुनिया ने देखा था, जब उनके सहयोगी दल के लोगों ने - मैं नाम नहीं लेना चाहती - उस प्रस्ताव को छीन कर फाड़ने का भी काम किया था। हमें याद है कि वर्ष 2010 में यह विधेयक इसी राज्य सभा से सर्वसम्मति से पास हुआ था और हमारी पार्टी के लोगों ने उसको समर्थन दिया था। मैं पूछना चाहती हूँ कि तब आप लोगों ने उसको लोक सभा में पेश क्यों नहीं किया, आपने उसको छुपा कर क्यों रखा? आपने उसको छुपाने का काम किया है।

महोदया, मैं आपके सामने यह भी कहना चाहती हूँ कि प्रधान मंत्री मोदी जी ने महिलाओं के लिए समय-समय पर बहुत से उपयोगी काम किये हैं, बहुत से उत्साहवर्द्धक काम किये हैं। मैं यहाँ उनकी कुछ योजनाओं का उद्धरण करना चाहती हूँ। 'फ्री सिलाई मशीन योजना', 'सुरक्षित मातृत्व आश्वासन सुमन योजना', 'बेटी बचाओ, बेटी पढ़ाओ योजना', 'प्रधानमंत्री उज्ज्वला योजना', सुकन्या समृद्धि योजना जैसे बहुत से उदाहरण हैं, जिनके आलोक में हम यह कह सकते हैं कि हमारे देश के प्रधान मंत्री जी ने महिलाओं के लिए बहुत से उपयोगी काम किये हैं।

महोदया, सरकार समग्र विकास का प्रयास कर रही है। केन्द्र सरकार की तरफ से चलाये जाने वाले 'नारी शक्ति पुरस्कार' के अन्तर्गत महिला को आर्थिक सहायता प्रदान करते हुए प्रति वर्ष 8 मार्च को राष्ट्रपति जी के द्वारा पुरस्कार दिया जाता है। हम बीते वर्षों में सर्वोच्च नागरिक पुरस्कारों में भी महिलाओं की बढ़ती भागीदारी देख सकते हैं। मैं इसका उदाहरण देना चाहती हूँ। 2021 में 119 में से 29 पुरस्कार महिलाओं को दिये गये, 2022 में 128 में से 34 पुरस्कार महिलाओं को मिले, उनको पद्म पुरस्कारों से सम्मानित किया गया, जो कि आजादी के बाद सबसे बड़ी संख्या में काम किया गया। इसके बजट में भी 1.5 प्रतिशत से अधिक की बढ़ोतरी की गयी। हमारी बहनें आज खेल से खेल तक और शिक्षा से रक्षा तक काम कर रही हैं। **...(समय की घंटी)...** महोदया, मुझे अपनी बात कहने के लिए अभी पाँच मिनट का समय और दीजिए।

महोदया, आधी आबादी में हमारा हिस्सा है। अंतरिक्ष यात्री के रूप में हमारी पहली महिला कल्पना चावला, पहली महिला आईपीएस किरण बेदी, पहली महिला शिक्षक फातिमा शेख, हमारी 'उड़नपरी' आदरणीया पी.टी. ऊषा जी हमारे सामने बैठी हैं और कलम क्रांति के क्षेत्र में

पहला स्थान अमृता प्रीतम जी का आता है, जिनको साहित्य अकादमी पुरस्कार के साथ पद्म पुरस्कार से भी भूषित किया गया है। ...**(समय की घंटी)**...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम): अब आप समाप्त कीजिए।

श्रीमती सीमा द्विवेदी: महोदया, जब राजनीति की बात आती है, तो सुषमा स्वराज जी को विस्मृत नहीं किया जा सकता।

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम): आपका समय समाप्त हो गया है। ...**(व्यवधान)**...

श्रीमती सीमा द्विवेदी: महोदया, हम सुषमा स्वराज जी के साथ-साथ सुचेता कृपलानी जी को याद करते हैं, सरोजिनी नायडू जी को याद करते हैं, हम अपनी ऐसी बहुत सारी बहनों को याद करते हैं, जिनका योगदान रहा है। हम लता मंगेशकर को नहीं भूल सकते, हम आशा भोसले को नहीं भूल सकते। हमारी महिलाओं ने क्या से क्या नहीं किया। हम सुभद्रा कुमारी चौहान को नहीं भूल सकते, हम महादेवी वर्मा को नहीं भूल सकते। महोदया, मैं आपके सामने एक बात कहना चाहती हूँ। ...**(समय की घंटी)**...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम): अब आप समाप्त कीजिए।

श्रीमती सीमा द्विवेदी: महोदया, पिछले 27 वर्षों में महिला आरक्षण विधेयक लाने के अनेक बार प्रयास किये गये थे, जो सफल नहीं हो पाये। मैं आपसे कहना चाहती हूँ कि प्रधान मंत्री जी ने महिला सशक्तिकरण के लिए बजट में जो प्रावधान किया है, वह प्रावधान तो किया ही है, इसके साथ ही बालिका विद्यालयों को मंजूरी देने और हमारी महिलाओं को राष्ट्र-निर्माण के लिए आगे बढ़ाने का काम माननीय प्रधान मंत्री जी ने किया है। हम उसको विस्मृत नहीं कर सकते। अभी हमारे माननीय पाठक जी, जो पंजाब से यहाँ आते हैं, आपने कहा कि ...**(व्यवधान)**... **...(समय की घंटी)**... महोदया, मुझे बस पाँच मिनट बोलने दीजिए। हम आज नहीं बोलेंगे, तो कब बोलेंगे? ...**(व्यवधान)**...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम): पाँच मिनट। ...**(व्यवधान)**...

श्रीमती सीमा द्विवेदी: आज तो हमारा दिन है, आज तो हमें सीमा में नहीं बाँधी। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम): अभी बहुत से नाम हैं। ...**(व्यवधान)**...

श्रीमती सीमा द्विवेदी: आज सीमा की 'सीमा' को तोड़ दीजिए। आज आप मुझे बोलने दीजिए। ...**(व्यवधान)**... महोदया, मैं कहना चाहती हूँ कि अभी हमारे पंजाब से माननीय सदस्य, पाठक जी कह रहे थे कि महिला सुरक्षा के लिए दिल्ली में सीसीटीवी कैमरे लगाए गए हैं। महोदया, मैं कहना

चाहती हूँ कि महिला सुरक्षा सीसीटीवी कैमरों से नहीं हो सकती। महिला की सुरक्षा अच्छे संस्कारों और अच्छी नीतियों से हो सकती है। ...**(समय की घंटी)**... मैं कहना चाहती हूँ कि आज जब बेटा रात के दो बजे घर पर लौट कर आए और कोई नहीं पूछे कि बेटा, तुम कहाँ थे ...**(व्यवधान)**... वहीं अगर हमारी बेटा ...**(व्यवधान)**...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम): सीमा जी, अब आप खत्म कीजिए। ...**(व्यवधान)**... अब आप खत्म कीजिए। ...**(व्यवधान)**...

श्रीमती सीमा द्विवेदी: बस आखिरी बात। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम): अब मैं दूसरा नाम बुला रही हूँ। ...**(व्यवधान)**...

श्रीमती सीमा द्विवेदी: अगर बेटा 10 मिनट देर से आती है, तो हम पूछते हैं कि बेटा, तुम कहाँ थी? तो मैं कहना चाहती हूँ कि ...**(व्यवधान)**...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम): आपके 7 मिनट हो गये हैं। ...**(व्यवधान)**...

श्रीमती सीमा द्विवेदी: मैं आपसे दो बातें कह कर अपनी वाणी को विराम देती हूँ। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम): श्री रामजी। ...**(व्यवधान)**...

श्रीमती सीमा द्विवेदी: महोदया, बस एक मिनट। ...**(व्यवधान)**... बस एक लाइन। ...**(व्यवधान)**... महोदया, बस एक लाइन। ...**(व्यवधान)**... माननीय तिवारी जी, सिर्फ एक लाइन। ...**(व्यवधान)**... एक मिनट। ...**(व्यवधान)**... मैं आपके सम्मान में कहना चाहती हूँ। ...**(व्यवधान)**... तिवारी जी, आप बैठ जाइए। मैं आपके सम्मान में एक लाइन बोल रही हूँ। ...**(व्यवधान)**... माननीय तिवारी जी, अपने सम्मान में सुनिए। ...**(व्यवधान)**... आज मैं अपने भाइयों के सम्मान में एक बात कहना चाहती हूँ। ...**(व्यवधान)**... आज मैं अपने भाइयों के सम्मान में एक बात कहना चाहती हूँ। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम): जल्दी कीजिए।

श्रीमती सीमा द्विवेदी: वह बात यह है कि :

" माना कि पुरुष बलशाली है,
मगर जीतती हमेशा नारी है।
सांवरिया के छप्पन भोग पर,
सिर्फ एक तुलसी ही भारी है॥"

...**(व्यवधान)**...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम): सीमा जी, अब आप समाप्त कीजिए। ...(व्यवधान)... श्री रामजी, आप बोलिए। ...(व्यवधान)...

श्री रामजी (उत्तर प्रदेश): माननीय उपसभाध्यक्ष महोदया, आपका धन्यवाद कि आपने मुझे संविधान (एक सौ अट्ठाईसवां संशोधन) विधेयक, 2023 पर बोलने का अवसर प्रदान किया है। ...(व्यवधान)... इसके साथ ही मैं अपनी पार्टी की मुखिया बहन कुमारी मायावती जी का आभार व्यक्त करता हूँ, जिन्होंने मुझे इस बिल पर बोलने और देश की ऐतिहासिक पार्लियामेंट और नई पार्लियामेंट में समाज सेवा और देश सेवा करने का गौरव प्रदान किया। ...(व्यवधान)... उपसभाध्यक्ष महोदया, मैं इस बिल के समर्थन में खड़ा हूँ। ...(व्यवधान)...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम): अभी आप बैठिए। ...(व्यवधान)... इनके बाद हम आपकी बात सुनेंगे। ...(व्यवधान)... अभी इनको बोलने दीजिए। ...(व्यवधान)...

श्री रामजी: महोदया, मैं बाबा साहेब की कुछ बातों को दोहराना चाहता हूँ। बाबा साहेब डॉ. भीमराव अंबेडकर ने 20 जुलाई, 1942 को नागपुर में 'अखिल भारतीय शोषित वर्ग महिला सम्मेलन' के आयोजन में कहा था कि मैं किसी समाज की तरक्की इस बात से देखता हूँ कि वहाँ महिलाओं ने कितनी तरक्की की है। यानी, जिस समाज की महिलाएँ प्रगति नहीं करतीं, वह समाज कभी प्रगति नहीं कर सकता। बाबा साहेब डा. भीमराव अंबेडकर महिलाओं को प्रगतिशील बनाने के लिए उनकी शिक्षा में भागीदारी, सामाजिक और आर्थिक स्तर में भागीदारी सुनिश्चित करना चाहते थे। इसलिए बाबा साहेब डा. भीमराव अंबेडकर ने 'हिन्दू कोड बिल' में महिलाओं को तमाम तरह के हक, पिता और पति की संपत्ति में बराबरी का हक दिया, ताकि उनका सामाजिक स्तर बढ़ सके। उन्होंने संविधान में महिलाओं को शिक्षा और नौकरी का अधिकार देने का भी काम किया। बाबा साहेब ने संविधान के Preamble में justice और equality की बात कही। उन्होंने 25 नवंबर, 1949 को कहा कि मैंने आज इनको राजनीति में बराबरी का हक दिया, 'एक व्यक्ति, एक वोट, एक मूल्य' का सिद्धांत कायम किया, लेकिन आने वाली सरकारों को सामाजिक और आर्थिक असमानता को जल्द-से-जल्द दूर करना पड़ेगा।

महोदया, इतिहास गवाह है कि महिलाओं ने तमाम जुल्म और ज्यादातियों को सहा है। इनमें दहेज प्रथा, बाल विवाह, सती प्रथा और यहाँ तक कि शिक्षा पर लगा सामाजिक प्रतिबंध भी है। भारत की प्रथम शिक्षिका माता सावित्रीबाई फुले ने 1 जनवरी, 1848 को पुणे में लड़कियों के लिए स्कूल खोल कर इस प्रतिबंध को खत्म किया। इन तमाम सामाजिक कुरीतियों के बावजूद भी महिलाओं ने देश की आज़ादी की जंग में बढ़-चढ़ कर हिस्सा लिया, चाहे रानी लक्ष्मीबाई हों, सरोजिनी नायडू हों, बेगम हज़रत महल हों, झलकारी बाई हों, ऊदा देवी पासी हों, बिजली पासी हों, चाहे मुजफ्फरनगर की महाबीरी देवी वाल्मीकि हों, यहाँ तक कि दुर्गा देवी, जिनको दुर्गा माँ के नाम से जाना गया, चाहे सिक्किम की हेलेन लेपचा उर्फ सावित्री देवी हों, चाहे नागालैंड की रानी गाइदिन्ल्यू हों, चाहे गोरखा से पुतली माया देवी जी हों। इन सभी महिलाओं ने देश की

आज़ादी की जंग में अपने प्राण न्योछावर किए।...(समय की घंटी).... महोदया, मैं बस खत्म कर रहा हूँ।

उत्तर प्रदेश में जब बहन मायावती जी मुख्य मंत्री थीं, तो उन्होंने उत्तर प्रदेश में तमाम महिला कॉलेज खोलने का काम किया।

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम): कृपया आप अपनी बात समाप्त कीजिए।

श्री रामजी: महोदया, मैं एक मिनट में अपनी बात खत्म करता हूँ। माननीया बहन जी ने उत्तर प्रदेश में "सावित्रीबाई फुले बालिका शिक्षा मदद योजना" भी शुरू की थी, जिसमें 25 हजार रुपए और साइकिल देने का काम किया गया था।

महोदया, मैं आपके माध्यम से केन्द्र सरकार से अपील करता हूँ कि अगर महिला सशक्तिकरण करना है, तो एससी/एसटी और ओबीसी की महिलाओं को भी इसमें अलग से रिज़र्वेशन देने का प्रावधान किया जाए, क्योंकि पूरे देश के अंदर आज भी इन महिलाओं के साथ अत्याचार होता है। मैं फिर से आपके माध्यम से केन्द्र सरकार से अपील करता हूँ कि वह महिलाओं के लिए 33 परसेंट आरक्षण में एससी/एसटी और ओबीसी की महिलाओं का भी रिज़र्वेशन सुनिश्चित करने का काम करे।...(समय की घंटी).... सरकार इसको गंभीरता से संज्ञान में ले, धन्यवाद।

SHRIMATI S. PHAGNON KONYAK (Nagaland): Hon. Vice-Chairman, Madam, I stand here in support of this Bill because it is a defining moment in the history of our country for women. I stand here today because my party chose to give me the ticket... ...(Interruptions)...

SHRI PRAMOD TIWARI: On a point of order. ...(Interruptions)...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम): आज तो महिलाओं का सम्मान कीजिए। आज महिलाओं का दिन है।...(व्यवधान)... आप महिलाओं का सम्मान कीजिए और आज महिलाओं को सुनिए।...(व्यवधान)...

SHRIMATI S. PHAGNON KONYAK: I am here today as Member of Parliament because my party chose to give me ticket in spite of many capable male ticket seekers being there. Madam, BJP is a party, which practices 33 per cent reservation in the party set up. The enabling environment created by hon. Prime Minister of the country has led to women empowerment transitioning to women-led development. Prime Minister's various initiatives like Beti-Bachao, Beti-Padhao, Ujjwala Yojana, Mudra Scheme, Ayushman Bharat Yojana, Sukanya Samriddhi Yojana have been proved to be beneficial. Now, the sex-ratio of women has increased and there are

1020 females for every 1,000 males, and this increase in sex-ratio has happened due to the various initiatives of our hon. Prime Minister. We have a Prime Minister who speaks about menstrual hygiene from the ramparts of the Red Fort and we have a Prime Minister who thinks for women.

[THE VICE-CHAIRPERSON (SHRIMATI MAMATA MOHANTA) *in the Chair.*]

There were many questions - what, why, how, when but Madam, if we have the political will, then, we will find a way and this Bill will be passed. I thank hon. Prime Minister and all stakeholders for keeping intact the provisions of law to safeguard the interests of Scheduled Castes and Scheduled Tribes, especially of the North East. I also take this opportunity to thank hon. Prime Minister for being the champion of women empowerment initiatives and now, with the passage of this Bill, a dawn of women-led development will begin. With these words, I support the Bill. Thank you.

उपसभाध्यक्ष (श्रीमती ममता मोहंता): श्री अजित कुमार भुयान। आपके पास तीन मिनट का समय है।

SHRI AJIT KUMAR BHUYAN (Assam): Madam, I support the Bill since 50 per cent of the population will be benefited due to participation of formulation of policies and programmes.

With the reservation of women at the local body level, which has been there for three decades, there is no doubt that women leadership emerged but majority of them are from families of influence. In the present Bill, there is no safety net for negating such trend. Since the Bill will be implemented by 2029, the first fifteen years, that is, three tenures of Lok Sabha and Vidhan Sabhas, women from politically influential families would get the chance to be elected. Will women be empowered in this way?

Madam, I do not want to take any individual names but there are a few constituencies from where families of influential political clout always get elected, and, even, if such constituencies get reserved for women, no outsider will get chance to be elected. Several women stalwarts have represented in parliamentary democracy in the past, and, many of them were not from politically influential families. Here, I would like to mention Bhagwati Devi who got elected from Gaya in Bihar in the year 1996. This could happen due to the very honest intent of Shri Lalu Prasad Yadav, the then

Chief Minister of Bihar, and, I salute Shri Lalu Prasad Yadav for giving opportunity to her.

Madam, when democracy in our country is getting matured, representative political participants should be from all shades and sections of the society but my strong apprehension is that the present Women's Reservation Bill may not fulfill the desired expectations of wider political participation of women. The timeframe of the Bill has been designed in such a way that a woman like Bhagwati Devi will get chance only around 2050 to represent in the Parliamentary democracy. (*Time bell rings.*) Madam, I am from North East and the only opposition voice. Please give me one minute more. You have given everybody two, three minutes more.

Madam, the Prime Minister and many senior Cabinet Ministers intervened in the discussion on the Bill and claimed that the leadership of the previous Governments was not bold enough to get the Bill passed but the Government led by Modi made it possible.

उपसभाध्यक्ष (श्रीमती ममता मोहंता): आपके तीन मिनट खत्म हो गए हैं, इसलिए अब आप समाप्त कीजिए।

SHRI AJIT KUMAR BHUYAN: I am concluding. Will any Member of the august House deny that the demand of 33 per cent reservation in Parliament and Assemblies originated only after the constitutional amendment of women reservation at the local level?

THE VICE-CHAIRPERSON (SHRIMATI MAMATA MOHANTA): Please conclude.

SHRI AJIT KUMAR BHUYAN: I am concluding. I have only two more points. From 1996 onwards, all successive Governments at the Centre piloted the Bill and tried to evolve consensus. Perhaps this is the first Government which does not believe in consensus behaviour and diluted the Bill as a result of which women will have to wait for years. Consensus for immediate implementation should have been made and it should have been done immediately as the Election Commission of India is capable of identifying the constituencies.

उपसभाध्यक्ष (श्रीमती ममता मोहंता): आपने एक मिनट के लिए बोला था, वह भी खत्म हो गया, इसलिए अब आप अपनी बात समाप्त कीजिए।

SHRI AJIT KUMAR BHUYAN: Finally, I conclude with a famous couplet:

*"इतना गुमान में मत रहो कि सब कुछ तुमने किया
कुछ तो शर्म करो, कुछ तो तुम्हारे पूर्वजों ने किया होगा,
जो आज तुम यहाँ हो।"*

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश): माननीय उपसभाध्यक्ष महोदया, आज मुझे भारत के ऐतिहासिक निर्णय में शामिल होने का भाग्यशाली अवसर प्राप्त हुआ है। मैं "नारी शक्ति वंदन विधेयक" पर 128वें संशोधन के समर्थन में आपके सामने खड़ी हूँ।

महोदया, बीते नौ वर्षों में देश महिलाओं के विज्ञान को लेकर आगे बढ़ा है। भारत ने अपने बीते वर्षों के अनुभव को देखते हुए, विमेन डेवलपमेंट से विमेन लेड डेवलपमेंट के प्रयासों को वैश्विक मंच पर ले जाने का प्रयास भी किया है। इस बार भारत की जी20 में महत्वपूर्ण अध्यक्षता रही। बैठकों में भी यह विषय प्रमुखता से छाया हुआ था। इस वर्ष का बजट भी विमेन लेड डेवलपमेंट के प्रयासों को नई गति प्रदान करेगा। इसमें आप सभी की बड़ी भूमिका है।

महोदया, हमारे यहाँ वर्षों से राजनीति के लिए महिलाओं का नाम बहुत बार लिया गया। महिलाओं के लिए यह किया, वह किया - ऐसे दावे बहुत हुए और अनेक बार हुए, लेकिन धरातल पर कुछ भी नहीं हुआ। मैं आत्मविश्वास के साथ कह सकती हूँ कि पिछले नौ वर्षों में माननीय प्रधान मंत्री, नरेन्द्र मोदी जी के नेतृत्व में एनडीए सरकार ने हमारी बहनों, बेटियों और माताओं के जीवन से जुड़ी हुई हर समस्या का निदान करने का पूरा अवसर दिया है। यदि इसे राजनीतिक परिदृश्य में देखा जाए, तो मैं स्वयं आपके सामने इस बात का उदाहरण हूँ। देश के यशस्वी प्रधान मंत्री, माननीय नरेन्द्र मोदी जी ने भारत के श्रेष्ठ सदन में स्थान देकर अपने कार्यों को चरितार्थ किया है, वरना अभी तक तो यह वर्ग सिर्फ वोट बैंक के लिए था। महिलाओं की दीन-दशा सुधारने का कार्य माननीय मोदी जी की एनडीए सरकार ने किया है। गर्भावस्था के दौरान शिशु को पौष्टिक खाना मिले, इसके लिए माननीय मोदी जी ने 'प्रधानमंत्री मातृ वंदना योजना' चलाई, जिससे तीन करोड़ से अधिक महिलाओं के बैंक खातों में सीधे राशि भेजने का कार्य हुआ। शिशु का जन्म अस्पताल में हो, इसके लिए भी बृहद् अभियान चलाए गए। बेटी को कोख में न मारा जाए, इसके लिए 'बेटी बचाओ, बेटी पढ़ाओ' जैसे जन आंदोलन हुए। मोदी जी ने जनता से आह्वान किया कि आप मुझे बेटी भीख में दे दीजिए, मैं बेटी को संवारूँगा और उसे आगे राष्ट्र की संपत्ति में शामिल करूँगा। बेटी बड़ी होकर स्कूल जाए और शौचालय न होने की वजह से स्कूल न छोड़ना पड़े, इसके लिए करोड़ों शौचालय बनाए गए। बेटी शिक्षा जारी रखे, इसके लिए 'सुकन्या समृद्धि योजना' दी गई, बेटियों एवं बहनों को 'प्रधानमंत्री मुद्रा योजना' दी गई, सैनिक स्कूलों के द्वार खोले गए। बेटियाँ सेना में ऑफिसर बनें, इसके लिए तीनों सेनाओं में बेटियों के लिए रास्ते खोल दिए गए। आज आप देखेंगी कि अग्निवीर में बड़ी संख्या में बेटियाँ भर्ती हुई हैं, जो एनडीए, पुणे में पहले बैच की ट्रेनिंग ले रही हैं।

महोदया, यही नहीं, गाँवों तक सेल्फ हेल्प ग्रुप की सहायता को दोगुना कर दिया है। रसोई गैस के लिए 'उज्ज्वला योजना' के अंतर्गत कनेक्शन देकर उनके जीवन को सुलभ बनाने के लिए कदम बढ़ाए गए। 'प्रधानमंत्री मातृ वंदना योजना' के अंतर्गत तीन करोड़ से ज्यादा महिलाओं को आर्थिक भुगतान किया जा चुका है।

उपसभाध्यक्ष (श्रीमती ममता मोहंता): माननीय सदस्या, आपके पास पाँच मिनट हैं।

श्रीमती सुमित्रा बाल्मीक: 'हर घर जल योजना' के अंतर्गत बेटियों और बहनों के लिए कार्य किए गए। महोदया, बेटियों को अंधेरे में न रहना पड़े, इसके लिए 'प्रधानमंत्री सौभाग्य योजना' चलाई गई। ...**(समय की घंटी)**... बेटि बीमार न पड़े, इसके लिए 'आयुष्मान भारत योजना' उनके सामने एक ताकत बनकर आई। मैं कहना चाहूँगी कि आज जिस तरीके से भारत का भाग्य बहनों के हाथों आगे बढ़ रहा है, उसके लिए मैं अपनी ओर से दो लाइनें समर्पित करना चाहती हूँ :

*"सामने है मंजिल तो रास्तों में आगे बढ़ना,
अभी वक्त है, जो भी हो, मन में वह इच्छा न छोड़ना।
कदम-कदम पर मिलेगा साथ भाई मोदी का,
बस राहें चुनने के लिए जमीन मत छोड़ना।"*

धन्यवाद, जय हिन्द।

THE VICE-CHAIRPERSON (SHRIMATI MAMATA MOHANTA): Now, Dr. M. Thambidurai. You have three minutes.

DR. M. THAMBIDURAI (Tamil Nadu): Thank you very much, Madam. On behalf of the AIADMK party and on behalf of former Tamil Nadu Chief Minister, Edappadi Karuppa Palaniswami, I stand to support this Bill. It is a great coincidence that I rise to speak and support the Bill and I introduced a similar Bill to reserve one-third of seats for women in 1998 as the Law Minister under the leadership of Vajpayee *ji*. But at that time, it could not be passed. Now, it is the opportunity to pass it. I congratulate the Prime Minister, Modi *ji*, who has come forward and whatever was dreamt at that time is going to become a reality today.

Madam, the AIADMK party played a historical role in empowering the women and make reservation for women in governance.

[THE VICE-CHAIRPERSON (SHRIMATI GEETA ALIAS CHANDRAPRABHA) *in the Chair.*]

Under the leadership of former Chief Minister of Tamil Nadu, Puratchi Thalaivar MGR and Puratchi Thalaivi Amma Jayalalithaa, we have given a lot of power to the women and implemented so many welfare schemes for them. You will be astonished to see that even though the Dravidian Party has said many times that we have to give more power to the women, two Chief Ministers have been given to Tamil Nadu by the AIADMIK party, Madam Jayalalithaa and Amma Janaki. But the other parties, like the

Dravidian Party, which are claiming to give more power to the women, have not given such kind of power to the women. ...(*Interruptions*)... This is a fact. Also, Madam, I would like to remind the House that under the leadership of Amma, Tamil Nadu had already enacted a law to reserve 50 per cent of seats for women in Panchayati Raj institutions. Reservation to women had been increased from one-third of the total number of seats to 50 per cent of the seats in the wards, villages, Panchayat unions and district councils. Also, when we are talking about women empowerment, the AIADMK party, under the leadership of Amma, fought four elections in 1991, 2001, 2011 and 2016, and won with thumping majority. She was the Chief Minister of Tamil Nadu consecutively for four times. It is a historical thing which has happened in Tamil Nadu which cannot be denied. Also, when we are talking about empowerment of women, implementation of welfare schemes for women is very important. As our Prime Minister, Modi ji, has implemented many welfare schemes, our Amma had also implemented many welfare schemes in Tamil Nadu to empower the women and to give protection to the women. For example, we are now talking about *Beti Bachao*. That is a scheme which was implemented originally in Tamil Nadu under the leadership of Amma, by the name of 'Cradle Baby Scheme', to save the girl child. At that time, many people used to kill the girl child. She saved a lot of girl child. That was a scheme, which was applauded throughout the world, for protecting the girl child. Also, if you take police forces, the role of women is very important. For that, all women police stations were established first in Tamil Nadu under the leadership of Puratchi Thalaivi Amma. A scheme for women commandoes in police service was also implemented in Tamil Nadu. Giving education to women is also very important. For that, free bicycles and laptops to girl students were first given by the AIADMK party under the leadership of Amma.

When MGR was alive, she made Shrimati Sathiavani Muthu a Cabinet Minister in Shri Chaudhary Charan Singh's Government. She was the first Dravidian to occupy such a position in the Central Government as the Cabinet Minister. That is the achievement of the AIADMK Party. This shows how we have given more power to women. This thing cannot be forgotten. We have dreamt to implement it. I feel sorry as I have been given short time. Our Party has four Members. Still I got it late. I can see what is happening in the House. Most of the Members from the northern States spoke. Southern States' Members are less. More empowerment is given in southern States. That is because of the Periyar Movement. That is its achievement. That is why southern States are well-off. In most of the northern States, more power has not been given. Now Modi ji has come forward to solve this problem and give more power to the women. That is why this Bill has been introduced. And it is successfully coming

up. He is aware of the seriousness of the situation. Many political parties asked why it could not be implemented 2014 onwards. I want to put this question to the Opposition, the UPA Government. They passed it in 2010 in the Rajya Sabha. I accept that. Why did they fail to introduce and pass it in the Lok Sabha in the remaining four years? They could have done that. I could not understand why they did not do it then. But they are blaming this Government for the delay. This is the point. You just take the figures.

उपसभाध्यक्ष (श्रीमती गीता उर्फ चन्द्रप्रभा): माननीय सदस्य, आपका समय समाप्त हो गया है।

DR. M. THAMBIDURAI: I am finishing. This Bill was introduced in 1998 during the period of Vajpayee *ji*. It was again introduced in 1999 during the period of Vajpayee *ji*. Then it was again introduced in 2002 during the period of Vajpayee *ji*. It was then introduced in 2003 again during the period of Vajpayee *ji*. But they could not support the Bill. (*Time-bell rings.*) It could have been passed. But it did not pass. At the same time, in 2010, they introduced it and passed it. Why did the UPA Government -- when the DMK was also part of the Government -- fail to do it? This I could not understand.

उपसभाध्यक्ष (श्रीमती गीता उर्फ चन्द्रप्रभा): माननीय सदस्य, आपका समय समाप्त हो गया है।

DR. M. THAMBIDURAI: AIADMK is the champion of women's causes. It is giving empowerment to women. ...(*Interruptions*)...

उपसभाध्यक्ष (श्रीमती गीता उर्फ चन्द्रप्रभा): आपका समय समाप्त हो गया है। ...(**समय की घंटी**)...

DR. M. THAMBIDURAI: They are only saying this kind of thing now. (*Time-bell rings.*) I am proud that the AIADMK under Puratchi Thalaivar MGR, Puratchi Thalaivi Amma, and Mr. Edappadi Palaniswami has given more power to the women.

उपसभाध्यक्ष (श्रीमती गीता उर्फ चन्द्रप्रभा): आपका समय समाप्त हो गया है, अब आप बैठिए।

DR. M. THAMBIDURAI: Neither the DMK Party nor the UPA Government did it. ...(*Interruptions*)... It is the NDA Government that is going to implement it.

उपसभाध्यक्ष (श्रीमती गीता उर्फ चन्द्रप्रभा): प्लीज़, अब आप कन्क्लूड कीजिए, अब मैं दूसरे माननीय सदस्य को बुलाना चाहती हूँ।

DR. M. THAMBIDURAI: That is why we are supporting the NDA Government. ...*(Interruptions)*... That is why we are a part of the Government. Thank you very much, Madam.

उपसभाध्यक्ष (श्रीमती गीता उर्फ चन्द्रप्रभा): श्रीमती दर्शना सिंह जी, आपका समय पाँच मिनट है।

श्रीमती दर्शना सिंह (उत्तर प्रदेश): माननीय उपसभाध्यक्ष महोदया, मैं आपको धन्यवाद देती हूँ कि आपने मुझे इस ऐतिहासिक बिल पर बोलने का अवसर प्रदान किया। महोदया, मैं यह बताना चाहती हूँ कि यह मेरी मेडन स्पीच है। "यही समय है, सही समय है, भारत का अनमोल समय है" - माननीय प्रधान मंत्री जी ने अनेक अवसरों पर यह बोला है और इसको उन्होंने धरातल पर भी लाने का काम किया है।

महोदया, देश की आजादी के 75 वर्ष पूर्ण होने के उपलक्ष्य में देश 'अमृत काल' का उत्सव मना रहा है। माननीय प्रधान मंत्री जी के द्वारा महिला आरक्षण बिल को नई संसद के प्रथम बिल के तौर पर पेश करना सभी महिलाओं के लिए गौरवान्वित होने का क्षण है। यह बिल राजनैतिक क्षेत्र में नारी सशक्तिकरण को सुनिश्चित करने का ऐतिहासिक कदम होगा तथा भारत के संविधान की प्रस्तावना और अनुच्छेद 38 में किए गए वायदे के अनुसार महिलाओं के लिए राजनैतिक न्याय की उपलब्धि का मार्ग प्रशस्त करेगा। यह बिल संविधान की इस मूल भावना का सम्मान है। इससे पहले भी आदरणीय प्रधान मंत्री जी ने इस देश की करोड़ों महिलाओं को सम्मान देने का काम किया है। जैसे, उन्होंने 'उज्ज्वला योजना' के माध्यम से उनको धुएँ से मुक्ति दिलाई। मैं इस संदर्भ में आपको बताना चाहूंगी कि उत्तर प्रदेश में 3 करोड़ 24 लाख से ज्यादा महिलाएं 'प्रधानमंत्री उज्ज्वला योजना' का लाभ ले रही हैं, जो कि पूरे देश में सर्वाधिक संख्या है।

महोदया, 'प्रधानमंत्री आवास योजना' के तहत मिलने वाले आवास का स्वामित्व परिवार की महिला को दिया जाना, मुस्लिम महिलाओं को ट्रिपल तलाक से मुक्ति दिलाकर उन्हें नारकीय जीवन से मुक्ति दिलाने का काम करना - इस तरह के साहसिक फैसले माननीय प्रधान मंत्री जी की अगुवाई वाली सरकार ने लिए हैं। मैं बताना चाहती हूँ कि देश की परंपरा एवं जीवन मूल्यों की रक्षा में महिलाओं का अभूतपूर्व योगदान रहा है। आज देश की बेटियां फाइटर जेट भी उड़ा रही हैं, देश की बेटियां सीमा पर सुरक्षा भी कर रही हैं, यहां तक कि अभी हाल ही में चंद्रयान-3 मिशन भी महिला वैज्ञानिक के नेतृत्व में सफलतापूर्वक पूर्ण हुआ है, जिससे पूरे विश्व में भारत का नाम रौशन हुआ।

महोदया, हमारा देश एकमात्र ऐसा देश है, जहां महिलाओं को शुरू से ही विशेष दर्जा दिया गया है। इसी देश में वर्ष के 365 दिनों में से 18 दिन मातृ-शक्ति की, देवी की पूजा की जाती है। अगर आप गणना करें तो देवों से ज्यादा देवियों की संख्या मिल जाएगी। हमारे यहां विद्या, धन, शक्ति एवं शांति की अधिष्ठात्री देवियां ही हैं। इतना कुछ होने के साथ ही, माननीय प्रधान मंत्री जी के नेतृत्व में आज यह बिल बहनों को और मजबूत करेगा। कुछ पार्टियों के लिए महिला सशक्तिकरण एक राजनैतिक विषय रहा है, लेकिन भारतीय जनता पार्टी और आदरणीय प्रधान मंत्री जी के लिए यह एक संवेदना का विषय है।

महोदया, भारतीय जनता पार्टी की सरकार ने महिला सशक्तिकरण के लिए अनेकों काम किए हैं। मैं उत्तर प्रदेश से हूँ, मैं आपको बताना चाहती हूँ कि उत्तर प्रदेश में 2017 में भारतीय जनता पार्टी की सरकार बनने से पहले बड़ा ही अराजकता का माहौल था। हमारी बेटियाँ और महिलाएं असुरक्षित थीं, अपराधियों के खिलाफ कोई बोलना नहीं चाहता था, लेकिन वर्ष 2017 में उत्तर प्रदेश में भारतीय जनता पार्टी की सरकार बनने के बाद उत्तर प्रदेश के माननीय मुख्य मंत्री योगी आदित्यनाथ जी ने महिलाओं की सुरक्षा के लिए कड़े कदम उठाए और उन्होंने 'एंटी रोमियो स्क्वाड' का गठन किया, जिसके परिणामस्वरूप उत्तर प्रदेश में महिलाओं की सुरक्षा सुनिश्चित हुई और आज उत्तर प्रदेश में बेटियाँ और महिलाएं अपने को सुरक्षित महसूस कर रही हैं। महोदया, महिलाएं बहुत ही संवेदनशील होती हैं, करुणामयी होती हैं। आदरणीय प्रधान मंत्री जी का मानना है कि महिलाओं के विकास के साथ-साथ, अब समय आ गया है कि महिलाओं के नेतृत्व में इस देश का विकास हो, हमें इस दिशा में काम करना है।

माननीय उपसभाध्यक्ष महोदया, महिला आरक्षण बिल को इससे पहले चार बार भाजपा सरकारों द्वारा लाया गया, लेकिन विपक्ष की नकारात्मक सोच एवं उनकी खराब नीयत के परिणामस्वरूप यह कभी पारित नहीं हो सका। लेकिन, 19 सितंबर 2023 को गणेश चतुर्थी के शुभ अवसर पर माननीय प्रधान मंत्री जी के द्वारा महिलाओं के पक्ष में नारी शक्ति वंदन विधेयक लाने का साहसिक एवं महत्वपूर्ण निर्णय लिया गया।

7.00 P.M.

इसीलिए हमारे यहां कहा जाता है कि,

"नारी अस्य समाजस्य कुशलवास्तुकारा अस्ति।"

अर्थात् नारी समाज की आदर्श शिल्पी है। महोदया, यह मेरी मेडन स्पीच है, इसलिए मैं थोड़ा सा अधिक समय लेना चाहूंगी। देश में जब भी महिला सशक्तिकरण की बात होगी, तब इस देश की समस्त मातृ शक्ति माननीय प्रधान मंत्री जी के इस कदम की सदैव ऋणी रहेगी। महोदया, आज का भारत नया भारत है। आज का भारत युवा भारत है। आज का भारत ऊर्जा से भरा भारत है। आज का भारत महिला सशक्तिकरण का भारत है। आज का भारत माननीय प्रधान मंत्री जी के नेतृत्व में जी20 की अध्यक्षता कर विश्व को वसुधैव कुटुम्बकम् का संदेश देने वाला भारत है। अंत में मैं सभी महिलाओं की तरफ से आदरणीय प्रधान मंत्री जी का कोटि-कोटि आभार प्रकट करती हूँ कि आपने हम सभी महिलाओं को सम्मान से जीने का बारम्बार अवसर प्रदान किया है। मैं माननीय प्रधान मंत्री जी के द्वारा महिलाओं के अधिकार के समर्थन में लाए गए इस महत्वपूर्ण बिल का समर्थन करती हूँ, बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्रीमती गीता उर्फ चन्द्रप्रभा): श्री जी.के. वासन। माननीय सदस्य, आपके पास कुल तीन मिनट का समय है।

SHRI G.K. VASAN (Tamil Nadu): Madam, I stand here to support this important Bill on behalf of my Party, Tamil Maanila Congress (Moopanar). For the past four decades, many Governments have been trying to pass the examination for bringing forward this Bill positively. Unfortunately, they have failed for various reasons. Today, the Bharatiya Janata Party, this Government, has passed the examination of winning and this Women's Reservation Bill is being passed in both the Houses. This is a dream come true for our women in the country. I thank and support the Government on this historic day.

Madam, responsibility and empowerment are the need of the hour today after this Bill is passed which the forefathers of our nation wished. I am sure this will be achieved through the continuance of this Government after the next election, especially when this Bill is being passed in the 75th year of Independence, the Amrit Kaal, which is very special. Today, our women in the country are achieving exemplary goals in various fields. They are in top positions in the Army, the Navy and the Air Force and doing wonders. We are examples for the world. Yesterday, we discussed about women's role in space and science. Women in India excel in all fields. We see women in various capacities. Today, the first person of the country, the President of India, Governors, Ministers, Party Presidents, etc. are women. Unfortunately, we are very low in legislation. That is why, we have come forward to introduce this important Bill.

Madam, to conclude, I wish to quote the famous and apt lines of poet Bharati, a popular immortal poet of Tamil Nadu.

* "We women have come to rule scholastically,
And create the laws for this world.
Clap and rejoice! For the women are no less to men,
In reaching the heights of knowledge. "

To put in English, the immortal poet Bharati says that women have come to govern officers and enact laws. The world will prosper in wisdom if we respect women as equal to men. The valour of men is to protect women's self-esteem. Then, there will be nobody else to degrade and now the time is ripe to fulfil our long-pending aspiration.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

* English translation of the original speech delivered in Tamil

As a representative and leader of Tamil Maanila Congress (Moopanar), I support this Bill wholeheartedly and thank the Government and the Prime Minister for bringing forward this Bill at the right time. Thank you very much.

श्रीमती संगीता यादव (उत्तर प्रदेश): माननीय सभापति महोदय, आपने मुझे नारी शक्ति वंदन अधिनियम पर बोलने का अवसर दिया, इसके लिए मैं आपको आभार प्रकट करती हूँ और आपके माध्यम से सदन को प्रणाम करती हूँ। महोदय, यह मेरी मेडन स्पीच है, तो आपका संरक्षण भी चाहूंगी।

माननीय सभापति जी, मैं देश के यशस्वी प्रधान मंत्री जी को देश की आधी आबादी की तरफ से साधुवाद देती हूँ कि लोकतंत्र के इस नवनिर्मित मंदिर में वे पहला अधिनियम महिलाओं के राजनीतिक अधिकार को दिलाने के लिए लेकर आए हैं। माननीय उपसभापति जी, कल हम लोक सभा में माननीय गृह मंत्री जी को सुन रहे थे। उन्होंने स्पष्ट किया कि महिलाओं को राजनीतिक अधिकार देना या सशक्त करना कभी भी भारतीय जनता पार्टी का राजनीतिक एजेंडा नहीं रहा है। नारी शक्ति वंदन अधिनियम तो महिलाओं की मान्यता व उनके सिद्धांतों से जुड़ा हुआ है। यह मातृ शक्ति को सम्मान देने वाला अधिनियम है और महिलाओं के लम्बे संघर्ष को खत्म करने वाला अधिनियम है।

उपसभापति महोदय, मैं ग्रामीण क्षेत्र से वर्ष 2017 से लेकर वर्ष 2022 तक एम.एल.ए. रही। इन साढ़े नौ वर्षों में ग्रामीण महिलाओं के जीवन स्तर में क्या सुधार आया है और कैसे उनकी सोच बदली है, इसके संबंध में मैं कुछ अपने examples देकर बताना चाहती हूँ और यह भी आंकड़ों के साथ बताऊंगी कि महिलाओं को आगे बढ़ाना हमारा राजनीतिक एजेंडा नहीं है। हम आगे तो बढ़ रहे हैं, आधुनिकता का नारा भी लगा रहे हैं, परंतु जब महिलाओं से जुड़े हुए मुद्दे आते हैं, तो सत्ता चुप हो जाती है। इसका बहुत बड़ा example Right to Hygiene से ले सकते हैं। महिलाओं के स्वास्थ्य के लिए Right to Hygiene बहुत जरूरी था। सैनिटरी पैड के बिना यह कभी संभव नहीं था। हमारे देश को महिला प्रधान मंत्री भी मिली थीं, लेकिन कभी भी यह चर्चा का विषय नहीं रहा। माननीय उपसभापति महोदय, मैं आपको बताना चाहूंगी कि माननीय मोदी जी ने वर्ष 2020 में 15 अगस्त को लाल किले से सैनिटरी नैपकिन का उल्लेख किया, उसके बाद से यह एक अभियान बना और हजारों-लाखों महिलाओं को न जाने कितनी ही बीमारियों से हमने बचाया है।

उपसभापति महोदय, मैं इसी में एक और उदाहरण जोड़ना चाहूंगी। मैं जब विधायक थी, तो ग्रामीण स्तर पर लोगों को बीमारी का इलाज कराने के लिए हम लोग मुख्यमंत्री विवेकाधीन कोष से पैसे दिलाते थे। मैं अपना एक अनुभव साझा करना चाहती हूँ और उम्मीद करती हूँ कि हमारे पुरुष भाई मेरी बात का बुरा नहीं मानेंगे। महोदय, जब पति को कोई बीमारी हो जाती थी, तब इलाज के लिए पैसे लेने के लिए पत्नियां आती थीं, तो बोलती थीं कि बहन, पैसे मिलने में ज्यादा टाइम तो नहीं लगेगा। अगर ज्यादा समय लगेगा, तो बता देना, मैं अपनी खेती-बाड़ी बेच दूंगी, लेकिन इनका इलाज करा कर इनको ठीक कराऊंगी। लेकिन जब हमारी बहनें किसी गम्भीर बीमारी से ग्रसित होती थीं और पुरुष भाई आर्थिक सहायता के लिए आते थे, तो बोलते थे कि बहन, कितना टाइम लगेगा, थोड़ी और मेहनत करो, पैसे मिलेंगे तो इलाज शुरू करवा देंगे। इस

सोच में अगर किसी ने फर्क डाला है, तो वह 'आयुष्मान कार्ड योजना' ने डाला है। महोदय, आज जब मैं ग्रामीण क्षेत्र में जाती हूँ तो जगह-जगह मुझे मेरी बहनें मिलती हैं और कहती हैं कि आयुष्मान कार्ड का लाभ अधिकांश महिलाएं उठा रही हैं।

माननीय उपसभापति महोदय, अगर हम 'स्वच्छ भारत मिशन' के बारे में बात करेंगे तो यह भी बहुत चिंताजनक बात थी कि देश की आज़ादी के इतने वर्ष बाद ग्रामीण इलाकों में शौचालय की कमी थी। हमने 11 करोड़ परिवारों के लिए शौचालय बनवाए हैं। मैं विपक्ष को सुन रही थी, तो कुछ लोग कह रहे थे कि बीजेपी वाले हैं, छोटी बात करते हैं - वाकई में हम छोटी बात कर रहे हैं, लेकिन अगर आप लोगों ने पहले यह छोटी बात की होती, तो हमें कहने की ज़रूरत नहीं पड़ती।

मैं उज्ज्वला योजना के बारे में भी आपको एक छोटा सा अनुभव बताऊंगी। जब कभी ग्रामीण क्षेत्र में खाना बनाने का समय न हो और हम लोग पहुंच जाते थे, किसी भी महिला से कोई चाय बनाने के लिए कह देता था, वे कहती तो कुछ नहीं थीं, लेकिन मैं उनके घर में जाती थी, तो उनके चेहरे पर झिझक देखती थी, परेशानी देखती थी। आज जब हम वहां जाते हैं, तो वे महिलाएं कहती हैं कि बहन आप बैठिए, हमारे पास मोदी जी का दिया हुआ सिलेंडर है। महोदय, जीवन में यह जो बदलाव आया है, यह मैंने अपने अनुभव से देखा है, सुना है और मैं आपको बताना चाहती हूँ कि कैसे हमने गैर-राजनीतिक कार्य महिलाओं को सशक्त करने के लिए किए हैं। जब बेटा बचाओ, बेटा पढ़ाओ की बात आती है, जब माननीय प्रधान मंत्री जी इसकी बात करते हैं..। तो मैंने देखा कि लोगों ने अपनी गाड़ियों के पीछे लिखा, अपने घर की दीवार पर लिखा, social media पर अपनी DP बनाई और उसी की देन है कि हमारे यहां घरेलू हिंसा कम हुई है, sex ratio बढ़ा है, महिलाओं के प्रति सोच बदली है और जब 'Selfie with daughter' शुरू हुई, तो बच्चियों का समाज में सम्मान बढ़ा है। मैं आपको एक और अनुभव बताती हूँ। 2014 में जब मोदी जी प्रधान मंत्री बने, तब 'प्रधान मंत्री जन-धन योजना' आई। उस समय मैं विधायक नहीं थी, पार्टी की छोटी-सी कार्यकर्ता थी। मैंने गांव-गांव जाकर camp लगाना शुरू किया। जब वहां महिलाएं घूंघट में आती थीं, तो वे यकीन नहीं कर पाती थीं कि एक form भरने से खाता खुल जाएगा। जब खाते खुल गए, तो वे मुझे कई बार धन्यवाद देने भी आईं और आज 52 करोड़ जन-धन खातों की अधिकांश लाभार्थी हमारी महिलाएं हैं। जब ये खाते खुले, तो मखौल भी उड़ाया जा रहा था, लेकिन आज जब बिना leakage के पैसे पहुंचते हैं, तो इससे हमारे P.M. साहब की दूरदर्शिता दिखाई देती है। इसी की अगली कड़ी 'प्रधान मंत्री मुद्रा योजना' है। हमारे प्रधान मंत्री मोदी जी ने सोचा कि महिलाओं का bank में आना-जाना शुरू हो गया है, इसलिए अब अगली कड़ी यह है कि वे कुछ loan लेकर व्यापार भी शुरू कर सकती हैं। आज 'प्रधान मंत्री मुद्रा योजना' की 70 per cent लाभार्थी हमारी महिलाएं हैं।

माननीय उपसभापति जी, बेटियों को आगे बढ़ाने के लिए हम लोग लगातार प्रयास कर रहे हैं। मैं इसमें कुछ आंकड़ें देना चाहती हूँ कि कैसे हम ग्रामीण स्तर और राजनीतिक स्तर, दोनों स्तरों पर चल रहे हैं। हमारी सरकार ने महिला सशक्तिकरण पर विशेष बल दिया है। जहां हमारे यशस्वी प्रधान मंत्री ने स्व सहायता समूह के माध्यम से ग्रामीण तबके की महिलाओं को आर्थिक और सामाजिक रूप से आत्मनिर्भर बनाने की दिशा में कार्य किया है, वहीं अपने मंत्रिमंडल में सबसे ज्यादा महिला मंत्रियों का रिकॉर्ड रखकर उनको राजनीतिक रूप से सशक्त भी किया है। आठ महिला राज्यपाल बनाने का रिकॉर्ड भी हमारी सरकार के पास है। देश के सर्वोच्च पद पर

आज माननीय राष्ट्रपति द्रौपदी मुर्मू जी हैं। मैं आज बताना चाहती हूँ और यहां पर सबसे निवेदन भी करना चाहूंगी कि हम एक इतिहास रचें। हम यह बिल राजनीतिक एजेंडे के रूप में नहीं, बल्कि महिलाओं के सशक्तिकरण के लिए लेकर आए हैं, इसलिए उसमें सभी का समर्थन मिले। मैं अभी सुबह से सुन रही थी - क्योंकि मेरा लास्ट में नंबर आया है, अच्छा है सुनने का मौका मिला, यहां पर लोग कह रहे थे कि ऐसे बिल की क्या जरूरत है। मैं उसमें दो-चार बातें रखना चाहूंगी। आज हमारे देश की स्वतंत्रता के 75 वर्ष पूर्ण हो गए हैं। हमारा संकल्प है कि देश को 2047 तक पूर्ण विकसित देश बनाना है। इस उद्देश्य के लिए माननीय मोदी जी ने 'सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास' का मूल मंत्र दिया है, लेकिन इस उद्देश्य की प्राप्ति के लिए आधी आबादी को राजनीतिक भागीदारी देना बहुत जरूरी है। माननीय उपसभापति जी, लोक सभा के 539 संसद सदस्यों में से मात्र 82 ही महिला सांसद हैं। मुझे बताते हुए हर्ष हो रहा है कि 2019 के चुनाव में महिलाओं की अभी तक की सर्वाधिक भागीदारी है। सर, यही हाल देश की विधान सभाओं का भी है और लगभग पूरे देश में विधान सभाओं में महिला विधायकों का औसत केवल आठ प्रतिशत है। संसद में यह 15 per cent से भी कम है। इन आंकड़ों से जाहिर होता है कि आधी आबादी को उनका हक दिलाने की बातें तो बहुत जोर-शोर से की जाती रही हैं, लेकिन बराबरी का दर्जा कभी नहीं दिया गया है। हर क्षेत्र में महिलाएं आज परचम लहरा रही हैं, वह चाहे sports हो या space हो। अब यह सोचने का समय है कि प्राचीन भारत की नारी की गौरवशाली यात्रा कहां पीछे रह गई। हम तो धन के लिए लक्ष्मी जी की और विद्या के लिए सरस्वती जी की पूजा करते रहे हैं। मैं इसमें ज्यादा नहीं जाना चाहूंगी, क्योंकि हमारी पार्टी के माननीय राष्ट्रीय अध्यक्ष जी ने सुबह बहुत विस्तार से इस पर चर्चा की है, इसलिए मैं ज्यादा नहीं बोलूंगी, लेकिन मैं इतना जरूर कहूंगी कि भारत में अर्द्धनारीश्वर के रूप में सम्मान पाने वाली स्त्री, पुरुषों से कैसे पीछे रह गई, इसके बारे में सोचने का समय है और उसी परिणति के रूप में यह 'नारी शक्ति वंदन अधिनियम' हमारी पार्टी लेकर आई है, हमारी सरकार लेकर आई है। आज भारत विश्व गुरु बनने की ओर अग्रसर है - जैसा कि हमने G20 की अध्यक्षता में देखा। G20 की बैठक में महिला नेतृत्व की भागीदारी पर चर्चा हुई। ऐसे में अति आवश्यक है कि देश की आधी आबादी की राजनीतिक भागीदारी बढ़ाने का हर संभव कानून बनाया जाए। महोदय, यहां मेरी पार्टी के साथ-साथ अन्य पार्टी के नेतागण भी मौजूद हैं। आज जब हम किसी भी राजनीतिक पार्टी में देखते हैं, तो महिलाओं की सक्रिय भागीदारी पुरुषों के बराबर ही दिखाई देती है, पार्टी कार्यकर्ता के रूप में अब उनकी पुरुषों के बराबर भागीदारी है। अब हर महिला का कार्यकर्ता के रूप से जन प्रतिनिधि बनने का सफर एक सपना है, एक इच्छा है। मैं यह चाहूंगी कि महिलाओं की इच्छा पूरी करने में पूरा सदन सरकार का सहयोग करे। मुझे हर्ष है कि भारतीय जनता पार्टी के संगठन के पदों पर महिला आरक्षण पहले से ही लागू है। मैं यह बताना चाहूंगी कि राष्ट्रीय और राज्य स्तर पर हमारी महिला मतदाता बहनों की हिस्सेदारी लगातार बढ़ रही है। 1971 में यह महज 48 परसेंट थी, 2014 में यह 67 परसेंट से भी ज्यादा हो गई है।...(समय की घंटी)... सर, मेरी मेडन स्पीच है, मैं दो मिनट का समय लूंगी।

श्री उपसभापति: आपको already maiden speech के तहत दस मिनट का समय मिला। Please, आप 30 seconds लीजिए। कुल 70 वक्ता हैं और अभी बहुत से लोग बोलने के लिए बाकी हैं।

श्रीमती संगीता यादव: जागरूक मतदाता के रूप में हमारी बहनें मतदान के माध्यम से राष्ट्र निर्माण में अपनी भूमिका निभा रही हैं। अब समय आ गया है कि आधी आबादी को राजनीतिक सहभागिता का समान अवसर मिले। माननीय सर, मैं अभी सुन रही थी ...(समय की घंटी)...इससे पहले कांग्रेस पार्टी की अध्यक्षा महिला थीं, लेकिन महिला आरक्षण बिल नहीं आया। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please.(Interruptions)... मैं दूसरे speaker को बुला रहा हूँ।

श्रीमती संगीता यादव: देश की प्रधान मंत्री भी महिला थीं और राष्ट्रपति भी महिला रहीं, लेकिन यह बिल नहीं आ सका। मैं आज सभी से निवेदन करती हूँ कि इस बिल का समर्थन करें। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Shri Hishey Lachungpa.(Interruptions)... You have three minutes.(Interruptions)... Nothing is going on record.(Interruptions)... You have three minutes only.

SHRI HISHEY LACHUNGPA (Sikkim): *Hon. Deputy Chairman, Sir, today on behalf of the people of Sikkim, I rise to support the One Hundred and Twenty-Eighth Constitution (Amendment) Bill, 2023, the Nari Shakti Vandan Bill. I would like to congratulate the Govt. of India as well as the women of this country as this Bill is going to be passed today and will come into force soon. A lot of work has been done in Sikkim for the empowerment of women, particularly during the SDF government. In Panchayats and urban local bodies, 50 per cent reservation for women was made possible by our government in 2011-12. We had also provided for 33% reservation to women in government jobs in 2014. On this historic day, I would also like to urge upon the Central Government to fulfil the long pending demand for reservation of seats for Limbu and Tamang community in the Sikkim Legislative Assembly since 2003, when they were recognised as Scheduled Tribes. The people of Sikkim will be grateful to the Government of India if this demand is accepted. Along with this Bill, my request to the government is to look after the interest of all Sikkimese Community. With these words, on behalf of the people of Sikkim, once again I express my support to the Bill. Thank you. Jai Sikkim."

डा. कल्पना सैनी (उत्तराखंड): उपसभापति महोदय, मैं आज लोकतंत्र के नए घर में, जिसमें आत्मा वही पुरानी है, नारी शक्ति वंदन बिल के समर्थन के लिए खड़ी हुई हूँ। महोदय, मैं हृदय से

* English translation of the original speech delivered in Nepali

आपका आभार व्यक्त करती हूँ कि आपने मुझे इस महत्वपूर्ण बिल पर, जो स्वर्णिम इतिहास का हिस्सा बनेगा, बोलने का अवसर दिया है, इसके लिए आपका बहुत-बहुत धन्यवाद। मुझे नहीं लगता कि इस पर किसी भी सदस्य का विरोध होना चाहिए। यह हो सकता है और हुआ भी है कि विभिन्न दलों ने इसमें अपना क्रेडिट लेने का प्रयास किया है। मैं अपनी बात को, चूंकि मेरे पास सीमित समय है, बहुत संक्षेप में कहने का प्रयास करूंगी। जब सत्ता थी, तब अंतिम छोर पर बैठी भारत की उस संघर्षशील नारी के लिए दूरगामी नीतियां बनाकर प्रयास नहीं किए गए और न ही भारत की इस आधी आबादी को संरक्षण देना चाहा। और तो और मेरे देश की गौरवशाली महिलाओं के इतिहास की भी चर्चा नहीं हुई। मैं अपने लोकप्रिय, यशस्वी प्रधान मंत्री आदरणीय मोदी जी को धन्यवाद देती हूँ जिन्होंने न सिर्फ महिलाओं के लिए सोचा, बल्कि अपनी सरकार की दूरगामी नीतियों के द्वारा उस महिला के जीवन में आमूल-चूल परिवर्तन भी किया। मुझे याद है कि गुजरात के मुख्य मंत्री रहते हुए, आदरणीय प्रधान मंत्री नरेन्द्र मोदी जी ने किस तरह से घर-घर जाकर छोटी बच्चियों के स्कूल में दाखिले का अभियान चलाया। इस तरह की हर छोटी शुरुआत से लेकर नारी के जीवन को बदलते हुए आज वे इस विधेयक तक आ पहुंचे हैं। मैं उनका हार्दिक अभिनंदन करती हूँ, उन्हें धन्यवाद देना चाहती हूँ। हालांकि आज भी विपक्ष ने भ्रमित करना चाहा, वे न्यायोचित रास्ते का विरोध करते रहे, पर मैं अपनी बात को संक्षेप में ही कहूंगी। मैंने कुछ पंक्तियां लिखी हैं, उनमें अपनी बात को व्यक्त करते हुए आपका समर्थन चाहती हूँ:-

"हे संघर्षशील भारत की नारी मुझे बताओ तो,
घर-घर शौचालय बनवाकर,
महिलाओं को अभिशापित जीवन से
मुक्ति दिलाने का माध्यम कौन बना - मोदी जी।

हे संघर्षशील भारत की नारी मुझे बताओ तो,
बेटी बचाओ और बेटी पढ़ाओ के द्वारा
बेटी का जीवन संवर्धित, संरक्षित करने का माध्यम कौन बना!

हे संघर्षशील भारत की नारी मुझे बताओ तो,
उज्ज्वला योजना लाकर धुएं से घुटते जीवन से बचाने
का माध्यम कौन बना!

हे संघर्षशील भारत की नारी मुझे बताओ तो,
तीन तलाक के खिलाफ कानून बनाकर
बराबरी का स्तर दिलाने का माध्यम कौन बना!

हे संघर्षशील भारत की नारी मुझे बताओ तो,
प्रधान मंत्री आवास योजना से घर की आधिकारिक स्वामिनी
बनाने का माध्यम कौन बना!

हे संघर्षशील भारत की नारी मुझे बताओ तो,
किशोरियों, गर्भवती महिलाओं के लिए विशेष योजना चला
स्वास्थ्य को सुनिश्चित करने का माध्यम कौन बना!

हे संघर्षशील भारत की नारी मुझे बताओ तो,
कोसों पैदल चलकर भी प्यासे जीवन से बचने का
हर नल में जल, जल जीवन मिशन द्वारा
मजबूर होने से बचाने का माध्यम कौन बना!

हे संघर्षशील भारत की नारी मुझे बताओ तो,
तुम्हारे गांव के घर-घर में बिजली व राशन पहुंचाकर
जीवन को सुगम बनाने का माध्यम कौन बना!

हे संघर्षशील भारत की नारी मुझे बताओ तो,
संघर्ष भरे अनुसूचित जनजाति जीवन को
महामहिम तक लाने का माध्यम कौन बना!...(समय की घंटी)...

श्री उपसभापति: मैडम, प्लीज़ कन्क्लूड करें। आपका समय खत्म हो गया है।

डा. कल्पना सैनी: सर, एक मिनट का समय और दीजिए।

हे संघर्षशील भारत की नारी मुझे बताओ तो
मैं गांव गली की ओबीसी महिला
आज उच्च सदन की सबला बन बैठी हूं
इस का माध्यम कौन बना!...(समय की घंटी)...

श्री उपसभापति: मैडम, प्लीज़ खत्म करें। मैं दूसरे स्पीकर को बुलाऊंगा।

डा. कल्पना सैनी: हे संघर्षशील भारत की नारी मुझे बताओ तो
आज महिला आरक्षण बिल से राजनीतिक अधिकार सुरक्षित होंगे,
इसका माध्यम कौन बना!

श्री उपसभापति: प्लीज़, कन्क्लूड कीजिए।

डा. कल्पना सैनी: महोदय, मैं इसके साथ आपको धन्यवाद देते हुए, अपनी वाणी को विराम देती हूं और इस बिल का समर्थन करती हूं।

MR. DEPUTY CHAIRMAN: Now, Shri Jose K. Mani. You have three minutes for your speech.

SHRI JOSE K. MANI (Kerala): Sir, about twelve years ago, during the year 2011, I had an opportunity to participate in the Inter-Parliamentary Union meeting in Switzerland along with our Lok Sabha Speaker. There, I was asked to speak on a Plenary Session and the topic was 'Women Empowerment'. I was given five minutes' time and I spoke about the greatness of India. I spoke about the then first citizen of India, the President, a woman, Shrimati Prathibha Patil. I spoke about the then Lok Sabha Speaker, Ms. Meira Kumar. I spoke about the then Chief Minister of Delhi, Shrimati Sheila Dikshit. I spoke about Jayalalitha, the then CM of Tamil Nadu and I spoke about Ms. Mayawati. I came to my small beautiful State of Kerala, which I said, 'the God's own country, and the most literate State in India. We have a reservation for the local bodies of 50 per cent and we have the best governance in the local body in India.' Then, I came to the subject that we have introduced in the Rajya Sabha about the 33 per cent reservation. At that time, my five minutes' time had been elapsed, that was exhausted and my microphone was switched off and I came back to my chair and the next speaker was called on. But, the Chairman was a lady. She came to me, to my chair and asked as to what did you say last. 'Did you pass it in the Rajya Sabha and Lok Sabha?' I said, 'No, it is being introduced.' Then, she told me 'that you should pass it at the earliest and you should take the initiative.' I was just thinking why in another country, a lady was asking me to pass the legislation. It was not of her concern. But, I later came to know that being in the largest and the biggest democratic country in the world, when we pass a legislation like reservation for women, then, there will be a compulsion for the other democratic countries to pass the same Bill. Having said that, the whole world is watching, today in Rajya Sabha and yesterday in Lok Sabha, not only the Bill passing but whether they are going to implement it, how candid and how sincere the Government's approach in implementing it is. If the Indian citizens are watching this, my only request is that you need to implement it immediately during the 2024 election itself. What is the hassle? You said that you need to go for the census and for the delimitation. You have the list of all the electorates, the female and male voters of 2019 Lok Sabha elections. (*Time-bell rings.*) Two minutes, Sir.

MR. DEPUTY CHAIRMAN: No.

SHRI JOSE K. MANI: Always when I speak, you are very strict.

MR. DEPUTY CHAIRMAN: You have 30 seconds more to speak.

SHRI JOSE K. MANI: I think, the men should speak more for the ladies than the ladies. I will take last a few seconds.

Sir, they have called for this Special Session. If it is a Special Session, then, you need to implement it in 2024. Otherwise, you should have brought it in a normal Session, that is, in the Winter Session. Why did you call for it now? It is all.. (*Time-bell rings.*)

MR. DEPUTY CHAIRMAN: Thank you. I am calling the other speaker now.

SHRI JOSE K. MANI: I am just asking about the sincerity of it. *

MR. DEPUTY CHAIRMAN: Nothing is going on record. Now, Shri Vivek Thakur.

श्री विवेक ठाकुर (बिहार): उपसभापति महोदय, आपने मुझे इस महत्वपूर्ण संविधान संशोधन विधेयक, नारी शक्ति वंदन अधिनियम पर अपने विचार रखने का अवसर प्रदान किया, इसके लिए आपका बहुत-बहुत धन्यवाद। "If not us, then who? If not now, then when?" ये शब्द मेरे नहीं हैं, यह कथन अमेरिका के राष्ट्रपति रहे जॉन एफ. केनेडी का है। यह उन्होंने तब कहा था, जब अमेरिका में सिविल राइट्स मूवमेंट चल रहा था। आज हमारे समक्ष भी यही प्रश्न है, "If not us, then who? If not now, then when?" भारत की महिलाओं को उनका हक दिलाने के लिए आज़ादी के इस अमृत काल में आदरणीय प्रधान मंत्री जी ने जो किया है, उसकी जितनी प्रशंसा की जाए, वह कम है।

आदरणीय उपसभापति महोदय, 26 वर्ष हो गए हैं, जब इस संकल्पना ने संशोधन का आकार लिया था, जब भारत अपनी आज़ादी के 50 वर्ष पूर्ण कर चुका था। आज आदरणीय प्रधान मंत्री जी की संकल्पबद्धता का ही परिणाम है कि यह संशोधन पास होकर मूर्त रूप ले रहा है।

आदरणीय उपसभापति महोदय, क्या केवल ऐसा बोलने से कि यह बिल हमारा है, आपकी जिम्मेदारी पूर्ण हो जाती है? तेरा-मेरा करने से क्या भला होगा? मैं उनके लिए एक शेर पढ़ना चाहूंगा:-

न मेरा एक होगा, न तेरा लाख होगा,
तारीफ तेरी, न मेरा मजाक होगा,
गुरुर न कर शाह-ए-शरीर का,
यह शरीर भी एक दिन खाक होगा।

* Not Recorded

आदरणीया सोनिया जी ने कल लोक सभा में हुई बहस में एक और बात कही, जिससे मैं असहमति व्यक्त करता हूँ। कल लोक सभा में उन्होंने महिलाओं के संदर्भ में यह कहा कि धुएँ से भरी रसोई से लेकर स्टेडियम की जगमगाती रोशनी तक स्त्री का सफर बहुत लंबा है। यह आपकी सरकारों में हुआ करता था, जब स्त्रियों की रसोई से धुआँ उठता था, आज उनकी रसोई उज्ज्वला से उज्ज्वल है। यह हमारे लिए गर्व की बात है कि जहां अमेरिका जैसे राष्ट्र को महिलाओं को वोटिंग राइट देने में 120 वर्ष लग गए, वहां भारत की संविधान सभा ने महिलाओं को शुरुआत से समान मताधिकार दिया। क्या इसके बाद हमारी जिम्मेवारी पूरी हो जाती है? क्या हम आश्वस्त हो चुके हैं कि हमने महिलाओं को उनके अधिकार दे दिए हैं - नहीं दिए हैं। सितारों से आगे जहाँ और भी हैं।

उपसभापति महोदय, इस बिल का भी एक जीवन है। इसकी आयु 26 साल है और इस जीवन में इस बिल का काफी उतार-चढ़ाव, * possible to impossible जैसा जीवन रहा है। ...**(व्यवधान)**...

DR. V. SIVADASAN: Sir, the camera... *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...* Please take your seat. *...(Interruptions)...* आप बोलिए।

श्री विवेक ठाकुर: इस जीवन में इस बिल का काफी उतार-चढ़ाव, * possible to impossible जैसा जीवन रहा है। ...**(व्यवधान)**... किंतु आज 26 साल के बाद इसके फलीभूत होने का ऐतिहासिक दिन आ गया है, लेकिन इसके अनुभव और त्याग की चर्चा न हो, तो चर्चा अधूरी रह जाएगी।

आदरणीय उपसभापति महोदय, यह संशोधन लाना क्यों जरूरी था, मैं इसकी चर्चा करना चाहूंगा - महिलाओं के लिए अक्सर ग्लास सीलिंग की चर्चा होती है, ग्लास सीलिंग अर्थात् वे बाधाएं जो दिखाई नहीं देती हैं, राजनीति के संदर्भ में इस ग्लास सीलिंग की मोटाई, लम्बाई, चौड़ाई कुछ ज्यादा होती है - और उसकी बानगी में पूर्व के प्रमुख नेताओं द्वारा दिए गए बयान सदन के समक्ष रखना चाहूंगा। एक हिन्दी भाषी राज्य की पार्टी के संस्थापक ने महिला आरक्षण का जब विरोध किया, तो कहा कि सिर्फ अमीर और शहरी महिलाओं को फायदा होगा, गांव की गरीब महिलाओं को नहीं, क्योंकि वे आकर्षक नहीं होतीं और जब महिला आरक्षण बिल पास हुआ, तो पार्लियामेंट में भी सीटी बजाने वाले लोग आएंगे - यह दुखद वाक्या इसके साथ हो चुका है। जद(यू) के पूर्व राष्ट्रीय अध्यक्ष ने महिला आरक्षण का विरोध करते हुए परकटी महिला जैसे शब्दों का इस्तेमाल किया था और लालू जी ने तो अपने सांसद से बिल की कापी को ही फड़वा दिया था। अब आप सोच सकते हैं कि ग्लास सीलिंग के कैसे उदाहरण हैं! ये सब वाक्ये हो चुके हैं।

* Expunged as ordered by the Chair.

मैं राजनीति में ग्लास सीलिंग का एक और उदाहरण आपके समक्ष रखना चाहूंगा। तमिलनाडु विधान सभा में अम्मा जी के साथ क्या हुआ, यह हम सब जानते हैं। अगर सदन में 33 प्रतिशत महिला विधायक होतीं, तो तमिलनाडु के सदन का यह दुखद वाक्या भी नहीं होता।

आदरणीय उपसभापति जी, यही ग्लास सीलिंग है, जिसको दूर करने का प्रयास यह बिल करता है। ऐसा ही एक उदाहरण मुझे याद आता है, जो सीधे तौर पर इस बिल से जुड़ा हुआ है। जब स्वर्गीय गीता मुखर्जी ने इस बिल को प्रस्तुत किया था - लेफ्ट के हमारे साथी मौजूद हैं, वे जानते हैं कि उनको कितना विरोध झेलना पड़ा था, परंतु दलगत राजनीति से ऊपर उठकर महिला सांसदों ने उनका साथ दिया। ...**(व्यवधान)**... उसमें सबसे प्रमुख नाम स्वर्गीय सुषमा स्वराज जी का था। ...**(व्यवधान)**... उन्होंने ऑन रिकॉर्ड कहा कि यह बात ...**(व्यवधान)**... अगर आप बिल को लेकर संघर्ष करेंगे, तो मैं आपके साथ हूं। ...**(व्यवधान)**...

DR. JOHN BRITTAS (KERALA): Sir,...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: Please. ...**(Interruptions)**... Please, take your seat. ...**(Interruptions)**... Mr. John Brittas, please take your seat. ...**(Interruptions)**... Mr. John Brittas, please. ...**(Interruptions)**... आप बोलिए। ...**(व्यवधान)**...

श्री विवेक ठाकुर: यह तब होता है जब सदन में महिलाओं का प्रतिनिधित्व बढ़ता है, तब उनकी सामूहिक क्षमता भी बढ़ती है। ...**(व्यवधान)**... कल लोक सभा की चर्चा में भी और आज सदन में भी चर्चा के दौरान यह बात विपक्ष के साथियों ने रखी कि आप बिल को कब लागू करेंगे, तारीख बताइए, तारीख कब बताओगे? इसी से मुझे राम मंदिर आंदोलन का दौर याद आता है। महोदय, जब हमसे यह सवाल पूछा जाता था, हम पर तंज कसते हुए कहते थे, “राम लला हम आएंगे, मंदिर वहीं बनाएंगे, लेकिन तारीख नहीं बताएंगे।” आज स्थिति यह है कि वहां पर भव्य राम मंदिर का निर्माण हो रहा है। मैं अपने मित्रों को यही बताना चाहूंगा कि तारीख बताई नहीं जाती, तारीख बनाई जाती है। ...**(समय की घंटी)**...

श्री उपसभापति: विवेक जी, आप खत्म करिए।

श्री विवेक ठाकुर: सर, मुझे दस मिनट का समय बताया गया था।

MR. DEPUTY CHAIRMAN: No, please conclude. ...**(Interruptions)**... आपका समय over हो गया, अब मैं दूसरे स्पीकर को बुलाऊंगा।

श्री विवेक ठाकुर: सर, लोग 2010 में राज्य सभा में महिला आरक्षण का कानून तो पारित कर देते हैं, परंतु लोक सभा में एलायंस का बहुमत होने के बावजूद भी वे लोग उसे अटका देते हैं।

श्री उपसभापति: अब मैं दूसरे स्पीकर को बुला रहा हूं। विवेक जी, प्लीज़ कन्क्लूड कीजिए।

श्री विवेक ठाकुर: सर, मैं दो मिनट में कन्क्लूड कर रहा हूँ।

MR. DEPUTY CHAIRMAN: No, please. Only thirty seconds.

श्री विवेक ठाकुर: सर, इस महिला सशक्तिकरण की योजना के 9 साल में बेमिसाल aspiration बढ़ा, confidence बढ़ा और महिलाओं की राष्ट्र निर्माण में अहम भूमिका सामने आई है। इसके कई उदाहरण हैं, जिनकी चर्चा भी इस सदन में हो चुकी है और यह प्रधान मंत्री जी की women development के बजाय women-led development के स्पष्ट vision का सूचक है। ...**(समय की घंटी)**... मेरा यही कहना है कि तारीख मांगने वालों को संविधान पढ़ना चाहिए।

MR. DEPUTY CHAIRMAN: Now, Dr. Anbumani Ramadoss. Please speak. Only your speech will go on record. Nothing else is going on record.

DR. ANBUMANI RAMADOSS (Tamil Nadu): Thank you Deputy Chairman Sir. On behalf of my party, Pattali Makkal Katchi (PMK), I rise to support this Bill. In India, till about 100 years ago, women were not allowed to go out of the houses. Till about 75 years ago, women were not allowed to vote. Till about 50 years ago, women were not allowed to go to colleges. Till about 25 years ago, women were not allowed to go to work. Today, it is all changed. Women are being empowered, but at a very, very slow pace and in very few numbers. Down 25 years, I would like to see a situation in India where women are so empowered that men will try to bring in a similar Bill in Parliament for themselves in this august House.

Sir, after the 73rd and the 74th Constitution Amendments brought in 1992 and 1993, we had the first local body elections in 1996. During the elections, many of the party cadres had made their wives, their daughters and their mothers as *Panchayat* Presidents or *Samiti* Presidents or *Zila Parishads* thinking that they could control them through proxy. But then I saw after two years, the women acted independently. By the end of their tenure, they did wonderfully well in the positions they held and some of them got re-elected again and went on to become MLAs, MPs and ministers. So if we give women an opportunity, they, definitely, will excel in whatever they are doing. Sir, I have two requests to the Government. One, to kindly bring in the OBC representation in this Bill. Either today or, at least, during the Winter Session, bring in an amendment so that OBC women are equally represented because they comprise 60 per cent of Indian population and without the empowerment of OBC women, India cannot develop. Second, we have three pillars of democracy, the Legislature, the Executive and the Judiciary. We have fulfilled the demand of the Legislature because we have reservation for women in the local bodies and, today, we are bringing in for

MLAs and MPs. I kindly request the Government to bring in reservation for women in the Executive as well as the Judiciary also. After 75 years post Independence, we still have not had a woman Chief Justice of India and there are very few women judges in the High Court and the Supreme Court. We need more women officers in IAS, IPS, IFS and defence sector. So the Government should bring in a Constitution Amendment so that women are empowered in the Executive as well as the Judiciary.

MR. DEPUTY CHAIRMAN: Please conclude.

DR. ANBUMANI RAMADOSS: Sir, I would like to end by saying that if boys get education, he is only educated, but if girls get education, the entire family gets educated. I would urge upon the Government to empower women, respect them and give them empowerment in all sections of society and that is when India will become a developed country. Thank you very much. With these words, I support the Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023.

MR. DEPUTY CHAIRMAN: Thanks for confining yourself within time. Now, Shri Biplab Kumar Deb, तीन minute....(*Interruptions*)...

DR. V. SIVADASAN: *

MR. DEPUTY CHAIRMAN: Nothing is going on record. ...(*Interruptions*)... Please. Shri Biplab Kumar Deb, three minutes. ...(*Interruptions*)... आप बोलिए, केवल आप की बात रिकार्ड में जा रही है, और कोई बात रिकार्ड में नहीं जा रही है। ...(*व्यवधान*)....

श्री बिप्लब कुमार देब (त्रिपुरा): माननीय उपसभापति महोदय, मैं 'नारी शक्ति वंदन विधेयक', "कॉन्स्टिट्यूशन (128वाँ अमेंडमेंट) बिल, 2023" के समर्थन में खड़ा हुआ हूँ। ...(*व्यवधान*)... माननीय उपसभापति महोदय, आज जब मैं घर से आ रहा था, तो मुझे मेरे दो-चार मित्र मिले, स्वाभाविक है पुरुष मित्र। वे मुझसे बोल रहे थे कि सुना है कि आज आप बोलने वाले हैं, तो बाद में आप लोगों का क्या होगा? मैं तब से सोच रहा हूँ कि मैं अपने मित्र को जाकर क्या बताऊँ? मैं तो यह सोच रहा हूँ कि अगर मेरी माँ ऐसा सोच लेती, तो बिप्लब देब यहाँ कहाँ पहुँचता! इसलिए मैं माननीय प्रधान मंत्री जी को बहुत-बहुत बधाई देता हूँ। मैंने इस सभागार में सुबह से देखा है कि अपने-अपने दल के नेता का नाम सब लोग लेते हैं, हममें से किसी ने विरोध नहीं किया, लेकिन

* Not recorded.

जैसे ही हम मोदी जी का नाम लेते हैं, उनको जैसे साँप सूँघ जाता है। वे देश के प्रधान मंत्री हैं! ...**(व्यवधान)**... वे देश के प्रधान मंत्री हैं! ...**(व्यवधान)**...

श्री उपसभापति: आप चेयर को एड्रेस करिए, प्लीज़।

श्री बिप्लब कुमार देब: सुबह से शाम तक, मैं मना नहीं कर रहा हूँ, आप अपने प्रदेश के नेताओं का नाम लीजिए,

श्री उपसभापति: आप इधर देख कर बोलिए।

श्री बिप्लब कुमार देब: किन्तु प्रधान मंत्री का नाम आते ही जैसे आसमान टूट पड़ता है। मैं आज आपको बताता हूँ, आप सुनने की क्षमता रखिए। जब हम छोटे थे, तब से हमने सुना कि देश में सामाजिक और आर्थिक सुधार हो रहा है। असलियत में देश में आर्थिक और ...**(व्यवधान)**... आर्थिक और सामाजिक सुधार अगर किसी ने किया है, तो माननीय प्रधान मंत्री, नरेन्द्र भाई मोदी ने किया है। आप सुन लीजिए। सामाजिक सुधार की बात बहुत से लोगों ने बोली है। सामाजिक सुधार की बात नरेन्द्र भाई मोदी बोलते हैं और करते हैं। तीन तलाक उन्होंने ही खत्म किया। आर्टिकल 370, -- गृह मंत्री, अमित शाह जी बैठे हैं -- माननीय प्रधान मंत्री जी के नेतृत्व में ही यह सुधार हुआ है। राम मंदिर बन रहा है, यह सामाजिक सुधार हुआ है। आज महिला आरक्षण बिल आया है, तो एक सामाजिक सुधार हो रहा है। ...**(समय की घंटी)**... जब तक मातृ शक्ति नहीं बनेगी, तब तक भारत माता की जय कैसे होगी!

श्री उपसभापति: बिप्लब जी, 30 सेकंड प्लीज़, हमारे पास टाइम कंस्ट्रेंट है।

श्री बिप्लब कुमार देब: उपसभापति महोदय, मैं विरोधी पक्ष के अपने कांग्रेस के मित्रों को बताना चाहता हूँ कि हमने कुछ नहीं बोला, मैं बताऊँगा ...

श्री उपसभापति: प्लीज़, आप इधर चेयर को एड्रेस करिए।

श्री बिप्लब कुमार देब: सुनिए, कपिल सिब्बल जी आए थे, उन्होंने यहाँ आकर तीन मिनट में अपना वक्तव्य रखा। उन्होंने कहा कि इस महिला आरक्षण बिल में कमी है, हम इसको 2029 तक भी लागू नहीं कर सकते हैं...**(व्यवधान)**... और अगर हम इसको 2029 तक लागू नहीं करेंगे, तो होम मिनिस्टर और प्राइम मिनिस्टर रेजिग्नेशन देंगे कि नहीं। इसका मतलब कांग्रेस ने मान लिया कि 2024 में भारतीय जनता पार्टी और एनडीए को ही रहना है। ...**(समय की घंटी)**...

श्री उपसभापति: धन्यवाद, बिप्लब जी।

श्री बिप्लब कुमार देब: यह हमने नहीं बोला, कपिल सिब्बल जी बोल कर गए। ...**(समय की घंटी)**...

श्री उपसभापति: बिप्लब जी, धन्यवाद। अब मैं दूसरे स्पीकर को बुला रहा हूँ।

श्री बिप्लब कुमार देब: इसलिए आप लोगों ने मान लिया कि महिला आरक्षण हो या कोई भी बात हो, वह हम लोगों को ही करना है।

मैं माननीय प्रधान मंत्री जी को धन्यवाद देता हूँ और साथ ही साथ भारत की सभी महिलाओं को, इस सभागार में जितनी भी महिलाएँ हैं, उन सबको नमन करता हूँ। अगर आप लोग राज्य सभा में मेरी जगह भी लेना चाहते हैं, तो ले लीजिए, लेकिन तब भी महिलाओं को आने दीजिए, धन्यवाद।

श्री उपसभापति: ऑनरेबल श्री रवंगवरा नारजारी। आपके पास तीन मिनट हैं।

श्री रवंगवरा नारजारी (असम): माननीय उपसभापति महोदय, संविधान (128वाँ संशोधन) विधेयक, 2023 पर बोलने के लिए आपकी अनुमति के लिए मैं आपका आभारी हूँ। महोदय, मैं इस विधेयक का समर्थन करने के लिए खड़ा हुआ हूँ, जो राष्ट्रीय राजधानी क्षेत्र, दिल्ली की राज्य विधान सभा सहित लोक सभा और राज्यों की विधान सभाओं में महिलाओं के लिए कुल सीटों में से एक-तिहाई कोटा प्रदान करने का प्रावधान करता है। विधेयक का इरादा स्पष्ट रूप से महिला सशक्तिकरण के माध्यम से नारी शक्ति को आगे लाकर 'सबका साथ, सबका विकास, सबका विश्वास, सबका प्रयास' की भावना से 2047 तक विकसित भारत हासिल करना है। हालाँकि महिला आरक्षण का विधेयक संसद में कई दशकों से लंबित है और इसके लंबित होने का कारण केवल अपेक्षित संख्या प्राप्त न कर पाना था। मुझे खुशी है कि इसे पारित करने के लिए मोदी जी द्वारा आज संसद में इसे नए सिरे से लाया गया है। इस विधेयक को मंजूरी मिलते ही महिलाओं के लिए राज्यों और राष्ट्रीय स्तर पर नीति निर्माण मंच पर जन-प्रतिनिधि के रूप में भाग लेने का द्वार खुलेगा। मैं इसमें एससी/एसटी समुदाय के लिए भी आरक्षण के प्रावधान पर हर्ष महसूस करता हूँ। इससे दलित समुदाय के महिला सशक्तिकरण का द्वार खुलेगा। मैं यूनाइटेड पीपुल्स पार्टी लिबरल (यूपीपीएल) की ओर से इसका हार्दिक स्वागत करता हूँ और इस विधेयक का तहे-दिल से समर्थन करता हूँ। मैं माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी को उनके इस साहसिक कदम के लिए धन्यवाद देता हूँ, जिससे महिला शक्ति मजबूत होगी। मुझे उम्मीद है कि यह विधेयक सर्वसम्मति से पारित हो जाएगा। जैसा मोदी जी कह रहे हैं, यही सही समय है। समय मोदी जी का इंतजार कर रहा था और मोदी जी ने किसी का इंतजार न करते हुए यह कर दिखाया। यदि हर राजनीतिक दल सचमुच महिलाओं का सशक्तिकरण चाहता है, तो महिला आरक्षण विधेयक का मुद्दा एक बार सर्वसम्मति से हल किया जाना चाहिए और पारित किया जाना चाहिए। मैं भारतीय महिलाओं का अभिनंदन करना चाहता हूँ कि आज उनको माननीय प्रधान मंत्री, नरेन्द्र मोदी जी के नेतृत्व में नई संसद से एक नया अधिकार मिलने जा रहा है। धन्यवाद।

श्री उपसभापति: धन्यवाद। डा. के. लक्ष्मण। आपके पास तीन मिनट हैं।

DR. K. LAXMAN (UTTAR PRADESH): Mr. Deputy Chairman, Sir, it is indeed a privilege for me and I feel honoured to stand in support of this Women's Reservation Bill. It is supposed to be a historical Bill which can be written in golden letters of Indian annals. At the outset, I would like to thank our beloved Prime Minister, Shri Narendra Modi ji for bringing out such an important Bill for women reservation. नव भारत के निर्माण के लिए नए संसद भवन के अंदर एक महत्वपूर्ण और ऐतिहासिक पहला बिल लाया गया, इसके लिए मोदी जी को धन्यवाद। मोदी जी के नेतृत्व में यह काम संभव हुआ। कई लोगों द्वारा तो कई साल से प्रयास किया जा रहा था, पर यह किसी से मुमकिन नहीं हुआ। यह मोदी जी से मुमकिन हुआ, इसलिए मोदी जी हैं, तो मुमकिन है। जब मोदी जी 'सबका साथ, सबका विकास' का नारा देते हैं, तो वे समाज के विभिन्न वर्गों के हित के लिए काम करते हैं। मैं कल से सुन रहा था, खास तौर से हमारे कांग्रेस के भाई और हमारे बाकी क्षेत्रीय दल ओबीसी समाज के बारे में इतने हमदर्द बन रहे हैं कि मुझे समझ में नहीं आता। जब यह महिला आरक्षण का मुद्दा आया, तो इसमें ओबीसी समाज को क्यों जोड़ा जा रहा है, यह मेरी समझ में नहीं आता है, क्योंकि कांग्रेस तो हमेशा ओबीसी विरोधी रही है। नेहरू जी के जमाने से लेकर आज राहुल गाँधी तक अगर हम इतिहास के पन्नों में देखेंगे, तो पता चलेगा कि नेहरू जी ने काका कालेलकर कमीशन गठित किया। तब से लेकर मंडल कमीशन तक जब-जब, समय-समय पर ओबीसी समाज के आरक्षण का मुद्दा आया, तब-तब कांग्रेस ने हमेशा इसके खिलाफ काम किया। काका कालेलकर कमीशन के ऊपर दोनों सदनों में कम से कम चर्चा तक नहीं करते हुए कांग्रेस ने किस तरह उसको ठंडे बस्ते में डाल दिया। आज कांग्रेस मगरमच्छ के आँसू बहा रही है। They are trying to shed crocodile tears towards OBCs. इतना ही नहीं, मंडल कमीशन की सिफारिश के समय जब सदन में चर्चा हो रही थी, तो एक विरोधी दल के नेता के नाते कांग्रेस के नेता, राजीव गाँधी जी ने किस तरह ओबीसी समाज के आरक्षण का विरोध किया। मंडल कमीशन में तो कम से कम सरकारी नौकरियों में, सरकारी शिक्षा में आरक्षण प्रदान करने का मुद्दा था, उसी के लिए वह नहीं मानी थी। ...**(समय की घंटी)**... आज राजनीति में अगर कांग्रेस आरक्षण के ऊपर संसद में चर्चा कर रही है, तो यह ठीक नहीं है। इसलिए मैं बोलता हूँ कि कांग्रेस ने हमेशा ओबीसी समाज को * दिया। नरेन्द्र मोदी जी जब से प्रधान मंत्री बने, तब से लेकर आज तक उन्होंने ओबीसी समाज के हित के लिए इतनी योजनाएँ बनाई और इतने काम किए। ...**(समय की घंटी)**... सर, मुझे दो मिनट दे दीजिए।

MR. DEPUTY CHAIRMAN: Please conclude.

डा. के. लक्ष्मण: मैं यही बताना चाह रहा हूँ कि मोदी जी दो बार प्रधान मंत्री बने। जब तीसरी बार भी उनके प्रधान मंत्री बनने का माहौल बन गया, तो ये सह नहीं पा रहे हैं।...**(समय की घंटी)**...

* Expunged as ordered by the Chair.

हमेशा मोदी जी की जाति के ऊपर टिप्पणी करना या चाय बेचने वाला बोल कर टिप्पणी करना बहुत गलत है।

श्री उपसभापति: डा. लक्ष्मण, अब मैं दूसरे स्पीकर का नाम बुलाऊँगा, प्लीज़।

डा. के. लक्ष्मण: चाय बेचना कोई गुनाह नहीं है, उन्होंने देश को तो नहीं बेचा है। चाय बेच कर पहले उन्होंने गरीब परिवार को चलाया, फिर इस देश को चलाया और आज पूरा विश्व मोदी जी की ओर देख रहा है।

श्री उपसभापति: आप कन्क्लूड कीजिए, मैं दूसरे स्पीकर का नाम बुला रहा हूँ।

डा. के. लक्ष्मण: महोदय, मैं जिस तेलंगाना से आता हूँ, वहाँ के हमारे बीआरएस के नेता...(समय की घंटी)... ओबीसी और महिलाओं का हमदर्द बता रहे हैं।

श्री उपसभापति: आप कन्क्लूड कीजिए प्लीज़। मैं दूसरे स्पीकर का नाम बुला रहा हूँ।

डा. के. लक्ष्मण: तेलंगाना राज्य बनने के बाद उन्होंने एक भी महिला को मंत्रिमंडल में शामिल नहीं किया, लेकिन वे आज महिलाओं के बारे में बात कर रहे हैं और आँसू बहा रहे हैं।

श्री उपसभापति: माननीय प्रफुल्ल पटेल जी।

डा. के. लक्ष्मण: इसी तरह बीआरएस ने ओबीसी समाज का किस तरह अपमान किया, आज सदन में ...(व्यवधान)...

श्री उपसभापति: माननीय प्रफुल्ल पटेल जी। Nothing is going on record. The next speaker is Shri Praful Patel; not present. The next speaker is Shri Mahesh Jethmalani.

(MR. CHAIRMAN *in the Chair.*)

SHRI MAHESH JETHMALANI (Nominated): Sir, how much time do I have if I may ask?

MR. CHAIRMAN: How much time do you need?

SHRI MAHESH JETHMALANI: Sir, fifteen to twenty minutes.

MR. CHAIRMAN: Alright! You get five minutes; go ahead.

SHRI MAHESH JETHMALANI: Sir, I should have pitched my case higher.

Hon. Chairman, Sir, with your kind permission, I rise to wholeheartedly support this most significant and path-breaking Constitution Amendment; the 128th Amendment Bill, 2023, also known as the Nari Shakti Vandan Adhiniyam, 2023.

Sir, our first experience with women's representation in a legislature was in the Constituent Assembly. Fifteen women Members represented us in the Constituent Assembly and out of fifteen, ten spoke and all ten of them did not pitch for reservation. They did not pitch for reservation and they said that we want women's representation based on merit. Hansa Mehta's speech summarises the expectation of women Members. "We have never asked for privileges of reserved seats, quotas or separate electorates. What we have asked for is social justice, economic justice and political justice". All Members who spoke reposed great faith that men who have fought and struggled for the country's freedom would guarantee the rights and liberties of women.

Now, Sir, what is the experience up till 2014, when NDA Government first came to power? A quick look because questions have been asked why not 2014; questions have been asked why you are unfolding your social welfare programme over here. But a quick look at the objects only to remind them of their promises in the Constituent Assembly, the hopes of the women in that Constituent Assembly and the faith they reposed in the men of the future that rule this country. I read paragraph 2 only to remind them of what in their long tenure including the ten years of UPA Government they did not do. The Government has taken a number of steps to bring Nari Shakti to the forefront through women's empowerment and women-led development resulting in substantial improvement in financial independence of women and availability of equal access to education and health. The Government has also emphasised the ease of living especially for women through various initiatives including Ujjwala Yojana, access to toilets under Swachh Bharat Mission, financial inclusion through MUDRA Yojana, etc. However, the empowerment of women will require greater participation of women in the decision-making process as they bring different perspective and enrich the quality of legislative debates and decision-making. Sir, had they done their job in their tenure? The first five years were spent in empowering women through financial inclusion, social justice and dignity. It did not strike them at all. The shame of open defecation did not strike them at all. It is us who did it in the first tenure.

The next question that is raised is, can this be implemented before 2024. Sir, it cannot be implemented in 2024, as it is given, unless certain things have to be

ignored. Every time, when there is introduction of reservation, and we are now talking about, women's reservation, three procedures have to be followed - (a) The latest Census figures; (b) - the readjustment of boundaries by a Delimitation Commission and (c) - identification and notification of constituencies for the purpose of reservation, in this case women's reservation, by the Election Commission. Now, it is possible that even if we could omit the first two steps by using the Census of 1971, that is the Census that prevails today, as per the Constitution, that we go for territorial boundaries of constituencies as per the Census of 1971. In 1971, there were 55 crore people; today, there are 1.4 billion people. So, you will have to go by a Census which is dated. You have twice the number of seats, if you do a fresh Census today. Secondly, the procedure of identifying reserved constituencies for women cannot be completed by February, March 2024, because there is a procedure involved. And, consider if you want to avoid this procedure, the Election Commission has to follow a particular procedure. First of all, it publishes its proposal. This will be done even if you want to give up. If you want to go by the present Census, not wait for the next Census. If you want delimitation to be dispensed with by the Delimitation Commission, you still have to go through an Election Commission identification process of reservation seats. Now, that requires a procedure. The procedure is, first publish proposals for constituencies to be reserved for women in the Gazette of India and the official Gazette of the State concerned. Secondly, specify a date on which such proposals will be further considered. And, third, consider all objections which may have been received by it. ...*(Interruptions)*... I am not yielding, then, why are you talking?

MR. CHAIRMAN: Carry on.

SHRI MAHESH JETHMALANI: Consider all objections which may have been received by it, that is, the Election Commission, before the dates specified for its consideration, hold one or more public sittings at such place or places in each State as it thinks fit. This is a mandatory procedure and it accords to transparency, it accords to justice, it accords to the views of all stakeholders. The Commission also sits as a court when it identifies constituencies for reservation. It sits as a court and can take evidence on oath for determination of reserved constituencies. This procedure is meant to guarantee fairness, transparency and natural justice to all stakeholders. No Member of either House would want to do away with this procedure before constituencies reserved for women are identified. ...*(Time-Bell rings.)*... The alternative is to leave it to the arbitrary diktat of the Election Commission with the

inevitable discontentment and heartburn which it will cause to you people. The Members, who insist on implementation of it for the 2024 Lok Sabha Elections, have with respect, not understood the inbuilt safeguards of the reservation procedure and a demand for haste will only be at your own peril.

8.00 P.M.

Is it possible before 2029 or at the earliest after 2024? Yes. On the other hand, the scheduled 2021 census was postponed due to COVID. It is supposed to commence in the beginning of 2024. There is now digitalization of the census procedure. The census can be completed expeditiously and possibly within 2024 itself. Thereafter, the next two steps of delimitation by the Delimitation Commission pursuant to the census and identification of reserved constituencies of women can be completed by 2025. ...*(Interruptions)*... Yes, by 2026. By 2026, reservation for women in State elections can be a reality and, consequently, even so for the 2029 Lok Sabha elections. I am afraid you people do not know the procedure that is required for the identification. ...*(Interruptions)*... Please don't mix up ...*(Interruptions)*... Please don't mix up OBC...*(Interruptions)*...

MR. CHAIRMAN: Please conclude now. ...*(Interruptions)*...

SHRI MAHESH JETHMALANI: I will conclude in short, Sir. ...*(Interruptions)*...

MR. CHAIRMAN: Conclude on a pleasant note.

SHRI MAHESH JETHMALANI: One of my young friends, Kartikeya Sharma, an hon. Member of this House, said that this is a Bill whose time is due. I say that this is a Bill whose time is overdue. I, wholeheartedly, support this Bill.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, first let me request you that I talk from this seat.

MR. CHAIRMAN: I appreciate.

SHRIMATI NIRMALA SITHARAMAN: Thank you, Sir. Mr. Chairman, Sir, thank you for giving me an opportunity to talk on this very historic Bill, as the hon. Member, Shri

Mahesh Jethmalani, mentioned, whose time is long overdue. Time has come, is not the word, but it is long overdue. I actually...*(Interruptions)*.. Thank you very much, Pramod Tiwariji. ...*(Interruptions)*.. Thank you.

MR. CHAIRMAN: But it speaks of a high level of attention, 360 degree.

SHRIMATI NIRMALA SITHARAMAN: That is right, Sir. I am very grateful that you reminded. ...*(Interruptions)*.. Sir, I speak in favour of, and this is an intervention that you permitted me, the Nari Shakti Vandan Adhiniyam. This proposed 128th Amendment has actually been very thoughtfully crafted considering that we are at a very critical stage of our development process. We have seen the success and I certainly want to credit Shri P. V. Narasimaha Raoji's Government for having brought in the 33 per cent reservation in the Panchayati Raj at that time. As a result, we have seen the groundswell at the Panchayat level, where 33 per cent reservation today by many States has been increased to 50 per cent as well. About 20 States have already brought in 50 per cent reservation and showing, therefore, the contribution of women at the Panchayat level. Although it started with 33 per cent, now it has gone up to 50, there are no regrets and actually people are happy that there is actual participatory process which is seen on the ground. In this context, I remember one of the earliest steps, that as Chief Minister, the hon. Prime Minister in Gujarat had taken up, was to encourage this 50 per cent. Also unanimous elections he would incentivise so that it was non-partisan and that it was on a common call taken by the Panchayats. So, innovative ways of wanting people's participation has been always attempted to. So, this one is long overdue because it partly also answers a lot of Members who have been saying from the morning, as to why it took nine long years for us to bring the Bill now. I would like to respond and equally as I am going down talking about this Bill, it is important that we build consensus and also show that we are committed for the economic, social empowerment of women as well. We have heard several Members today speaking about how since 2014, there have been very sincere ground level attempts to provide house, provide drinking water, provide smoke free kitchen, provide dignity which was the word used by Mahesh Jethmalaniji just before me, about providing toilets and so on. So, these are also the fundamental bricks which build on empowering women. So, social empowerment, economic empowerment, I will go into a bit of detail a little later. So, what this proposed Bill provides for is reservation of seats for women in the House of People, in Lok Sabha. I have heard some Members saying that reservation should also be brought in for the Upper House. With the indirect election process and the way in which preference is shown in

the voting, it is just not going to be possible to do any reservation. Let us keep that outside of this discussion, although it is well meant, I mean, that well meaning suggestions have come in, but that is not going to be workable if it is not a direct election. This Bill, actually, provides, therefore, reservation of seats for women in the House of People, Lok Sabha and also in the Legislative Assemblies of every State and also in the National Capital Territory of Delhi. It proposes, Sir, and again people have picked up on this word, but I reiterate it, that as nearly as, maybe, one-third seats shall be reserved for women. So, these are the first two salient features of this Bill. What it would do is to bring in a new Article 330A which is intended for reservation of seats for women in the Lok Sabha. Second, it also brings in a new Article 332A which proposes reservation of seats for women in the State Legislative Assemblies. Another article, which is an existing article, which is Article 239AA, is proposed to be amended for providing reservation for Legislative Assembly of National Capital Territory of Delhi. So, all these three are happening. It also then intends that there shall be reservation for women belonging to Scheduled Castes, Scheduled Tribes in respect of the seats reserved for Scheduled Castes and Scheduled Tribes. So, consequential amendments, over and above all this, will also be made to the relevant Acts for Puducherry and for J&K. Now we come to the point on which again the previous speaker has gone into greater detail with his legal acumen to say how exactly this is going to be implemented, I will have a minute on that. As far as implementation of the proposed reservation for women is concerned, a new Article 334A shall be inserted into the Constitution. It intends that after the Bill is enacted and after the Bill comes into operation and thereafter whenever the first census takes place and the relevant figures for that census are published, a fresh delimitation exercise shall be undertaken for the purpose of delimitation of seats for providing reservation for women in Lok Sabha, in State Legislative Assemblies and also in the Legislative Assembly of Delhi.

Now, this exercise of delimitation will be limited to identifying the number of seats and those seats which are to be reserved for women, and it shall not affect *inter se* distribution of seats of Lok Sabha and the State Legislative Assemblies. So, we just want to make this absolutely clear as to what this Constitutional Bill is proposing to do, and the provision that reservation of seats shall cease after a period of 15 years from the commencement of this proposed law. So, this is where we are coming up with this Constitution Amendment. It also very clearly states that this reservation of seats shall not apply until the Lok Sabha or Legislative Assembly of a particular State or the Legislative Assembly of Delhi is dissolved. So, that is the main feature of this proposed Constitution Amendment. Is this the first time we are talking about this

reservation of seats for women? Not at all. There have been four genuinely serious attempts to get this Bill through.

The first ever attempt was in 1996 on 12th September in the Eleventh Lok Sabha where Shri H.D. Devegowda was the Prime Minister. That Bill which was brought in was referred to a Joint Committee headed by Shrimati Geeta Mukherjee, who immediately took up the work and within three months; on 9th December, 1996 she gave her report and the Bill remained there for almost a year, but because of the dissolution of the Eleventh Lok Sabha on 4th December, 1997 this Bill also lapsed. One particular feature I would like to highlight is that this Bill provided for rotation of seats. ...*(Interruptions)*... So it provides for rotation of seats. ...*(Interruptions)*...

The second attempt was made on 14th December, 1998 by Shri Atal Bihari Vajpayee Government in the Twelfth Lok Sabha. In this, the Bill was almost identical to the one which was presented earlier but a 15 year period was brought in. This Bill also lapsed due to the dissolution of Twelfth Lok Sabha on 26th April, 1999.

The third attempt was again made by Prime Minister Atal Bihari Vajpayee on 23rd December, 1999; that was in the Thirteenth Lok Sabha and then the Bill had not been pursued at all because they could not develop any consensus. Again, this also lapsed on the dissolution of the Thirteenth Lok Sabha on 6.2.2004.

The fourth attempt, which is the most recent attempt, happened on 6th May, 2008; in Rajya Sabha the Bill was introduced under Dr. Manmohan Singh's Government, UPA-II. It was a very identical Bill to the one which was previously tabled, which could not be pursued in Lok Sabha. The Bill which was brought in Rajya Sabha was referred to the Department-related Standing Committee on Personnel, Public Grievances, Law & Justice on 8th May, 2008 for examination. It was taken up for consideration and got passed in Rajya Sabha in March, 2010 and then it was transmitted to Lok Sabha on 12th March, 2010. It was just transmitted. But, till 2014, it could not be taken up for various reasons. I am not going into the detail as to why it could not be cleared, but it did not get cleared. And it lapsed--it is important for us to know--on the dissolution of the Thirteenth Lok Sabha on 18th May, 2014. So, I may be pardoned if I am repeating something which the hon. Members already know. There is no Bill which is pending that I have to bring back here to say, 'We will consider this one, it has been waiting since then!' No Bill is waiting! With the dissolution of Lok Sabha, that Bill which was passed in Rajya Sabha but which did not remain here, which naturally got transmitted to Lok Sabha, also lapsed. So, there is no Bill before us.

Sir, empowerment of women in India is not a new thing. I just would like to go back in history to identify a few names which stand out for a lot of proof that is so required to say that this civilization always held women high. Now, I am not going into saying, 'Did we treat them as goddess? Give us equality!' I have heard a lot of Members say with a lot of concern. "We don't want to be treated like goddess, treat us equal." But it is a fact that we have held women very highly and the women also had the courage to stand up and speak for themselves. So, it is not a new thing for us.

I will just give you the example of Satyakama's mother. An Upanishad has been given in his name! He was a bright star. But when he went in search of his Guru, the Guru asked him, 'Okay, you want to become my student, but who is your father? Would you please tell me?' He didn't know the name of his father. He goes back to his mother, Jabala, to ask her, 'Mama, please tell me who my father is. I have to go, tell my Guru. Otherwise, he will not admit me!' The mother had the courage to tell him, 'I don't know who your father is, go tell this to your Guru!' The boy, in all his earnestness, goes back to the Guru and says, 'Sorry, this is the reply given by my mother!' The Guru understands the situation and readily admits him for his sincerity. That is the civilization we are talking about.

It is not a civilization which treated women of one particular group or another particular group differently. We have treated all women with fairness. There can be differences during the age as we are coming down to today. But that is Satyakama and Jabala. Jabala, the mother, who could tell her boy to say with pride that you know your mother's name but the mother doesn't know the father, and the Guru had no objection!

Sir, similarly, when Adi Shankara had an argument with Mandana Mishra. When there was a debate going on, who was the judge there? A woman, Ubhaya Bharati, Mandana Mishra's wife. Could she have been admitted or accepted as a judge between the two people debating if only there was some hesitation about dealing with women differently? They readily accepted her. She had the scholarship; that is one thing. But to accept a woman to judge between the two of them as to who is going to be the victor also reflects that men in India, learned or otherwise, didn't have a different idea of woman. Ubhaya Bharati's example tells us that.

There are of course 22 women who contributed very richly to our Vedas and Upanishads. I am not taking their names--Gargi and Lopamudra stand out. Similarly, I heard Members this morning also recall eminent fighters and warriors from the South. I will also name Avvai, who gave great, simple two-line aphorisms, which always enamours all of us. Karaikkal Ammai was a great Bhakti saint. She is

treated as a Nayanar. So, in India, women have had a role in literature, a role in very many different situations. About women warriors, Rani Abbakka, Kittooru Chennamma, Velu Nachiar, Rani Gandilu, Lakshmi Sehgal and, of course, Jhansi ki Rani, all of them are there. I just have a random list. So is their prowess in science. E.K. Janaki Ammal was one of the earliest scientists of India. Aseema Chatterjee, Anandiben Joshi, Anna Mani and Darshan Ranganathan were all women of eminence in science. So, we have had this culture of allowing women to do whatever their aspirations lead them to do and we have respected it.

Of course, as they say in Hindi, विकृतियाँ have come into the system. We will have to cleanse that, and efforts are being made. In this, I want to highlight that the party that I represent, the BJP, has been consistent in its support for women's reservation. The BJP held its National Convention in 1994 in Vadodara and they very clearly stated that we stand for reservations for women in the Parliament and also in the State Assemblies. If that was in 1994, in 1998, the BJP reiterated its commitment for women's reservation by introducing it in the Lok Sabha, which I just mentioned a while ago, under our Prime Minister, Shri Atal Bihari Vajpayee. In July 2003, the BJP held a National Executive meet at Raipur in Chhattisgarh and there they passed a resolution seeking one-third of all Lok Sabha constituencies to be converted for reserving for women. Progressively, that opinion has been refined now, that in 2007, in the National Executive meet, it approved 33 per cent reservation for all organizational positions within the party and in 2008, the BJP amended its Constitution to provide 33 per cent reservation to women in its cadre posts as well and let me take this opportunity, Sir, in all humility, while thanking my Party, I am one of the beneficiaries of this reservation for women that I am here today and I thank my party for having given me that opportunity. So, the BJP has been consistently supportive of women's reservation. I remember, those days were early days for me as a Party spokesperson, but the now lapsed Bill which was passed in Rajya Sabha in 2010, -- the late Shri Arun Jaitley supported it passionately in the Rajya Sabha and it was passed in the Rajya Sabha -- when it transmitted to Lok Sabha, it did not get through. So, the BJP has been absolutely steady in its support for women's reservation and this morning I heard some hon. Members referring to some very picturesque moments when late Shrimati Sushma Swaraj had waited outside the Parliament House, received Shrimati Brinda Karat, an hon. former Member of the Rajya Sabha and they both hugged each other in joy that the Rajya Sabha passed the Bill and it is now the turn for Lok Sabha. So, across party lines, there was a sense of wanting to achieve this and today we remember late Shrimati Sushma Swaraj and of course, even today, the activists and also former Members of Parliament who have all

been pursuing this agenda. To further this point, in 2014, prior to the Lok Sabha election, BJP's manifesto, the संकल्प पत्र openly said that the BJP is in favour of bringing 33 per cent reservation in Parliament and also in the State Assemblies. So did 2019 संकल्प पत्र. So, just as Article 370 has always been in the BJP's manifesto, so is women's reservation, be it in 2014 or now in 2019. Sir, संकल्प से सिद्धि principle, which hon. Prime Minister follows very earnestly, is also proven by the fact that everything which is mentioned in the संकल्प पत्र is taken up to the level of achieving, that is, सिद्धि प्राप्त करने तक, we follow it in earnestness. I also heard some Members this morning talk about 'you were paying attention to Article 370, you were paying attention to *triple talaq*, but you didn't do this women's reservation!' I would like to take this opportunity to say through you, Sir, Article 370 has a very big women's component in it; inter alia, it didn't allow women to hold property in J&K. Is it not important for them to have that honour back? They have, after all, been born there. Well, if they married somebody from anywhere else, how right is it under Article 370 to deny them ownership of property? Is that not important? Therefore, when we restored normalcy and also removed Article 370, women, SCs, STs, Bakarwals, all of them get their rights. That is why *Sankalp Se Siddhi* principle of the hon. Prime Minister makes complete sense and between 2014 and today these are the kind of achievements to empower women which have been happening. Similarly, I heard our hon. National President, Shri Nadda speak about *triple talaq* this morning. He said *triple talaq* is not there in A country, B country, C country, all of which are Muslim dominated countries, but in India it took us a whole process of going through the courts and again politically convincing our people and then bringing it in, but Prime Minister Modiji did not hesitate. He said if that is got to be done for giving rights to the Muslim women, we shall do it. So, *triple talaq* also happened. Naddaji clearly explained this. We don't involve or indulge in appeasement politics, but it is important for us for restoring the rights of women because in women-related matter, Sir, and I can say with complete confidence, in women-related matters, we don't play any politics. It is an article of faith for the hon. Prime Minister and therefore, we do everything, -- that we have done, -- whether it is Article 370 or whether it is *triple talaq* or looking at now the Women's Reservation Bill. All of it is part of our manifesto anyway. I shall not spend too much of our time because yesterday all of us heard hon. Home Minister speak in the Lok Sabha. Between 2014 and 2019, he listed out the various measures which have been taken by Prime Minister, Modiji for social empowerment, for economic empowerment of women. I will just quickly flag off a few of them. *Ujjwala*, for smoke free kitchen, 9.59 crores of people have been given free connections and also Rs. 200 subsidy per cylinder. And newly, we are adding Rs. 75

lakhs more connections. *Swachhata Bharat Abhiyan* - providing a dignified life for women, providing toilets to them, 11.72 crore toilets have been built in this country. *Beti Bachao Beti Pado* scheme has actually helped in restoring a fair balance between gender because gender asymmetry-prevalled all over the country. I have heard hon. Member, Dr. Thambidurai talk about how there was a Cradle Scheme which was brought so that children as soon as they are born, being girls, are not killed and that was a step sometime ago taken in Tamil Nadu. Many States have taken many such steps in order to restore that parity in the sex ratio. Sir, Prime Minister's Government is the one which gave from 12 weeks of maternity leave to 26 weeks of paid maternity leave for women. These are empowering women. What were we doing between 2014 and 2019? These are the things which we were doing. So, we didn't forget for a moment empowerment of women. We have given water to the house for health reasons. Otherwise, they were spending hours going miles to get drinking water. Sir, 9.82 crores of new connections under *Har Ghar Nal Se Jal* have been provided.. So, I won't go further into that list of social empowerment and the economic empowerment, but I certainly will take a few more minutes, a bit of considerable time if you would permit me, Sir, on empowering women. There cannot be a more substantial measure than finding them in the Armed Forces. I will list out the kind of things Prime Minister Modi has taken to get women have that equal treatment. Many of our hon. Members are saying, 'Treat us equal. We don't want you to do *pooja* or treating us like Goddess.'

No. Can there be a better place than the three armed forces where we have brought women to be at par with men, and they stand out there clearly? I will give out the list, Sir. All wings of the Indian armed forces have women in combat roles now. Women are allowed in combat services and in supervisory roles. I will start with the Central Paramilitary Forces. In 2016, Prime Minister Modi's Government took a call, -- a historic move -- and he decided to reserve 33 per cent of the force, at the Constable level, for women in CRPF, CISF and, to begin with, 14-15 per cent force, at the Constable level, in the border guarding forces, such as BSF, SSB and ITBP. This has been brought in a phased manner. That is equality. This is what treating men and women equally in uniform services. Similarly, there is admission of girls in Sainik Schools. It is unimaginable, because there was so much resistance. They used to say, 'No, no. You cannot do it.' Sir, admission of girls in Sainik Schools, with effect from academic session 2021-22, was allowed. Girl cadets have been admitted in all the existing 33 Sainik Schools. It was a clear decision taken by the Prime Minister Modi's Government. Sir, the Indian Army has opened up entry for women candidates in the National Defence Academy. You know how prestigious this Academy is. It is

one of the male domains which you could never breach. But, today, it has been opened for female cadets. Nineteen cadets, including 10 for the Indian Army, are joining this Academy once in every six months. They are all women cadets. Permanent Commission is also being granted to women officers in the armed forces. You may think that it is only in the Armed Forces Medical Core or the Armed Forces Dental Core or in the Armed Force Nursing Service. No. Over and above that, women are now being given the Permanent Commission in the armed forces as women officers. Similarly, the Indian Army has opened up avenues for women officers to serve as pilots in the core of Army's aviation. So, flying helicopters for the Army is done by women now. Women officers are also being considered for Colonel rank and are being given command appointment, so that they can lead commands. Also, there are other ranks getting into the core of Military Police in the Indian Army which has been introduced since 2019 and so is the case with the Indian Navy. I don't want to mention each one of those steps. But, today, whether it is Army or Navy or Air Force, women are being treated equally with men.

I now come to Agniveer Scheme. I was very happy to hear that hon. Member, Smt. Sumitra Balmik, mentioned about it. Women are getting recruited as women Agniveers. I was going to mention about it. But, I was glad to hear it from another Member of this House. From the first batch itself, we have women Agniveers.

Now, without taking more time on talking about larger issues, I will respond to some of the Members who have raised some issues and wish to explain the same. Sir, hon. Members, Shri Ram Nath Thakur, Shri K.C. Venugopal, Priyanka Chaturvedi, Phulo Devi Netamji all raised the issue, 'You came to power in 2014. Why have you taken nine years to bring this Bill?' I think, I have explained this that we have spent a lot of time and attention on delivering social empowerment and economic empowerment. In the meanwhile, you have also seen how they have been empowered to get into the armed forces and the Central Paramilitary Forces. Explanations and details with facts have been given by the hon. Home Minister yesterday in the Lok Sabha.

Women have now become job-creators. Sir, 29 crore women have also benefited from MUDRA Scheme where 70 per cent of all beneficiaries are women. So, there are several schemes which have helped women to come up to some level. That is what we have been doing since 2014.

Then, there was a question raised by several Members saying, 'Why a Special Session for this Bill?' Sir, we have come to a new complex, new building for Parliament for a 'new India'. We would like this Parliament to deal with one of the best Bills that it can deal with and all of us agreed on that. And, I am glad to say this. I

thank, from the bottom of my heart, for consideration shown by all parties, irrespective of little reservations they have and questions they have in their mind, and extending support for this historic Bill. This new building handling this as the first Bill, I think, is a very good start and it is a building built for the next 100 years for the country. Sir, even if delimitation is going to come up with new Members, there is enough space to accommodate them.

Sir, it was a bit disheartening to hear some Members to say, ‘Oh! This Bill is a *jumla*.’ This is a very catchy word. A lot of people love using this word. But, no. Whoever said it — I am not, particularly, naming the Members — it is not a *jumla*. This Bill is not a *jumla*. I want you all please attend to the points that I am trying to make.

AN HON. MEMBER: It was started by hon. Home Minister.

SHRIMATI NIRMALA SITHARAMAN: The context in which hon. Home Minister said, I think, has been well understood. But, it is convenient for us to use *jumla* again! So, we forget the context in which hon. Home Minister said it.

DR. AMEE YAJNIK: We are reminding you.

SHRIMATI NIRMALA SITHARAMAN: Thank you. That was misunderstood. Or, you are interpreting it differently. I don’t want to get into it. Now, I am talking about the Women’s Reservation Bill.

Sir, legal processes need to be adopted for enabling these provisions. This has been defined and described by a legal luminary. But, I will, certainly, repeat it for us to know. I am sure, many of our senior Members here will appreciate that without amendments as regards to UTs and without delimitation happening — delimitation process is a quasi judicial process — it is not possible. Sir, delimitation process is a quasi judicial process. It needs an appointment by law. It needs a retired Supreme Court Judge to head it. It needs Members from the Election Commission. It will also have representatives from every recognized party. So, it is not an exercise to push the decision further. But, once we pass this and once the States also pass their respective law, and in the meanwhile Census taking place and figures notified, the ball sets rolling forward — a Delimitation Commission to come into play. Sir, I will go into the details why 2026 stands out for us. I will try to explain why 2026 and why cannot it be earlier? It is not something which we have done it. We are carrying a legacy where delimitation dates have been frozen, not once, but twice and for long periods of time. I will not go into that. But, with these handicaps or with these

realities before us, it shall not be possible to implement it now in 2024. Our intention is clear. And, once the Census is over and delimitation sets rolling, you are going to have it the moment it is finished. So, whoever said it, no *jumla*, Madam. Truly it is going to set the course which was very clearly, from the legal side, explained.

During the discussion this morning, a point has come, 'Why did you have to bring it now? You are going for election. You are, probably, worried about election.' No. As I said earlier, it is an article of faith, whether it is now or whether it is all four times when it was brought to this House. Every time BJP had supported the Bill.

Even at that time when it was brought into the Rajya Sabha by Dr. Manmohan Singh, the BJP stood out to support the Bill. So, why would there be any hesitation in our mind? Therefore, I just want to be sure that the points that have been raised by some of the Members are addressed.

Sir, before I get into talking about the Delimitation details, I want to pick up on Shri Binoy Viswam who seems to have forgotten the Bill and said many other things like 'where are the women, why did you want to form a separate organization aside from RSS, why do you need a *Savika Samiti* and so on.' I will say, they are hundred-year old organizations. All of us know how they are involved in public service, particularly, when there is a disaster, a cyclone, a flood. These men and women are there first to do the cremation of unclaimed dead bodies, or, as per the law, whatever process is for the ultimate end rituals. They are completely dedicated for social service and keeping people together, and if that is worrying the hon. Member about why the women have not been taken in RSS(*Interruptions*)...

SHRI BINOY VISWAM: Sir, ...

MR. CHAIRMAN: Hon. Member, I have not given you the floor. ...(*Interruptions*)... Please sit down. ...(*Interruptions*)... Don't do it. ...(*Interruptions*)... Please. ...(*Interruptions*)... Carry on.

SHRIMATI NIRMALA SITHARAMAN: 'Why should there be a separate organization, why they cannot be part of RSS and so on', at least, there is an organization keeping all the women working together at par. If you don't mind me, Sir, and if you will allow me this little bit of indulgence and with the hon. Member not taking any offence, because he has spoken quite a lot, I will rather respond with just one fact. Let me ask him: How long did it take for former Member, Brinda Karat, to get into the Communist Polit Bureau, to get into the Polit Bureau? How long did it take for Brinda Karat, nobody else? It was a public debate to say, 'Communist Party, you don't have one

woman in the Polit Bureau, and it is not as if you don't have women at all.' Poor Brinda Karat had to fight her way, and now you are talking about RSS and *Savika Samiti*! ...*(Interruptions)*... Please. ...*(Interruptions)*...

Sir, I heard the hon. Member, Shri Kabil Sibal, talked that the Finance Commission cannot allocate resource fairly till the Census takes place and so on and that we are using an old Census. Now because he referred to Finance Commission, I am also referring to that but the idea was that the old Censuses are being used. I just want to tell you, Sir, it was Prime Minister Modi who, after forming the Government, said, '2011 Census data was first used for the 15th Finance Commission whose period is now current, 2020-2025. Till before that, that is, prior to that, since the 7th Finance Commission till the 14th Finance Commission, which is before us, before 2014, that is, 8th Finance Commission for the Finance Period, 1979-2020, have used the Census data of 1971. Sir, 1971 Census has been used till 2014 and the hon. Member, Shri Kabil Sibal, worries that we are using the 1971 Census. No, Sir. From the 15th Finance Commission, which holds the currency, which runs between 2022 and 2025, the 2011 Census is already being used. So, I am sorry. I want to just correct that perception of the hon. Member. All the earlier Finance Commissions have used 1971 Census figures. We have updated it.

Sir, I will just quickly go to talk on the readjustment of seats. It is not a problem that we have created. It is not a problem that we suddenly realized. I would like to trace back as to why readjustment of seats has to go through a particular process, and it is not a new problem today. I am not saying, it is a problem, but it a situation which was created a long time ago. I will just tell you that. Article 82 provides for readjustment of seats after each Census. So, Sir, as per this Article, the seats of Lok Sabha allotted to the States as well as division of each State into territorial constituencies will be readjusted after each Census. It provides restriction that such readjustments shall not affect the representation in Lok Sabha until the dissolution of existing Lok Sabha, just the core facts before us. In 1976 -- and this is where I will draw the attention of the hon. Members -- the 42nd Amendment of the Constitution inserted two Provisos to this Article. The 42nd Amendment inserted two Provisos which are under Articles 82 and 173. The first Proviso provided as to when readjustment shall take effect and the second Proviso provided that readjustment shall not be necessary until a new Census is done and its figures are published after the year 2000. In 1976 till 2000, the Delimitation was kept frozen; thanks to the 42nd Amendment. So, during the Emergency, the infamous thing which happened, the 42nd Amendment became a basket case where you put everything, a *dhobi's* list, and passed it all. When the Emergency extended period, the Lok Sabha, after completion

of five years, ran the sixth year, and did all this. So, the 42nd Amendment froze it till 2000. Thereafter, this freeze, till the year 2000, was amended in 2002, the 84th Amendment, and the year '2000' was replaced by the year '2026.' So, the '2026' is not something coming out of our imagination. The freeze in readjustment of seats has happened in 1976 up to 2000, and, in 2002, it has happened as an extension till 2026. So, as first Census of 2026 will be undertaken in 2031, until that period, there will be no readjustment and the seats shall remain unchanged is the position. What we are trying to tell you here, therefore, is that after the Census now, which can start from early 2024, in all probability, it will go, and once the Census is completed, its announcements are over about the findings of the Census, the Report of the Census, then the Delimitation Commission can be set; and it will do its job not just for the Lok Sabha seats but also to the States. Then the reservation comes into implementation. So, Sir, I won't spend more time on that.

There is one more response I want to give. Shri K.C. Venugopal had mentioned 'what happened in 1989!' I am not repeating or quoting his words. Broadly, he said, 'What happened in 1989 when Rajiv Gandhi introduced Reservation Bill for Women in local bodies? The entire BJP gang -- if I am wrong with expression of words, you may correct me -- opposed it.

Stalwarts like L.K. Advani, Atal Behari Vajpayee, Ram Jethmalani, etc., opposed it." Sir, I just want to go back to actually what happened then. In 1989, it didn't get passed. The opposition was there, a lot of opposition happened. Then, of course, as I said even at the very beginning, it moved to 1991-92, and in 1992, it got passed, under Shri P.V. Narasimha Rao. But what actually happened then? 'BJP gang!' No, I am sorry. There were others, and it is very interesting to see. Sir, because the Centre-State relations at that time -- I am purposely bringing this element here -- were such that it was felt that the Panchayati Raj plan clearly aims at depriving the States of power to manage their own local bodies. This was the narrative that went into the Opposition's minds. Chief Ministers like Shri Karunanidhi, Shri Jyoti Basu, Shri Devi Lal and Shri N.T. Rama Rao, all of them, made it clear to Shri Rajiv Gandhi that this was an issue which required a national consensus. So, it was not the 'BJP gang', Sir! All States were standing up to say, 'You are taking away our powers.' And I am quoting here Shri N.T. Rama Rao, as reported in a newspaper. If you want, I can always leave this authenticated copy. ...*(Interruptions)*... 'Let the Prime Minister seek a fresh mandate from the people on this issue and then amend the Constitution.' Shri N.T. Rama Rao said this about the Panchayati Raj Bill. ...*(Interruptions)*... Sir, let me add to this. Let me quote Ramakrishna Hegdeji and I am reading it exactly as it is before me. He said, "Rajiv

now wants to run the villages from Delhi. We won't allow encroachment on the rights of the States." That was Ramakrishna Hegde, Sir. Then, Saroj Mukherjee from CPM -- it is not 'BJP gang'; I am telling you about CPM also -- said, "Any attempt to reduce the power of the State in the area of local self government would be resisted." ...*(Interruptions)*... So, Sir, they don't have a record to justify their Centre-State relations. I also do remember the GST debates, saying 'you promise something to the States; you don't fulfill it and the States don't have confidence in your word'. GST didn't happen during their period, whereas that is the confidence Prime Minister Modi could give to the States and, therefore, GST was implemented by us. Centre-State relations is a topic on which somebody who used Article 356 to remove State Governments so many number of times, more than 19 times, should not speak at all. ...*(Interruptions)*...

SHRI V.C. VENUGOPAL: Sir, I wish to make a point of clarification. ...*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: Sir, just one last point. A lot of people... ...*(Interruptions)*...

MR. CHAIRMAN: One minute, please. ...*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: Sir, do you want me to sit down? ...*(Interruptions)*...

MR. CHAIRMAN: Yes, please. ...*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: Sorry, Sir, do you want me to sit down? ...*(Interruptions)*...

MR. CHAIRMAN: I request you... ...*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: Is this because you want to give them... ...*(Interruptions)*... I just want to say something to you, Sir, in case you want them to be accommodated for giving explanation or clarification, if it is not preposterous from my side. Permit me to just say, that is exactly what our respected Leader of the Opposition objected to yesterday when we were timely getting up and saying, 'No, you are factually wrong. We want to speak.' ...*(Interruptions)*... Sir, let me finish.

...(Interruptions)... I would want to cultivate the habit for myself; I will keep quiet. I will hear every speaker and when there is an objectionable comment made, or when there is a factually incorrect statement made, after they finish, I will seek your permission to stand up and rebut it, provided they are here to listen, not if they are walking out. ...(Interruptions)... So, Sir, it is a two-way street. Now that you are saying, I will sit down.

MR. CHAIRMAN: Hon. Finance Minister, please conclude. ...(Interruptions)...

SHRIMATI NIRMALA SITHARAMAN: Can I?

MR. CHAIRMAN: Yes. Please conclude.

SHRIMATI NIRMALA SITHARAMAN: Sir, just the last two points.

Sir, a lot of questions have been asked as to why it is that we won't be able to do the OBC reservation like the way we do the SC or ST reservation. There is no specific mention of electoral reservation in the Constitution for OBCs as it is mentioned for the SCs and STs. That is why this Bill, which brings in the amendment to have 33 per cent reservation, deals with the General category, deals with the SC category and the ST category, which is provided for by the Constitution. So, there is no ambiguity in our mind.

Sir, the last point is something that is a bit of a disappointment for me. It is a very worrying thing for me for which I seek your indulgence. Allow me to say it. It is really not what I want -- leave me, many of us wouldn't want -- in the Upper House. This morning, I heard insinuations passed against the hon. Prime Minister and hon. Home Minister. Initially I didn't think it was meant for them because it was very metaphorically said. They said, 'some men came, they carried money bags, they were also with money, media, muscle power and misogyny.' ...(Interruptions)... Sir, I would want this to be finished and anyone who has an objection may please speak after that. So, when it was metaphorically said that two Members came to Bengal, men came with money, media and muscle power, misogyny and mocked the Chief Minister, I was just plainly hearing it. I didn't think I got perturbed. But I am happy that you have already said, 'substantiate it.' ...(Interruptions)... Sir, I am glad, you said, 'substantiate it'. I thank you for it on the assumption that if it is not substantiated, it will be expunged. But why am I worried about any reference to any two men? I shouldn't really be worried. Right! That is how I thought it was. But when somebody from here objected to that comment and finally, when it was not

permitted, and the hon. Member was allowed to speak, he used the names. To recall the lines, he said, Sir, he looked at you and said with aggression 'Whenever I take the name of Prime Minister Modi and Amit Shahji, I get under their skin.' That is what he said. ...*(Interruptions)*... Now, if the two-men reference was without any name, I will not be bothered. But when somebody protested it from here, the true thought was betrayed. ...*(Interruptions)*... The true thought was betrayed and the true thought was, 'whenever I take Prime Minister Modi's name and Amit Shah's name, I get under their skin.' This is what the hon. Member said. So, everything ties up. ...*(Interruptions)*... I would humbly request you that the document provided here be corroborated and substantiated if the money, musclemen and the media have come, or else apologise and the remark be expunged. Thank you.

MR. CHAIRMAN: Take your seat. ...*(Interruptions)*... Hon. Members, please take your seat. ...*(Interruptions)*... Don't do it. ...*(Interruptions)*... You are not in a forest area. You are in this House. ...*(Interruptions)*... I will look into it. ...*(Interruptions)*... Sit down. ...*(Interruptions)*... Hon. Members, if I take my tenure of one year, after a long gap... ...*(Interruptions)*... Hon. Members, I express my deep sense of gratitude for a memorable and stimulating debate. ...*(Interruptions)*... What gives you the impression that I will not give you the floor? Don't see a ghost in every dark corner. I am expressing something that after a long time we have had a very involved debate. Every Member of the House has contributed; every Member of the House has been insightful. It has been very stimulating, emotive and intellectual. There have been differences which are to be there in democracy. There has been a commendable contribution from everyone and I have listened to the inputs by everyone. There have been acerbic comments; there have been sarcasm also; there has been wit. But humour was lacking. Venugopalji, humour was lacking. You need to make up for it. I should now call the hon. Minister, Arjun Ramji, but the Leader of the Opposition seeks to make an intervention. Now, I had said a year back that when it comes to the Leader of the Opposition, the Leader of the House, the Prime Minister or former Prime Ministers, I would show extra consideration. I am, therefore, allowing the Leader of the Opposition to make an intervention.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): K.C. Venugopalji wants to say something.

MR. CHAIRMAN: It is a very reasonable suggestion, पर थोड़ा हंस कर कहिए। Before the Leader of the Opposition takes the floor, Mr. K.C. Venugopal would say

something. Venugopalji, you will do it palatably and humorously. Am I right? If the hon. Finance Minister has reacted to your statement, you should be happy and delighted. Take it as an accomplishment. You have two minutes.

SHRI K.C. VENUGOPAL: Sir, I don't know what happened why the hon. Finance Minister said like this. What I say is very clear. When in 1989, the 64th Constitution Amendment was taken up by the Rajya Sabha, after passing it in the Lok Sabha, the BJP Members, including the stalwarts like Atal Bihari Vajpayeeji, Lal Krishna Advaniji, Ram Jethmalaniji, Jaswant Singhji, voted against it. This is what the proceeding is. The question is: "The Bill to amend the Constitution (64th Amendment), as passed by Lok Sabha, be taken into consideration." The voting started. Shri Lal Krishna Advani voted 'No'; Shri Atal Bihari Vajpayee voted 'No' and Shri Jaswant Singh voted 'No'. Their stand is very clear. Then why is the hon. Finance Minister putting the responsibility on other parties' shoulders? I have asked about her Party's stand only. She has to clarify BJP's standing.

MR. CHAIRMAN: So, it is happy ending. There is one point of view and another point of view. It is at the suggestion of the hon. Leader of the Opposition that I gave opportunity to Shri K.C. Venugopal. आप दिल मिला दोगे, आप सबके दिल मिला देना। आपने देखा होगा कि मैंने लेफ्ट में ज्यादा देखना शुरू कर दिया है।

श्री मल्लिकार्जुन खरगे: आप अभी देख रहे हैं, वैसे आप राइट में ज्यादा देखते हैं।

श्री सभापति: नहीं-नहीं, मैंने लेफ्ट में देखा है।

श्री मल्लिकार्जुन खरगे: माननीय सभापति जी, मैं आपका आभारी हूँ कि आपने मुझे "संविधान (128वां संशोधन) बिल" पर अपनी बात रखने के लिए इजाजत दी। मैं इसके समर्थन में ही खड़ा हुआ हूँ और इस बिल को दिल से सम्पूर्ण सपोर्ट करता हूँ। मेरी पार्टी और इधर के सभी लोग, इंडिया के सभी लोग heartily इसका सपोर्ट करते हैं। मुझे दो दिन पहले ही मालूम हुआ कि यह बिल आने वाला है। सर, 4 सितम्बर, 2023 को आपने जयपुर में कहा था, क्या कहा था - वह दिन दूर नहीं, जब संसद और विधान सभाओं में महिलाओं को उनका उचित प्रतिनिधित्व मिलेगा। यानी आपने यह तय किया था, आपको मालूम भी हो गया था और आपने इसका प्रचार जयपुर में कर दिया, तो अब इससे बड़ी बात और क्या हो सकती है? हमारे सभापति जी ने बोला, तो हमको भी लगा कि यह बिल आने वाला है। मैं यह चाहता था कि इधर और उधर की सभी महिला मेम्बर्स, चाहे वे किसी भी पार्टी की हों, उनको बोलने दिया जाए, इसीलिए मैंने इस पर बोलने के लिए आपको ज्यादा प्रेशराइज़ नहीं किया और मैं थोड़े से शब्दों में अपनी बात बोलूंगा। जब मैंने उत्तर देखा - जब यहां पर फाइनेंस मिनिस्टर का लगभग 50 मिनट का रिप्लाय सुनने को मिला, तब मैंने

आपकी स्पेशल परमिशन लेकर यह सोचा कि मुझे भी थोड़ा वक्त दीजिए, ताकि मैं कुछ शब्द आपके सामने रखूं। सर, ...(व्यवधान)...

MR. CHAIRMAN: Please listen to the Leader of the Opposition. The hon. Finance Minister was heard with rapt attention.

श्री मल्लिकार्जुन खरगे: सर, मैं कविता से शुरू करता हूं।

श्री सभापति: सर, आपकी कविता बड़ी गंभीर होती है। मेरे यहां आने से पहले आपने ऐसी कविता पढ़ दी कि पूरे देश के लोग मुझे पूछने लग गए कि ऐसा मौसम आएगा, सदा सताएगा।

श्री मल्लिकार्जुन खरगे: सर, मैं आपके लिए नहीं बोलूंगा। मैं इस बिल पर ही बोलूंगा।

श्री सभापति: ठीक है।

श्री मल्लिकार्जुन खरगे: कोमल है तू कमजोर नहीं — यह कविता महिला के लिए है:-

“कोमल है कमजोर नहीं तू
शक्ति का नाम ही नारी है,
जग को जीवन देने वाली
मौत भी तुझसे हारी है।
सतियों के नाम पे तुझे जलाया,
मीरा के नाम पे जहर पिलाया।
सीता जैसी अग्नि परीक्षा भी हुई
जग में अब तक जारी है।
जग में अब तक ये सारी चीजें जारी हैं।
बहुत हो चुका अब मत सहना
तुझे इतिहास बदलना है।
नारी को कोई कह न पाये
अबला है, बेचारी है,
कोमल है कमजोर नहीं तू
शक्ति का नाम ही नारी है।”

इसीलिए हम इस शक्ति को और बढ़ावा दे रहे हैं। इसको सभी लोग सपोर्ट कर रहे हैं और सभी ने इसके सपोर्ट में बात कही है।

सर, मैं बहुत से आंकड़े भी तैयार करके लाया था, लेकिन समय की कमी की वजह से बोल नहीं सकता हूं। आपने अपनी अचीवमेंट्स बताई हैं कि क्या-क्या अचीवमेंट्स हो गई हैं। लोक सभा में होम मिनिस्टर ने बताया और यहां पर फाइनेंस मिनिस्टर ने बताया। हमने क्या किया, वह भी मैं

बताना चाहता था, लेकिन मैं ऐसा नहीं करना चाहता हूँ, क्योंकि यह बिल स्पेशल है, यह महिलाओं के लिए है, स्त्री शक्ति के लिए है। इसीलिए मैं इसमें कोई नया डेवलपमेंट लाकर इसको खराब नहीं करना चाहता था। यहां पर इधर-उधर की बात हो रही है, बात बिल के ऊपर होनी चाहिए। पहले बिल्स जल्दी पास होते थे, लेकिन आप कहते हैं कि हमने यह किया, वह किया, गैस दी, रोड्स दीं, इसमें सब चीजें आ गई हैं।

अब ठीक है, उनको बोलना था, वे बोल सकते हैं। सभापति जी, मुझे इसमें एक ऑब्जेक्शन है। इस बिल का क्लॉज फाइव कहता है कि आरक्षण तभी लागू होगा, जब डीलिटिमेशन की एक्सरसाइज पूरी हो जाएगी। डीलिटिमेशन भी जनगणना की प्रक्रिया पूरी होने के बाद कराई जाएगी। इसका मतलब है कि महिला आरक्षण से पहले दो अनिवार्य शर्तें रखी गई हैं। एक जनगणना है और दूसरा डीलिटिमेशन है। यह कार्य पूरा होने तक तो यह इम्प्लिमेंट ही नहीं होगा। आप इस पर इतना क्रेडिट लेने की कोशिश कर रहे हैं, लेकिन यह तो आपने कर दिया कि इसे ऐसे ही चलने दो। मैं ऐसा नहीं कहता, जैसा कि एक बार होम मिनिस्टर साहब ने बोला था - 15 लाख रुपए देंगे, लोगों को दो करोड़ नौकरियां देंगे, यह सब कुछ बोला था, लेकिन जब बाद में उनसे पूछा गया कि हमारे लिए दो करोड़ नौकरियां कहां हैं, हमारे 15 लाख रुपए कहां हैं - उसके बाद मैंने पेपर में पढ़ा और यह आप सबको भी मालूम है कि ये तो चुनावी जुमले हैं - ऐसा उन्होंने कहा, मैंने नहीं कहा। इस बिल के बारे में भी ऐसा नहीं होना चाहिए। यह बिल इंट्रोड्यूस हो गया है और हम सब इसको सपोर्ट कर रहे हैं। यह बिल यहां पर पास होगा, लेकिन यह फिर से जुमला नहीं होना चाहिए। मैं चाहता हूँ कि आप इसको जल्दी से इम्प्लिमेंट करें। इसको इम्प्लिमेंट करने के लिए हम सभी unconditional support कर रहे हैं।

दूसरी बात यह है कि महिला आरक्षण को जनगणना और डीलिटिमेशन से जोड़ने की जरूरत नहीं है। आप इसको लागू कर सकते हैं, क्योंकि बहुत सी चीजों को हमने अपोज भी किया, लेकिन फिर भी यहां पर बिल पास हो गए। आपको मालूम है कि सभी लेबर बिल्स पास हो गए, सभी किसान बिल्स पास हो गए। मैं आपको बताना चाहता हूँ कि 750 लोग मर चुके हैं। वे किसान बॉर्डर पर बैठे हुए थे।...(व्यवधान)... वे एक साल, दो साल तक कई जगहों पर बैठे थे।...(व्यवधान)...

श्री सभापति: आप सब्जेक्ट पर बोलिए।

श्री मल्लिकार्जुन खरगे: हमारे कहने के बावजूद भी जब आपने तीन किसान बिल्स पास कर दिए, तब इसको भी ऐसे ही पास करना चाहिए था। आप हमसे पूछ रहे हैं कि हमने पास क्यों नहीं किया? फिर आपने दस साल से क्यों नहीं किया? मैं आपसे पूछना चाहता हूँ कि जब आप दूसरे कानून एक साल में पास कर सकते हैं, नोटबंदी कर सकते हैं, तो इसे क्यों नहीं कर सकते? आप रात के 8.00 बजे बोलते हैं - भाइयो और बहनो, कल से 1,000 का नोट और 500 का नोट नहीं चलेगा, लीगल टेंडर नहीं होगा - ऐसा आपने कहा। आप ऐसे बड़े-बड़े काम कर सकते हैं, लेकिन आपने इस बिल को पास नहीं किया, जबकि इस बिल को सभी मान रहे हैं, किसी ने इसको अपोज नहीं किया। जब इसको सभी लोग मान रहे हैं, तो आप इस बिल को पहले ला सकते थे, लेकिन आपने इस बिल को लाने की कोशिश नहीं की।

दूसरी चीज़ यह है कि अर्बन बॉडीज़ में रिज़र्वेशन है, जिला पंचायत में रिज़र्वेशन है, तालुका पंचायत में रिज़र्वेशन है, अभी जितने existing मेम्बर्स हैं, नम्बर्स हैं, उन्हीं के आधार पर इसे लागू कीजिए। जब सेंसस आएगा, तो यह बढ़ जाएगा, फिर मेम्बर्स भी बढ़ेंगे, उसके साथ-साथ महिलाओं की संख्या भी बढ़ेगी। आप चाहेंगे, तो सब कुछ कर सकते हैं, क्योंकि जब आप हमें पुराने पार्लियामेंट हाउस से नये पार्लियामेंट हाउस में लाए और यहां लाने के बाद हमारी फाइनेंस मिनिस्टर ने यह कहा कि इस नये हाउस में, महिलाओं के लिए नया बिल लाएंगे - यह सब उन्होंने बोला।

MR. CHAIRMAN: Stick to the subject.

श्री मल्लिकार्जुन खरगे: मैं कहना चाहता हूं कि आप इसे वहीं पर कर सकते थे, लेकिन यह हुआ नहीं। सर, इसमें बैकवर्ड क्लासेज़ के लिए रिज़र्वेशन नहीं है। ये तो एस.सी./एस.टीज़. के आंकड़े हैं। अगर 100 सीट्स एस.सी./एस.टीज़. की हैं, तो आप उसके अनुसार 1/3rd आसानी से कर देंगे या रोटेशन में कर सकते हैं या किसी और तरीके से कर सकते हैं, लेकिन more than 60 per cent OBCs हैं, उनकी महिलाओं को आरक्षण कैसे मिलेगा, आप इसके बारे में बताइए। अगर OBC की महिलाओं को आरक्षण देना है, तो संविधान में संशोधन करके या इसमें अमेंडमेंट लाकर ही उनको आरक्षण का लाभ दे सकते हैं। आपको उनके लिए भी कुछ करना चाहिए, लेकिन आपने उनको छोड़ दिया है। अब महिला रिज़र्वेशन में क्या होगा — मैं इसको अपोज नहीं कर रहा हूं, मैं इसको सपोर्ट करूंगा, लेकिन मैं पूछना चाहता हूं कि आप बैकवर्ड क्लासेज़ की महिलाओं को क्यों छोड़ रहे हैं? क्या आप उनको पीछे धकेलना चाहते हैं, क्या उनको अपने साथ नहीं लेना चाहते हैं? इसीलिए यह जरूरी है और यही कारण है कि हमने आपसे प्रश्न पूछे हैं तथा बात भी की है। हम जानना चाहते हैं कि यह कब इम्प्लिमेंट होगा, क्या यह एक साल में इम्प्लिमेंट होगा, दो साल में इम्प्लिमेंट होगा, छह साल में इम्प्लिमेंट होगा या आठ साल में इम्प्लिमेंट होगा? सर, आप मुझे थोड़ा-सा तो कंसेशन दीजिए। फाइनेंस मिनिस्टर काफी देर बोली हैं।

श्री सभापति: नहीं, आपने पांच मिनट बोलने के लिए कहा था।

श्री मल्लिकार्जुन खरगे: सर, मैंने पांच मिनट बोलकर फिर ज़ीरो बोला था।

MR. CHAIRMAN: Take another three minutes.

श्री मल्लिकार्जुन खरगे: सर, क्या आप इसको दो साल में करेंगे, पांच साल में करेंगे या दस साल में इम्प्लिमेंट करेंगे? आप इसकी एक लिमिट बता दीजिए। आप इसे कब इम्प्लिमेंट करने वाले हैं, इसके बारे में एक तारीख बताइए, साल बताइए। आपने बोला है कि आपका कमिटमेंट है, तो हमें साल बताइए, महीना बताइए, कम से कम डेट तो बताइए कि हम इस समय तक करेंगे, इस महीने में करेंगे? अन्यथा क्या होगा, यह भी एक जुमला हो जाएगा। आपको इसके बारे में जरूर सोचना है। अगर राष्ट्र निर्माण में महिलाओं को आगे बढ़ाना है, तो आपको इसे जल्दी लागू करना

चाहिए, वरना यह एस.सी./एस.टी. और ओबीसी के 75 परसेंट लोगों को डिनाई करने जैसा होगा।

अगर आप उधर ध्यान नहीं देंगे, तो बड़ी मुश्किल हो जाएगी। केवल इमोशनली बात करने से नहीं होता, आप प्रैक्टिकली करिए न! आप दूसरों को मत पूछिए कि आपने क्या किया। मैंने गलती की, फिर क्या आप भी गलती करेंगे? मैंने गलती की, छोड़िए, मुझे शिक्षा मिली, लेकिन आप क्यों नहीं कर रहे हैं? क्या सिर्फ भाषण देना आपका काम है? कहीं गलती है, तो उसको सुधारना है। आप इसके लिए बोल सकते हैं। मुझे यह कहना है। मैं आपको खास कर बताना चाहता हूँ कि इस बिल में जो कमियाँ हैं, जैसा हमारे एक सदस्य ने कहा, आज यह पास हो जाए, तो कम से कम विंटर सेशन में, नेक्स्ट सेशन में तो लाइए! इसको लाकर इस बिल को दुरुस्त करिए, हम सपोर्ट करने के लिए तैयार हैं। जैसे आज हमने हाथ उठाए हैं, वैसे ही हम उस वक्त भी हाथ उठाएँगे, लेकिन आप लाइए। हमारे यहाँ कन्नड़ में बोलते हैं, 'मृगिगे तुप्पा हचोदु', यानी सिर्फ नाक को घी लगाने जैसा है। यह नहीं होना चाहिए। बताना एक और करना दूसरा, यह ठीक नहीं है। अगर अमित शाह साहब चाहें, वे होम मिनिस्टर हैं, तो वे कर सकते हैं, लेकिन उन्होंने कहा कि मैं आज उधर जा रहा हूँ, हमको छोड़ दीजिए। साहब, जो लोग डिसीजन लेने वाले हैं, वे ये ही लोग हैं। किसी मिनिस्टर को डिसीजन लेने का हक नहीं है, पावर नहीं है। ...**(व्यवधान)**... मुझे मालूम है कि किसके पास क्या पावर है।

MR. CHAIRMAN: Please, let us keep calm.

श्री मल्लिकार्जुन खरगे: सर, मैं आपसे एक और बात कहूँगा। बहुत सी चीजों पर हमारे ऊपर नुक्ताचीनी हो गई। 9 मई, 2008; कमिटी और फरवरी, 2010; ये सभी चीजें हुईं। उसके बाद आपने कहा कि हमारे पास यह जो बिल था, इसको कैसे हराया गया। यह 9 मार्च, 2010 को 186 वोटों के भारी बहुमत से पास हुआ था, लेकिन बाद में लोक सभा में इसकी हार हो गई। मैं यही कहना चाहता हूँ कि अब यहाँ तो हारने का सवाल नहीं है, इसीलिए आप ओबीसी को इसमें लाइए।

MR. CHAIRMAN: Point is well taken.

श्री मल्लिकार्जुन खरगे: बीजेपी के अध्यक्ष, जगत प्रकाश नड्डा साहब हमारे ऊपर इतना टॉन्ट मार रहे थे कि बैकवर्ड क्लास के तीन लोग ही सेक्रेटरीज़ हैं। आप पीछे का आँकड़ा लेकर देखिए। अब वहाँ पर एससी/एसटी के लोग सेक्रेटरी भी नहीं बन सकते, प्रिंसिपल सेक्रेटरी भी नहीं बन सकते, तो वे डिसीजन कैसे लेंगे! इवन वे ज्वाइंट सेक्रेटरी की पोस्ट पर भी नहीं हैं। वहाँ सभी आरएसएस के लोगों को लाकर भर दिया है। ...**(व्यवधान)**... भरने के बाद वहाँ पर जो फाइल आती है, वह फाइल स्कूटनी करने के बाद आगे जाती है। ...**(व्यवधान)**... हर मिनिस्टर के पास आरएसएस से जुड़ा हुआ एक आदमी बैठा रहता है। ...**(व्यवधान)**... यह अच्छा नहीं है। इसीलिए मैं आपसे विनती करूँगा कि सेक्रेटेरिएट में एससी/एसटी के लोग रहने चाहिए, ओबीसी के लोग रहने चाहिए। इसमें ज्यादा से ज्यादा महिलाओं को रिप्रिजेंटेशन देने के लिए आपको ओबीसी के लिए प्रावधान करना चाहिए, मैं यह कहूँगा। सर, मैं एक मिनट और लूँगा।

सर, सुषमा स्वराज जी ने इसकी तारीफ की थी। कब? जिस दिन यह पहले का बिल आया था, बीजेपी की वरिष्ठ नेता, सुषमा स्वराज जी ने इसकी तारीफ में कहा था, "मैं खुश हूँ कि यह बिल पेश कर दिया गया है, इसलिए भी खुश हूँ कि यह राज्य सभा में पेश किया गया है। यह अब प्रभावहीन नहीं होगा।" यानी लैप्स नहीं होगा। यानी आपकी नेता भी हमारी तारीफ करती हैं, लेकिन आप सुबह से शाम तक कह रहे हैं कि 70 साल में क्या किया, 50 साल में क्या किया। सर, हमने क्या किया, दुनिया को मालूम है। ...**(व्यवधान)**... दुनिया को मालूम है। इसीलिए मैं आपसे ...**(व्यवधान)**...

MR. CHAIRMAN: Thank you. Now, Shri Arjun Ram Meghwal to reply to the discussion. One second. अर्जुन जी, एक बार आप बैठिए।

श्री मल्लिकार्जुन खरगे: मैं नड्डा साहब से, होम मिनिस्टर से और फाइनेंस मिनिस्टर से पूछता हूँ कि यह कब, कौन से महीने में, कौन से साल में इम्प्लीमेंट होगा, यह बता दीजिए और इसमें ओबीसी महिलाओं का रिज़र्वेशन होगा या नहीं, आज बताइए? ...**(व्यवधान)**...

विधि और न्याय मंत्रालय के राज्य मंत्री; संसदीय कार्य मंत्रालय में राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): मुझे इन्होंने बुलाया है।

श्री मल्लिकार्जुन खरगे: मैं आप ही की तारीफ कह रहा था, आप बैठिए। सर, मैं महिला के लिए दो सेंटेंस कह कर खत्म कर रहा हूँ।

"दिन की रोशनी ख्वाबों को बनाने में गुजर गई,"

श्री सभापति: आजकल आप कविता बहुत पढ़ रहे हैं।

श्री मल्लिकार्जुन खरगे: नहीं, नहीं।

*"दिन की रोशनी ख्वाबों को बनाने में गुजर गई,
रात की नींद बच्चों को सुलाने में गुजर गई।
जिस घर में उसके नाम की तख्ती भी नहीं,
सारी उम्र उस घर को सजाने में गुजर गई।"*

इसलिए आप ओबीसी का रिज़र्वेशन फिक्स करिए और तारीख फिक्स करिए। बस मैं इतना कह कर आपको धन्यवाद देता हूँ कि कम से कम आप हँसे और हमको समय भी दिया। इसके लिए I thank you very much.

MR. CHAIRMAN: Shri Arjun Ram Meghwal to reply to the discussion. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... After the Leader of the Opposition, either the Leader of the House or the Prime Minister can speak and no one else. ...*(Interruptions)*... The Leader of the Opposition has concluded from this side. Nothing will go on record except what the hon. Minister, Shri Arjun Ram Meghwal, says.

श्री अर्जुन राम मेघवाल: सभापति जी, The Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023, 'नारी शक्ति वंदन' के संबंध में आपने आज जो चर्चा प्रारम्भ करने की अनुमति दी, इसमें रंजीत रंजन जी से लेकर निर्मला सीतारमण जी और मल्लिकार्जुन खरगे जी सहित 72 सदस्यों ने भाग लिया है। मैं सभी सदस्यों का धन्यवाद करता हूँ। मुझे लगता है कि करीब-करीब सबने इस बिल का समर्थन किया है, इसलिए मैं सबका आभार भी प्रकट करता हूँ।

सभापति जी, हमारे जे.पी. नड्डा जी जब बोल रहे थे, तब उभय भारती का एक इश्यू आया, निर्मला जी ने भी कहा। मैं उसके आगे की एक कड़ी के बारे में बताना चाहता हूँ कि शंकराचार्य जी कैसे जीते और मंडन मिश्र कैसे हारे। उभय भारती को मार्केट जाना पड़ गया या बाहर कहीं जाना पड़ गया। दोनों बहस कर रहे थे, डिबेट कर रहे थे, जैसे अभी संसद में डिबेट हो रही है। ...*(व्यवधान)*... हाँ, विदुषी भारती। विदुषी भारती ने कहा कि मुझे बाहर जाना है, ...*(व्यवधान)*... मनोज जी, उन्होंने कहा कि मुझे बाहर जाना है, आप डिबेट करते रहो। उन्होंने कहा कि आप तो बाहर जाओगे, आप कैसे जज करोगे कि कौन जीता, कौन हारा? लेकिन विदुषी भारती ने क्या किया कि उसने दो नैचुरल फूलों की मालाएँ लीं, उसने एक माला अपने पति को पहनाई और एक माला शंकराचार्य जी को पहनाई।

जब तीन-चार घंटे के बाद वे वापस आईं, तो उन्होंने अपने पति को हारा हुआ डिक्लेयर किया और शंकराचार्य जी को जीता हुआ डिक्लेयर किया। उनके पति ने जब उनसे यह पूछा कि आपने ऐसा कैसे किया क्योंकि आप तो बाहर थीं, तो उन्होंने कहा कि मैं आप दोनों को ताजे फूलों की माला पहना कर गई थी, मैंने उनकी खुशबू देखी, चूंकि डिबेट के दौरान आपको गुस्सा आ गया, जिसके कारण आपकी माला सूख गई और शंकराचार्य जी को गुस्सा नहीं आया, इसलिए उनकी माला नहीं सूखी। इस तरह विदुषी महिलाओं के लिए यह जो काम हो रहा है, अगर ऐसी महिलाएं सदन में आएंगी, तो निर्णय सात्विक ही होंगे, जो हमें ज्ञान देंगे और हम अच्छा निर्णय कर पाने में सक्षम होंगे। मोदी जी के नेतृत्व में हम ऐसा बिल लेकर आए हैं। आप सभी ने इस बिल के लिए समर्थन जताया है, लेकिन अब माननीय खरगे जी को गुस्सा आ रहा है, श्री के.सी. वेणुगोपाल जी को भी गुस्सा आ रहा है।

मैं अब अपना अगला बिंदु लूंगा, जिसके बारे में अधिकतर मैंने बता दिया है।

श्री सभापति: माननीय मंत्री जी, आपका परम सौभाग्य है कि आपके बिल का समर्थन पूरे सदन ने किया है। ऐसी परिस्थिति में अब किसी आक्रोश की गुंजाइश ही नहीं है।

श्री अर्जुन राम मेघवाल: सभापति जी, मैं दो-चार चीजें ही बताऊंगा, चूंकि इसमें कुछ नये विषय भी हैं, जैसे विदुषी भारती वाला विषय आया। इसी तरह की कुछ और नई चीजें भी इसमें आई हैं।

यहां गीता मुखर्जी कमिटी का जिक्र भी आया, लेकिन उसमें कौन-कौन से सदस्य थे? उन सदस्यों का उल्लेख तो मुझे यहां करना ही चाहिए और माननीय सदन को उनके बारे में जानना भी चाहिए। उस कमिटी के सदस्यों में ममता बनर्जी जी थीं, मीरा कुमार जी थीं, श्रीमती सुमित्रा महाजन थीं, श्री शरद पवार जी थे, श्रीमती सुषमा स्वराज जी थीं, डा. गिरिजा व्यास जी थीं, जो राजस्थान से आती थीं, वे भी इस कमिटी की सदस्या थीं। प्रो. राम गोपाल यादव जी भी उस कमिटी में सदस्य थे। इन लोगों का उल्लेख तो मुझे यहां करना ही पड़ेगा, क्योंकि इन्होंने बहुत बड़ा योगदान दिया है। उस बिल को रूप देने में इन लोगों ने योगदान दिया, हालांकि वह बिल पास नहीं हुआ, क्योंकि 11वीं लोक सभा भंग हो गई थी। 11वीं, 12वीं और 13वीं लोक सभा समय से पहले भंग हुई, जिसका जिक्र श्रीमती निर्मला जी ने भी किया। उस कमिटी के सदस्यों में से दो तो लोक सभा की स्पीकर भी रही हैं - सुमित्रा महाजन जी और मीरा कुमार जी। सुषमा स्वराज जी नेता, प्रतिपक्ष रही हैं। आज मैं मन से इन सभी सदस्यों का धन्यवाद करता हूं, जिन्होंने इस बिल को इस रूप में लाने के लिए प्रेरणा दी।

अब एक बात यह कही जा रही है कि इसको आने में 27 साल लग गए। उन्होंने उस समय भी तो इसके लिए प्रयास किया था। खरगे जी अभी कह रहे थे कि यह कब आएगा और कैसे आएगा? आप आशंका मत कीजिए - मोदी है तो मुमकिन है - सब कुछ सम्भव है, आप चिंता मत कीजिए।

सभापति जी, मैं दो-तीन बातें और आपके ध्यान में लाना चाहता हूं और बताना भी चाहता हूं कि यह ओबीसी प्रेम ...(व्यवधान)... बिल की काफी सारी चीजें आ चुकी हैं। बिल को लेकर डिस्कशन में कई चीजें आई थीं, जैसे सेंसस, डीलिमिलेटशन, रोटेशन और ओबीसी के विषय थे। एलओपी ने क्लाॅज-5 का जिक्र किया था, ये सभी चीजें थीं, लेकिन अचानक आपको यह ओबीसी प्रेम कैसे याद आ गया, यह मेरी समझ में नहीं आया।

आप तो बाबा साहेब भीमराव अम्बेडकर जी को मानते हैं। 1951 में बाबा साहेब ने नेहरू मंत्रिमंडल से इस्तीफा दे दिया था, जिसके उन्होंने चार-पांच कारण गिनवाए थे। उनमें से एक कारण उन्होंने यह भी गिनवाया था कि नेहरू जी, आपने वादा किया था कि मैं ओबीसी समाज के वेलफेयर के लिए कमीशन बनाऊंगा, लेकिन आपने वह कमीशन नहीं बनाया, इसलिए मैं इस्तीफा दे रहा हूं। आप तो उस समय से ओबीसी के खिलाफ थे, लेकिन अब आपका ओबीसी प्रेम कैसे जाग गया? उस समय से लेकर ओबीसी आयोग को संवैधानिक दर्जा देने का जो मामला था, वह अब प्रधान मंत्री मोदी जी के कालखंड में पूरा हुआ है। आपके कालखंड में तो वह काम भी नहीं हुआ था। पता नहीं अब आपका प्रेम कैसे जाग गया! हो सकता है राजनैतिक कारणों से जागा होगा।

सभापति जी, आज योजनाओं का जिक्र आया, मैं उनके बारे में एक चीज बताना चाहता हूं। ठीक है, सभी ने योजनाएं बनाई होंगी, सभी बनाते हैं, लेकिन प्रधान मंत्री मोदी जी के कालखंड में योजनाओं की स्थिति इतनी बेहतर कैसे हुई, मैं उसका एक उदाहरण देना चाहता हूं। आपकी भी पक्का मकान बनाने की योजना थी। हम सभी ने देखा था कि एक पंचायत में सिर्फ दो या तीन टारगेट आते थे। 2014 में जब प्रधान मंत्री मोदी जी आए, उनके आने के बाद 'प्रधानमंत्री आवास योजना' आई और फिर एक ग्राम पंचायत में, जहां सिर्फ तीन या चार टारगेट आते थे, वहीं 300-

400 टारगेट आने लग गए। पहले इसके लिए 43,000 की राशि होती थी, लेकिन मोदी जी के समय में बढ़ कर वह 1,50,000 हो गई। इसमें कुछ राज्य सरकारों ने सहयोग भी दिया, तो फिर वह बढ़कर 2,50,000 हो गई। कहां तीन-चार टारगेट और कहां 300-400 टारगेट! कहां 43,000 की राशि और कहां 2,50,000 की राशि! उसके बाद इसका स्केल भी बढ़ा और स्पीड भी बढ़ी और फिर geo tagging technology का यूज किया गया। पहले यह होता था कि Utilization Certificate नहीं आया, तो बीडीओ से मंगवाओ, कलेक्टर से मंगवाओ, इन सारी प्रक्रियाओं में उनको किश्त मिलती ही नहीं थी। लेकिन अब इन सारी प्रक्रियाओं को समाप्त करके, geo tagging करके सीधा डीबीटी में पैसा डलवा दिया। हमने महिलाओं को इस तरह से एम्पावर किया है, इसीलिए यहां इन योजनाओं का जिक्र करना जरूरी था।

यहां पर एक विषय आया कि आप अलग-अलग सोचते हैं, लेकिन मैं बताना चाहता हूँ कि हमारे प्रधान मंत्री जी holistic approach से सोचते हैं, इसीलिए प्रधान मंत्री जी ने नारा दिया - 'सबका साथ, सबका विकास, सबका प्रयास और सबका विश्वास।' हमारी सरकार के काम करने का यही मूल मंत्र है और हम holistic approach से सोचते हैं। इसीलिए मैं कहता हूँ कि यह जो सेशन आया है और इस सेशन में यह जो बिल आया है, उसके लिए - 'यही समय है, सही समय है, भारत का अनमोल समय है' - यह प्रधान मंत्री जी का क्वोट ही नहीं है, यह उनकी जीवनशैली है। यह अमृत काल का समय है और नये संसद भवन में यह पहला विधेयक है, वह भी 'नारी शक्ति वंदन विधेयक' है, इसमें सभी दलों का समर्थन भी है, जिसके लिए मैं सभी का पुनः आभार प्रकट करना चाहता हूँ।

अभी श्री जयंत चौधरी जी ने एक बात कही कि आपकी नीति स्पष्ट नहीं थी, नीयत नहीं थी, इसीलिए आप लेट हो गए। जयंत जी, मैं आपको यह बताना चाहता हूँ कि यह बिल इसलिए नहीं लाया गया है कि हम इसको अटकाना चाहते हैं। अटकाने और भटकाने वाला टाइम चला गया। विपक्ष के समय लोक सभा में यह बिल इसलिए पास नहीं हो सका, क्योंकि उनके पास न तो नीति थी, न नीयत थी और न ही नेतृत्व था। आज हमारे पास नीति भी है, नीयत भी है और आदरणीय मोदी जी जैसा नेतृत्व भी है, इसीलिए यह बिल आया और सारी प्रक्रियाओं को पार करते हुए सर्वसम्मति तक पहुँच गया।

महोदय, एक विषय जनगणना का आया कि इसके लिए जनगणना की क्या जरूरत है? आप जनगणना का अर्थ समझते ही होंगे, यहां सभी विद्वान लोग बैठे हैं। भारत में जनगणना संघ का विषय है और यह अनुच्छेद 246 में आता है। संविधान की सातवीं अनुसूची के क्रम संख्या 69 पर यह सूचीबद्ध है। जनगणना संबंधी जो संवैधानिक प्रावधान हैं, वे इस प्रकार हैं - लोक सभा में राज्यों को सीटों का आवंटन, प्रत्येक राज्य के क्षेत्रीय निर्वाचन क्षेत्र में विभाजन को भारत के संविधान के अनुच्छेद 82 के अनुसार जनगणना के आँकड़ों के आधार पर पुनः समायोजित किया जाता है। ये संवैधानिक प्रावधान हैं। आप कह रहे हैं कि अभी 2024 में इसे ले आइए। जनगणना में पहले ये सभी आँकड़े इकट्ठे किए जाते हैं। इसमें सिर्फ जनगणना नहीं होती है, सिर्फ head count नहीं होता है, इसमें जानकारी ली जाती है कि आपकी आर्थिक गतिविधि क्या है, साक्षरता की दर क्या है, शिक्षा का स्तर क्या है, आवास और घरेलू सुविधाएँ क्या हैं, उसके बाद शहरीकरण, प्रजनन, मृत्यु दर, अनुसूचित जाति, अनुसूचित जनजाति, भाषा, धर्म, प्रवासन, विकलांगता और कई अन्य सामाजिक, सांस्कृतिक तथा जनसांख्यिकी डेटा के बारे में जानकारी ली जाती है और

यह उसका एक विश्वसनीय स्रोत है। जनगणना कोई छोटा विषय नहीं है। आपने तो ऐसे ही कह दिया कि जनगणना करवाने में क्या है, जनगणना करवा लीजिए, ये तो ऐसे ही हो जाएगी। आपने आर्टिकल-82 के बारे में भी ऐसे ही बोल दिया।

ये सब ऐसी प्रक्रियाएँ हैं, जिनके कारण हमने इनको क्लॉज़-5 में जोड़ा है। पहले इसका बिल पास होगा, सेंसस होगा और चूँकि यह 2026 तक फ्रीज़ है और वह डीलिमिटेशन आयोग का विषय है, इसलिए उसका डीलिमिटेशन होगा, डीलिमिटेशन आयोग स्टेकहोल्डर्स से कंसल्टेशन करके, इसके लिए कौन सी सीट रिज़र्व होगी, यह तय करेगा। हम ऐसा नहीं कह रहे हैं कि हम इसको करना नहीं चाहते हैं, हम तो करना चाहते हैं, लेकिन ये कुछ संवैधानिक चीज़ें हैं, जिनके बारे में मुझे आपको बताना था।

सभापति जी, अब मैं थोड़ा बिल पर आता हूँ। ...**(व्यवधान)**... थोड़ा सा, ज्यादा नहीं। ...**(व्यवधान)**... थोड़ा सा। ...**(व्यवधान)**... मैं थोड़ा सा बिल पर आता हूँ। ...**(व्यवधान)**... मैं यह कह रहा हूँ कि हम नारी शक्ति को, उसके स्वाभिमान को सम्मान देकर सच्चे अर्थों में नारी शक्ति वंदन कर रहे हैं। भारत की महान परंपरा में नारी शक्ति का योगदान हमेशा से ही रहा है। वैदिक काल में गार्गी, अपाला, घोषा, लोपामुद्रा जैसी विदुषी महिलाओं का उल्लेख मिलता है, जिन्होंने उस काल में देश और समाज को नेतृत्व प्रदान किया। रानी दुर्गावती, रानी चेन्नम्मा, रानी अहिल्याबाई, रानी लक्ष्मीबाई जैसी नारी शक्तियों ने समय आने पर अपने राज्य का नेतृत्व किया। ...**(व्यवधान)**... इसका उल्लेख हुआ है, इसलिए मैं कह रहा हूँ। ...**(व्यवधान)**... इन्होंने अपने राज्य के शत्रुओं से भी अपने राज्य की जनता की रक्षा की और विकास के नए प्रतिमान भी गढ़े। ...**(व्यवधान)**... मैं सावित्रीबाई फुले, रमाबाई, रानी गाइदिन्ल्यू, भगिनी निवेदिता, एनी बेसेंट, उषा मेहता, सरोजिनी नायडू, अरुणा आसफ़ अली, अमृता बिश्नोई, सुषमा स्वराज जैसी विदुषियों को भी इस मंच से याद करता हूँ।

सभापति महोदय, जब महिलाएँ नीति निर्माण और निर्णय प्रक्रिया में हिस्सा लेंगी, तब वे निर्णय ज्यादा संवेदनशील, समाज के हित में और राष्ट्र के हित में होंगे, क्योंकि ऐसा माना जाता है कि ममता, करुणा, त्याग, तप, दया, प्रेम, समर्पण, ईमानदारी, साहस और रचनात्मक के साथ-साथ शक्ति महिलाओं का स्वाभाविक गुण है, जिसका प्रभाव हमें आगे नीति निर्माण प्रक्रिया में दृष्टिगोचर होगा। 2047 में भारत अपनी आजादी के 100 वर्ष पूर्ण करेगा। जैसा कि प्रधान मंत्री जी ने इस कालखंड को 'अमृत काल' का नाम दिया है और 2047 तक विकसित भारत बनाने का लक्ष्य रखा गया है, उस समय विकास की इस प्रक्रिया में नारी शक्ति की प्रभावी भूमिका हो, इसलिए हम यह बिल लेकर आए हैं।

इंटर पार्लियामेंटरी यूनियन के नवीनतम डेटा, जिसका जिक्र आया, उसके अनुसार विश्व भर में नेशनल लेजिस्लेटिव बॉडीज़ में महिलाओं का औसत प्रतिनिधित्व 26.7 परसेंट है। यह हमें बढ़ाना चाहिए या नहीं बढ़ाना चाहिए - सब ने इसका जिक्र किया। 8-10 माननीय सांसदों ने इसका जिक्र किया। जैसे ही यह बिल पास हो जाएगा, कानून बन जाएगा, तब यह प्रतिनिधित्व one-third हो जाएगा, almost 33 per cent हो जाएगा। तब विश्व में जितने विकसित देश हैं, उनसे भी हम इस मामले में आगे चले जाएंगे, इसलिए हम यह बिल लेकर आपके बीच में आए हैं। इसमें आशंका प्रकट करने की जरूरत नहीं है। ...**(व्यवधान)**...

सभापति जी, अब मैं करीब-करीब समाप्ति की ओर ही हूँ। एक विषय और आया। ...**(व्यवधान)**... एक विषय adult franchise का, मताधिकार का आया। मताधिकार किसने दिलाया था? यह मताधिकार एक बेसिक प्वाइंट था, जिसके कारण 27 जनवरी 1919 को Southborough Committee आई। उसके बाद बाबा साहेब अंबेडकर लगातार लगे रहे कि adult franchise होना चाहिए। इसमें हमारे भी बहुत से लोग लगे रहे। मैं बाबा साहेब अंबेडकर का एक क्वोट याद करूँगा। ...**(व्यवधान)**... सभापति जी, मैं बाबा साहेब अंबेडकर का एक क्वोट याद करूँगा। संविधान सभा में जब हम मताधिकार दे रहे थे, तब कई लोगों ने कहा - उनमें अधिकतर कांग्रेस के लोग थे - उनमें से कई लोगों ने कहा कि मताधिकार मत दो, क्योंकि बहुत से लोग अनपढ़ हैं, लेकिन बाबा साहेब ने जो कहा, मैं वह क्वोट करूँगा। He said, "My feeling is that every man is intelligent enough to understand exactly what he wants. Literacy has not much bearing on this point; a man may be illiterate, nonetheless he may be intelligent." यह बाबा साहेब की सोच थी, जिसके कारण यह मताधिकार आया। मताधिकार के बाद अब हम प्रतिनिधित्व देने जा रहे हैं।

सभापति जी, बहुत से विषय आ गए हैं। कविताओं का विषय भी आया है। तो मैं भी लास्ट में एक कविता कहकर अपनी बात समाप्त करता हूँ :

*"अमृत काल की बेला आई, इच्छा शक्ति दिखाई है,
नारी शक्ति वंदन से महिला पहचान बढ़ाई है।
नहीं रुकेगी, नहीं थकेगी, महिलाएँ अब नहीं झुकेंगी,
एक नया इतिहास रचेगी, रोशन अपना नाम करेगी।"*

"सारा भारत झूम रहा है.." - आज सारा भारत झूम रहा है, आपने देखा होगा कि इतनी सारी महिलाएं बैठी हैं,

*"सारा भारत झूम रहा है, घर-घर मंगलगान बजा है,
नारी को अधिकार मिला है, भारत माँ का मान बढ़ा है।"*

"भारत विकसित राष्ट्र बनेगा.." - जो प्रधान मंत्री जी का सपना है।

*"भारत विकसित राष्ट्र बनेगा, दुनिया का सिरमौर बनेगा,
अमृत काल में सारा भारत देता आज बधाई है।
प्रधानमंत्री जी को देता आज बधाई है।
अमृत काल की बेला आई, इच्छा शक्ति दिखाई है,
नारी शक्ति वंदन से महिला पहचान बढ़ाई है।"*

प्रधानमंत्री मोदी जी को हम सभी बधाई और धन्यवाद भी देते हैं कि आपने ऐसा नेतृत्व दिया, जिसके चलते यह बिल आया। मैं कहना चाहूँगा कि अब आप इस बिल को consideration के लिए लें, बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Hon. Prime Minister.

प्रधान मंत्री (श्री नरेन्द्र मोदी): आदरणीय सभापति जी, इस अत्यन्त महत्वपूर्ण विधेयक पर 2 दिन से विस्तार से चर्चा हो रही है। दोनों सदनों में मिलाकर, करीब 132 माननीय सदस्यों ने बहुत ही सार्थक चर्चा की है और भविष्य में भी इस चर्चा का एक-एक शब्द हमारी आने वाली यात्रा में हम सबके काम आने वाला है। इसलिए हर बात का अपना एक महत्व है, मूल्य है। सभी माननीय सांसदों ने अपनी बात के प्रारंभ में पहले ही कहा है कि हम इसका समर्थन करते हैं, इसके लिए मैं सबका हृदय से अभिनंदन करता हूँ, हृदय से आभार व्यक्त करता हूँ।

यह जो स्पिरिट पैदा हुई है, यह स्पिरिट देश के जन-जन में एक नया आत्मविश्वास पैदा करेगी। इसमें सभी माननीय सांसदों ने और सभी राजनीतिक दलों ने एक बहुत बड़ी अहम भूमिका निभाई है। नारी शक्ति को एक विशेष सम्मान सिर्फ यह विधेयक पारित होने से मिल रहा है, ऐसा नहीं है। इस विधेयक के प्रति इस देश के सभी राजनीतिक दलों की सकारात्मक सोच होना - यह हमारे देश की नारी शक्ति को एक नई ऊर्जा देने वाली है। यह नए विश्वास के साथ राष्ट्र निर्माण में योगदान देने में नेतृत्व के साथ आगे आएगी, यह अपने आप में भी हमारे उज्ज्वल भविष्य की गारंटी बनने वाली है।

आदरणीय सभापति जी, मैं इस सदन का ज्यादा समय नहीं लूँगा। मैं सिर्फ, आपने जो भावना व्यक्त की है, उसके लिए आभार व्यक्त करता हूँ। जब मतदान होगा, तो मेरा आप सबसे आग्रह है कि यह उच्च सदन है, इसमें चर्चा भी उत्तम करने का प्रयास हुआ है, अब मतदान भी सर्वसम्मति से करके हम देश को एक नया विश्वास दें, इसी अपेक्षा के साथ, मैं फिर एक बार सबका हृदय से बहुत-बहुत धन्यवाद करता हूँ।

MR. CHAIRMAN: I shall now put the motion regarding consideration of the Bill to vote. The question is:

"That the Bill further to amend the Constitution of India, as passed by Lok Sabha, be taken into consideration."

श्री प्रमोद तिवारी: सर, मैं यह स्पष्ट करना चाहता हूँ कि यह सर्वसम्मति से हुआ है।

MR. CHAIRMAN: The point is well noted. It is very heartening that the entire House, the Upper House, the House of Elders, is unanimously united on this point. Hon. Members, in spite of such unanimity, there is a constitutional prescription. Under Article 360 of the Constitution, the motion will have to be adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the

members of the House present and voting. ...*(Interruptions)*... I am coming to that. Just wait. I am going as per procedure. Have patience. You can't put the cart before the horse.

SHRI JAIRAM RAMESH: Sir, who asked for division? We have not asked for division. ...*(Interruptions)*...

MR. CHAIRMAN: Would you please take your seat now? Hon. Members, it is a constitutional prerogative. I am very happy that Mr. Chidambaram has given the right counsel and that is for a change.

10.00 P.M.

Hon. Members, I would like to inform you that as we are doing voting electronically, hon. Members would have to be seated in their respective seats. Hon. Members from Lok Sabha may like to occupy the vacant seats so indicated on the multimedia device. Alternatively, they may sit in the space between the two seats.

The question is:

"That the Bill further to amend the Constitution of India, as passed by Lok Sabha, be taken into consideration."

The House divided.

MR. CHAIRMAN:

Ayes: 215

Noes: NIL

Abstained: NIL

Ayes- 215

Abdul Wahab, Shri

Abdulla, Shri M. Mohamed

Agrawal, Dr. Anil

Agrawal, Dr. Radha Mohan Das

Ahmad, Dr. Faiyaz

Ali, Shri Gulam

Alla, Shri Ayodhya Rami Reddy

Amin, Shri Narhari
Arora, Shri Sanjeev
Athawale, Shri Ramdas
Bachchan, Shrimati Jaya
Baishya, Shri Birendra Prasad
Bajpai, Dr. Ashok
Bajpayee, Dr. Laxmikant
Bakshi, Shri Subrata
Balmik, Shrimati Sumitra
Baluni, Shri Anil
Bansal, Shri Naresh
Bara, Shrimati Ramilaben Becharbhai
Baraik, Shri Prakash Chik
Bhuyan, Shri Ajit Kumar
Bishi, Shri Niranjana
Biswas, Shri Abir Ranjan
Bonde, Dr. Anil Sukhdeorao
Brijlal, Shri
Brittas, Dr. John
Chandrasegharan, Shri N.
Chandrasekhar, Shri Rajeev
Chandrashekhar, Shri G.C.
Chaturvedi, Shrimati Priyanka
Chaudhary, Shri Jayant
Chavan, Shrimati Vandana
Chidambaram, Shri P.
Dangi, Shri Neeraj
Deb, Shri Biplab Kumar
Deo, Shrimati Sulata
Desai, Shri Anil
Dharmar, Shri R.
Divakonda, Shri Damodar Rao
Dubey, Shri Satish Chandra
Dwivedi, Shrimati Seema
Elango, Shri N.R.
Geeta alias Chandraprabha, Shrimati
Gehlot, Shri Rajendra

Girirajan, Shri R.
Gogoi, Shri Ranjan
Gohil, Shri Shaktisinh
Gokhale, Shri Saket
Goswami, Ms. Indu Bala
Goyal, Shri Piyush
Gupta, Shri Prem Chand
Gupta, Shri Sushil Kumar
Hanumanthaiah, Dr. L.
Haque, Shri Mohammed Nadimul
Harivansh, Shri
Hegde, Shri Aneel Prasad
Heggade, Dr. Dharmasthala Veerendra
Hooda, Shri Deepender Singh
Hussain, Shri Syed Nasir
Ilaiyaraaja, Shri
Islam, Shri Samirul
Jaggesh, Shri
Jain, Dr. Anil
Jangra, Shri Ram Chander
Javadekar, Shri Prakash
Jesangbhai, Shri Desai Babubhai
Jethmalani, Shri Mahesh
Jha, Prof. Manoj Kumar
Jhala, Shri Kesridevsinh Digvijaysinh
Joginipally Santosh Kumar, Shri
Kadadi, Shri Iranna
Kalita, Shri Bhubaneswar
Kalyanasundaram, Shri S.
Kanakamedala Ravindra Kumar, Shri
Karad, Dr. Bhagwat
Kardam, Shrimati Kanta
Kareem, Shri Elamaram
Karim, Shri Ahmad Ashfaq
Ketkar, Shri Kumar
Khan, Dr. Fauzia
Khan, Shri Javed Ali

Khan, Shri Muzibulla
Kharge, Shri Mallikarjun
Kharlukhi, Dr. Wanweiroy
Konyak, Shrimati S. Phangnon
Koragappa, Shri Narayana
Krishnaiah, Shri Ryaga
Kumar, Shri Mithlesh
Kumar, Dr. Sikander
Kumar, Shri Sujeet
Lachungpa, Shri Hishey
Laxman, Dr. K.
Leishemba, Shri Maharaja Sanajaoba
Mahadik, Shri Dhananjay Bhimrao
Mahto, Shri Khiru
Maji, Shrimati Mahua
Mandaviya, Dr. Mansukh
Mangaraj, Shri Manas Ranjan
Mani, Shri Jose K.
Mansingh, Dr. Sonal
Margherita, Shri Pabitra
Mather Hisham, Shrimati Jebi
Meena, Dr. Kirodi Lal
Mittal, Dr. Ashok Kumar
Modi, Shri Sushil Kumar
Mohanta, Shrimati Mamata
Mokariya, Shri Rambhai Harjibhai
Muraleedharan, Shri V.
Murugan, Dr. L.
Nadda, Shri Jagat Prakash
Nagar, Shri Surendra Singh
Nanda, Dr. Prashanta
Narzary, Shri Rwngrwa
Nathwani, Shri Parimal
Netam, Shrimati Phulo Devi
Nirmala Sitharaman, Shrimati
Nishad, Shri Baburam
Noor, Shrimati Mausam

O' Brien, Shri Derek
Oraon, Shri Samir
P, Shri Sandosh Kumar
Pandey, Ms. Saroj
Panwar, Shri Krishan Lal
Patel, Shri Praful
Patel, Shri Rajmani
Patel, Shri Shambhu Sharan
Pathak, Shri Sandeep Kumar
Patidar, Ms. Kavita
Patil, Shrimati Rajani Ashokrao
Patnaik, Dr. Amar
Patra, Dr. Sasmit
Pawar, Shri Sharad
Pilli, Shri Subhas Chandra Bose
Pradhan, Shri Dharmendra
Prakash, Shri Deepak
Prasad, Shri Aditya
Pratapgarhi, Shri Imran
Puri, Shri Hardeep Singh
Rahim, Shri A. A.
Rajbhar, Shri Sakaldeep
Ram Shakal, Shri
Ramadoss, Dr. Anbumani
Ramesh, Dr. C.M.
Ramesh, Shri Jairam
Ramji, Shri
Rane, Shri Narayan
Ranjan, Shrimati Ranjeet
Rao, Shri G.V.L. Narasimha
Rao, Dr. K. Keshava
Rathwa, Shri Naranbhai J.
Raut, Shri Sanjay
Ray, Shri Nagendra
Rebia, Shri Nabam
Reddy, Shri B. Parthasaradhi
Reddy, Shri K.R. Suresh

Reddy, Shri S Niranjana
Reddy, Shri V. Vijayasai
Rupala, Shri Parshottam
Saini, Dr. Kalpana
Scindia, Shri Jyotiraditya M.
Selvaganabathy, Shri S.
Sen, Ms. Dola
Sen, Dr. Santanu
Shanmugam, Shri C. Ve.
Sharma Dr. Dinesh
Sharma, Shri Kartikeya
Shekhar, Shri Neeraj
Shukla, Shri Rajeev
Sibal, Shri Kapil
Singh, Shri A. D.
Singh, Shri Ajay Pratap
Singh, Shri Akhilesh Prasad
Singh, Shri Arun
Singh, Shrimati Darshana
Singh, Shri Digvijaya
Singh, Shri Sant Balbir
Singhvi, Dr. Abhishek Manu
Sinha, Shri Rakesh
Sircar, Shri Jawhar
Siroya, Shri Lahar Singh
Siva, Shri Tiruchi
Sivadasan, Dr. V.
Solanki, Dr. Sumer Singh
Somu, Dr. Kanimozhi NVN
Soni, Shri Kailash
Sonowal, Shri Sarbananda
Tanawde, Shri Sadanand Shet
Tankha, Shri Vivek K.
Tasa, Shri Kamakhya Prasad
Thakur, Shri Ram Nath
Thakur, Shri Vivek
Thambidurai, Dr. M.

Tiwari, Shri Ghanshyam
 Tiwari, Shri Pramod
 Tomar, Shri Vijay Pal Singh
 Trivedi, Dr. Sudhanshu
 Tulsi, Shri K.T.S.
 Usha, Shrimati P. T.
 Vaddiraju, Shri Ravichandra
 Vaiko, Shri
 Vaishnaw, Shri Ashwini
 Vasan, Shri G.K.
 Vats (Retd.), Lt.Gen. (Dr.) D. P.
 Vemireddy, Shri Prabhakar Reddy
 Venugopal, Shri K.C.
 Verma, Shri B.L.
 Viswam, Shri Binoy
 Wasnik, Shri Mukul Balkrishna
 Wilson, Shri P.
 Yadav, Shri B. Lingaiah
 Yadav, Shri Bhupender
 Yadav, Shri Harnath Singh
 Yadav, Prof. Ram Gopal
 Yadav, Shrimati Sangeeta
 Yajnik, Dr. Ameer

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

MR. CHAIRMAN: A historic achievement. Congratulations! Hon. Members, it is only a coincidence. मन कंचन है, यह संयोग ऐसा है। हिन्दू रीति-विधि के अनुसार माननीय प्रधान मंत्री जी का आज जन्म दिन भी है। मैं उनको कोटि-कोटि बधाई देता हूँ।

We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there are nine Amendments; Amendment (No.2) by Shri Sandosh Kumar P; Amendment (No.19) by Dr. John Brittas; Amendment (No.36) by Shri Binoy Viswam; Amendments (Nos.48 to 52) by Prof. Manoj Kumar Jha and Amendment (No.65) by Prof. Ram Gopal Yadav. Shri Sandosh Kumar P; are you moving the Amendment? ...*(Interruptions)*...

Clause 2- Amendment of Article 239AA

SHRI SANDOSH KUMAR P (Kerala): Sir, I move:
(No.2) That at page 1, Clause 2 be **deleted**.

MR. CHAIRMAN: Dr. John Brittas; are you moving the Amendment?
...(Interruptions)...

DR. JOHN BRITTAS (Kerala): Sir, I move:
(No.19) That at page 1, line 14, the words "in such manner as Parliament may by law determine", be **deleted**.

MR. CHAIRMAN: Shri Binoy Viswam, are you moving the Amendment?
...(Interruptions)... Are you moving your Amendment or not?

SHRI BINOY VISWAM (Kerala): Sir, I move:
(No.36) That at page 1, Clause 2 be **deleted**.

MR. CHAIRMAN: Prof. Manoj Kumar Jha, are you moving the Amendments?
...(Interruptions)...

PROF. MANOJ KUMAR JHA (Bihar) : Sir, I move:

(No.48) That at page 1, line 8, **after** the words, "Territory of Delhi", the words, " , the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be **inserted**.

(No.49) That at page 1, line 10, **after** the words, "Territory of Delhi", the words, " , the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be **inserted**.

(No.50) That at page 1, line 12, **after** the words, "Territory of Delhi", the words, " , the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be **inserted**.

(No.51) That at page 1, lines 12 and 13, the words, "(including the number of seats reserved for women belonging to the Scheduled Castes)" be **deleted**.

(No.52) That at page 1, line 14, *after* the word, "women", the words, "", within which, seven-and-a-half per cent of seats shall be reserved for women belonging to the Scheduled Tribes, fifteen per cent of seats shall be reserved for women belonging to the Scheduled Castes and twenty-seven per cent of seats shall be reserved for women belonging to the Other Backward Classes in proportion to their population until their population is ascertained in the census," be *inserted*.

MR. CHAIRMAN: Prof. Ram Gopal Yadav, are you moving the Amendment?
...(Interruptions)...

PROF. RAM GOPAL YADAV (Uttar Pradesh): Sir, I move:

(No.65) That at page 1, *after* line 14, the following be *inserted*, namely:—

"(bd) As nearly as may be, twenty-seven per cent of seats and fifteen per cent of seats to be filled by direct election in the Legislative Assembly of the National Capital Territory of Delhi, shall be reserved for women belonging to Other Backward Classes and women belonging to minorities, respectively in such manner as Parliament by law determine."

MR. CHAIRMAN: I shall first put Amendment (No.2) moved by Shri Sandosh Kumar P to vote. ...(Interruptions)...

SOME HON. MEMBERS: Sir, our amendments! ...(Interruptions)...

MR. CHAIRMAN: Whose? ...(Interruptions)... No; there is no listed amendment. ...(Interruptions)... Shri Jairam Ramesh, I have to go by those Amendments which have been legally admitted. Therefore, to make an issue at such a solemn occasion is not appropriate. ...(Interruptions)... Otherwise, we can continue making all kinds of interventions. ...(Interruptions)...

I shall first put Amendment (No.2) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.19) moved by Dr. John Brittas to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.36) moved by Shri Binoy Viswam to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendments (Nos.48 to 52) moved by Prof. Manoj Kumar Jha to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.65) moved by Prof. Ram Gopal Yadav to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Clause 2 to vote. The question is:
That Clause 2 stand part of the Bill.

The House divided.

MR. CHAIRMAN:

Ayes: 214

Noes: NIL

Abstentions: NIL

Ayes-214

Abdul Wahab, Shri
Abdulla, Shri M. Mohamed
Agrawal, Dr. Anil
Agrawal, Dr. Radha Mohan Das
Ahmad, Dr. Faiyaz
Ali, Shri Gulam
Alla, Shri Ayodhya Rami Reddy
Amin, Shri Narhari
Arora, Shri Sanjeev
Athawale, Shri Ramdas

Bachchan, Shrimati Jaya
Baishya, Shri Birendra Prasad
Bajpai, Dr. Ashok
Bajpayee, Dr. Laxmikant
Bakshi, Shri Subrata
Balmik, Shrimati Sumitra
Baluni, Shri Anil
Bansal, Shri Naresh
Bara, Shrimati Ramilaben Becharbhai
Baraik, Shri Prakash Chik
Bhuyan, Shri Ajit Kumar
Bishi, Shri Niranjana
Biswas, Shri Abir Ranjan
Bonde, Dr. Anil Sukhdeorao
Brijlal, Shri
Brittas, Dr. John
Chandrasegharan, Shri N.
Chandrasekhar, Shri Rajeev
Chandrashekhar, Shri G.C.
Chaturvedi, Shrimati Priyanka
Chaudhary, Shri Jayant
Chavan, Shrimati Vandana
Chidambaram, Shri P.
Dangi, Shri Neeraj
Deb, Shri Biplab Kumar
Deo, Shrimati Sulata
Desai, Shri Anil
Dharmar, Shri R.
Divakonda, Shri Damodar Rao
Dubey, Shri Satish Chandra
Dwivedi, Shrimati Seema
Elango, Shri N.R.
Geeta alias Chandraprabha, Shrimati
Gehlot, Shri Rajendra
Girirajan, Shri R.
Gogoi, Shri Ranjan
Gohil, Shri Shaktisinh

Gokhale, Shri Saket
Goswami, Ms. Indu Bala
Goyal, Shri Piyush
Gupta, Shri Prem Chand
Gupta, Shri Sushil Kumar
Hanumanthaiah, Dr. L.
Haque, Shri Mohammed Nadimul
Harivansh, Shri
Hegde, Shri Aneel Prasad
Heggade, Dr. Dharmasthala Veerendra
Hooda, Shri Deepender Singh
Hussain, Shri Syed Nasir
Ilaiyaraaja, Shri
Islam, Shri Samirul
Jaggesh, Shri
Jangra, Shri Ram Chander
Javadekar, Shri Prakash
Jesangbhai, Shri Desai Babubhai
Jethmalani, Shri Mahesh
Jha, Prof. Manoj Kumar
Jhala, Shri Kesridevsinh Digvijaysinh
Joginipally Santosh Kumar, Shri
Kadadi, Shri Iranna
Kalita, Shri Bhubaneswar
Kalyanasundaram, Shri S.
Kanakamedala Ravindra Kumar, Shri
Karad, Dr. Bhagwat
Kardam, Shrimati Kanta
Kareem, Shri Elamaram
Karim, Shri Ahmad Ashfaque
Ketkar, Shri Kumar
Khan, Dr. Fauzia
Khan, Shri Javed Ali
Khan, Shri Muzibulla
Kharge, Shri Mallikarjun
Kharlukhi, Dr. Wanweiroy
Konyak, Shrimati S. Phangnon

Koragappa, Shri Narayana
Krishnaiah, Shri Ryaga
Kumar, Shri Mithlesh
Kumar, Dr. Sikander
Kumar, Shri Sujeet
Lachungpa, Shri Hishey
Laxman, Dr. K.
Leishemba, Shri Maharaja Sanajaoba
Mahadik, Shri Dhananjay Bhimrao
Mahto, Shri Khiru
Maji, Shrimati Mahua
Mandaviya, Dr. Mansukh
Mangaraj, Shri Manas Ranjan
Mani, Shri Jose K.
Mansingh, Dr. Sonal
Margherita, Shri Pabitra
Mather Hisham, Shrimati Jebi
Meena, Dr. Kirodi Lal
Mittal, Dr. Ashok Kumar
Modi, Shri Sushil Kumar
Mohanta, Shrimati Mamata
Mokariya, Shri Rambhai Harjibhai
Muraleedharan, Shri V.
Murugan, Dr. L.
Nadda, Shri Jagat Prakash
Nagar, Shri Surendra Singh
Nanda, Dr. Prashanta
Narzary, Shri Rwngrwa
Nathwani, Shri Parimal
Netam, Shrimati Phulo Devi
Nirmala Sitharaman, Shrimati
Nishad, Shri Baburam
Noor, Shrimati Mausam
O' Brien, Shri Derek
Oraon, Shri Samir
P, Shri Sandosh Kumar
Pandey, Ms. Saroj

Panwar, Shri Krishan Lal
Patel, Shri Praful
Patel, Shri Rajmani
Patel, Shri Shambhu Sharan
Pathak, Shri Sandeep Kumar
Patidar, Ms. Kavita
Patil, Shrimati Rajani Ashokrao
Patnaik, Dr. Amar
Patra, Dr. Sasmit
Pawar, Shri Sharad
Pilli, Shri Subhas Chandra Bose
Pradhan, Shri Dharmendra
Prakash, Shri Deepak
Prasad, Shri Aditya
Pratapgarhi, Shri Imran
Puri, Shri Hardeep Singh
Rahim, Shri A. A.
Rajbhar, Shri Sakaldeep
Ram Shakal, Shri
Ramadoss, Dr. Anbumani
Ramesh, Dr. C.M.
Ramesh, Shri Jairam
Ramji, Shri
Rane, Shri Narayan
Ranjan, Shrimati Ranjeet
Rao, Shri G.V.L. Narasimha
Rao, Dr. K. Keshava
Rathwa, Shri Naranbhai J.
Raut, Shri Sanjay
Ray, Shri Nagendra
Rebia, Shri Nabam
Reddy, Shri B. Parthasaradhi
Reddy, Shri K.R. Suresh
Reddy, Shri S Niranjana
Reddy, Shri V. Vijayasai
Rupala, Shri Parshottam
Saini, Dr. Kalpana

Scindia, Shri Jyotiraditya M.
Selvaganabathy, Shri S.
Sen, Ms. Dola
Sen, Dr. Santanu
Shanmugam, Shri C. Ve.
Sharma Dr. Dinesh
Sharma, Shri Kartikeya
Shekhar, Shri Neeraj
Shukla, Shri Rajeev
Sibal, Shri Kapil
Singh, Shri A. D.
Singh, Shri Ajay Pratap
Singh, Shri Akhilesh Prasad
Singh, Shri Arun
Singh, Shrimati Darshana
Singh, Shri Digvijaya
Singh, Shri Sant Balbir
Singhvi, Dr. Abhishek Manu
Sinha, Shri Rakesh
Sircar, Shri Jawhar
Siroya, Shri Lahar Singh
Siva, Shri Tiruchi
Sivadasan, Dr. V.
Solanki, Dr. Sumer Singh
Somu, Dr. Kanimozhi NVN
Soni, Shri Kailash
Sonowal, Shri Sarbananda
Tanawde, Shri Sadanand Shet
Tankha, Shri Vivek K.
Tasa, Shri Kamakhya Prasad
Thakur, Shri Ram Nath
Thakur, Shri Vivek
Thambidurai, Dr. M.
Tiwari, Shri Ghanshyam
Tiwari, Shri Pramod
Tomar, Shri Vijay Pal Singh
Trivedi, Dr. Sudhanshu

Tulsi, Shri K.T.S.
 Usha, Shrimati P. T.
 Vaddiraju, Shri Ravichandra
 Vaiko, Shri
 Vaishnaw, Shri Ashwini
 Vasan, Shri G.K.
 Vats (Retd.), Lt.Gen. (Dr.) D. P.
 Vemireddy, Shri Prabhakar Reddy
 Venugopal, Shri K.C.
 Verma, Shri B.L.
 Viswam, Shri Binoy
 Wasnik, Shri Mukul Balkrishna
 Wilson, Shri P.
 Yadav, Shri B. Lingaiah
 Yadav, Shri Bhupender
 Yadav, Shri Harnath Singh
 Yadav, Prof. Ram Gopal
 Yadav, Shrimati Sangeeta
 Yajnik, Dr. Amee

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 2 was added to the Bill.

...(Interruptions)...

MR. CHAIRMAN: That is why I said, 'subject to correction'. But for that missing vote, he may raise the hand if he likes.

In Clause 3, there are 13 Amendments. Amendment (No.3) by Shri Sandosh Kumar P; Amendment (No.12) by Shri Abdul Wahab; Amendment (No.13) by Shri Deepender Singh Hooda; Amendments (Nos.20 to 24) by Dr. John Brittas; Amendment (No.32) by Shri K.C. Venugopal; Amendment (No.37) by Shri Binoy Viswam; Amendments (Nos.53 and 54) by Prof. Manoj Kumar Jha; Amendment (No.66) by Prof. Ram Gopal Yadav. Shri Sandosh Kumar P, are you moving your Amendment?

**Clause 3 - Insertion of new Article 330a- Reservation of seats for women in
the House of the People**

SHRI SANDOSH KUMAR P. (Kerala): Sir, I move:

(No.3) That at page 2, line 3, *for* the words, "as nearly as may be one-third", the word, "half", be *substituted*.

MR. CHAIRMAN: Now, Amendment (No.12) by Shri Abdul Wahab. Are you moving your Amendment?

SHRI ABDUL WAHAB (Kerala): Sir, I move:

(No.12) That at page 2, *after* line 8, the following be *inserted*, namely:-

"Provided that fifty per cent. of the total number of seats so reserved shall be reserved for women belonging to the Other Backward Classes and the Muslim community."

MR. CHAIRMAN: Now, Amendment (No.13) by Shri Deepender Singh Hooda. Are you moving your Amendment?

SHRI DEEPENDER SINGH HOODA (Haryana): Sir, I move:

(No.13) That at page 2, line 5, *after* the word, "Tribes", the word, "or the Other Backward Classes" be *inserted*.

MR. CHAIRMAN: Now, Amendments (Nos.20 to 24) by Dr. John Brittas. Are you moving your Amendments?

DR. JOHN BRITTAS (Kerala): Sir, I move:

(No.20) That at page 2, line 3, *after* the words "clause (2)", the words "and clause (3)", be *inserted*.

(No.21) That at page 2, lines 4 and 5, *for* the words "or the Scheduled Tribes", the words "and the Scheduled Tribes, as the case may be" be *substituted*.

(No.22) That at page 2, *after* line 5, the following be *inserted*:-

"Provided that where the seat reserved for the Scheduled Castes or the Scheduled Tribes, as the case may be, in the House of People in relation to a State or Union Territory is one, then, in every block comprising of three general elections to the House of the People, the seat in the first general elections shall be reserved for women belonging to the Scheduled Castes

or the Scheduled Tribes and no seat shall be so reserved in the other two general elections."

"Provided further that where the seats reserved for the Scheduled Castes or the Scheduled Tribes, as the case may be, in relation to a State or Union Territory are two, then, in every block comprising of three general elections to the House of the People, -

(a) one seat shall be reserved for women belonging to the Scheduled Castes or the Scheduled Tribes in the first two general elections in such a manner that the same constituency is not reserved for women in both the aforesaid elections; and

(b) no seat shall be reserved for women belonging to the Scheduled Castes or the Scheduled Tribes in the third general elections."

(No.23) That at page 2, line 8, after the words "House of the People", the words "in a State or Union Territory" be inserted.

(No.24) That at page 2, after line 8, the following be inserted, namely:-

"Provided that where the seat, not being a seat reserved for the Scheduled Castes or the Scheduled Tribes, in the House of People in relation to a State or Union Territory is one, then, in every block comprising of three general elections to the House of the People, the seat in the first general elections shall be reserved for women and no seat shall be so reserved for women in the other two general elections."

"Provided further that where the seats, not being seats reserved for the Scheduled Castes or the Scheduled Tribes, in relation to a State or Union Territory are two, then in every block comprising of three general elections to the House of the People, -

(a) one seat shall be reserved for women in the first two general elections in such a manner that the same constituency is not reserved for women in both the aforesaid elections; and

(b) no seat shall be reserved for women in the third general elections."

MR. CHAIRMAN: Now, Amendment (No.32) by Shri K.C. Venugopal. Are you moving your Amendment?

SHRI K.C. VENUGOPAL (Rajasthan): Sir, I move:

(No.32) That at page 2, line 5, after the word, "Tribes", the word, "or Other Backward Classes", be inserted.

MR. CHAIRMAN: Now, Amendment (No.37) by Shri Binoy Viswam. Shri Binoy Viswam, are you moving your Amendment?

SHRI BINOY VISWAM (Kerala): Sir, I move:

(No.37) That at page 2, for lines 2 to 8, the following be substituted, namely:-

"330A. (1) Half of the seats shall be reserved for women in the House of the People and Legislative Assemblies of Union Territories, where such a body exists.

(2) As nearly as may be, half of the total number of seats reserved under clause (2) of article 330 shall be reserved for women belonging to the Scheduled Castes or the Scheduled Tribes".

(3) As nearly as may be, half (including the number of seats reserved for women belonging to the Scheduled Castes or Scheduled Tribes) of the total number of seats to be filled by direct election to the House of the People shall be reserved for women".

MR. CHAIRMAN: Now, Amendments (Nos.53 and 54) by Prof. Manoj Kumar Jha. Are you moving your Amendments?

PROF. MANOJ KUMAR JHA (Bihar): Sir, I move:

(No.53) That at page 2, lines 6 and 7, the words, "(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)" be deleted.

(No.54) That at page 2, line 8, after the word, "women", the words, " within which, seven-and-a-half per cent of seats shall be reserved for women belonging to the Scheduled Tribes, fifteen per cent of seats shall be reserved for women belonging to the Scheduled Castes and twenty-seven per cent of seats shall be reserved for women belonging to the Other Backward Classes in proportion to their population until their population is ascertained in the census" be inserted.

MR. CHAIRMAN: Now, Amendment (No.66) by Prof. Ram Gopal Yadav. Prof. Ram Gopal Yadav, are you moving your Amendment?

PROF. RAM GOPAL YADAV (Uttar Pradesh): Sir, I move:

(No.66) That at page 2, *after* line 8, the following be *inserted*, namely:- "(4) As nearly as may be twenty-seven per cent of seats and fifteen per cent of seats to be filled by direct election to the House of People, shall be reserved for women belonging to Other Backward Classes and women belonging to minorities, respectively."

MR. CHAIRMAN: I shall now put the Amendment (No.3) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No.12) moved by Shri Abdul Wahab to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No.13) moved by Shri Deepender Singh Hooda to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendments (Nos.20 to 24) moved by Dr. John Brittas to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No.32) moved by Shri K.C. Venugopal to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No.37) moved by Shri Binoy Viswam to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendments (Nos.53 and 54) moved by Prof. Manoj Kumar Jha to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No.66) moved by Prof. Ram Gopal Yadav to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Clause 3 to vote.

The question is:

Clause 3 stand part of the Bill.

The House divided.

MR. CHAIRMAN: Lobbies are already cleared.

Ayes: 213

Noes: 1

Abstentions: NIL

Ayes-213

Abdulla, Shri M. Mohamed
Agrawal, Dr. Anil
Agrawal, Dr. Radha Mohan Das
Ahmad, Dr. Faiyaz
Ali, Shri Gulam
Alla, Shri Ayodhya Rami Reddy
Amin, Shri Narhari
Arora, Shri Sanjeev
Athawale, Shri Ramdas
Bachchan, Shrimati Jaya
Baishya, Shri Birendra Prasad
Bajpai, Dr. Ashok
Bajpayee, Dr. Laxmikant
Bakshi, Shri Subrata
Balmik, Shrimati Sumitra
Baluni, Shri Anil
Bansal, Shri Naresh

Bara, Shrimati Ramilaben Becharbhai
Baraik, Shri Prakash Chik
Bhuyan, Shri Ajit Kumar
Bishi, Shri Niranjana
Biswas, Shri Abir Ranjan
Bonde, Dr. Anil Sukhdeorao
Brijlal, Shri
Brittas, Dr. John
Chandrasegharan, Shri N.
Chandrasekhar, Shri Rajeev
Chandrashekhar, Shri G.C.
Chaturvedi, Shrimati Priyanka
Chaudhary, Shri Jayant
Chavan, Shrimati Vandana
Chidambaram, Shri P.
Dangi, Shri Neeraj
Deb, Shri Biplab Kumar
Deo, Shrimati Sulata
Desai, Shri Anil
Dharmar, Shri R.
Divakonda, Shri Damodar Rao
Dubey, Shri Satish Chandra
Dwivedi, Shrimati Seema
Elango, Shri N.R.
Geeta alias Chandraprabha, Shrimati
Gehlot, Shri Rajendra
Girirajan, Shri R.
Gogoi, Shri Ranjan
Gohil, Shri Shaktisinh
Gokhale, Shri Saket
Goswami, Ms. Indu Bala
Goyal, Shri Piyush
Gupta, Shri Prem Chand
Gupta, Shri Sushil Kumar
Hanumanthaiah, Dr. L.
Haque, Shri Mohammed Nadimul
Harivansh, Shri

Hegde, Shri Aneel Prasad
Heggade, Dr. Dharmasthala Veerendra
Hooda, Shri Deepender Singh
Hussain, Shri Syed Nasir
Ilaiyaraaja, Shri
Islam, Shri Samirul
Jaggesh, Shri
Jangra, Shri Ram Chander
Javadekar, Shri Prakash
Jesangbhai, Shri Desai Babubhai
Jethmalani, Shri Mahesh
Jha, Prof. Manoj Kumar
Jhala, Shri Kesridevsinh Digvijaysinh
Joginipally Santosh Kumar, Shri
Kadadi, Shri Iranna
Kalita, Shri Bhubaneswar
Kalyanasundaram, Shri S.
Kanakamedala Ravindra Kumar, Shri
Karad, Dr. Bhagwat
Kardam, Shrimati Kanta
Kareem, Shri Elamaram
Karim, Shri Ahmad Ashfaque
Ketkar, Shri Kumar
Khan, Dr. Fauzia
Khan, Shri Javed Ali
Khan, Shri Muzibulla
Kharge, Shri Mallikarjun
Kharlukhi, Dr. Wanweiroy
Konyak, Shrimati S. Phangnon
Koragappa, Shri Narayana
Krishnaiah, Shri Ryaga
Kumar, Shri Mithlesh
Kumar, Dr. Sikander
Kumar, Shri Sujeet
Lachungpa, Shri Hishey
Laxman, Dr. K.
Leishemba, Shri Maharaja Sanajaoba

Mahadik, Shri Dhananjay Bhimrao
Mahto, Shri Khiru
Maji, Shrimati Mahua
Mandaviya, Dr. Mansukh
Mangaraj, Shri Manas Ranjan
Mani, Shri Jose K.
Mansingh, Dr. Sonal
Margherita, Shri Pabitra
Mather Hisham, Shrimati Jebi
Meena, Dr. Kirodi Lal
Mittal, Dr. Ashok Kumar
Modi, Shri Sushil Kumar
Mohanta, Shrimati Mamata
Mokariya, Shri Rambhai Harjibhai
Muraleedharan, Shri V.
Murugan, Dr. L.
Nadda, Shri Jagat Prakash
Nagar, Shri Surendra Singh
Nanda, Dr. Prashanta
Narzary, Shri Rwngrwa
Nathwani, Shri Parimal
Netam, Shrimati Phulo Devi
Nirmala Sitharaman, Shrimati
Nishad, Shri Baburam
Noor, Shrimati Mausam
O' Brien, Shri Derek
Oraon, Shri Samir
P, Shri Sandosh Kumar
Pandey, Ms. Saroj
Panwar, Shri Krishan Lal
Patel, Shri Praful
Patel, Shri Rajmani
Patel, Shri Shambhu Sharan
Pathak, Shri Sandeep Kumar
Patidar, Ms. Kavita
Patil, Shrimati Rajani Ashokrao
Patnaik, Dr. Amar

Patra, Dr. Sasmit
Pawar, Shri Sharad
Pilli, Shri Subhas Chandra Bose
Pradhan, Shri Dharmendra
Prakash, Shri Deepak
Prasad, Shri Aditya
Pratapgarhi, Shri Imran
Puri, Shri Hardeep Singh
Rahim, Shri A. A.
Rajbhar, Shri Sakaldeep
Ram Shakal, Shri
Ramadoss, Dr. Anbumani
Ramesh, Dr. C.M.
Ramesh, Shri Jairam
Ramji, Shri
Rane, Shri Narayan
Ranjan, Shrimati Ranjeet
Rao, Shri G.V.L. Narasimha
Rao, Dr. K. Keshava
Rathwa, Shri Naranbhai J.
Raut, Shri Sanjay
Ray, Shri Nagendra
Rebia, Shri Nabam
Reddy, Shri B. Parthasaradhi
Reddy, Shri K.R. Suresh
Reddy, Shri S Niranjan
Reddy, Shri V. Vijayasai
Rupala, Shri Parshottam
Saini, Dr. Kalpana
Scindia, Shri Jyotiraditya M.
Selvaganabathy, Shri S.
Sen, Ms. Dola
Sen, Dr. Santanu
Shanmugam, Shri C. Ve.
Sharma Dr. Dinesh
Sharma, Shri Kartikeya
Shekhar, Shri Neeraj

Shukla, Shri Rajeev
Sibal, Shri Kapil
Singh, Shri A. D.
Singh, Shri Ajay Pratap
Singh, Shri Akhilesh Prasad
Singh, Shri Arun
Singh, Shrimati Darshana
Singh, Shri Digvijaya
Singh, Shri Sant Balbir
Singhvi, Dr. Abhishek Manu
Sinha, Shri Rakesh
Sircar, Shri Jawhar
Siroya, Shri Lahar Singh
Siva, Shri Tiruchi
Sivadasan, Dr. V.
Solanki, Dr. Sumer Singh
Somu, Dr. Kanimozhi NVN
Soni, Shri Kailash
Sonowal, Shri Sarbananda
Tanawde, Shri Sadanand Shet
Tankha, Shri Vivek K.
Tasa, Shri Kamakhya Prasad
Thakur, Shri Ram Nath
Thakur, Shri Vivek
Thambidurai, Dr. M.
Tiwari, Shri Ghanshyam
Tiwari, Shri Pramod
Tomar, Shri Vijay Pal Singh
Trivedi, Dr. Sudhanshu
Tulsi, Shri K.T.S.
Usha, Shrimati P. T.
Vaddiraju, Shri Ravichandra
Vaiko, Shri
Vaishnaw, Shri Ashwini
Vasan, Shri G.K.
Vats (Retd.), Lt.Gen. (Dr.) D. P.
Vemireddy, Shri Prabhakar Reddy

Venugopal, Shri K.C.
 Verma, Shri B.L.
 Viswam, Shri Binoy
 Wasnik, Shri Mukul Balkrishna
 Wilson, Shri P.
 Yadav, Shri B. Lingaiah
 Yadav, Shri Bhupender
 Yadav, Shri Harnath Singh
 Yadav, Prof. Ram Gopal
 Yadav, Shrimati Sangeeta
 Yajnik, Dr. Amee

Noes: 1

Abdul Wahab, Shri

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 3 was added to the Bill.

MR. CHAIRMAN: We shall now take up Clause 4. There are 12 Amendments; Amendment (No.4) by Shri Sandosh Kumar P.; Amendment (No.14) by Shri Deepender Singh Hooda; Amendments (Nos.25 to 27) by Dr. John Brittas; Amendment (No.33) by Shri K.C. Venugopal; Amendments (Nos. 38 to 40) by Shri Binoy Viswam; Amendments (Nos. 55 to 56) by Prof. Manoj Kumar Jha; and Amendment (No.67) by Prof. Ram Gopal Yadav.

Mr. Sandosh Kumar P, are you moving your Amendment?

**Clause 4 - Insertion of new Article 332a -Reservation of seats for women in the
Legislative Assemblies of the States**

SHRI SANDOSH KUMAR P. (Kerala): Sir, I move:

(No.4) That at page 2, line 11, ***for*** the words, "as nearly as may be one-third", the word, "half", be ***substituted***.

MR. CHAIRMAN: Mr. Deepender Singh Hooda, are you moving your Amendment?

SHRI DEEPENDER SINGH HOODA (Haryana): Yes, Sir. I move:

(No.14) That at page 2, line 13, after the word, "Scheduled Tribes", the word, "or the Other Backward Classes" be inserted.

MR. CHAIRMAN: Mr. John Brittas, are you moving your Amendments?

DR. JOHN BRITTAS (Kerala): Yes, Sir, I move:

(No.25) That at page 2, line 12, after the words "clause (3)", the words ", (3A), (3B) and (4)", be inserted.

That at page 2, after line 13, the following be inserted namely,—

(No.26) "Provided that where the seat reserved for the Scheduled Castes or the Scheduled Tribes, as the case may be, in relation to the Legislative Assembly of a State or the National Capital Territory of Delhi is one, then, in every block comprising of three general elections to the Legislative Assembly of that State, the seat in the first general elections shall be reserved for women belonging to the Scheduled Castes or the Scheduled Tribes, as the case may be.

Provided further that where the seats reserved for the Scheduled Castes or the Scheduled Tribes, as the case may be, in relation to a State are two, then, in every block comprising of three general elections to the Legislative Assembly of that State,—

(a) one seat shall be reserved for women belonging to the Scheduled Castes or the Scheduled Tribes in the first two general elections in such a manner that the same constituency is not reserved for women in both the aforesaid elections; and

(b) no seat shall be reserved for women belonging to the Scheduled Castes or the Scheduled Tribes in the third general elections."

(No.27) That at page 2, after line 17, the following be inserted namely,—

"Provided that where the seat, not being a seat reserved for the Scheduled Castes or the Scheduled Tribes, in relation to the Legislative Assembly of a State or the National Capital Territory of Delhi is one, then, in every block comprising of three general elections to such Legislative Assemblies, the seat in the first general elections shall be reserved for women and no seat shall be so reserved for women in the other two general elections.

Provided further that where the seats, not being seats reserved for the Scheduled Castes or the Scheduled Tribes, in relation to a State or National Capital Territory of Delhi are two, then in every block comprising of three

general elections to the Legislative Assemblies,— (a) one seat shall be reserved for women in the first two general elections in such a manner that the same constituency is not reserved for women in both the aforesaid elections; and (b) no seat shall be reserved for women in the third general elections."

MR. CHAIRMAN: Mr. Venugopal, are you moving your amendment?

SHRI K.C. VENUGOPAL (Rajasthan): Yes, Sir, I move:

(No.33) That at page 2, line 13, after the word "Tribes", the words "or Other Backward Classes", be inserted.

MR. CHAIRMAN: Mr. Binoy Viswam, are you moving your Amendments?

SHRI BINOY VISWAM (Kerala): Yes, Sir, I move:

(No.38) That at page 2, line 11, for the word "one-third", the word "half" be substituted.

(No.39) That at page 2, line 14, for the word "one-third", the word "half" be substituted.

(No.40) That at page 2, after line 17, the following be inserted, namely:—
 "332B. (1) Seats shall be reserved for women in the Legislative Councils of States.
 (2) As nearly as may be, half of the total number of seats in the Legislative Councils of States shall be reserved for women."

MR. CHAIRMAN: Prof. Manoj Kumar Jha, are you moving your Amendments?

PROF. MANOJ KUMAR JHA (Bihar): Yes, Sir, I move:

(No.55) That at page 2, lines 14 and 15, the words, "(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)" be deleted.

(No.56) That at page 2, line 17, after the word, "women", the words, ", within which, seven-and-a-half per cent. of seats shall be reserved for women belonging to the Schedule Tribes, fifteen per cent. of seats shall be reserved for women belonging to the Schedule Castes and twenty-seven per cent. of seats shall be reserved for women belonging to the Other Backward Classes in proportion to their population until their population is ascertained in the census" be inserted.

MR. CHAIRMAN: Prof. Ram Gopal Yadav, are you moving your amendment?

PROF. RAM GOPAL YADAV (Uttar Pradesh): Yes, Sir, I move:

(No.67) That at page 2, after line 17, the following be inserted, namely:—

"(4) As nearly as may be twenty-seven per cent. of seats and fifteen per cent. of seats to be filled by direct election in the Legislative Assembly of every State, shall be reserved for women belonging to Other Backward Classes and women belonging to minorities, respectively."

MR. CHAIRMAN: I shall first put Amendment (No.4) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.14) moved by Shri Deepender Singh Hooda to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendments (Nos.25 to 27) moved by Dr. John Brittas to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.33) moved by Shri K.C. Venugopal to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendments (Nos. 38 to 40) moved by Shri Binoy Viswam to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendments (Nos. 55 to 56) moved by Prof. Manoj Kumar Jha to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.67) moved by Prof. Ram Gopal Yadav to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Clause 4 to vote.

The question is:

That Clause 4 stand part of the Bill.

The House divided.

MR. CHAIRMAN:

Ayes : 214

Noes : 0

Abstentions : 0

Ayes-214

Abdul Wahab, Shri
 Abdulla, Shri M. Mohamed
 Agrawal, Dr. Anil
 Agrawal, Dr. Radha Mohan Das
 Ahmad, Dr. Faiyaz
 Ali, Shri Gulam
 Alla, Shri Ayodhya Rami Reddy
 Amin, Shri Narhari
 Arora, Shri Sanjeev
 Athawale, Shri Ramdas
 Bachchan, Shrimati Jaya
 Baishya, Shri Birendra Prasad
 Bajpai, Dr. Ashok
 Bajpayee, Dr. Laxmikant

Bakshi, Shri Subrata
Balmik, Shrimati Sumitra
Baluni, Shri Anil
Bansal, Shri Naresh
Bara, Shrimati Ramilaben Becharbhai
Baraik, Shri Prakash Chik
Bhuyan, Shri Ajit Kumar
Bishi, Shri Niranjana
Biswas, Shri Abir Ranjan
Bonde, Dr. Anil Sukhdeorao
Brijlal, Shri
Brittas, Dr. John
Chandrasegharan, Shri N.
Chandrasekhar, Shri Rajeev
Chandrashekhar, Shri G.C.
Chaturvedi, Shrimati Priyanka
Chaudhary, Shri Jayant
Chavan, Shrimati Vandana
Chidambaram, Shri P.
Dangi, Shri Neeraj
Deb, Shri Biplab Kumar
Deo, Shrimati Sulata
Desai, Shri Anil
Dharmar, Shri R.
Divakonda, Shri Damodar Rao
Dubey, Shri Satish Chandra
Dwivedi, Shrimati Seema
Elango, Shri N.R.
Geeta alias Chandraprabha, Shrimati
Gehlot, Shri Rajendra
Girirajan, Shri R.
Gogoi, Shri Ranjan
Gohil, Shri Shaktisinh
Gokhale, Shri Saket
Goswami, Ms. Indu Bala
Goyal, Shri Piyush
Gupta, Shri Prem Chand

Gupta, Shri Sushil Kumar
Hanumanthaiah, Dr. L.
Haque, Shri Mohammed Nadimul
Harivansh, Shri
Hegde, Shri Aneel Prasad
Heggade, Dr. Dharmasthala Veerendra
Hooda, Shri Deepender Singh
Hussain, Shri Syed Nasir
Ilaiyaraaja, Shri
Islam, Shri Samirul
Jaggesh, Shri
Jangra, Shri Ram Chander
Javadekar, Shri Prakash
Jesangbhai, Shri Desai Babubhai
Jethmalani, Shri Mahesh
Jha, Prof. Manoj Kumar
Jhala, Shri Kesridevsinh Digvijaysinh
Joginipally Santosh Kumar, Shri
Kadadi, Shri Iranna
Kalita, Shri Bhubaneswar
Kalyanasundaram, Shri S.
Kanakamedala Ravindra Kumar, Shri
Karad, Dr. Bhagwat
Kardam, Shrimati Kanta
Kareem, Shri Elamaram
Karim, Shri Ahmad Ashfaque
Ketkar, Shri Kumar
Khan, Dr. Fauzia
Khan, Shri Javed Ali
Khan, Shri Muzibulla
Kharge, Shri Mallikarjun
Kharlukhi, Dr. Wanweiroy
Konyak, Shrimati S. Phangnon
Koragappa, Shri Narayana
Krishnaiah, Shri Ryaga
Kumar, Shri Mithlesh
Kumar, Dr. Sikander

Kumar, Shri Sujeet
Lachungpa, Shri Hishey
Laxman, Dr. K.
Leishemba, Shri Maharaja Sanajaoba
Mahadik, Shri Dhananjay Bhimrao
Mahto, Shri Khiru
Maji, Shrimati Mahua
Mandaviya, Dr. Mansukh
Mangaraj, Shri Manas Ranjan
Mani, Shri Jose K.
Mansingh, Dr. Sonal
Margherita, Shri Pabitra
Mather Hisham, Shrimati Jebi
Meena, Dr. Kirodi Lal
Mittal, Dr. Ashok Kumar
Modi, Shri Sushil Kumar
Mohanta, Shrimati Mamata
Mokariya, Shri Rambhai Harjibhai
Muraleedharan, Shri V.
Murugan, Dr. L.
Nadda, Shri Jagat Prakash
Nagar, Shri Surendra Singh
Nanda, Dr. Prashanta
Narzary, Shri Rwngrwa
Nathwani, Shri Parimal
Netam, Shrimati Phulo Devi
Nirmala Sitharaman, Shrimati
Nishad, Shri Baburam
Noor, Shrimati Mausam
O' Brien, Shri Derek
Oraon, Shri Samir
P, Shri Sandosh Kumar
Pandey, Ms. Saroj
Panwar, Shri Krishan Lal
Patel, Shri Praful
Patel, Shri Rajmani
Patel, Shri Shambhu Sharan

Pathak, Shri Sandeep Kumar
Patidar, Ms. Kavita
Patil, Shrimati Rajani Ashokrao
Patnaik, Dr. Amar
Patra, Dr. Sasmit
Pawar, Shri Sharad
Pilli, Shri Subhas Chandra Bose
Pradhan, Shri Dharmendra
Prakash, Shri Deepak
Prasad, Shri Aditya
Pratapgarhi, Shri Imran
Puri, Shri Hardeep Singh
Rahim, Shri A. A.
Rajbhar, Shri Sakaldeep
Ram Shakal, Shri
Ramadoss, Dr. Anbumani
Ramesh, Dr. C.M.
Ramesh, Shri Jairam
Ramji, Shri
Rane, Shri Narayan
Ranjan, Shrimati Ranjeet
Rao, Shri G.V.L. Narasimha
Rao, Dr. K. Keshava
Rathwa, Shri Naranbhai J.
Raut, Shri Sanjay
Ray, Shri Nagendra
Rebia, Shri Nabam
Reddy, Shri B. Parthasaradhi
Reddy, Shri K.R. Suresh
Reddy, Shri S Niranjan
Reddy, Shri V. Vijayasai
Rupala, Shri Parshottam
Saini, Dr. Kalpana
Scindia, Shri Jyotiraditya M.
Selvaganabathy, Shri S.
Sen, Ms. Dola
Sen, Dr. Santanu

Shanmugam, Shri C. Ve.
Sharma Dr. Dinesh
Sharma, Shri Kartikeya
Shekhar, Shri Neeraj
Shukla, Shri Rajeev
Sibal, Shri Kapil
Singh, Shri A. D.
Singh, Shri Ajay Pratap
Singh, Shri Akhilesh Prasad
Singh, Shri Arun
Singh, Shrimati Darshana
Singh, Shri Digvijaya
Singh, Shri Sant Balbir
Singhvi, Dr. Abhishek Manu
Sinha, Shri Rakesh
Sircar, Shri Jawhar
Siroya, Shri Lahar Singh
Siva, Shri Tiruchi
Sivadasan, Dr. V.
Solanki, Dr. Sumer Singh
Somu, Dr. Kanimozhi NVN
Soni, Shri Kailash
Sonowal, Shri Sarbananda
Tanawde, Shri Sadanand Shet
Tankha, Shri Vivek K.
Tasa, Shri Kamakhya Prasad
Thakur, Shri Ram Nath
Thakur, Shri Vivek
Thambidurai, Dr. M.
Tiwari, Shri Ghanshyam
Tiwari, Shri Pramod
Tomar, Shri Vijay Pal Singh
Trivedi, Dr. Sudhanshu
Tulsi, Shri K.T.S.
Usha, Shrimati P. T.
Vaddiraju, Shri Ravichandra
Vaiko, Shri

Vaishnaw, Shri Ashwini
 Vasan, Shri G.K.
 Vats (Retd.), Lt.Gen. (Dr.) D. P.
 Vemireddy, Shri Prabhakar Reddy
 Venugopal, Shri K.C.
 Verma, Shri B.L.
 Viswam, Shri Binoy
 Wasnik, Shri Mukul Balkrishna
 Wilson, Shri P.
 Yadav, Shri B. Lingaiah
 Yadav, Shri Bhupender
 Yadav, Shri Harnath Singh
 Yadav, Prof. Ram Gopal
 Yadav, Shrimati Sangeeta
 Yajnik, Dr. Amee

The motion was adopted.

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 4 was added to the Bill.

MR. CHAIRMAN: In Clause 5, there are 40 Amendments--Amendments (Nos. 5 to 9) by Shri Sandosh Kumar P; Amendments (Nos. 15 & 16) by Shri Deepender Singh Hooda; Amendment (No.17) by Shrimati Priyanka Chaturvedi; Amendments (Nos.28 to 31) by Dr. John Brittas; Amendment (No.34) by Shri K.C. Venugopal; Amendments (Nos. 41 to 44) by Shri Binoy Viswam; Amendment (No.46) by Shri Elamaram Kareem; Amendment (No.47) by Shri A.A. Rahim; Amendments (Nos. 57 to 64) by Prof. Manoj Kumar Jha; Amendment (No.68) by Dr. V. Sivadasan; Amendment (No.69) by Shri Syed Nasir Hussain; Amendment (No.70) by Shri Dhiraj Prasad Sahu; Amendment (No.71) by Shrimati Rajani Ashokrao Patil; Amendment (No.72) by Dr. Amee Yajnik; Amendment (No.73) by Shrimati Phulo Devi Netam; Amendment (No.74) by Shrimati Ranjeet Ranjan; Amendment (No.75) by Shri Rajmani Patel; Amendment (No.76) by Shrimati Jebi Mather Hisham; Amendment (No.77) by Shri Vivek K. Tankha; Amendment (No.78) by Dr. L. Hanumanthaiah;

Amendment (No.79) by Shri Neeraj Dangi; and Amendment (No.80) by Shrimati Mahua Maji.

Shri Sandosh Kumar P, are you moving your Amendments?

Clause 5 - Insertion of new Article 334A - Reservation of seats for women to take effect

SHRI SANDOSH KUMAR P (Kerala): Sir, I move:

(No.5) That at page 2, for lines 21 to 25, the following be substituted, namely:-

"of the People, the Legislative Assembly of a State and the Legislative Assembly of a Union Territory, where a Legislative Assembly exists, shall come into effect after the commencement of the Act on the dissolution of the XVIIth Lok Sabha and dissolutions of serving Legislative Assemblies in the States and Union Territories."

(No.6) That at page 2, line 28, for the words, "the National Capital Territory of Delhi", the words, "a Union Territory, where a Legislative Assembly exists," be substituted.

(No.7) That at page 2, line 31, for the words, "the National Capital Territory of Delhi", the words, "a Union Territory, where a Legislative Assembly exists," be substituted.

(No.8) That at page 2, line 35 and 36, for the words, "the National Capital Territory of Delhi", the words, "a Union Territory", be substituted.

(No.9) That at page 2, line 37, for the words, "the National Capital Territory of Delhi", the words, "a Union Territory, where a Legislative Assembly exists, " be substituted.

MR. CHAIRMAN: Shri Deepender Singh Hooda, are you moving your Amendments?

SHRI DEEPENDER SINGH HOODA (Haryana): Sir, I move:

(No.15) That at page 2, for lines 22 to 25, the following be substituted, namely:—

"Capital Territory of Delhi shall come into effect immediately after the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023 has been published. "

(No.16) That at page 2, *after* line 25, the following be *inserted*, namely:—

"(1A) The Central Government shall, for carrying the purposes of this Act, conduct a caste based Census covering the entire country so as to empower and include the marginalized sections of the society including the Other Backward Classes, in such manner as may be specified in the rules."

MR. CHAIRMAN: Shrimati Priyanka Chaturvedi, are you moving your Amendment?

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I move:

(No.17) That at page 2, *for* lines 22 to 25, the following be *substituted*, namely:—

"Capital Territory of Delhi shall come into effect immediately after the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023 has been published."

MR. CHAIRMAN: Dr. John Brittas, are you moving your Amendments?

DR. JOHN BRITTAS (Kerala): Sir, I move:

(No.28) That at page 2, lines 22 to 24, *for* the words "after an exercise of delimitation is undertaken for this purpose after the relevant figures for the first census taken after commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023 have been published", the words "from the date of commencement of this Act", be *substituted*.

(No.29) That at page 2, lines 26 to 29, be *deleted*.

(No.30) That at page 2, line 30, *for* the word "Rotation", the words "In the first instance, the identification", be *substituted*.

(No.31) That at page 2, line 32, *for* the words "shall take effect after each subsequent exercise of delimitation", the words "shall be made by draw of lots and subsequent rotation of seats shall be made in such manner, save as provided in the foregoing provisions of this Act", be *substituted*.

MR. CHAIRMAN: Shri K.C. Venugopal, are you moving your Amendment?

SHRI K.C. VENUGOPAL (Rajasthan): Sir, I move:

(No.34) That at page 2, lines 22 and 23, *for* the words "after an exercise of delimitation is undertaken for this purpose after the relevant figures for the first

census taken", the word "immediately", be **substituted**.

MR. CHAIRMAN: Shri Binoy Viswam, are you moving your Amendments?

SHRI BINOY VISWAM (Kerala): Sir, I move:

(No.41) That at page 2, **for** lines 21 to 25, the following be **substituted**, namely:-

"of the people, the Legislative Assembly of a State, Legislative Council of a State where such a Council exists and a Union Territory with Legislative Assembly shall come into effect after the commencement of the Act on the dissolution of the XVIIth Lok Sabha and dissolutions of serving Legislative Assemblies in the States and Union Territories."

(No.42) That at page 2, **for** lines 27 and 28, the following be **substituted**, namely:-

"women in the House of the people, the Legislative Assembly of a State, the Legislative Council of a State where such a Council exists and a Union Territory with Legislative Assembly shall continue till such date as the".

(No.43) That at page 2, **for** line 31, the following be **substituted**, namely:-

"Assembly of a State, the Legislative Council of a State where such a Council exists and a Union Territory with Legislative Assembly".

(No.44) That at page 2, **for** lines 35 to 37, the following be **substituted**, namely:-

"Legislative Assembly of a State, the Legislative Council of a State where such a Council exists or Legislative Assembly of a Union Territory until the dissolution of the existing House of the People, the Legislative Assembly of a State or Legislative Assembly of a Union Territory."

MR. CHAIRMAN: Shri Elamaram Kareem, are you moving your Amendment?

SHRI ELAMARAM KAREEM (Kerala): Sir, I move:

(No.46) That at page 2, lines 19 to 25, be **deleted**.

MR. CHAIRMAN: Shri A. A. Rahim, are you moving your Amendment?

SHRI A. A. RAHIM (Kerala): Sir, I move:

(No.47) That at page 2, lines 19 to 25 be **deleted**.

MR. CHAIRMAN: Prof. Manoj Kumar Jha, are you moving your Amendments?

PROF. MANOJ KUMAR JHA (Bihar): Sir, I move:

- (No.57) That at page 2, line 22, after the word, "Delhi", the words, ", the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be inserted.
- (No.58) That at page 2, lines 24 and 25, the words, "and shall cease to have effect on the expiration of a period of fifteen years from such commencement" shall be deleted.
- (No.59) That at page 2, line 28, after the word, "Delhi", the words, ", the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be inserted.
- (No.60) That at page 2, line 28, after the word, "Delhi", the words, ", the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be inserted.
- (No.61) That at page 2, line 36, after the word, "Delhi", the words, ", the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be inserted.
- (No.62) That at page 2, line 37, after the word, "Delhi", the words, ", the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be inserted.
- (No.63) That at page 2, line 40, after the word, "Delhi", the words, ", the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be inserted.
- (No.64) That at page 2, line 42, after the word, "Delhi", the words, ", the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be inserted.

MR. CHAIRMAN: Dr. V. Sivadasan, are you moving your Amendment?

DR. V. SIVADASAN (Kerala): Sir, I move:

- (No.68) That at page 2, lines 19 to 25, be deleted.

MR. CHAIRMAN: Shri Syed Nasir Hussain, are you moving your Amendment?

SHRI SYED NASIR HUSSAIN (Karnataka): Sir, I move:

- (No.69) That at page 2, *after* line 13, the following be *inserted*, namely—
 "(2A) As nearly as may be, one-tenth of total number of seats reserved under clause (3) of article 332 shall be reserved for woman belonging to Other Backward Castes."

MR. CHAIRMAN: Shri Dhiraj Prasad Sahu, are you moving your Amendment?

SHRI DHIRAJ PRASAD SAHU (Jharkhand): Sir, I move:

- (No.70) That at page 2, *after* line 13, the following be *inserted*, namely—
 "(2A) As nearly as may be, one-tenth of total number of seats reserved under clause (3) of article 332 shall be reserved for woman belonging to Other Backward Castes."

MR. CHAIRMAN: Shrimati Rajani Ashokrao Patil, are you moving your Amendment?

SHRIMATI RAJANI ASHOKRAO PATIL (Maharashtra): Sir, I move:

- (No.71) That at page 2, *for* lines 22 to 25, the following be *substituted* namely,—
 "Capital Territory of Delhi shall cease to have effect on the expiration of a period of fifteen years from the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023."

MR. CHAIRMAN: Dr. Amee Yajnik, are you moving your Amendment?

DR. AMEE YAJNIK (Gujarat): Sir, I move:

- (No.72) That at page 2, *for* lines 22 to 25, the following be *substituted* namely,—
 "Capital Territory of Delhi shall cease to have effect on the expiration of a period of fifteen years from the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023."

MR. CHAIRMAN: Shrimati Phulo Devi Netam, are you moving your Amendment?

SHRIMATI PHULO DEVI NETAM (Chhattisgarh): Sir, I move:

- (No.73) That at page 2, *for* lines 22 to 25, the following be *substituted* namely,—
 "Capital Territory of Delhi shall cease to have effect on the expiration of a period of fifteen years from the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023."

MR. CHAIRMAN: Shrimati Ranjeet Ranjan, are you moving your Amendment?

SHRIMATI RANJEET RANJAN (Chhattisgarh): Sir, I move:

- (No.74) That at page 2, ***for*** lines 22 to 25, the following be ***substituted*** namely,—
 "Capital Territory of Delhi shall cease to have effect on the expiration of a period of fifteen years from the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023."

MR. CHAIRMAN: Shri Rajmani Patel, are you moving your Amendment?

SHRI RAJMANI PATEL (Madhya Pradesh): Sir, I move:

- (No.75) That at page 2, ***after*** line 13, the following be ***inserted*** namely,—
 "(2A) As nearly as may be, one-tenth of total number of seats reserved under clause (3) of article 332 shall be reserved for woman belonging to Other Backward Castes."

MR. CHAIRMAN: Shrimati Jebi Mather Hisham, are you moving your Amendment?

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, I move:

- (No.76) That at page 2, ***for*** lines 22 to 25, the following be ***substituted*** namely,—
 "Capital Territory of Delhi shall cease to have effect on the expiration of a period of fifteen years from the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023. "

MR. CHAIRMAN: Shri Vivek K. Tankha, are you moving your Amendment?

SHRI VIVEK K. TANKHA (Madhya Pradesh): Sir, I move:

- (No.77) That at page 2, lines 22, ***after*** the words "Capital Territory of Delhi", the words "shall come into effect at once", be ***Inserted***.

MR. CHAIRMAN: Dr. L. Hanumanthaiah, are you moving your Amendment?

DR. L. HANUMANTHAIAH (Karnataka): Sir, I move:

- (No.78) That at page 2, ***for*** lines 22 to 25, the following be ***substituted*** namely,—
 "Capital Territory of Delhi shall cease to have effect on the expiration of a period of fifteen years from the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023."

MR. CHAIRMAN: Shri Neeraj Dangi, are you moving your Amendment?

SHRI NEERAJ DANGI (Rajasthan): Sir, I move:

(No.79) That at page 2, *after* line 13, the following be *inserted* namely,—

"(2A) As nearly as may be, one-tenth of total number of seats reserved under clause (3) of article 332 shall be reserved for woman belonging to Other Backward Castes."

MR. CHAIRMAN: Shrimati Mahua Maji, are you moving your Amendment?

SHRIMATI MAHUA MAJI (Jharkhand): Sir, I move:

(No.80) That at page 2, *after* line 13, the following be *inserted* namely,—

"(2A) As nearly as may be, one-tenth of total number of seats reserved under clause (3) of article 332 shall be reserved for woman belonging to Other Backward Castes."

MR. CHAIRMAN: Amendments moved. I shall now put Amendments (Nos. 5 to 9) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendments (Nos. 15 & 16) moved by Shri Deepender Singh Hooda to vote.

The motion was negatived.

...(Interruptions)...

MR. CHAIRMAN: Nothing else will go on record. *...(Interruptions)...*

I shall now put Amendment (No. 17) moved by Shrimati Priyanka Chaturvedi to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendments (Nos. 28 to 31) moved by Dr. John Brittas to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 34) moved by Shri K.C. Venugopal to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendments (Nos. 41 to 44) moved by Shri Binoy Viswam to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 46) moved by Shri Elamaram Kareem to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 47) moved by Shri A.A. Rahim to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendments (Nos. 57 to 64) moved by Prof. Manoj Kumar Jha to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 68) moved by Dr. V. Sivadasan to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 69) moved by Shri Syed Nasir Hussain to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.70) moved by Shri Dhiraj Prasad Sahu to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 71) moved by Shrimati Rajani Ashokrao Patil to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 72) moved by Dr. Ameer Yajnik to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 73) moved by Shrimati Phulo Devi Netam to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.74) moved by Shrimati Ranjeet Ranjan to vote.

The motion was negatived.

11.00 P.M.

MR. CHAIRMAN: I shall now put the Amendment (No. 75) moved by Shri Rajmani Patel to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No. 76) moved by Shrimati Jebi Mather Hisham to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No. 77) moved by Shri Vivek K. Tankha to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No. 78) moved by Dr. L. Hanumanthaiah to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No. 79) moved by Shri Neeraj Dangi to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No. 80) moved by Shrimati Mahua Maji to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Clause 5 to vote. The question is:
That Clause 5 stand part of the Bill.

SOME HON. MEMBERS: Sir, we want division.

The House divided.

MR. CHAIRMAN:

Ayes : 214

Noes : NIL

Abstentions : NIL

Ayes- 214

Abdul Wahab, Shri
Abdulla, Shri M. Mohamed
Agrawal, Dr. Anil
Agrawal, Dr. Radha Mohan Das
Ahmad, Dr. Faiyaz
Ali, Shri Gulam
Alla, Shri Ayodhya Rami Reddy
Amin, Shri Narhari
Arora, Shri Sanjeev
Athawale, Shri Ramdas
Bachchan, Shrimati Jaya
Baishya, Shri Birendra Prasad
Bajpai, Dr. Ashok
Bajpayee, Dr. Laxmikant
Bakshi, Shri Subrata
Balmik, Shrimati Sumitra
Baluni, Shri Anil
Bansal, Shri Naresh
Bara, Shrimati Ramlaben Becharbhai
Baraik, Shri Prakash Chik
Bhuyan, Shri Ajit Kumar
Bishi, Shri Niranjana
Biswas, Shri Abir Ranjan
Bonde, Dr. Anil Sukhdeorao
Brijlal, Shri
Brittas, Dr. John
Chandrasegharan, Shri N.
Chandrasekhar, Shri Rajeev
Chandrasekhar, Shri G.C.
Chaturvedi, Shrimati Priyanka
Chaudhary, Shri Jayant
Chavan, Shrimati Vandana
Chidambaram, Shri P.
Dangi, Shri Neeraj
Deb, Shri Biplab Kumar
Deo, Shrimati Sulata
Desai, Shri Anil

Dharmar, Shri R.
Divakonda, Shri Damodar Rao
Dubey, Shri Satish Chandra
Dwivedi, Shrimati Seema
Elango, Shri N.R.
Geeta alias Chandraprabha, Shrimati
Gehlot, Shri Rajendra
Girirajan, Shri R.
Gogoi, Shri Ranjan
Gohil, Shri Shaktisinh
Gokhale, Shri Saket
Goswami, Ms. Indu Bala
Goyal, Shri Piyush
Gupta, Shri Prem Chand
Gupta, Shri Sushil Kumar
Hanumanthaiah, Dr. L.
Haque, Shri Mohammed Nadimul
Harivansh, Shri
Hegde, Shri Aneel Prasad
Heggade, Dr. Dharmasthala Veerendra
Hooda, Shri Deepender Singh
Hussain, Shri Syed Nasir
Ilaiyaraaja, Shri
Islam, Shri Samirul
Jaggesh, Shri
Jangra, Shri Ram Chander
Javadekar, Shri Prakash
Jesangbhai, Shri Desai Babubhai
Jethmalani, Shri Mahesh
Jha, Prof. Manoj Kumar
Jhala, Shri Kesridevsinh Digvijaysinh
Joginipally Santosh Kumar, Shri
Kadadi, Shri Iranna
Kalita, Shri Bhubaneswar
Kalyanasundaram, Shri S.
Kanakamedala Ravindra Kumar, Shri
Karad, Dr. Bhagwat

Kardam, Shrimati Kanta
Kareem, Shri Elamaram
Karim, Shri Ahmad Ashfaque
Ketkar, Shri Kumar
Khan, Dr. Fauzia
Khan, Shri Javed Ali
Khan, Shri Muzibulla
Kharge, Shri Mallikarjun
Kharlukhi, Dr. Wanweiroy
Konyak, Shrimati S. Phangnon
Koragappa, Shri Narayana
Krishnaiah, Shri Ryaga
Kumar, Shri Mithlesh
Kumar, Dr. Sikander
Kumar, Shri Sujeet
Lachungpa, Shri Hishey
Laxman, Dr. K.
Leishemba, Shri Maharaja Sanajaoba
Mahadik, Shri Dhananjay Bhimrao
Mahto, Shri Khiru
Maji, Shrimati Mahua
Mandaviya, Dr. Mansukh
Mangaraj, Shri Manas Ranjan
Mani, Shri Jose K.
Mansingh, Dr. Sonal
Margherita, Shri Pabitra
Mather Hisham, Shrimati Jebi
Meena, Dr. Kirodi Lal
Mittal, Dr. Ashok Kumar
Modi, Shri Sushil Kumar
Mohanta, Shrimati Mamata
Mokariya, Shri Rambhai Harjibhai
Muraleedharan, Shri V.
Murugan, Dr. L.
Nadda, Shri Jagat Prakash
Nagar, Shri Surendra Singh
Nanda, Dr. Prashanta

Narzary, Shri Rwngwra
Nathwani, Shri Parimal
Netam, Shrimati Phulo Devi
Nirmala Sitharaman, Shrimati
Nishad, Shri Baburam
Noor, Shrimati Mausam
O' Brien, Shri Derek
Oraon, Shri Samir
P, Shri Sandosh Kumar
Pandey, Ms. Saroj
Panwar, Shri Krishan Lal
Patel, Shri Praful
Patel, Shri Rajmani
Patel, Shri Shambhu Sharan
Pathak, Shri Sandeep Kumar
Patidar, Ms. Kavita
Patil, Shrimati Rajani Ashokrao
Patnaik, Dr. Amar
Patra, Dr. Sasmit
Pawar, Shri Sharad
Pilli, Shri Subhas Chandra Bose
Pradhan, Shri Dharmendra
Prakash, Shri Deepak
Prasad, Shri Aditya
Pratapgarhi, Shri Imran
Puri, Shri Hardeep Singh
Rahim, Shri A. A.
Rajbhar, Shri Sakaldeep
Ram Shakal, Shri
Ramadoss, Dr. Anbumani
Ramesh, Dr. C.M.
Ramesh, Shri Jairam
Ramji, Shri
Rane, Shri Narayan
Ranjan, Shrimati Ranjeet
Rao, Shri G.V.L. Narasimha
Rao, Dr. K. Keshava

Rathwa, Shri Naranbhai J.
Raut, Shri Sanjay
Ray, Shri Nagendra
Rebia, Shri Nabam
Reddy, Shri B. Parthasaradhi
Reddy, Shri K.R. Suresh
Reddy, Shri S Niranjana
Reddy, Shri V. Vijayasai
Rupala, Shri Parshottam
Saini, Dr. Kalpana
Scindia, Shri Jyotiraditya M.
Selvaganabathy, Shri S.
Sen, Ms. Dola
Sen, Dr. Santanu
Shanmugam, Shri C. Ve.
Sharma Dr. Dinesh
Sharma, Shri Kartikeya
Shekhar, Shri Neeraj
Shukla, Shri Rajeev
Sibal, Shri Kapil
Singh, Shri A. D.
Singh, Shri Ajay Pratap
Singh, Shri Akhilesh Prasad
Singh, Shri Arun
Singh, Shrimati Darshana
Singh, Shri Digvijaya
Singh, Shri Sant Balbir
Singhvi, Dr. Abhishek Manu
Sinha, Shri Rakesh
Sircar, Shri Jawhar
Siroya, Shri Lahar Singh
Siva, Shri Tiruchi
Sivadasan, Dr. V.
Solanki, Dr. Sumer Singh
Somu, Dr. Kanimozhi NVN
Soni, Shri Kailash
Sonowal, Shri Sarbananda

Tanawde, Shri Sadanand Shet
Tankha, Shri Vivek K.
Tasa, Shri Kamakhya Prasad
Thakur, Shri Ram Nath
Thakur, Shri Vivek
Thambidurai, Dr. M.
Tiwari, Shri Ghanshyam
Tiwari, Shri Pramod
Tomar, Shri Vijay Pal Singh
Trivedi, Dr. Sudhanshu
Tulsi, Shri K.T.S.
Usha, Shrimati P. T.
Vaddiraju, Shri Ravichandra
Vaiko, Shri
Vaishnaw, Shri Ashwini
Vasan, Shri G.K.
Vats (Retd.), Lt.Gen. (Dr.) D. P.
Vemireddy, Shri Prabhakar Reddy
Venugopal, Shri K.C.
Verma, Shri B.L.
Viswam, Shri Binoy
Wasnik, Shri Mukul Balkrishna
Wilson, Shri P.
Yadav, Shri B. Lingaiah
Yadav, Shri Bhupender
Yadav, Shri Harnath Singh
Yadav, Prof. Ram Gopal
Yadav, Shrimati Sangeeta
Yajnik, Dr. Amee

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 5 was added to the Bill.

MR. CHAIRMAN: We shall now take up Clause 6 of the Bill. In Clause 6, there are three Amendments, Amendments (Nos. 10 and 11) by Shri Sandosh Kumar P; and

Amendment (No. 45) by Shri Binoy Viswam. Shri Sandosh Kumar P, are you moving your Amendments?

**Clause 6- Amendment not to affect reservation in the House of the People, The
Legislative Assembly of a State or the Legislative Assembly of the
National Capital Territory of Delhi**

SHRI SANDOSH KUMAR P (Kerala): Sir, I move:

(No.10.) That at page 2, line 40 and 36, *for* the words, "the National Capital Territory of Delhi", the words, "a Union Territory, where a Legislative Assembly exists," be *substituted*.

(No.11.) That at page 2, line 42, *for* the words, "the National Capital Territory of Delhi", the words, "the Union Territory", be *substituted*.

MR. CHAIRMAN: Shri Binoy Viswam, are you moving your Amendment?

SHRI BINOY VISWAM (Kerala): Sir, I move:

(No.45) That at page 2, *for* lines 40 to 42, the following be *substituted*, namely:-
"Assembly of a State, the Legislative Council of a State where such a Council exists or a Legislative Assembly of a Union Territory until the dissolution of House of the People, the Legislative Assembly of a State or the Legislative Assembly of a Union Territory, as the case may be, in existence at the".

MR. CHAIRMAN: Amendments moved. I shall first put the Amendments (Nos. 10 & 11) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No. 45) moved by Shri Binoy Viswam to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Clause 6 to vote. The question is:

That Clause 6 stand part of the Bill.

The House divided.

MR. CHAIRMAN:

Ayes : 213

Noes : Nil

Abstentions : Nil

Ayes - 213

Abdul Wahab, Shri
Abdulla, Shri M. Mohamed
Agrawal, Dr. Anil
Agrawal, Dr. Radha Mohan Das
Ahmad, Dr. Faiyaz
Ali, Shri Gulam
Alla, Shri Ayodhya Rami Reddy
Amin, Shri Narhari
Arora, Shri Sanjeev
Athawale, Shri Ramdas
Bachchan, Shrimati Jaya
Baishya, Shri Birendra Prasad
Bajpai, Dr. Ashok
Bajpayee, Dr. Laxmikant
Bakshi, Shri Subrata
Balmik, Shrimati Sumitra
Baluni, Shri Anil
Bansal, Shri Naresh
Bara, Shrimati Ramilaben Becharbhai
Baraik, Shri Prakash Chik
Bhuyan, Shri Ajit Kumar
Bishi, Shri Niranjana
Biswas, Shri Abir Ranjan
Bonde, Dr. Anil Sukhdeorao
Brijlal, Shri
Brittas, Dr. John
Chandrasegharan, Shri N.

Chandrasekhar, Shri Rajeev
Chandrashekhar, Shri G.C.
Chaturvedi, Shrimati Priyanka
Chaudhary, Shri Jayant
Chavan, Shrimati Vandana
Chidambaram, Shri P.
Dangi, Shri Neeraj
Deb, Shri Biplab Kumar
Deo, Shrimati Sulata
Desai, Shri Anil
Dharmar, Shri R.
Divakonda, Shri Damodar Rao
Dubey, Shri Satish Chandra
Dwivedi, Shrimati Seema
Elango, Shri N.R.
Geeta alias Chandraprabha, Shrimati
Gehlot, Shri Rajendra
Girirajan, Shri R.
Gogoi, Shri Ranjan
Gohil, Shri Shaktisinh
Gokhale, Shri Saket
Goswami, Ms. Indu Bala
Goyal, Shri Piyush
Gupta, Shri Prem Chand
Gupta, Shri Sushil Kumar
Hanumanthaiah, Dr. L.
Haque, Shri Mohammed Nadimul
Harivansh, Shri
Hegde, Shri Aneel Prasad
Heggade, Dr. Dharmasthala Veerendra
Hooda, Shri Deepender Singh
Hussain, Shri Syed Nasir
Ilaiyaraaja, Shri
Islam, Shri Samirul
Jaggesh, Shri
Jangra, Shri Ram Chander
Javadekar, Shri Prakash

Jesangbhai, Shri Desai Babubhai
Jethmalani, Shri Mahesh
Jha, Prof. Manoj Kumar
Jhala, Shri Kesridevsinh Digvijaysinh
Joginipally Santosh Kumar, Shri
Kadadi, Shri Iranna
Kalita, Shri Bhubaneswar
Kalyanasundaram, Shri S.
Kanakamedala Ravindra Kumar, Shri
Karad, Dr. Bhagwat
Kardam, Shrimati Kanta
Kareem, Shri Elamaram
Karim, Shri Ahmad Ashfaque
Ketkar, Shri Kumar
Khan, Dr. Fauzia
Khan, Shri Javed Ali
Khan, Shri Muzibulla
Kharge, Shri Mallikarjun
Kharlukhi, Dr. Wanweiroy
Konyak, Shrimati S. Phangnon
Koragappa, Shri Narayana
Krishnaiah, Shri Ryaga
Kumar, Shri Mithlesh
Kumar, Dr. Sikander
Kumar, Shri Sujeet
Lachungpa, Shri Hishey
Laxman, Dr. K.
Leishemba, Shri Maharaja Sanajaoba
Mahadik, Shri Dhananjay Bhimrao
Mahto, Shri Khiru
Maji, Shrimati Mahua
Mandaviya, Dr. Mansukh
Mangaraj, Shri Manas Ranjan
Mani, Shri Jose K.
Mansingh, Dr. Sonal
Margherita, Shri Pabitra
Mather Hisham, Shrimati Jebi

Meena, Dr. Kirodi Lal
Mittal, Dr. Ashok Kumar
Modi, Shri Sushil Kumar
Mohanta, Shrimati Mamata
Mokariya, Shri Rambhai Harjibhai
Muraleedharan, Shri V.
Murugan, Dr. L.
Nadda, Shri Jagat Prakash
Nagar, Shri Surendra Singh
Nanda, Dr. Prashanta
Narzary, Shri Rwngrwa
Nathwani, Shri Parimal
Netam, Shrimati Phulo Devi
Nirmala Sitharaman, Shrimati
Nishad, Shri Baburam
Noor, Shrimati Mausam
O' Brien, Shri Derek
Oraon, Shri Samir
P, Shri Sandosh Kumar
Pandey, Ms. Saroj
Panwar, Shri Krishan Lal
Patel, Shri Praful
Patel, Shri Rajmani
Patel, Shri Shambhu Sharan
Pathak, Shri Sandeep Kumar
Patidar, Ms. Kavita
Patil, Shrimati Rajani Ashokrao
Patnaik, Dr. Amar
Patra, Dr. Sasmit
Pawar, Shri Sharad
Pilli, Shri Subhas Chandra Bose
Pradhan, Shri Dharmendra
Prakash, Shri Deepak
Prasad, Shri Aditya
Pratapgarhi, Shri Imran
Puri, Shri Hardeep Singh
Rahim, Shri A. A.

Rajbhar, Shri Sakaldeep
Ram Shakal, Shri
Ramadoss, Dr. Anbumani
Ramesh, Dr. C.M.
Ramesh, Shri Jairam
Ramji, Shri
Rane, Shri Narayan
Ranjan, Shrimati Ranjeet
Rao, Shri G.V.L. Narasimha
Rao, Dr. K. Keshava
Rathwa, Shri Naranbhai J.
Raut, Shri Sanjay
Ray, Shri Nagendra
Rebia, Shri Nabam
Reddy, Shri B. Parthasaradhi
Reddy, Shri K.R. Suresh
Reddy, Shri S Niranjan
Reddy, Shri V. Vijayasai
Rupala, Shri Parshottam
Saini, Dr. Kalpana
Scindia, Shri Jyotiraditya M.
Selvaganabathy, Shri S.
Sen, Ms. Dola
Sen, Dr. Santanu
Shanmugam, Shri C. Ve.
Sharma Dr. Dinesh
Sharma, Shri Kartikeya
Shekhar, Shri Neeraj
Shukla, Shri Rajeev
Sibal, Shri Kapil
Singh, Shri A. D.
Singh, Shri Ajay Pratap
Singh, Shri Akhilesh Prasad
Singh, Shri Arun
Singh, Shrimati Darshana
Singh, Shri Digvijaya
Singh, Shri Sant Balbir

Singhvi, Dr. Abhishek Manu
Sinha, Shri Rakesh
Sircar, Shri Jawhar
Siroya, Shri Lahar Singh
Siva, Shri Tiruchi
Sivadasan, Dr. V.
Solanki, Dr. Sumer Singh
Somu, Dr. Kanimozhi NVN
Soni, Shri Kailash
Sonowal, Shri Sarbananda
Tanawde, Shri Sadanand Shet
Tankha, Shri Vivek K.
Tasa, Shri Kamakhya Prasad
Thakur, Shri Vivek
Thambidurai, Dr. M.
Tiwari, Shri Ghanshyam
Tiwari, Shri Pramod
Tomar, Shri Vijay Pal Singh
Trivedi, Dr. Sudhanshu
Tulsi, Shri K.T.S.
Usha, Shrimati P. T.
Vaddiraju, Shri Ravichandra
Vaiko, Shri
Vaishnaw, Shri Ashwini
Vasan, Shri G.K.
Vats (Retd.), Lt.Gen. (Dr.) D. P.
Vemireddy, Shri Prabhakar Reddy
Venugopal, Shri K.C.
Verma, Shri B.L.
Viswam, Shri Binoy
Wasnik, Shri Mukul Balkrishna
Wilson, Shri P.
Yadav, Shri B. Lingaiah
Yadav, Shri Bhupender
Yadav, Shri Harnath Singh
Yadav, Prof. Ram Gopal
Yadav, Shrimati Sangeeta

Yajnik, Dr. Amee

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 6 was added to the Bill.

MR. CHAIRMAN: In Clause 1, there are three Amendments; Amendment (No. 1) by Shri Sandosh Kumar P; Amendment (No.18) by Dr. John Brittas; and Amendment (No.35) by Shri Binoy Viswam. Shri Sandosh Kumar P, are you moving your Amendment?

SHRI SANDOSH KUMAR P: Sir, I am not moving my Amendment.

MR. CHAIRMAN: Dr. John Brittas, are you moving your Amendment?

DR. JOHN BRITTAS: Sir, not moving it expecting that the Government will implement it in 2024 elections.

MR. CHAIRMAN: Shri Binoy Viswam, are you moving your Amendment?

SHRI BINOY VISWAM: Sir, I am not moving it hoping that the Government will implement the Bill immediately.

MR. CHAIRMAN: So, none of the Amendments have been moved. I shall now take up Clause 1. The question is:

That Clause 1 stand part of the Bill.

The House divided.

MR. CHAIRMAN:

Ayes : 214

Noes : Nil

Abstentions : Nil

Ayes-214

Abdul Wahab, Shri

Abdulla, Shri M. Mohamed
Agrawal, Dr. Anil
Agrawal, Dr. Radha Mohan Das
Ahmad, Dr. Faiyaz
Ali, Shri Gulam
Alla, Shri Ayodhya Rami Reddy
Amin, Shri Narhari
Arora, Shri Sanjeev
Athawale, Shri Ramdas
Bachchan, Shrimati Jaya
Baishya, Shri Birendra Prasad
Bajpai, Dr. Ashok
Bajpayee, Dr. Laxmikant
Bakshi, Shri Subrata
Balmik, Shrimati Sumitra
Baluni, Shri Anil
Bansal, Shri Naresh
Bara, Shrimati Ramilaben Becharbhai
Baraik, Shri Prakash Chik
Bhuyan, Shri Ajit Kumar
Bishi, Shri Niranjana
Biswas, Shri Abir Ranjan
Bonde, Dr. Anil Sukhdeorao
Brijlal, Shri
Brittas, Dr. John
Chandrasegharan, Shri N.
Chandrasekhar, Shri Rajeev
Chandrasekhar, Shri G.C.
Chaturvedi, Shrimati Priyanka
Chaudhary, Shri Jayant
Chavan, Shrimati Vandana
Chidambaram, Shri P.
Dangi, Shri Neeraj
Deb, Shri Biplab Kumar
Deo, Shrimati Sulata
Desai, Shri Anil
Dharmar, Shri R.

Divakonda, Shri Damodar Rao
Dubey, Shri Satish Chandra
Dwivedi, Shrimati Seema
Elango, Shri N.R.
Geeta alias Chandraprabha, Shrimati
Gehlot, Shri Rajendra
Girirajan, Shri R.
Gogoi, Shri Ranjan
Gohil, Shri Shaktisinh
Gokhale, Shri Saket
Goswami, Ms. Indu Bala
Goyal, Shri Piyush
Gupta, Shri Prem Chand
Gupta, Shri Sushil Kumar
Hanumanthaiah, Dr. L.
Haque, Shri Mohammed Nadimul
Harivansh, Shri
Hegde, Shri Aneel Prasad
Heggade, Dr. Dharmasthala Veerendra
Hooda, Shri Deepender Singh
Hussain, Shri Syed Nasir
Ilaiyaraaja, Shri
Islam, Shri Samirul
Jaggesh, Shri
Jangra, Shri Ram Chander
Javadekar, Shri Prakash
Jesangbhai, Shri Desai Babubhai
Jethmalani, Shri Mahesh
Jha, Prof. Manoj Kumar
Jhala, Shri Kesridevsinh Digvijaysinh
Joginipally Santosh Kumar, Shri
Kadadi, Shri Iranna
Kalita, Shri Bhubaneswar
Kalyanasundaram, Shri S.
Kanakamedala Ravindra Kumar, Shri
Karad, Dr. Bhagwat
Kardam, Shrimati Kanta

Kareem, Shri Elamaram
Karim, Shri Ahmad Ashfaque
Ketkar, Shri Kumar
Khan, Dr. Fauzia
Khan, Shri Javed Ali
Khan, Shri Muzibulla
Kharge, Shri Mallikarjun
Kharlukhi, Dr. Wanweiroy
Konyak, Shrimati S. Phangnon
Koragappa, Shri Narayana
Krishnaiah, Shri Ryaga
Kumar, Shri Mithlesh
Kumar, Dr. Sikander
Kumar, Shri Sujeet
Lachungpa, Shri Hishey
Laxman, Dr. K.
Leishemba, Shri Maharaja Sanajaoba
Mahadik, Shri Dhananjay Bhimrao
Mahto, Shri Khiru
Maji, Shrimati Mahua
Mandaviya, Dr. Mansukh
Mangaraj, Shri Manas Ranjan
Mani, Shri Jose K.
Mansingh, Dr. Sonal
Margherita, Shri Pabitra
Mather Hisham, Shrimati Jebi
Meena, Dr. Kirodi Lal
Mittal, Dr. Ashok Kumar
Modi, Shri Sushil Kumar
Mohanta, Shrimati Mamata
Mokariya, Shri Rambhai Harjibhai
Muraleedharan, Shri V.
Murugan, Dr. L.
Nadda, Shri Jagat Prakash
Nagar, Shri Surendra Singh
Nanda, Dr. Prashanta
Narzary, Shri Rwngrwa

Nathwani, Shri Parimal
Netam, Shrimati Phulo Devi
Nirmala Sitharaman, Shrimati
Nishad, Shri Baburam
Noor, Shrimati Mausam
O' Brien, Shri Derek
Oraon, Shri Samir
P, Shri Sandosh Kumar
Pandey, Ms. Saroj
Panwar, Shri Krishan Lal
Patel, Shri Praful
Patel, Shri Rajmani
Patel, Shri Shambhu Sharan
Pathak, Shri Sandeep Kumar
Patidar, Ms. Kavita
Patil, Shrimati Rajani Ashokrao
Patnaik, Dr. Amar
Patra, Dr. Sasmit
Pawar, Shri Sharad
Pilli, Shri Subhas Chandra Bose
Pradhan, Shri Dharmendra
Prakash, Shri Deepak
Prasad, Shri Aditya
Pratapgarhi, Shri Imran
Puri, Shri Hardeep Singh
Rahim, Shri A. A.
Rajbhar, Shri Sakaldeep
Ram Shakal, Shri
Ramadoss, Dr. Anbumani
Ramesh, Dr. C.M.
Ramesh, Shri Jairam
Ramji, Shri
Rane, Shri Narayan
Ranjan, Shrimati Ranjeet
Rao, Shri G.V.L. Narasimha
Rao, Dr. K. Keshava
Rathwa, Shri Naranbhai J.

Raut, Shri Sanjay
Ray, Shri Nagendra
Rebia, Shri Nabam
Reddy, Shri B. Parthasaradhi
Reddy, Shri K.R. Suresh
Reddy, Shri S Niranjan
Reddy, Shri V. Vijayasai
Rupala, Shri Parshottam
Saini, Dr. Kalpana
Scindia, Shri Jyotiraditya M.
Selvaganabathy, Shri S.
Sen, Ms. Dola
Sen, Dr. Santanu
Shanmugam, Shri C. Ve.
Sharma Dr. Dinesh
Sharma, Shri Kartikeya
Shekhar, Shri Neeraj
Shukla, Shri Rajeev
Sibal, Shri Kapil
Singh, Shri A. D.
Singh, Shri Ajay Pratap
Singh, Shri Akhilesh Prasad
Singh, Shri Arun
Singh, Shrimati Darshana
Singh, Shri Digvijaya
Singh, Shri Sant Balbir
Singhvi, Dr. Abhishek Manu
Sinha, Shri Rakesh
Sircar, Shri Jawhar
Siroya, Shri Lahar Singh
Siva, Shri Tiruchi
Sivadasan, Dr. V.
Solanki, Dr. Sumer Singh
Somu, Dr. Kanimozhi NVN
Soni, Shri Kailash
Sonowal, Shri Sarbananda
Tanawde, Shri Sadanand Shet

Tankha, Shri Vivek K.
Tasa, Shri Kamakhya Prasad
Thakur, Shri Ram Nath
Thakur, Shri Vivek
Thambidurai, Dr. M.
Tiwari, Shri Ghanshyam
Tiwari, Shri Pramod
Tomar, Shri Vijay Pal Singh
Trivedi, Dr. Sudhanshu
Tulsi, Shri K.T.S.
Usha, Shrimati P. T.
Vaddiraju, Shri Ravichandra
Vaiko, Shri
Vaishnaw, Shri Ashwini
Vasan, Shri G.K.
Vats (Retd.), Lt.Gen. (Dr.) D. P.
Vemireddy, Shri Prabhakar Reddy
Venugopal, Shri K.C.
Verma, Shri B.L.
Viswam, Shri Binoy
Wasnik, Shri Mukul Balkrishna
Wilson, Shri P.
Yadav, Shri B. Lingaiah
Yadav, Shri Bhupender
Yadav, Shri Harnath Singh
Yadav, Prof. Ram Gopal
Yadav, Shrimati Sangeeta
Yajnik, Dr. Amee

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1 was added to the Bill.

MR. CHAIRMAN: I shall now take up the Enacting Formula and the Title of the Bill.
The question is:

That the Enacting Formula and the Title stand part of the Bill.

The House divided.

MR. CHAIRMAN:

Ayes : 214

Noes : Nil

Abstentions : Nil

Ayes - 214

Abdul Wahab, Shri
Abdulla, Shri M. Mohamed
Agrawal, Dr. Anil
Agrawal, Dr. Radha Mohan Das
Ahmad, Dr. Faiyaz
Ali, Shri Gulam
Alla, Shri Ayodhya Rami Reddy
Amin, Shri Narhari
Arora, Shri Sanjeev
Athawale, Shri Ramdas
Bachchan, Shrimati Jaya
Baishya, Shri Birendra Prasad
Bajpai, Dr. Ashok
Bajpayee, Dr. Laxmikant
Bakshi, Shri Subrata
Balmik, Shrimati Sumitra
Baluni, Shri Anil
Bansal, Shri Naresh
Bara, Shrimati Ramilaben Becharbhai
Baraik, Shri Prakash Chik
Bhuyan, Shri Ajit Kumar
Bishi, Shri Niranjana
Biswas, Shri Abir Ranjan
Bonde, Dr. Anil Sukhdeorao
Brijlal, Shri
Brittas, Dr. John
Chandrasegharan, Shri N.
Chandrasekhar, Shri Rajeev

Chandrashekhar, Shri G.C.
Chaturvedi, Shrimati Priyanka
Chaudhary, Shri Jayant
Chavan, Shrimati Vandana
Chidambaram, Shri P.
Dangi, Shri Neeraj
Deb, Shri Biplab Kumar
Deo, Shrimati Sulata
Desai, Shri Anil
Dharmar, Shri R.
Divakonda, Shri Damodar Rao
Dubey, Shri Satish Chandra
Dwivedi, Shrimati Seema
Elango, Shri N.R.
Geeta alias Chandraprabha, Shrimati
Gehlot, Shri Rajendra
Girirajan, Shri R.
Gogoi, Shri Ranjan
Gohil, Shri Shaktisinh
Gokhale, Shri Saket
Goswami, Ms. Indu Bala
Goyal, Shri Piyush
Gupta, Shri Prem Chand
Gupta, Shri Sushil Kumar
Hanumanthaiah, Dr. L.
Haque, Shri Mohammed Nadimul
Harivansh, Shri
Hegde, Shri Aneel Prasad
Heggade, Dr. Dharmasthala Veerendra
Hooda, Shri Deepender Singh
Hussain, Shri Syed Nasir
Ilaiyaraaja, Shri
Islam, Shri Samirul
Jaggesh, Shri
Jangra, Shri Ram Chander
Javadekar, Shri Prakash
Jesangbhai, Shri Desai Babubhai

Jethmalani, Shri Mahesh
Jha, Prof. Manoj Kumar
Jhala, Shri Kesridevsinh Digvijaysinh
Joginipally Santosh Kumar, Shri
Kadadi, Shri Iranna
Kalita, Shri Bhubaneswar
Kalyanasundaram, Shri S.
Kanakamedala Ravindra Kumar, Shri
Karad, Dr. Bhagwat
Kardam, Shrimati Kanta
Kareem, Shri Elamaram
Karim, Shri Ahmad Ashfaque
Ketkar, Shri Kumar
Khan, Dr. Fauzia
Khan, Shri Javed Ali
Khan, Shri Muzibulla
Kharge, Shri Mallikarjun
Kharlukhi, Dr. Wanweiroy
Konyak, Shrimati S. Phangnon
Koragappa, Shri Narayana
Krishnaiah, Shri Ryaga
Kumar, Shri Mithlesh
Kumar, Dr. Sikander
Kumar, Shri Sujeet
Lachungpa, Shri Hishey
Laxman, Dr. K.
Leishemba, Shri Maharaja Sanajaoba
Mahadik, Shri Dhananjay Bhimrao
Mahto, Shri Khiru
Maji, Shrimati Mahua
Mandaviya, Dr. Mansukh
Mangaraj, Shri Manas Ranjan
Mani, Shri Jose K.
Mansingh, Dr. Sonal
Margherita, Shri Pabitra
Mather Hisham, Shrimati Jebi
Meena, Dr. Kirodi Lal

Mittal, Dr. Ashok Kumar
Modi, Shri Sushil Kumar
Mohanta, Shrimati Mamata
Mokariya, Shri Rambhai Harjibhai
Muraleedharan, Shri V.
Murugan, Dr. L.
Nadda, Shri Jagat Prakash
Nagar, Shri Surendra Singh
Nanda, Dr. Prashanta
Narzary, Shri Rwngrwa
Nathwani, Shri Parimal
Netam, Shrimati Phulo Devi
Nirmala Sitharaman, Shrimati
Nishad, Shri Baburam
Noor, Shrimati Mausam
O' Brien, Shri Derek
Oraon, Shri Samir
P, Shri Sandosh Kumar
Pandey, Ms. Saroj
Panwar, Shri Krishan Lal
Patel, Shri Praful
Patel, Shri Rajmani
Patel, Shri Shambhu Sharan
Pathak, Shri Sandeep Kumar
Patidar, Ms. Kavita
Patil, Shrimati Rajani Ashokrao
Patnaik, Dr. Amar
Patra, Dr. Sasmit
Pawar, Shri Sharad
Pilli, Shri Subhas Chandra Bose
Pradhan, Shri Dharmendra
Prakash, Shri Deepak
Prasad, Shri Aditya
Pratapgarhi, Shri Imran
Puri, Shri Hardeep Singh
Rahim, Shri A. A.
Rajbhar, Shri Sakaldeep

Ram Shakal, Shri
Ramadoss, Dr. Anbumani
Ramesh, Dr. C.M.
Ramesh, Shri Jairam
Ramji, Shri
Rane, Shri Narayan
Ranjan, Shrimati Ranjeet
Rao, Shri G.V.L. Narasimha
Rao, Dr. K. Keshava
Rathwa, Shri Naranbhai J.
Raut, Shri Sanjay
Ray, Shri Nagendra
Rebia, Shri Nabam
Reddy, Shri B. Parthasaradhi
Reddy, Shri K.R. Suresh
Reddy, Shri S Niranjana
Reddy, Shri V. Vijayasai
Rupala, Shri Parshottam
Saini, Dr. Kalpana
Scindia, Shri Jyotiraditya M.
Selvaganabathy, Shri S.
Sen, Ms. Dola
Sen, Dr. Santanu
Shanmugam, Shri C. Ve.
Sharma Dr. Dinesh
Sharma, Shri Kartikeya
Shekhar, Shri Neeraj
Shukla, Shri Rajeev
Sibal, Shri Kapil
Singh, Shri A. D.
Singh, Shri Ajay Pratap
Singh, Shri Akhilesh Prasad
Singh, Shri Arun
Singh, Shrimati Darshana
Singh, Shri Digvijaya
Singh, Shri Sant Balbir
Singhvi, Dr. Abhishek Manu

Sinha, Shri Rakesh
Sircar, Shri Jawhar
Siroya, Shri Lahar Singh
Siva, Shri Tiruchi
Sivadasan, Dr. V.
Solanki, Dr. Sumer Singh
Somu, Dr. Kanimozhi NVN
Soni, Shri Kailash
Sonowal, Shri Sarbananda
Tanawde, Shri Sadanand Shet
Tankha, Shri Vivek K.
Tasa, Shri Kamakhya Prasad
Thakur, Shri Ram Nath
Thakur, Shri Vivek
Thambidurai, Dr. M.
Tiwari, Shri Ghanshyam
Tiwari, Shri Pramod
Tomar, Shri Vijay Pal Singh
Trivedi, Dr. Sudhanshu
Tulsi, Shri K.T.S.
Usha, Shrimati P. T.
Vaddiraju, Shri Ravichandra
Vaiko, Shri
Vaishnaw, Shri Ashwini
Vasan, Shri G.K.
Vats (Retd.), Lt.Gen. (Dr.) D. P.
Vemireddy, Shri Prabhakar Reddy
Venugopal, Shri K.C.
Verma, Shri B.L.
Viswam, Shri Binoy
Wasnik, Shri Mukul Balkrishna
Wilson, Shri P.
Yadav, Shri B. Lingaiah
Yadav, Shri Bhupender
Yadav, Shri Harnath Singh
Yadav, Prof. Ram Gopal
Yadav, Shrimati Sangeeta

Yajnik, Dr. Amee

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Enacting Formula and the Title were added to the Bill.

MR. CHAIRMAN: Now, Shri Arjun Ram Meghwal to move that the Bill be passed.

SHRI ARJUN RAM MEGHWAL: Sir, I move:
That the Bill be passed.

MR. CHAIRMAN: The question is:
That the Bill be passed.

The House divided.

MR. CHAIRMAN:

Ayes : 214

Noes : Nil

Abstentions : Nil

Ayes - 214

Abdul Wahab, Shri
Abdulla, Shri M. Mohamed
Agrawal, Dr. Anil
Agrawal, Dr. Radha Mohan Das
Ahmad, Dr. Faiyaz
Ali, Shri Gulam
Alla, Shri Ayodhya Rami Reddy
Amin, Shri Narhari
Arora, Shri Sanjeev
Athawale, Shri Ramdas
Bachchan, Shrimati Jaya
Baishya, Shri Birendra Prasad
Bajpai, Dr. Ashok

Bajpayee, Dr. Laxmikant
Bakshi, Shri Subrata
Balmik, Shrimati Sumitra
Baluni, Shri Anil
Bansal, Shri Naresh
Bara, Shrimati Ramilaben Becharbhai
Baraik, Shri Prakash Chik
Bhuyan, Shri Ajit Kumar
Bishi, Shri Niranjan
Biswas, Shri Abir Ranjan
Bonde, Dr. Anil Sukhdeorao
Brijlal, Shri
Brittas, Dr. John
Chandrasegharan, Shri N.
Chandrasekhar, Shri Rajeev
Chandrashekhar, Shri G.C.
Chaturvedi, Shrimati Priyanka
Chaudhary, Shri Jayant
Chavan, Shrimati Vandana
Chidambaram, Shri P.
Dangi, Shri Neeraj
Deb, Shri Biplab Kumar
Deo, Shrimati Sulata
Desai, Shri Anil
Dharmar, Shri R.
Divakonda, Shri Damodar Rao
Dubey, Shri Satish Chandra
Dwivedi, Shrimati Seema
Elango, Shri N.R.
Geeta alias Chandraprabha, Shrimati
Gehlot, Shri Rajendra
Girirajan, Shri R.
Gogoi, Shri Ranjan
Gohil, Shri Shaktisinh
Gokhale, Shri Saket
Goswami, Ms. Indu Bala
Goyal, Shri Piyush

Gupta, Shri Prem Chand
Gupta, Shri Sushil Kumar
Hanumanthaiah, Dr. L.
Haque, Shri Mohammed Nadimul
Harivansh, Shri
Hegde, Shri Aneel Prasad
Heggade, Dr. Dharmasthala Veerendra
Hooda, Shri Deepender Singh
Hussain, Shri Syed Nasir
Ilaiyaraaja, Shri
Islam, Shri Samirul
Jaggesh, Shri
Jangra, Shri Ram Chander
Javadekar, Shri Prakash
Jesangbhai, Shri Desai Babubhai
Jethmalani, Shri Mahesh
Jha, Prof. Manoj Kumar
Jhala, Shri Kesridevsinh Digvijaysinh
Joginipally Santosh Kumar, Shri
Kadadi, Shri Iranna
Kalita, Shri Bhubaneswar
Kalyanasundaram, Shri S.
Kanakamedala Ravindra Kumar, Shri
Karad, Dr. Bhagwat
Kardam, Shrimati Kanta
Kareem, Shri Elamaram
Karim, Shri Ahmad Ashfaq
Ketkar, Shri Kumar
Khan, Dr. Fauzia
Khan, Shri Javed Ali
Khan, Shri Muzibulla
Kharge, Shri Mallikarjun
Kharlukhi, Dr. Wanweiroy
Konyak, Shrimati S. Phangnon
Koragappa, Shri Narayana
Krishnaiah, Shri Ryaga
Kumar, Shri Mithlesh

Kumar, Dr. Sikander
Kumar, Shri Sujeet
Lachungpa, Shri Hishey
Laxman, Dr. K.
Leishemba, Shri Maharaja Sanajaoba
Mahadik, Shri Dhananjay Bhimrao
Mahto, Shri Khiru
Maji, Shrimati Mahua
Mandaviya, Dr. Mansukh
Mangaraj, Shri Manas Ranjan
Mani, Shri Jose K.
Mansingh, Dr. Sonal
Margherita, Shri Pabitra
Mather Hisham, Shrimati Jebi
Meena, Dr. Kirodi Lal
Mittal, Dr. Ashok Kumar
Modi, Shri Sushil Kumar
Mohanta, Shrimati Mamata
Mokariya, Shri Rambhai Harjibhai
Muraleedharan, Shri V.
Murugan, Dr. L.
Nadda, Shri Jagat Prakash
Nagar, Shri Surendra Singh
Nanda, Dr. Prashanta
Narzary, Shri Rwngrwa
Nathwani, Shri Parimal
Netam, Shrimati Phulo Devi
Nirmala Sitharaman, Shrimati
Nishad, Shri Baburam
Noor, Shrimati Mausam
O' Brien, Shri Derek
Oraon, Shri Samir
P, Shri Sandosh Kumar
Pandey, Ms. Saroj
Panwar, Shri Krishan Lal
Patel, Shri Praful
Patel, Shri Rajmani

Patel, Shri Shambhu Sharan
Pathak, Shri Sandeep Kumar
Patidar, Ms. Kavita
Patil, Shrimati Rajani Ashokrao
Patnaik, Dr. Amar
Patra, Dr. Sasmit
Pawar, Shri Sharad
Pilli, Shri Subhas Chandra Bose
Pradhan, Shri Dharmendra
Prakash, Shri Deepak
Prasad, Shri Aditya
Pratapgarhi, Shri Imran
Puri, Shri Hardeep Singh
Rahim, Shri A. A.
Rajbhar, Shri Sakaldeep
Ram Shakal, Shri
Ramadoss, Dr. Anbumani
Ramesh, Dr. C.M.
Ramesh, Shri Jairam
Ramji, Shri
Rane, Shri Narayan
Ranjan, Shrimati Ranjeet
Rao, Shri G.V.L. Narasimha
Rao, Dr. K. Keshava
Rathwa, Shri Naranbhai J.
Raut, Shri Sanjay
Ray, Shri Nagendra
Rebia, Shri Nabam
Reddy, Shri B. Parthasaradhi
Reddy, Shri K.R. Suresh
Reddy, Shri S Niranjana
Reddy, Shri V. Vijayasai
Rupala, Shri Parshottam
Saini, Dr. Kalpana
Scindia, Shri Jyotiraditya M.
Selvaganabathy, Shri S.
Sen, Ms. Dola

Sen, Dr. Santanu
Shanmugam, Shri C. Ve.
Sharma Dr. Dinesh
Sharma, Shri Kartikeya
Shekhar, Shri Neeraj
Shukla, Shri Rajeev
Sibal, Shri Kapil
Singh, Shri A. D.
Singh, Shri Ajay Pratap
Singh, Shri Akhilesh Prasad
Singh, Shri Arun
Singh, Shrimati Darshana
Singh, Shri Digvijaya
Singh, Shri Sant Balbir
Singhvi, Dr. Abhishek Manu
Sinha, Shri Rakesh
Sircar, Shri Jawhar
Siroya, Shri Lahar Singh
Siva, Shri Tiruchi
Sivadasan, Dr. V.
Solanki, Dr. Sumer Singh
Somu, Dr. Kanimozhi NVN
Soni, Shri Kailash
Sonowal, Shri Sarbananda
Tanawde, Shri Sadanand Shet
Tankha, Shri Vivek K.
Tasa, Shri Kamakhya Prasad
Thakur, Shri Ram Nath
Thakur, Shri Vivek
Thambidurai, Dr. M.
Tiwari, Shri Ghanshyam
Tiwari, Shri Pramod
Tomar, Shri Vijay Pal Singh
Trivedi, Dr. Sudhanshu
Tulsi, Shri K.T.S.
Usha, Shrimati P. T.
Vaddiraju, Shri Ravichandra

Vaiko, Shri
Vaishnaw, Shri Ashwini
Vasan, Shri G.K.
Vats (Retd.), Lt.Gen. (Dr.) D. P.
Vemireddy, Shri Prabhakar Reddy
Venugopal, Shri K.C.
Verma, Shri B.L.
Viswam, Shri Binoy
Wasnik, Shri Mukul Balkrishna
Wilson, Shri P.
Yadav, Shri B. Lingaiah
Yadav, Shri Bhupender
Yadav, Shri Harnath Singh
Yadav, Prof. Ram Gopal
Yadav, Shrimati Sangeeta
Yajnik, Dr. Amee

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

NATIONAL SONG

MR. CHAIRMAN: The Bill is passed by the constitutionally required majority. Let the lobbies be opened. Hon. Members, kindly stand up for the National Song.

(The National Song, 'Vande Mataram', was then played.)

MR. CHAIRMAN: The House stands adjourned *sine die*.

The House then adjourned sine die at thirty-one minutes past eleven of the clock.

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